

To

- 1) Shri Jitendra Kumar, IAS
Commissioner, Municipal Corporation Faridabad.
- 2) Shri Nishant Yadav, IAS
Deputy Commissioner, Gurugram
- 3) Shri Vikram, IAS
Deputy Commissioner, Faridabad
- 4) Sh. Sanjay Sharma
Deputy CEO
M/s Ecogreen Energy Pvt. Ltd.

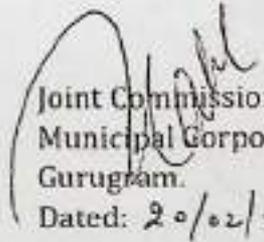
Memo No. JC-SBM/MCG/2023/543

Dated: 20/02/2023

Subject:- Minutes of review meeting regarding decision made by the committee, constituted as per the orders of Hon'ble NGT in OA No. 172 of 2021, held under the Chairmanship of Commissioner, MCG on 14.02.2023 at 11:30 AM at Conference Hall, MCG office sector-34, Gurugram.

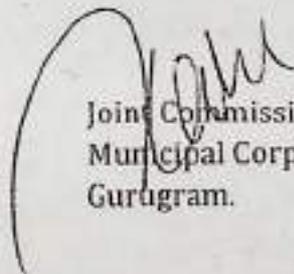
A review meeting regarding decision made by the committee, constituted as per the orders of Hon'ble NGT in OA No. 172 of 2021, held under the Chairmanship of Commissioner MCG on 14.02.2023 at 11:30 AM at Conference Hall, MCG office sector-34, Gurugram

The Minutes of the same are hereby sent to you for information and necessary action please.


Joint Commissioner,
Municipal Corporation,
Gurugram.
Dated: 20/02/2023

Endst No. JC-SBM/MCG/2023/544

A copy of the above is forwarded to Private Secretary to Worthy Chief Secretary to Government Haryana for kind information of Worthy Chief Secretary Government Haryana.


Joint Commissioner,
Municipal Corporation,
Gurugram.

Dated: 20/1/2023

Endst No. JC-SBM/MCG/2023/545

A copy of the above is forwarded to the following for information and necessary action please.

1. Commissioner, Municipal Corporation, Gurugram.
2. Addl. Commissioner-IV, Municipal Corporation, Gurugram.
3. Chief Engineer, Municipal Corporation, Gurugram
4. Dr. Babu Ram, (Technical Expert of Monitoring committee of NGT)
5. Sh. Krishan Singhal, (Chairman, BSP, (Mb. 8750055504)
6. Regional Officer, HSPCB, Gurugram.
7. Executive Engineer-SBM, Municipal Corporation, Gurugram
8. Consultant-SBM, Municipal Corporation, Gurugram.

—Sd—
Joint Commissioner,
Municipal Corporation,
Gurugram.

Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. &Ors. held under the Chairmanship of Sh. PC Meena, Commissioner, MCG on 14.02.2023 at Conference Hall, MCG Office Sector-34, Gurugram.

List of Participants is attached as Annexure-A

The Chairman welcomed all the participants.

Issues raised in the order of Hon'ble NGT passed on 30.01.2023 in OA No. 172 of 2021 were discussed. It was deliberated that Hon'ble NGT expressed disappointment over the progress of MCG & MCF regarding legacy waste processing, fresh waste management leachate management and not having clear road map for achieving targets expected in terms of order passed by Tribunal. Further measureable weekly target be identified and with reference to the same daily progress be taken by email and assessed. Ownership and accountability be defined with clarity, including consequences for not meeting the target.

1. Fresh Waste Processing:

It was informed that MCG is processing 330 TPD fresh waste in de-centralized manner as under:

Beri Bagh	Badshahpur	Sec-44	BWGs	Darbaripur	Carterpuri	Total
110 TPD	80 TPD	60 TPD	30 TPD	10 TPD	40 TPD	330 TPD

The Joint Commissioner-SBM informed that development works for fresh waste processing at Village Sotai have been stopped due to Public Protest and estimates for development of site for waste processing at village Pali have been prepared and tenders will be invited shortly.

After detailed discussion, it was decided that:

- The MCF to invite the tenders to developed site at Pali immediately and start the work in time bound manner so that fresh waste processing may be initiated by 20.03.2023.
- The capacity of de-centralized waste processing (at MRFs) should be increased to optimum level.
- The de-centralized waste processing at MRF at Ullawas should be started immediately. It shall be ensured that no foul smell comes in the surroundings of this MRF.
- The dumping of fresh waste at Bandhwari shall be reduced in proportion of decentralized waste processing.
- For proper disposal of inert obtained from decentralized waste centers, facility may be created at Badshapur so that same could be utilized for filling work and quantity of dumping of waste at Bandhwari may be reduced. For hiring/ purchase of machinery required at Badshapur MRF, a committee of JC-SBM, EE-SBM, AE-SBM, CAO and representative of M/s Ecogreen (Sh. Sumit Kumar) is constituted to avoid the delay in erection of machinery.

925 Legacy Waste Processing:

It was deliberated that at present capacity of legacy waste treatment is 6000 TPD. The work of M/s PATHYA has not be enhanced. M/s Bhoomi Green has erected second unit to process the waste and capacity has been increased to 5500 TPD. The second unit will be functional by tomorrow (w.e.f.15.02.2023). In the month of January 1.8 Lac MT of waste has been processed against the target of 1.9 Lac MT. During the February 2023 only 40000 MT waste has been processed against the target of 2.25 Lac MT. It was informed by EE-SBM that LOI for 04 works to process 02 Lac MT legacy waste in each work has been issued and agencies have been directed to deposit the performance security. 02 tenders to process 06 Lac MT in each work have been floated. The Chairman expressed his disappointment in delay to invite these tenders.

After detailed discussion, it was decided that:

- a. There shall be no delay in completing the tender process and allotment of works.
- b. A meeting be fixed with the 04 agencies to whom LOI has been issued on Friday 17.02.2023 at 11:00 AM to discuss the work plan in the office of undersigned.
- c. Work order shall be issued to NEERI to assess the waste immediately.

3. Bulk Waste Generators (BWGs):

It was deliberated that most of the BWGs are not complying the SWM Rule 2016 and dumping their waste at secondary collection point or unauthorized dumping sites. **The Chairman directed that:**

- a. An action plan shall be prepare to enforce the SWM Rule 2016 on all BWGs in MCF & MCG Jurisdiction.
- b. Addl. Commissioner-I & IV, Addl. Municipal Commissioner, Chief Engineer and Joint Commissioner-SBM MCG shall motivate the BWGs for onsite waste processing as per Rules. Joint Commissioner-SBM will organize a Joint Visit of all the above officers to show the best performing BWGs so that they can motivate the RWAs accordingly for implementation of SWM Rules 2016. JC-SBM to prepare a list of BWGs and earmarked the same for implementation to officers mentioned above. These officers to conduct the visit from next week i.e. from Monday, 20.02.2023 and have meetings with all the respective RWAs/ BWGs by 26.02.2023.
- c. To motivate the RWAs sample of compost should be distributed in packets with the message that this type of organic compost may be produced by the BWGs which can be used for green belts, parks and plants maintained by individuals. The matter of the message be got approved from undersigned. For procurement of bags/ packing material a committee of JC-SBM, EE-SBM, AE-SBM and CAO is constituted for purchase of 10000 bags initially.
- d. A negative list of the agencies, who are working in BWGs and are not performing well be prepared and published in News Paper.
- e. A meeting with RWAs of good performing BWGs be arranged in the office of undersigned on Tuesday, 21.02.2023, to appreciate and honor them and Publicity of the same in Media be ensured.

Annexure-A

List of participants who attended the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Sh. PC Meena, Commissioner, MCG on 14.02.2023 at Conference Hall, MCG Office Sector-34, Gurugram.

Sr. No.	Name	Designation	Contact Details
1.	Sh. Satish Yadav	SDM	
2.	Shri Gaurav Antil	Joint Commissioner, Municipal Corporation, Faridabad	8901453584
3.	Dr. Naresh Kumar	Joint Commissioner-SBM, Municipal Corporation Gurugram	9899220003
4.	Shri Anil Mehta	Consultant-SBM, Municipal Corporation Gurugram	9711005709
5.	Shri Vishal Garg	EE-SBM, MCG	9821395275
6.	Shri Padam Bhushan	EE-SWM, MCF	
7.	Shri Kuldeep Yadav	Assistant Engineer-SBM, MCG	
8.	Shri Arun Kumar	Junior Engineer, MCF	
9.	Shri Sanjay Sharma	Deputy Chief Executive Officer, Ecogreen Energy Pvt. Ltd.	9899404979
10.	Shri Sumit Kumar	Representative of Ecogreen Energy Pvt. Ltd.	9818299789
11.	Shri Vikrant Bakshi	Representative of Ecogreen Energy Pvt. Ltd.	8901449840

Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. &Ors. held under the Chairmanship of Sh. PC Meena, Commissioner, MCG on 21.02.2023 at Conference Hall, MCG Office Sector-34, Gurugram.

List of Participants is attached as **Annexure-A**

The Chairman welcomed all the participants.

The progress on the decisions taken in the previous meetings were reviewed and weekly target and progress was discussed. It was also deliberated that ownership and accountability be defined with clarity, including consequences for not meeting the target.

1. Fresh Waste Processing:

It was observed that average waste processing in MCG area in De-centralized was 250 TPD. It was also observed that 50-60% waste received at MRF is dry waste. The issue regarding BWGs, non-functioning of MRFs was deliberated in detail.

After detailed discussion, it was decided that:

- a. The capacity of de-centralized waste processing (at MRFs) should be increased to optimum level.
- b. The de-centralized waste processing at MRF at Ullawas should be started immediately. It shall be ensured that no foul smell comes in the surroundings of this MRF.
- c. Joint Commissioner-IV will ensure nursery established at MCG land adjacent to Ullawas MRF shall be removed immediately.
- d. For proper disposal of inert obtained from decentralized waste centers, facility may be created at Badshapur so that same could be utilized for filling work and quantity of dumping of waste at Bandhwari may be reduced. For hiring/ purchase of machinery required at Badshapur MRF, EE-SBM shall invite short tender immediately to avoid the delay.

2. Legacy Waste Processing:

It was deliberated that M/s Bhoomi Green has erected second unit to process the waste and capacity has been increased to 5500 TPD. The second unit is expected to be functional to its optimum level w.e.f. 25.02.2023. In the month of January 1.8 Lac MT of waste was processed against the target of 1.9 Lac MT. During the February 2023 only 55000 MT waste has been processed against the target of 2.25 Lac MT. It was informed by EE-SBM that the site has been allocated to all 04 agencies for erection of machinery to process 02 Lac MT legacy waste by each agency. A PERT chart has been prepared for these agencies to finish the work in all respect by 30.06.2023. The SOP for disposal of RDF, Inert and compost was also discussed.

After detailed discussion, it was decided that:

- a. The timeline given for the work of waste processing by 04 agencies in the PERT chart shall be strictly adhered to.
- b. The process of disposal of RDF, inert and compost as discussed in the meeting shall be strictly followed and confirmation from the client for consumption of RDF shall be taken on Official email before releasing the payment.
- c. AE-SBM will produce the photographs of disposal of compost and inert with Latitude and longitude in the next meeting.

3. Bulk Waste Generators (BWGs):

It was deliberated that most of the BWGs are not complying the SWM Rule 2016 and dumping their waste at secondary collection point or unauthorized dumping sites. The expressed his disappointment for not implementing the decision taken in the meeting held on 14.02.2023. **The Chairman directed that:**

- a. An action plan shall be prepared to enforce the SWM Rule 2016 on all BWGs in MCF & MCG Jurisdiction.
- b. Addl. Commissioner-I & IV, Addl. Municipal Commissioner, Chief Engineer and Joint Commissioner-SBM MCG shall motivate the BWGs for onsite waste processing as per Rules. Joint Commissioner-SBM will organize a Joint Visit of all the above officers to show the best performing BWGs so that they can motivate the RWAs accordingly for implementation of SWM Rules 2016. JC-SBM to prepare a list of BWGs and earmarked the same for implementation to officers mentioned above. These officers to conduct the visit of BWGs without further delay.
- c. JC-SBM to submit weekly report regarding progress of on-site composting by BWGs. He will also submit the details of challans on non-complying BWGs during the last one month.
- d. The daily progress report of waste processing, disposal of fractions, progress of BWGs shall be uploaded on website.

4. Leachate Treatment:

EE-SBM informed that the quotations have been received for erection of 02 DTRs of 200 KLD each. Tender document is under preparation. Tender will be invited shortly. Legacy leachate is being disposed of to STPs. 11000 KLD leachate is yet to be disposed of. This work will be completed by 31.03.2023.

After detailed discussion, it was decided that:

- a. To procure the 02 DTRs of 200 KLD capacity each, tenders shall be invited immediately.
- b. Increase the number of tankers for transportation of legacy leachate upto STPs. Entire Legacy leachate shall be treated/ disposed-off by 31.03.2023 in such a manner that every liter of leachate is accounted for and it shall be ensured that all the tankers are GPS enabled and live feed of the same is available at control room.
- c. Ecogreen will ensure that existing DTRs shall work at its optimum capacity.

5. Other Issues:

It was discussed that waste is seen spread over large area at secondary points which gives very bad impressions and unhygienic conditions in the surroundings.

After detailed discussion, it was decided that:

- a. EE-SBM /AE-SBM will prepare the estimates and invites tenders for view cutters and CC floorings for 8-10 secondary collection points in the first phase.
- b. EE-SBM /AE-SBM will make arrangements for electric connection and fixing of CCTV camera at the secondary collection points.

6. Action to be taken by MCF:

It was deliberated that MCF has done very little progress even after the orders passed by Hon'ble NGT on 23.09.2022 & 30.01.2023. The Chairman directed that all the above activated mentioned at point no. 1 to 4 shall be implemented by MCF also and MCF shall also ensure to setup at least one MRF within this week for decentralized waste processing.

The meeting ended with vote of thanks to the Chair and all the participants.

Annexure-A

List of participants who attended the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. &Ors. held under the Chairmanship of Sh. PC Meena, Commissioner, MCG on 21.02.2023 at Conference Hall, MCG Office Sector-34, Gurugram.

Sr. No.	Name	Designation	Contact Details
1.	Shri Gaurav Antil	Joint Commissioner, Municipal Corporation, Faridabad	8901453584 Through VC
2.	Dr. Naresh Kumar	Joint Commissioner-SBM, Municipal Corporation Gurugram	9899220003
3.	Shri Anil Mehta	Consultant-SBM, Municipal Corporation Gurugram	9711005709
4.	Shri Vishal Garg	EE-SBM, MCG	9821395275
5.	Shri Padam Bhushan	EE-SWM, MCF	7042144566 Through VC
6.	Shri Kuldeep Yadav	Assistant Engineer-SBM, MCG	9821395241
7.	Shri Sanjay Sharma	Deputy Chief Executive Officer, Ecogreen Energy Pvt. Ltd.	9899404979 Through VC
8.	Shri Shivendu	Operation Head Ecogreen	9899979618
9.	Shri Vikrant Bakshi	Representative of Ecogreen Energy Pvt. Ltd.	8901449840



To

- 1) Shri Vineet Garg, IAS
Additional Chief Secretary to Government, Haryana,
Environment and climate change Department.
- 2) Shri Arun Kumar Gupta, IAS
Addl. Chief Secretary to Govt. of Haryana,
Urban Local Bodies Department.
- 3) Shri Sudhir Rajpal, IAS
Chief Executive officer,
Gurugram Metropolitan Development Authority.
- 4) Shri Jitendra Kumar, IAS
Commissioner, Municipal Corporation Faridabad.
- 5) Shri Nishant Yadav, IAS
Deputy Commissioner, Gurugram
- 6) Shri Vikram, IAS
Deputy Commissioner, Faridabad
- 7) Sh. Gurnam Singh,
Regional Director,
Central Pollution Control Board, Delhi.

Memo No. CMC/MCG/2023/7743

Dated: 14.03.2023

Subject:-

Minutes of meeting held on 03.03.2023 at 04:45 PM at Committee Room 4th Floor, Haryana Civil Secretariat, Chandigarh of the committee constituted as per the orders of Hon'ble NGT in O.A No. 172/2021.

A meeting of the Committee constituted as per the orders of Hon'ble NGT in O.A No. 172/2021 was held under the Chairmanship of Chief Secretary to Government Haryana on Friday, the 03.03.2023 at 04:45 PM at Committee Room 4th Floor, Haryana Civil Secretariat, Chandigarh.

The minutes of the meeting of the same are hereby sent to you for information and further necessary information please.

Commissioner,
Municipal Corporation,
Gurugram.



Endst No. CMC/MCG/2023/7745

Dated: 14.03.2023

A copy of the above is forwarded to Private Secretary to Worthy Chief Secretary to Government Haryana for kind information of Worthy Chief Secretary Government Haryana.

Commissioner,
Municipal Corporation,
Gurugram.

Endst No. CMC/MCG/2023/7746

Dated 14.03.2023

A copy of the above is forwarded to Private Secretary to Worthy Chairman, HSPCB for kind information of Worthy Chairman, HSPCB.

Commissioner,
Municipal Corporation,
Gurugram.

Endst No. CMC/MCG/2023/7747

Dated: 14.03.2023

A copy of the above is forwarded to the following for information and necessary action please.

1. Director, Urban Local Bodies, Haryana.
2. Chief Engineer, Municipal Corporation, Gurugram
3. Chief Engineer, Municipal Corporation, Faridabad
4. Sh. Anil Kumar Bhardwaj, District Attorney O/o CS Haryana.
5. Dr. Babu Ram, (Technical Expert of Monitoring committee of NGT)
6. Sh. Anand Aggarwal Executive Engineer, ULB
7. Regional Officer, HSPCB, Gurugram.
8. Executive Engineer-SBM, Municipal Corporation, Gurugram
9. Consultant-SBM, Municipal Corporation, Gurugram.

Commissioner,
Municipal Corporation,
Gurugram.

Minutes of the meeting of the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Sh. Sanjeev Kaushal, IAS, Chief Secretary, Haryana, on 03 March 2023 at 04.45 PM in Main Committee Room, 4th Floor, Haryana Civil Secretariat, Chandigarh.

List of Participants is attached as Annexure-A

The Commissioner MCG explained in brief, the directions issued by NGT on 30 January 2023 along with the action taken thereon. It was informed that there are 04 major issues in the directions of NGT such as (i) processing of fresh waste at any other location than Bandhwari so that dumping of fresh waste could be stopped by 30 March 2023; (ii) processing of legacy waste (Approximately 32 Lac MT) in a time bound manner to complete the same by 30 September 2023; (iii) disposal of RDF; and (iv) proper treatment and disposal of Leachate and erection of Waste to Energy Plant to have a permanent solution for the waste being generated by MCG & MCF.

(i) Processing of Fresh Waste:

The Commissioner MCG briefed that as per the orders passed by NGT on 30 January 2023 the entire fresh waste of Faridabad and Gurugram (2200 TPD) has to be processed in a decentralised manner by 30 March 2023. MCG is processing fresh waste at 05 locations, i.e., Beribagh, Badshapur, Carterpuri, Sector-44 & Darbaripur and about 30 TPD waste is being processed by Bulk Waste Generators. The total waste being processed is around 300 TPD while the generation of fresh waste is 1200 TPD.

The Deputy Commissioner Faridabad has informed that about 80 MT waste is being processed in a decentralised manner against the generation of 1000 TPD. It was also informed that both the Corporations have tried at their level best to identify and process the fresh waste at alternative sites but could not succeed due to large scale public protest. The alternative site explored are Begumpur Khatola, Kherki Majra, Daultabad, Balola in MCG area and Village Sotai & Pali in MCF area. The only possibility at present is processing of waste at Pali. Chief Engineer MCF informed that tenders have been floated to develop the site for fresh waste processing at Pali and are scheduled to be opened on 01 April 2023. The work is likely to be allotted by 10 April

2023 and the fresh waste will be processed at this site. Although there is some resentment at this site but the same will be overcome by the District Administration.

After detailed discussion, the following decisions were taken:

- a. The timeline given shall be strictly adhered to.
- b. Simultaneous action shall be taken for obtaining Environment Clearance, if required for Pali site.
- c. Fresh waste processing at Pali shall be started by 22 April 2023 and time may be fixed with concessionaire accordingly. Any delay in this regard shall be penalised. Commissioner MCF and MCG shall name the persons responsible for start of work by 22 April 2023 so that in case of failure in adhering to the time schedule, the officer/official concerned shall be penalised.
- d. Both the Corporations should motivate the BWGs to process the fresh waste within their premises as per SWM Rules, 2016 by making strict enforcement and regular monitoring.
- e. Both the Corporations must make continuous efforts to increase the level of segregation of waste at source and progress of the same be submitted in the following meetings.
- f. Chief Engineer & respective Joint Commissioner MCF & MCG will be responsible officers for execution of the work in a time bound manner and strict action shall be initiated, if any laxity is noticed.
- g. Pert Chart of each work shall be prepared and to be monitored at the level of Commissioners of both the Corporations to achieve the time bound progress.

(ii) Processing of Legacy Waste

It was informed that sincere efforts are being made for treatment of legacy waste. Present capacity of legacy waste processing is 5500 TPD and MCG has allotted 04 more works to process 02 Lac MT each and the work will be started by the end of March 2023. Thus, the processing capacity will be increased to 13500 TPD by the end of March. It was further informed that to enhance processing capacity, the tenders are

in process and will be allotted by 10 May 2023. The processing capacity in the month of June will be increased to more than 20000 TPD. The disposal of fractions is being monitored regularly and GPS enabled vehicles will be used for disposal of RDF. The GPS will be linked with GMDA control room by 30 March 2023. Although there is a land constraint at site and sufficient land is not available for establishing of a new processing plant but the land will be recovered by processing of legacy waste and same will be given to new agencies to install their plants. The road map to process the legacy waste was discussed is at **Annexure-B**.

After detailed discussion, the following decisions were taken:

- a. The timeline given above to increase the capacity for processing shall be strictly adhered to.
- b. The periodic assessment of legacy waste shall be done in a scientific manner, preferably software based monitoring system shall be developed.
- c. Strict penalties as per agreement shall be imposed on the defaulting agencies. Similarly, the Chief Engineer, Joint Commissioner & Executive Engineer concerned shall be responsible for not meeting the time line for which they will be penalised.

(iii) Disposal of RDF lying at Plant

It was informed that after bio-mining of waste by trommels about 40,000 MT RDF was lying at plant since September 2022. So far 13000 MT RDF has been disposed-of by MCG. Balance 27000 MT RDF will be disposed-of over a period of 05 months in JBM plant at Murthal.

After detailed discussion, the following decisions were taken:

- a. The timeline given above shall be strictly adhered to and in case of failure, the responsibility be fixed and action be taken thereof.
- b. The respective Joint Commissioners & Executive Engineers will be responsible for not meeting the target within stipulated period.

(iv) Leachate Management

It was informed that at present leachate treatment capacity is 550 KLD which works at about 80% of its capacity and daily generation of the leachate is about 450 KL and only 300–400 KLD is being treated. In the rainy season, generation of leachate increases manifold which is stored in leachate collection tanks. The total capacity of leachate collection tanks is 36000 KL. At present 10000 KL legacy leachate is stored in tanks and the same is being disposed of through tankers to STPs. This work will be completed by 31 March 2023.

After a detailed discussion, the following decisions were taken:

- a. Entire Legacy leachate shall be treated/ disposed-of by 31 March 2023 in such a manner that every litre of leachate is accounted for.
- b. Joint Commissioner & Executive Engineer will be responsible for adhering to the timelines and in case of default they shall be penalised.

(v) Waste to Energy Plant

It was informed that the work for erection of Waste to Energy Plant has been started on 23 December 2022. Site levelling work and testing of soil is in progress. The concessionaire has assured that Waste to Energy Plant will be completed by 30 November 2024 whereas the Government has extended the date of Commencement of Operations (COD) upto 31 October 2023. The progress of work is very slow and a notice has already been issued to the concessionaire by MCG.

After detailed discussion, the following decisions were taken:

- a. Sincere efforts by the concessionaire shall be made to complete the work of WTE in a time bound manner. Commissioner MCG fixed the timelines for each of the activity. Agency/officer responsible for non-adherence to the timelines shall be punished.
- b. Progress of the work shall be monitored as per the work plan and detailed procurement plan.
- c. Software-based monitoring of the progress shall be adopted and any laxity on the part of the concessionaire or any officer shall be taken seriously.

- d. An expert legal agency shall be hired by MCG to study the various aspects of the concession agreement and Environmental issues exclusively.

The meeting ended with thanks to all the participants.

Annexure-A

List of participants who attended the 7th meeting held under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 30 January 2023 at Conference Hall at 3rd Floor MCG Office Gurugram in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors.

Sr. No	Name	Designation	Contact Details
1.	Shri P. Raghavendra Rao	Chairman, HSPCB	hspcb@hry.nic.in
2.	Shri Sudhir Rajpal, IAS	CEO, GMDA	ceo.gmda@gov.in
3.	Shri Vineet Garg, IAS	ACS to Government of Haryana Environment and Climate Change Department	Through VC psenv2016@gmail.com
4.	Shri PC Meena, IAS	Commissioner, Municipal Corporation Gurugram	cmc@mcg.gov.in
5.	Shri Dushyant Behra	Director, ULB	dulbhry@hry.nic.in
6.	Shri Nishant Yadav, IAS	Deputy Commissioner, Gurugram	Through VC dcgrg@hry.nic.in
7.	Shri Vikram, IAS	Deputy Commissioner, Faridabad	dcfbd@hry.nic.in
8.	Shri B. K Kardam	CE, MCF	9717170369
9.	Dr. Babu Ram	Technical Expert, Monitoring Committee of NGT	baburampatiala@gmail.com 9878844400
10.	Shri Gurnam Singh,	Regional Director, Central Pollution Control Board, Delhi	Through VC 7840015561
11.	Dr. Naresh Kumar	Joint Commissioner-SBM, Municipal Corporation Gurugram	9899220003
12.	Shri Anand Aggarwal	Executive Engineer, ULB	8168138774
13.	Shri Anil Kumar Bhardwaj	District Attorney O/o CS Haryana	9417398111
14.	Shri Anil Mehta	Consultant-SBM, Municipal Corporation Gurugram	9711005709

Annexure-B

ROAD MAP TO PROCESS LEGACY WASTE											
Total legacy waste assessed in November 2022 = 32 Lac MT											
Waste processed during November-December 2022 = 2.25 Lac MT											
Waste expected to be dumped upto 31.03.2023 = 1.75 Lac MT											
Balance waste to be processed = 31.50 Lac MT											
Sr. No.	Months	Total Target	Agencies Target for Waste Processing in MT								Remarks
			M/s Shree Green	M/s Pathwa	Zigma	DCC	GCC	Adarsh	A	B	
1	Jan-23	15000	15000	15000	0	0	0	0			1. 150000 MT processed against the target of 150000 MT
2	Feb-23	22500	8000	10000	0	0	0	0			1. Only 80000 MT processed against the target of 225000 MT. 2. The work of M/s PATHWA was not enhanced, hence closed. 3. 4 weeks to process 62 Lac MT waste in each week allotted to Zigma, DCC, GCC & Adarsh.
3	Mar-23	23500	25000	0	0	2000	1000	1000			1. M/s Shree Green is working. 2. The Work of DA agencies is expected to start by 25.03.2023. 3. Tenders for 02 weeks of 06 Lac MT each floated and will be allotted by IL 01.2023 to agencies A & B.
4	Apr-23	41000	10000	0	10000	10000	10000	10000			1. Work will be executed by M/s Shree Green, M/s Zigma, DCC, GCC & Adarsh. 2. Erection of machinery will be done by two agencies A & B.
5	May-23	61000	20000	0	10000	10000	10000	10000	10000	10000	11. 07 agencies will be working.
6	Jun-23	75000	35000	0	10000	10000	10000	10000	10000	10000	11. 03 agencies will be working.
7	July-23 & Aug-23	35000	10000	0	0	0	0	0	10000	15000	11. 03 agencies will be working and Newcom.
8											
9	Sep-23	45000	10000	0	0	0	0	0	10000	15000	03 agencies will be working.
Total			130000	75000	24000	25000	25000	25000	50000	10000	

Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. &Ors. held under the Chairmanship of Sh. PC Meena, Commissioner, MCG on 07.03.2023 at Camp Office Civil Lines, Gurugram.

List of Participants is attached as Annexure-A

The Chairman welcomed all the participants.

The progress on the decisions taken in the previous meetings was reviewed and weekly targets and progress were discussed. It was also deliberated that ownership and accountability be defined with clarity, including consequences for not meeting the target.

1. Waste To Energy Plant:

It was deliberated in the meeting that work of erection of waste to energy plant is going at very slow pace. Even the site leveling work and designing part of the plant have not been completed yet. In the absence of structural design and drawings the construction work cannot be executed. M/s Ecogreen has not mobilized the project team for WtE hence: it appears that intention to erect the plant in time bound manner is not there.

After detailed discussion the Chairperson directed that:

- a. M/s Ecogreen will submit the detailed work plan, bar chart and procurement plan for machinery and equipments within seven days.
- b. M/s Ecogreen shall expedite the activity of designing and execution and mobilize the project team for WtE at site.

2. Fresh Waste Processing:

It was observed that average waste processing in MCG area in De-centralized was 300 TPD and no other site could be finalized for decentralized waste processing at Faridabad and Gurugram. The Pali site is the only option with the MCG & MCF to process the fresh waste hence the development of this site shall be done in time bound manner. Commissioner, MCF informed that tender process have been started for the development of Pali site and works will be allotted by 08.04.2023.

After detailed discussion, it was decided that:

- a. The works at Pali should be allotted by 08.04.2023 and execution of the same may be done in such a manner that the site is available for waste processing w.e.f. 25.04.2023.

3. Legacy Waste Processing:

It was deliberated that M/s Bhoomi Green has erected second unit to process the waste and capacity has been increased to 5500 TPD. It was informed that the work of erection of plants of M/s GCC, M/s DCC and M/s AADARSH is in progress and waste will be processed by these agencies w.e.f 20.04.2023. The site for 4th agency M/s Zigma has been finalised and this agency will install the plant by 30.04.2023.

After detailed discussion, it was decided that:

- a. The timeline given for the work of waste processing by 04 agencies shall be strictly adhered to.
- b. The disposal of RDF, inert and compost as discussed in the meeting shall be strictly monitored through GPS portals and link of the same be provided in GMDA control room and MCG control room by 13.03.2023. GPS reports of vehicle may be obtained from Mr. Amrik Singh of GMDA before making the payments to the agencies.
- c. AE-SBM will produced the photographs of disposal of compost and inert with Latitude and longitude in the next meeting.
- d. Three teams having one member each from MCG, MCF and Ecogreen be constituted for physical verification of disposal of RDF. These team will visit the actual location where RDF is disposed off by the agencies and submit their reports in the office of CE MCG.

4. Leachate Treatment:

It was informed that RFP for procurement of 02 DTROs of 200 KLD each has been prepared and is in process of approval. The tenders will be invited shortly. Legacy leachate is being disposed of to STPs. 10000 KL leachate is yet to be disposed off. In the last week 650 KL Leachate has been disposed in STPs. This work will be completed by 31.03.2023.

After detailed discussion, it was decided that:

- a. Timeline given above shall be strictly adhered

5. Disposal of RDF:

It was informed that transportation of RDF to waste to energy plant at Murthal was stopped in the recent past which has been started again. Now 200 TPD RDF will be disposed off at WtE Murthal.

After detailed discussion, it was decided that:

- a. EE-SBM /AE-SBM will ensure that transportation of RDF to WtE Murthal is done without any interruption and GPS monitoring be ensured through GMDA portal.

6. Development of 02 acre Land:

It was deliberated that the 02 acre land which was unutilized at Bandhwari so far has been taken in possession. The measurement of land has been done in the presence of Officials of MCG, Revenue Department and Forest Department.

After detailed discussion, it was decided that:

- a. EE-SBM /AE-SBM will ensure that the 02 acre land is developed in time bound manner so that fresh waste could be dumped there w.e.f. 01.04.2023.
- b. The work being executed to develop site at Kherki Majra for fresh waste processing and has been stopped due to public protest shall be shifted to develop to 02 acre land at Bandhwari. If there are

any addition, deletion or alteration same will be approved by the competent authority in due course of time.

The meeting ended with vote of thanks to the Chair and all the participants.

Annexure-A

List of participants who attended the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Sh. PC Meena, Commissioner, MCG on 07.03.2023 at Camp Office Civil Lines, Gurugram.

Sr. No.	Name	Designation	Contact Details
1.	Shri Jitender Dahiya	Commissioner, Municipal Corporation, Faridabad	9999990095 Through VC
2.	Dr. Naresh Kumar	Joint Commissioner-SBM, Municipal Corporation Gurugram	9899220003
3.	Ms. Sikha	Joint Commissioner, Municipal Corporation, Faridabad	8168895552 Through VC
4.	Shri Anil Mehta	Consultant-SBM, Municipal Corporation Gurugram	9711005709
5.	Shri Rakesh Kumar	JE, MCG	9810954286
6.	Shri Himanshu Rao	JE, MCG	98213955268
7.	Shri Padam Bhushan	EE-SWM, MCF	7042144566 Through VC
8.	Shri Sanjay Sharma	Deputy Chief Executive Officer, Ecogreen Energy Pvt. Ltd.	9899404979
9.	Shri Shivendu	Operation Head Ecogreen	9899979618
10.	Shri Vikrant Bakshi	Representative of Ecogreen Energy Pvt. Ltd.	8901449840
11.	Liu Quugtao	Ecogreen	9667502365
12.	Anand Suthu	Ecogreen	9811415608

Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Ponnam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Sh. PC Meena, Commissioner, MCG on 15.03.2023 at Camp Office Civil Lines, Gurugram.

List of Participants is attached as Annexure-A

The Chairman welcomed all the participants.

The progress on the decisions taken in the previous meetings was reviewed and weekly targets and progress were discussed. It was also deliberated that ownership and accountability be defined with clarity, including consequences for not meeting the target.

1. Fresh Waste Processing:

It was observed that average waste processing in MCG area in De-centralized was 300 TPD and no other site could be finalized for decentralized waste processing at Faridabad and Gurugram. The Pali site is the only option with the MCG & MCF to process the fresh waste hence the development of this site shall be done in time bound manner. Commissioner, MCF informed that tender process have been started for the development of Pali site and works will be allotted by 08.04.2023.

After detailed discussion, it was decided that:

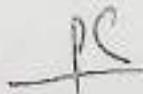
- a. The works at Pali should be allotted by 08.04.2023 and execution of the same may be done in such a manner that the site is available for waste processing w.e.f. 25.04.2023.
- b. Executive Engineer-SBM to inform the M/s Ecogreen accordingly so that arrangement for fresh waste processing can be made at Pali site.

2. Legacy Waste Processing:

It was deliberated that M/s Bhoomi Green has erected second unit to process the waste and capacity has been increased to 5500 TPD. It was informed that the work of erection of plants of M/s GCC, M/s DCC and M/s AADARSHI is in progress and waste will be processed by these agencies w.e.f 25.03.2023. The site for 4th agency M/s Zigma has been finalised and this agency will install the plant by 30.04.2023. The EE-SBM informed that 03 tenders to process 05 Lac MT waste in each work have been invited and the work will be allotted after taking approval from State Government.

After detailed discussion, it was decided that:

- a. The timeline given for the work of waste processing by 04 agencies shall be strictly adhered to.
- b. The disposal of RDF, inert and compost as discussed in the meeting shall be strictly monitored through GPS portals and link of the same be provided in GMDA control room and MCG control room by 20.03.2023. GPS reports of vehicle may be obtained from Mr. Amrik Singh of GMDA before making the payments to the agencies.



- c. AE-SBM will produce the photographs of disposal of compost and inert with Latitude and longitude in the next meeting.
- d. Three teams having one member each from MCG, MCF and EcoGreen be constituted for physical verification of disposal of RDF. These teams will visit the actual location where RDF is disposed off by the agencies and submit their reports in the office of CE MCG.
- e. Executive Engineer-SBM to ensure that the target of waste processing as per action plan/ road map shall be achieved.

3. Leachate Treatment:

It was informed that RFP for procurement of 02 DTRs of 200 KLD each has been prepared and is in process of approval. The tenders will be invited shortly. Legacy leachate is being disposed off to STPs. 10000 KL leachate is yet to be disposed off. EE-SBM informed that in the last week no leachate could be disposed in STPs due to pending payment of the agency, however this work will be completed by 31.03.2023.

After detailed discussion, it was decided that:

- a. Timeline given above shall be strictly adhered.
- b. EE-SBM to ensure the disposal of leachate through tankers shall be ensured and report of the same to be produced in the next meeting.

4. Disposal of RDF:

It was informed that transportation of RDF to waste to energy plant at Murthal was stopped in the recent past which has been started again. Now 200 TPD RDF will be disposed off at WUE Murthal. EE-SBM informed that no RDF was disposed-off in last week (08.03.2023 to 14.03.2023) due to maintenance of waste to energy plant at Murthal. After the completion of WUE Murthal the RDF will be disposed-off w.e.f. 18.03.2023.

After detailed discussion, it was decided that:

- a. EE-SBM /AE-SBM will ensure that transportation of RDF to WUE Murthal is done without any interruption and GPS monitoring be ensured through GMDA portal.

5. Development of 02 acre land:

It was deliberated that the 02 acre land which was unutilized at Bandhewari so far has been taken in possession. The measurement of land has been done in the presence of Officials of MCG, Revenue Department and Forest Department.

After detailed discussion, it was decided that:

- a. EE-SBM /AE-SBM will ensure that the 02 acre land is developed in time-bound manner so that fresh waste could be dumped there w.e.f. 01.04.2023.
- b. The work being executed to develop site at Kherki Majra for fresh waste processing and has been stopped due to public protest shall be shifted to develop 02 acre land at Bandhewari. If there are

any addition, deletion or alteration same will be approved by the competent authority in due course of time.

6. Waste To Energy Plant:

It was deliberated in the meeting that work of erection of waste to energy plant is going at very slow pace. Even the site leveling work and designing part of the plant have not been completed yet. In the absence of structural design and drawings the construction work cannot be executed. M/s Ecogreen has not mobilized the project team for WTE hence; it appears that intention to erect the plant in time bound manner is not there.

After detailed discussion the Chairperson directed that:

- a. M/s Ecogreen will submit the detailed work plan, bar chart and procurement plan for machinery and equipments within seven days.
- b. M/s Ecogreen shall expedite the activity of designing and execution and mobilize the project team for WTE at site.

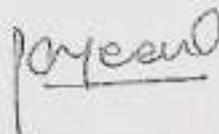
7. Other miscellaneous issues:

The issue of waste processing by Bulk Waste Generators was discussed and Chairman expressed his disappointment that fresh waste processing by Bulk Waste Generators is not being enforced properly. The quantity of fresh waste processing by Bulk Waste Generators has not increasing during last two months.

After detailed discussion it was decided that:

- a. IEC activities regarding Bulk Waste Generators shall be intensified, if needed an agency/ NGO may be hired exclusively to motivate and for IEC of Bulk Waste Generators.
- b. EE-SBM will ensure that Ullawas site is made operational within 03 days so that 80 - 100 TPD fresh waste could be processed at this site.
- c. JC-SBM will ensure that sector wise list of Bulk Waste Generators is prepared showing the status of fresh waste processing, complying SWM Rule, Penal action taken against non complying BWGs etc.

The meeting ended with vote of thanks to the Chair and all the participants.



Annexure-A

List of participants who attended the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Sh. PC Meena, Commissioner, MCG on 15.03.2023 at Camp Office Civil Lines, Gurugram.

Sr. No.	Name	Designation	Contact Details
1.	Shri. Radhe Shyam	Chief Engineer, MCG	9711005719
2.	Ms. Shikha	Joint Commissioner, MCF	8168895552
3.	Shri Anil Mehta	Consultant-SBM, Municipal Corporation Gurugram	9711005709
4.	Shri Narendra Subag	EE-SBM, MCG	9821395275
5.	Shri Padam Bhushan	EE-SWM, MCF	7042144566 Through VC
6.	Shri Nam Hussain	Assistant Engineer-SBM, MCG	9821395241
7.	Shri Sanjay Sharma	Deputy Chief Executive Officer, Ecogreen Energy Pvt. Ltd.	9899404979 Through VC
8.	Shri Shivendu	Operation Head of M/s Ecogreen	9899979618
9.	Shri Sumit Allawadhi	Engineering Head of M/s Ecogreen	9818299789
10.	Shri Vikrant Bakshi	Representative of Ecogreen Energy Pvt. Ltd.	8901449840

Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Sh. PC Meena, Commissioner, MCG on 24.03.2023 at Conference Room, 3rd Floor, Sector-34, MCG Office.

List of Participants is attached as Annexure-A

The Chairman welcomed all the participants.

The progress on the decisions taken in the previous meetings was reviewed and weekly targets and progress were discussed. It was also deliberated that ownership and accountability be defined with clarity, including consequences for not meeting the target.

1. Fresh Waste Processing:

Regarding development of Pali site EE-SWM, MCF informed that 01 tender has been opened on 22.03.2023 and there was no response in 03 tenders. These 03 tenders are rescheduled with last date of submission of 28.03.2023. He also informed that for felling of trees the permission has been applied with DFO Faridabad, who has assured to process the same for grant of permission at the earliest. He further informed that the work related with development of Pali site will be allotted by 08.04.2023.

After detailed discussion, it was decided that:

- a. The works at Pali should be allotted by 08.04.2023 and execution of the same may be done in such a manner that the site is available for waste processing w.e.f. 25.04.2023.
- b. Only 25 acre land is being developed in Phase-I at Pali hence the estimates for Phase-II i.e. for the remaining land at Pali shall be prepared immediately by MCF so that there is no hindrance to process the fresh waste of Faridabad and Gurgaon in future.
- c. EE-SBM, MCG will ensure the development of 02 acre land at Handwari is completed by 31.03.2023 so that fresh waste can be dumped at this site w.e.f. 01.04.2023. The change of site order from Kherki Majra Site to Handwari may be issued to the agencies in consultation with CE/MCG.

2. Legacy Waste Processing:

It was deliberated that M/s Bhooni Green is processing at an average of 4000 MT waste and has process 14000 MT waste during the month of March 2023 against the target of 125000 MT. It was informed by EE-SBM MCG that the work of erection of plants of M/s GCC, M/s DCC and M/s AADARSHI has been completed and processing of waste has been started by M/s GCC while the trial run is going on for the plant of M/s DCC and M/s AADARSHI. The site for 4th agency M/s Zigma has been finalised but the trommels of an old agency M/s Sussija are installed at this location and local people are making hindrance in dismantling of existing trommels. The EE-SBM informed that 03 tenders to process 05 Lac MT waste in each work have been invited and the work will be allotted after taking approval from State Government.



After detailed discussion, it was decided that:

- a. EE-SBM, MCG to ensure strict monitoring of waste processing and to achieve the target mentioned in road map to process the legacy waste. The timeline given for the work of waste processing to 04 agencies shall be strictly adhered to.
- b. The disposal of RDF, inert and compost as discussed in the meeting shall be strictly monitored through GPS portals and link of the same be provided in GMDA control room and MCG control room by 28.03.2023. GPS reports of vehicle may be obtained from Mr. Anurik Singh of GMDA before making the payments to the agencies.

3. Leachate Treatment:

It was informed by EE-SBM, MCG that existing DRTD are working satisfactorily. Legacy leachate is being disposed of to STPs 7500 KI, leachate is yet to be disposed off. EE-SBM informed that in the last week no Leachate could be disposed in STPs due to pending payment of the agency. The tenders are being invited to transport the legacy leachate at STPs.

After detailed discussion, it was decided that:

- a. EE-SBM, MCG to ensure that leachate being generated is collection in collection tank point no. 3 & 5 only.
- b. M/s Ecogreen to fill up the leachate collection tank existing in the area earmarked for WtE.
- c. EE-SBM to ensure the disposal of leachate through tankers with GPS monitoring at GMDA Portal and report of the same to be produced in the next meeting.

4. Disposal of RDF:

It was informed that transportation of RDF to waste to energy plant at Murthal was stopped in the recent past which has been started again. Now 200 TPD RDF will be disposed off at WtE Murthal. EE-SBM informed that no RDF was disposed off in last week (01.03.2023 to 23.03.2023) due to maintenance of waste to energy plant at Murthal. After the completion of WtE Murthal the RDF will be disposed off w.e.f. 01.04.2023.

After detailed discussion, it was decided that:

- a. EE-SBM /AE-SBM will ensure that transportation of RDF to WtE Murthal is done without any interruption and GPS monitoring be ensured through GMDA portal.

5. Waste To Energy Plant:

It was deliberated in the meeting that work of erection of waste to energy plant is going at very slow pace. Even the site leveling work and designing part of the plant have not been completed yet. In the absence of structural design and drawings the construction work cannot be executed. M/s Ecogreen has not mobilized the project team for WtE hence, Mr. J. N Reddy of M/s Ecogreen informed that detailed work plan for construction of WtE has been submitted and M/s Ecogreen has committed to complete the same as per timeline mentioned in the work plan.



After detailed discussion the Chairperson directed that:

- a. M/s Ecogreen will re-visit the detailed work plan and prepone the activities of construction of WTE and re-submit the same in the next review meeting.
- b. M/s Ecogreen shall expedite the activity of designing and execution and mobilize the project team for WTE at site.

The meeting ended with vote of thanks to the Chair and all the participants.

P. M. Paul

Annexure A

List of participants who attended the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Sh. PC Meena, Commissioner, MCG on 24.03.2023 at Conference Room, 3rd Floor, Sector-34, MCG Office.

Sr. No.	Name	Designation	Contact Details
1.	Shri. Radhe Shyam	Chief Engineer, MCG	9711005719
2.	Dr. Naresh Kumar	Joint Commissioner, MCG	jc.sbm@mcg.gov.in
3.	Shri Anil Mehta	Consultant-Engineering & C&D, Municipal Corporation Gurugram	9711005709
4.	Shri. O.P Goel	Consultant-Engineering & SBM, MCG	9212485300
5.	Shri Narendra Sahag	EE SBM, MCG	9821395275
6.	Shri Padam Bhushan	EE-SWM, MCG	7042144566 Through VC
7.	Shri Naim Hussain	Assistant Engineer-SBM, MCG	9821395241
8.	Shri Sanjay Sharma	Deputy Chief Executive Officer, Ecogreen Energy Pvt. Ltd.	9899404979 Through VC
9.	Shri Shivendu	Operation Head of M/s Ecogreen	9899979618
10.	Shri Sumit Allawadhi	Engineering Head of M/s Ecogreen	9818299789
11.	Shri Vikrant Bakshi	Representative of Ecogreen Energy Pvt. Ltd.	8901449840

Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Sh. PC Meena, Commissioner, MCG on 06.04.2023 at Conference Hall, Camp office,

List of Participants is attached as Annexure-A

The Chairman welcomed all the participants.

The progress on the decisions taken in the previous meetings was reviewed and weekly targets and progress were discussed. It was also deliberated that ownership and accountability be defined with clarity, including consequences for not meeting the target.

1. Fresh Waste Processing:

Regarding development of Pali site EE-SWM, MCF informed that tender to be opened 07.04.2023 and the same to be allotted by 15.04.2023 and the development work should be complete within 1 month i.e. 15.05.2023. EE-SWM Faridabad informed to the chairperson that the MCF Faridabad identified three additional sites namely Riwajpur, Pratapgarh & Munjeri and for the development work for these three sites the tenders has already been floated. He also informed that for felling of trees the permission has been applied with DFO Faridabad but DFO Faridabad informed that the permission will grant for 8 acre only.

After detailed discussion, it was decided that:

- a. The works at Pali should be allotted by 15.04.2023 and execution of the same may be done in such a manner that the site is available for waste processing w.e.f. 15.05.2023.
- b. Only 25 acre land is being developed in Phase-I at Pali hence the estimates for Phase-II i.e. for the remaining land at Pali shall be prepared immediately by MCF so that there is no hindrance to process the fresh waste of Faridabad and Gurugram in future.
- c. EE-SWM, Faridabad will ensure to discuss with DFO Faridabad to grant the permission of 25 Acre land instead of 8 Acres.
- d. EE-SBM, MCG will ensure the development of 02 acre land at Bandhwari is completed by 15.04.2023 so that fresh waste can be dumped at this site w.e.f. 15.04.2023. The change of site order from Kherki Majra Site to Bandhwari may be issued to the agencies in consultation with CE MCG.

2. Legacy Waste Processing:

It was deliberated that M/s Bhoomi Green is processing at an average of 3500 MT waste and has process 93200 MT waste during the month of March 2023 against the target of 125000 MT and 1st to 5th April 2023 agency has processed 14000 MT waste. It was informed by EE-SBM MCG that the work of erection of plants of M/s GCC, M/s DCC and M/s AADARSH has been completed and processing of waste has been started by the agencies approx. 20000 MT waste has been processed by the agencies in the month of April 2023. The site has been cleared and the trommel machine of M/s Sussaja



Enterprises had been shifted to Darbaripur store and land has been provided to the for 4th agency M/s ZIGMA and the work for installing the machinery has been started by the agency. The EE-SBM informed that 03 tenders to process 05 Lac MT waste in each work will be opened on 10.04.2023 and the work will be allotted after taking approval from State Government.

After detailed discussion, It was decided that:

- a. EE-SBM, MCG to ensure strict monitoring of waste processing and to achieve the target mentioned in road map to process the legacy waste. The timeline given for the work of waste processing to 04 agencies shall be strictly adhered to.
- b. The disposal of RDF, inert and compost as discussed in the meeting shall be strictly monitored through GPS portals and link of the same be provided in GMDA control room and MCG control room. GPS reports of vehicle may be obtained from Mr. Amrik Singh of GMDA before making the payments to the agencies.
- c. EE-SBM to ensure to issue the penalty notices to the agencies for delaying the work as per the targets.

3. Leachate Treatment:

It was informed by EE-SBM, MCG that existing DTR0 are working satisfactorily. All the Legacy leachate is disposed of to STPs, Gurugram and no legacy leachate is pending at SLF site and fresh leachate is being stored at Ponds and same has been treated through DTR0 and LTP system by M/s Ecogreen. The tenders are being invited to transport the legacy leachate at STPs. Representative of M/s Ecogreen has also informed that the work of filling of Pond No 8 with soil is under progress.

After detailed discussion, it was decided that:

- a. EE-SBM, MCG to ensure that leachate being generated is collection in collection tank point no. 3 & 5 only.
- b. M/s Ecogreen to fill up the leachate collection tank existing in the area earmarked for WtE.
- c. EE-SBM to ensure the disposal of leachate through tankers with GPS monitoring at GMDA Portal and report of the same to be produced in the next meeting.

4. Disposal of RDF:

It was informed that transportation of RDF to waste to energy plant at Murthal was stopped in the recent past which has been started again. Now 200 TPD RDF will be disposed off at WtE Murthal. EE-SBM informed that no RDF was disposed-off in last week (08.03.2023 to 23.03.2023) due to maintenance of waste to energy plant at Murthal. After the completion of WtE Murthal the RDF will be disposed-off w.e.f. 01.04.2023.

After detailed discussion, It was decided that:

- a. EE-SBM /AE-SBM will ensure that transportation of RDF to WtE Murthal is done without any interruption and GPS monitoring be ensured through GMDA portal.
- b. EE-SBM will ensure to find alternate disposal and engage more cement industries of existing RDF material without any delay and same may be produced in next meeting.

5. Waste To Energy Plant:

It was deliberated in the meeting that work of erection of waste to energy plant is going at very slow pace. Even the site levelling work and designing part of the plant have not been completed yet. In the absence of structural design and drawings the construction work cannot be executed. M/s Ecogreen has not mobilized the project team for WtE hence. Mr. J. N Reddy of M/s Ecogreen informed that detailed work plan for construction of WtE has been submitted and M/s Ecogreen has committed to complete the same as per timelines mentioned in the work plan.

After detailed discussion the Chairperson directed that:

- a. M/s Ecogreen will re-visit the detailed work plan and prepone the activities of construction of WtE and re-submit the same in the next review meeting.
- b. M/s Ecogreen shall expedite the activity of designing and execution and mobilize the project team for WtE at site.
- c. M/s Ecogreen shall submit financial closure report without further delay.

The meeting ended with vote of thanks to the Chair and all the participants.

Q

Annexure-A

List of participants who attended the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. &Ors. held under the Chairmanship of Sh. PC Meena, Commissioner, MCG on 06.03.2023 at Conference Room, camp office.

Sr. No.	Name	Designation	Contact Details
1.	Shri. Jai Deep Kumar	Additional Commissioner - IV	adcmc4@mcg.gov.in
2.	Shri. Radhe Shyam	Chief Engineer, MCG	9711005719
3.	Dr. Naresh Kumar	Joint Commissioner, MCG	jc.sbm@mcg.gov.in
4.	Shri. O.P Goel	Consultant-Engineering & SBM, MCG	9212485300
5.	Shri Narender Suhag	EE-SBM, MCG	9821395275
6.	Shri Padam Bhushan	EE-SWM, MCF	7042144566 Through VC
7.	Shri R.Km Mongia	Assistant Engineer-SBM, MCG	
8.	Shri Sanjay Sharma	Deputy Chief Executive Officer, Ecogreen Energy Pvt Ltd.	9899404979 Through VC
9.	Shri Shivendu	Operation Head of M/s Ecogreen	9899979618
10.	Shri Sumit Allawadhi	Engineering Head of M/s Ecogreen	9818299789
11.	Shri Vikrant Bakshi	Representative of Ecogreen Energy Pvt. Ltd.	8901449840
12.	Shri J.N. Reddy	Chief operating officer of M/s Ecogreen	8303200322
13.	Shri Anant Suthoo	Representative of M/s Ecogreen	9811141568

(7)
ADCMC IV MCG

Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Shri P. C. Meena, Commissioner, MCG on 18.04.2023 at Conference Hall, GMDA, Gurugram.

List of Participants is attached as Annexure-A

The Chairman welcomed all the participants.

The progress on the decisions taken in the previous meetings was reviewed and weekly targets and progress were discussed. It was also deliberated that ownership and accountability be defined with clarity, including consequences for not meeting the target.

1. Fresh Waste Processing:

EE-SWM, MCF informed to the Chairperson regarding the progress of tender process for Pali, that scheduled date of allotment of works was committed as 17.04.2023 but the same is rescheduled due to mishappening with family of contractor. Now, the expected date of allotment is 20.04.2023. Regarding completion of development works for Phase-I 25 acre land, it is intimated that the same will be completed and fresh waste processing will be started by 20.05.2023 at Pali. Accordingly, M/s. Ecogreen will be informed.

It is also informed by EE-SWM that for permission of tree cutting, it is already applied and same will be given on or before 20.04.2023 as per the DFO, Faridabad. It is further informed that the tenders for development of additional 3 no. sites at Riwazpur, Mujedi and Partapgarh are under process. Also preparation of estimate for development of Pali site for Phase-II (i.e. for remaining land) is under progress.

EE-SBM, MCG, has informed that the fresh waste dumping has been started after development of 2.5 acres land at Bandhwari. Further, tender had been invited for purchasing of trommel machine for processing of fresh waste, but no agency has participated in the tender, so same has been resubmitted for approval to recall the tender.

It was informed that as per the directions received during the meeting on dated: 13.04.2023 under the Chairmanship of Chief Secretary Haryana at Chandigarh, a committee is to be constituted for exploring the availability and feasibility for alternate sites at Sohna and Manesar.

After detailed discussions, it was decided that:

- a. Development works for above said 03 sites in Faridabad should be allotted on or before 20.04.2023, and development works should be completed by 25.05.2023 for Pali site and 29.05.2023 for other 03 sites. Fresh waste dumping be started at Pali site w.e.f 25.05.2023.
- b. It is also directed to prepare the guidelines for the agencies or contractors to start utilization of inert waste, and reduce the waste to be dumped at landfill, and also trommel to be installed at Badshahpur site, immediately.
- c. Catch drain and retaining wall be constructed immediately at 2.5 acre site as directed during site visit dated 14.04.2023 by Commissioner, MCG.
- d. ADCMC-IV will issue letter to MCF to stop sending the fresh waste after committed date i.e. 25.05.2023.

- e. ADCMC-IV will constitute the committee for exploring the availability and feasibility for alternate sites at Sohna and Manesar with necessary directions.

2. Legacy Waste:

It was deliberated that M/s Bhoomi Green is processing at an average of 3500 MT waste and has processed approx. 49000 MT of legacy waste from 1st to 17th April 2023. It was informed by EE-SBM MCG that the work of erection of plants of M/s GCC, M/s DCC and M/s AADARSH has been completed and processing of waste has been started by the agencies. Approx. 46000 MT waste has been processed by the agencies from 1st to 17th April 2023. The site has been cleared, the trommel machine of M/s Sussaja Enterprises had been shifted to Darbaripur store, land has been provided to the 4th agency M/s ZIGMA and the work for installing the machinery has been started by the agency. Further, as informed by the agency, the erection work of trommel machine will be completed by 27th April 2023. The EE-SBM informed that 03 tenders to process 05 Lac MT waste in each work will be opened on 10.04.2023. Due to the reason, single agency is qualified in all 03 tenders, hence the tender has been recalled after getting approval of the competent authority.

After detailed discussions, it was decided that:

- Chairperson directed to adhere to the time lines for processing the legacy waste as per revised road map submitted to NGT.
- EE-SBM, MCG, has been directed to clear the village road and construct a drain for leachate along village road.
- EE-SBM, MCG, has been directed to get calibrated all the weigh bridges at landfill site which are being used for fresh waste weighment by M/s Ecogreen and for weighment of fractions obtained after bio-mining of legacy waste by agencies.
- Chairperson directed EE-SBM, MCG, to prepare the process for the payment of electricity bill at landfill site.

3. Leachate Management:

It was informed by EE-SBM, MCG that existing DTRO are working satisfactorily. All the Legacy leachate is disposed-off to STPs, Gurugram and no legacy leachate is pending at SLF site and fresh leachate is being stored at Ponds and same has been treated through DTRO and LTP system by M/s Ecogreen. The tenders are being invited to transport the legacy leachate at STPs. Representative of M/s Ecogreen has also informed that the work of filling of Pond No 8 & 7 with soil is under progress.

After detailed discussions, it was decided that:

- To prevent leachate from going into the forest area, RCC drains should be constructed at boundary wall of Bandhwari, till then a temporary bandh will be constructed.
- 2 DTROs to be installed at STP for treatment of leachate waste water.

4. Disposal of RDF:

It was informed that transportation of RDF to WtE plant at Murthal was stopped in the recent past which has been started again. Agency have to transport 200 TPD RDF at JBM Waste to Energy plant and the same will be disposed-off at WtE Murthal. EE-SBM informed that no RDF was disposed-off in last previous weeks by the agency due to maintenance of WtE plant at Murthal. EE-SBM further informed that as per the directions received in last meeting to find alternate WtE and cement industries for the disposal of RDF, a file is initiated for approval of Shri Cement on a terms & conditions of the previous agreement signed between Municipal Corporation and Cement industries.

After detailed discussions, it was decided that:

- a. File for Shri Cement will be put up with previous agreement for disposal of RDF.
- b. Chairperson directed to write a letter to PS/ULB regarding that WtE Murthal, Sonipat is taking RDF from other States, where the decision was taken by the DULB that RDF will be consumed by JBM from Sonipat and Panipat cluster only.

5. Waste to Energy Plant:

To obtain and discuss the final work plan and names of EPC contractors as to be given in writing by M/s. Ecogreen. Major timelines fixed with EPC contractors and the milestones are to be given by M/s. Ecogreen by 20.04.2023 as directed by W/CS Haryana in meeting dated 13.04.2023. Status of site leveling, soil testing and foundation work. Financial closure status. Regulatory clearances copies to be shared by Ecogreen to MCG. Status of discussion with Sh. Shard Bhatnagar, Chairman HPGCL for PMU/IE.

Software based monitoring to be adopted to achieve the timelines.

Status of mobilization of team for construction of WtE and finalization of designs and drawings.

Status of Legal advice as to be given by reputed legal firm.

Further, a representative from M/s Ecogreen has informed that the EPC details and financial closure was already submitted by M/s Ecogreen to MCG in month of Dec-2022.

After detailed discussion, it was decided that:

- a. As the documents related to EPC have been submitted again in the meeting itself, same will be examined by Additional Commissioner-IV, MCG.
- b. All other documents related to financial closure, regulatory clearances also be submitted by M/s Ecogreen to Additional Commissioner-IV, MCG at the earliest.

The meeting ended with vote of thanks to the Chair and all the participants.

Annexure-A

List of participants who attended the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Sh. P. C. Meena, Commissioner, MCG on 18.04.2023 at Conference Hall, GMDA, Gurugram.

S. No.	Name of Participants	Designation
1	Sh. Jaideep Kumar	Additional Commissioner - IV
2	Sh. Radhe Shyam	Chief Engineer, MCG
3	Dr. Naresh Kumar	Joint Commissioner, MCG
4	Sh. O. P. Goel	Consultant - Engineering & SBM, MCG
5	Sh. Narender Suhag	EE-SBM, MCG
6	Sh. Shivendu	Operation Head of M/s. Ecogreen
7	Sh. Sumit Allawadhi	Engineering Head of M/s. Ecogreen
8	Sh. Vikrant Bakshi	Representative of Ecogreen Energy Pvt. Ltd.


ADCMCE, MCG

Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Commissioner, Municipal Corporation, Gurugram on 02.05.2023 at 3:30 PM in the Conference Hall Sector 34, MCG, Gurugram.

LIST OF PARTICIPANTS ATTACHED IN ANNEXURE - "A"

The chairperson welcomed all the participants.

At the beginning of the meeting, the chairperson discussed the objectives of the meeting and the commitment of MCG towards resolving the issues in a timely manner as per the directions of the Hon'ble NGT. The outlined agenda was discussed point-wise and the chairperson was updated about the progress made by each stakeholder. It was communicated by the Chairperson that ownership and accountability would be defined with clarity and actions would be taken for any lapse in fulfilling the responsibilities assigned. Comprehensive summary of each agenda point, decisions taken, and directions issued are as under:

1. Fresh Waste Processing:

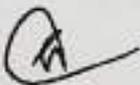
EE-SWM, MCF informed the Chairperson about the progress of the tender process for Pali, and a work order has been issued.

It is also informed by EE-SBM, MCF that permission for tree cutting has already been applied for, and DFO has sent the matter for legal opinion to the AG office, been allotted, but the work has not been started due to pending environmental clearance. It was also apprised JC, MCF that CMC, Faridabad have telephonic conversation with AG regarding the Environment clearance to expedite the work.

Further, the progress on tenders for the development of additional 3 sites at Riwazpur, Mujedi and Partapgarh was discussed. The work order for the Mujedi and Riwazpur sites has already been allotted. The tender for Pratapgarh is still pending, but they committed that a work order would be issued by the next week. The work at the Riwazpur site could not be started because of public protest. It has been submitted that help would be taken from the police department, and work would be started again at the earliest.

It was informed that for the development of the Pali site for Phase II (i.e., for the remaining land), 2 estimates have been finalized and the remaining are under progress.

EE-SBM, MCG informed that the fresh waste dumping has been started after the development of 2.5 acres of land at Bandhwari and temporary drain has been constructed. the work for the construction of permanent drain has been started and it was committed by AE (SBM), that the drain work will be completed in one month, and the work for the detaining wall is in progress. EE (SBM) informed that the tender for purchasing trommel machines for the processing of fresh waste is under recall and will again be opened on 11-05-2023.



It was directed that as per the directions received during the meeting dated 13.04.2023 under the chairmanship of worthy Chief Secretary to Govt. Haryana at Chandigarh, MCF should develop the entire 52 acres land and use it according to the requirements, but planning and preparation for the entire 52 acres land must be done.

Regarding the availability and feasibility for 100 acres Manesar site, a letter has been sent to MD, HSIIDC. Regarding the 100 acre land acquisition at the Sohna site, the land lies in the Ujina village in Nuh District. After approval from the worthy CMC, MCG, a proposal will be sent to the Director, DULB for directions regarding the land acquisition, whether it needs to be done under the prescribed policy for purchase of land on the e-BHUMI Portal or at collector rate.

After detailed discussion, it was decided that:

- A. It was directed by the Chairperson that, as per the direction received during the meeting dated: 13.04.2023 under the Chairmanship of worthy Chief Secretary to Govt. Haryana at Chandigarh, MCF should prepare for the development of entire 52 acre land and use it according to the requirements, but planning and preparation for the entire 52 acre land must be done.
- B. Details of work orders for PALI site development as issued by MCF should be shared with the MCG.
- C. Proposal for 100 acre land acquisition at Sohna Site, to be sent to the Director, DULB after approval from CMC, Gururgram.

2. Legacy Waste

It was submitted that M/s Bhoomi Green is processing an average of 3500 MT waste and has processed approx. 83725 MT of legacy waste from 1st April 2023 to 2nd May 2023. It was informed by EE-SBM, MCG that the work of erection of plants by M/s GCC, M/s DCC and M/s AADARSH has been completed and the processing of waste has been started by the agencies. Approx. 98730 MT of waste have been processed by the agencies from 1st April 2023 to 2nd May 2023. M/s Zigma has set up the processing plant, but the processing has not started yet. The EE-SBM, MCG informed that the file for 03 tenders to process 05 Lac MT waste has been sent to the CE, MCG.

After detailed discussions, it was decided that:

- A. EE-SBM, MCG has been directed to submit agency wise reports on a daily, weekly and monthly basis for legacy waste & report of penalty imposition also to be submitted.
- B. EE-SBM, MCG has been directed to submit agency wise lagging reports as per the road map for correction.
- C. EE-SBM, MCG has been directed to issue a notice on the disposal of fractions. API data has been linked to M/s Bhoomi Green.
- D. EE-SBM, MCG has been directed to clear the village road and construct a drain for leachate along the village road.

- E. EE-SBM, MCG has been directed to get all the weighbridges calibrated at the landfill site which are being used for fresh waste weighment by M/s Ecogreen and for weighment of fractions obtained after bio-mining of legacy waste by agencies.
- F. Linkage with the GMDA portal must be expedited. EE-SBM, MCG is to send a letter to GMDA regarding the same and the matter must be resolved by the next meeting.
- G. The chairperson directed EE-SBM, MCG to prepare the process for the payment of the electricity bill at the landfill site.
- H. CE, MCG was directed to expedite the file for the 05 Lac MT.

3. Leachate Management:

It was informed by EE-SBM, MCG that the existing DTRO is working satisfactorily. All the legacy leachate is disposed of at STPs, Gurugram and no legacy leachate is pending at SLF site and fresh leachate is being stored at Ponds and the same has been treated through the DTRO and LTP systems by M/s Ecogreen. Tenders are being invited to transport the legacy leachate at STPs. A representative of M/s Ecogreen has also informed that the work of filling of Pond No. 8 & 7 with soil is under progress.

After detailed discussions, it was decided that:

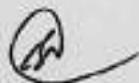
- A. A file for 2 DTROs has been put up and is pending for administrative approval.
- B. Chairperson has directed to increase the capacity of DTRO & LTP. Informed to M/s Ecogreen accordingly.

4. Disposal of RDF:

It was informed that transportation of RDF to WtE plant at Murthal was stopped in the recent past which has been started again. Agency have to transport 200 TPD RDF at JBM Waste to Energy plant and the same will be disposed-off at WtEMurthal. EE-SBM informed that small quantity of RDF was disposed-off in last previous weeks by the agency due to continuous maintenance of WtE plant at Murthal.

After detailed discussions, it was decided that:

- A. It was desired to write a letter to the Commissioner & Secretary to Govt. Haryana, ULB Department that WtEMurthal, Sonipat is taking RDF from other States, where the decision was taken by the DULB that RDF will be consumed by JBM from Sonipat and Panipat cluster only.
- B. It was informed by the EE-SBM, MCG that there is a technical flaw in floating the tender for engaging other agencies for disposal of remaining RDF. It was directed to discuss the matter between CE, EE-SBM & Consultant-SBM, MCG and resolve the issue as appropriate.



- E. EE-SBM, MCG has been directed to get all the weighbridges calibrated at the landfill site which are being used for fresh waste weighing by M/s Ecogreen and for weighing of fractions obtained after bio-mining of legacy waste by agencies.
- F. Linkage with the GMDA portal must be expedited. EE-SBM, MCG is to send a letter to GMDA regarding the same and the matter must be resolved by the next meeting.
- G. The chairperson directed EE-SBM, MCG to prepare the process for the payment of the electricity bill at the landfill site.
- H. CE, MCG was directed to expedite the file for the 05 Lac MF.

3. Leachate Management:

It was informed by EE-SBM, MCG that the existing DTRO is working satisfactorily. All the legacy leachate is disposed of at STPs, Gurugram and no legacy leachate is pending at SLF site and fresh leachate is being stored at Ponds and the same has been treated through the DTRO and LTP systems by M/s Ecogreen. Tenders are being invited to transport the legacy leachate at STPs. A representative of M/s Ecogreen has also informed that the work of filling of Pond No. 8 & 7 with soil is under progress.

After detailed discussions, it was decided that:

- A. A file for 2 DTROs has been put up and is pending for administrative approval.
- B. Chairperson has directed to increase the capacity of DTRO & LTP. Informed to M/s Ecogreen accordingly.

4. Disposal of RDF:

It was informed that transportation of RDF to WtE plant at Murthal was stopped in the recent past which has been started again. Agency have to transport 200 TPD RDF at JBM Waste to Energy plant and the same will be disposed-off at WtE Murthal. EE-SBM informed that small quantity of RDF was disposed-off in last previous weeks by the agency due to continuous maintenance of WtE plant at Murthal.

After detailed discussions, it was decided that:

- A. It was desired to write a letter to the Commissioner & Secretary to Govt. Haryana, UEB Department that WtE Murthal, Sonapat is taking RDF from other States, where the decision was taken by the DULB that RDF will be consumed by JBM from Sonapat and Panipat cluster only.
- B. It was informed by the EE-SBM, MCG that there is a technical flaw in floating the tender for engaging other agencies for disposal of remaining RDF. It was directed to discuss the matter between CE, EE-SBM & Consultant-SBM, MCG and resolve the issue as appropriate.

5. Waste to Energy Plant:

Whereas the documents with respect to EPC contractors submitted by the M/s Ecogreen are under study but the financial closure and regulatory clearances are yet to be submitted by them. Accordingly, M/s. Ecogreen has been requested to supply the copies of financial closure and regulatory clearances immediately. It was discussed that Software based monitoring to be adopted to achieve the timelines. It was discussed to expedite the process to take legal advice by the reputed legal firm.

After detailed discussion, it was decided that:

- A. The documents related to EPC may be examined by the Consultant, MCG within a week.
- B. All other documents related to financial closure, regulatory clearances also be submitted by M/s Ecogreen to Consultant, MCG within a week.
- C. M/s. Ecogreen will submit the financial closure report and copies of regulatory/statutory clearances at once without any further delay.
- D. Necessary action may be taken for software based monitoring of timelines be taken by CE/EE, MCG.
- E. Status of legal advice be given by CE within a week.

The meeting ended with vote of thanks to the Chair and all the participants.


NOMC-D
MCG.

5. Waste to Energy Plant:

Whereas the documents with respect to EPC contractors submitted by the M/s Ecogreen are under study but the financial closure and regulatory clearances are yet to be submitted by them. Accordingly, M/s. Ecogreen has been requested to supply the copies of financial closure and regulatory clearances immediately. It was discussed that Software based monitoring to be adopted to achieve the timelines. It was discussed to expedite the process to take legal advice by the reputed legal firm.

After detailed discussion, it was decided that:

- A. The documents related to EPC may be examined by the Consultant, MCG within a week.
- B. All other documents related to financial closure, regulatory clearances also be submitted by M/s Ecogreen to Consultant, MCG within a week.
- C. M/s. Ecogreen will submit the financial closure report and copies of regulatory/statutory clearances at once without any further delay.
- D. Necessary action may be taken for software based monitoring of timelines be taken by CE/EE, MCG.
- E. Status of legal advice be given by CE within a week.

The meeting ended with vote of thanks to the Chair and all the participants.


 NOMC-D
 MCG.

Annexure-A

List of participants who attended the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Commissioner, Municipal Corporation Gurugram on 02.05.2023 at 3:30 PM in the Conference Hall Sector 34, MCG, Gurugram.

S. No.	Name of Participants	Designation
1	Sh. Jaideep Kumar	Additional Commissioner - IV
2	Sh. RadheShyam	Chief Engineer, MCG
3	Dr. Naresh Kumar	Joint Commissioner, MCG
4	Sh. O. P. Goel	Consultant - Engineering & SBM, MCG
5	Sh. Narender Sahag	EE-SBM, MCG
6	Sh. R.K. Mongia	AE-SBM, MCG
7	Dr. Anita Phalswal	Consultant - SSC, MCG
8	Sh. Manpreet Singh	MIS-SSC, MCG
9	Sh. Shivendu	Operation Head of M/s. Ecogreen
10	Sh. Sumit Alawadhi	Engineering Head of M/s. Ecogreen
11	Sh. Yasin Ansari	Project Head, HMS
	Participants, through VC	
12	Smt. Shikha	Joint Commissioner, MCF
13	Sh. Padam Singh	EE-SBM, MCF
14	Sh. Sanjay Sharma	Dy. CEO, M/s. Ecogreen

Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship on 09.05.2023 at 3:30 PM in the Conference Hall, Sector 34, MCG, Gurugram.

LIST OF PARTICIPANTS ATTACHED IN ANNEXURE – "A"

The chairperson welcomed all the participants.

At the beginning of the meeting, the chairperson discussed the objectives of the meeting and the commitment of MCG towards resolving the issues in a timely manner as per the directions of the Hon'ble NGT. The outlined agenda was discussed point-wise and the chairperson was updated about the progress made by each stakeholder. It was communicated by the Chairperson that ownership and accountability would be defined with clarity and actions would be taken for any lapse in fulfilling the responsibilities assigned. Comprehensive summary of each agenda point, decisions taken, and directions issued are as under:

1. Fresh Waste Processing:

EE-SWM, MCF informed the Chairperson about the progress of the tender process for Pali, and a work order has been issued.

It is also informed by EE-SWM, MCF that permission for tree cutting has already been applied for, and DFO has sent the matter for legal opinion to the AG office, been allotted, but the work has not been started due to pending environmental clearance. It was also apprised by JC, MCF that CMC, Faridabad have telephonic conversation with AG regarding the Environment clearance to expedite the work.

Further, the progress on tenders for the development of additional 3 sites at Riwazpur, Mujedi and Partapgarh was discussed. The work order for the Mujhedi and Riwazpur sites has already been allotted. The tender for Pratapgarh is still pending, but they committed that a work order would be issued by the next week. The work at the Riwazpur site could not be started because of public protest. It was intimated that help would be taken from the police department, and work would be started again at the earliest.

It was informed that for the development of the Pali site for Phase II (i.e., for the remaining land), 2 estimates have been finalized and the remaining are under progress.

EE-SBM, MCG informed that the fresh waste dumping has been started after the development of 2.5 acres of land at Bandhwari and temporary drain has been constructed, the work for the construction of permanent drain has been started and it was committed by AE (SBM), that the drain work will be completed in one month, and the work for the detaining wall is in progress. EE (SBM) informed that the tender for purchasing trommel machine for the processing of fresh waste is under recall and will again be opened on 11-05-2023.

(A)

It was directed that as per the directions received during the meeting dated 13.04.2023 under the chairmanship of worthy Chief Secretary to Govt. Haryana at Chandigarh, MCF should develop the entire 52 acres land and use it according to the requirements, but planning and preparation for the entire 52 acres land must be done.

Regarding the availability and feasibility for 100 acres Manesar site, a letter has been sent to MD, HSIIDC. Regarding the 100 acre land acquisition at the Sohna site, the land lies in the Ujina village in Nuh District. After approval from the worthy CMC, MCG, a proposal will be sent to the Director, DULB for directions regarding the land acquisition, whether it needs to be done under the prescribed policy for purchase of land on the e-BHUMI Portal or at collector rate.

After detailed discussion, it was decided that:

- A. It was directed by the Chairperson that, as per the direction received during the meeting dated: 13.04.2023 under the Chairmanship of worthy Chief Secretary to Govt. Haryana at Chandigarh, MCF should prepare for the development of entire 52 acre land and use it according to the requirements, but planning and preparation for the entire 52 acre land must be done.
- B. Details of work orders for PALI site development as issued by MCF should be shared with the MCG.
- C. Proposal for 100 acre land acquisition at Sohna Site, to be sent to the Director, DULB after approval from CMC, Gururgram.
- D. It was directed by the Chairperson that, the progress of allotted works for development work of Pali site to be completed by 20.05.2023, time line to be adhered to strictly.
- E. Fresh waste dumping must be started at Pali/other sites in Faridabad by 25.05.2023 as committed by MCF.
- F. M/s. Ecogreen is also asked to do data analysis at its own level also.

2. Legacy Waste

It was submitted that M/s Bhoomi Green is processing an average of 3000 MT waste and has processed approx. 92297 MT of legacy waste from 1st April 2023 to 8th May 2023. It was informed by EE-SBM, MCG that the work of erection of plants by M/s GCC, M/s DCC and M/s AADARSH has been completed and the processing of waste has been started by the agencies. Approx. 125969 MT of waste have been processed by these 3 agencies from 1st April 2023 to 8th May 2023. M/s Zigma has set up the processing plant, but the processing has not started yet. The EE-SBM, MCG informed that the file for 03 tenders to process 05 Lac MT waste has been sent to the CE, MCG.

After detailed discussions, it was decided that:

- A. Since the progress achieved is very less in comparison to the targets. Hence, showcase notices be given to the defaulting agencies by the EE-SBM. Also, JC-SBM, MCG may issue displeasure notes to concerned JE/AE/EE, MCG.
- B. EE-SBM, MCG has been directed to submit agency wise reports on daily, weekly and monthly basis for processing of legacy waste & report of penalty imposition also to be

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- submitted. The agency wise monthly targets must be intimated by EE-SBM within 3 days to various agencies as submitted to NGT.
- C. EE-SBM, MCG has been directed to submit agency wise lagging reports as per the road map for correction.
 - D. EE-SBM, MCG has been directed to get all the weighbridges calibrated at the landfill site which are being used including for fresh waste weighing.
 - E. It was directed by the Chairperson that, linkage with the GMDA portal must be expedited of all the agencies, otherwise progress will be assumed as Nil. EE-SBM, MCG is to send a letter to GMDA regarding the same and the matter must be resolved by the next meeting.
 - F. API data must be given by all the agencies to GMDA for placing live data in public domain through GDA portal and MCG portal. The earlier bills may also be checked for vehicles duration and loading/over-loading data analysis. All unethical practices may be checked and stopped otherwise legal action could be initiated.

3. Leachate Management:

It was informed by EE-SBM, MCG that the existing DTRO is working satisfactorily. All the legacy leachate is disposed of at STPs, Gurugram and no legacy leachate is pending at SLF site and fresh leachate is being stored at Ponds and the same has been treated through the DTRO and LTP systems by M/s Ecogreen. Tenders are being invited to transport the legacy leachate at STPs. A representative of M/s Ecogreen has also informed that the work of filling of Pond No. 8 & 7 with soil is under progress.

After detailed discussions, it was decided that:

- A. A file for 2 DTROs has been put up and is pending for administrative approval. Hence, be expedite.
- B. Chairperson has directed to increase the capacity of DTRO & LTP. Informed to M/s Ecogreen accordingly.
- C. EE-SBM, MCG has been directed to clear the village road and construct a drain for leachate along the village road.

4. Disposal of RDF:

It was informed that transportation of RDF to WtE plant at Murthal was stopped in the recent past which has been started again. Agency have to transport 200 TPD RDF at JBM Waste to Energy plant and the same will be disposed-off at WtE Murthal. EE-SBM informed that small quantity of RDF was disposed-off in last previous weeks by the agency due to continuous maintenance of WtE plant at Murthal.

After detailed discussions, it was decided that:

- A. The location of stock of legacy RDF be verified by the EE/AE-SBM and other EEs who have been assigned duty to visit cement factories and verify its disposal may be ensured as per the timelines given to NGT. by September-2023. Penal actions may be taken against

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- defaulting agencies. Also, house expressed displeasure over inaction on part of JE/AE/EE-SBM.
- B. Also, action may be initiated by EE-SBM, MCG against the defaulting agencies for non-disposal of RDF as awarded to them.
 - C. EE-SBM, MCG has been directed to issue a notice on the disposal of fractions. API data has been linked to M/s Bloomi Green.
 - D. The disposal of inerts from MRF may also be ensured at proper place.

5. Waste to Energy Plant:

Whereas the documents with respect to EPC contractors submitted by the M/s Ecogreen are under study but the financial closure and regulatory clearances are yet to be submitted by them. Accordingly, M/s. Ecogreen has been requested to supply the copies of financial closure and regulatory clearances immediately. It was discussed that Software based monitoring to be adopted to achieve the timelines. It was discussed to expedite the process to take legal advice by the reputed legal firm.

After detailed discussion, it was decided that:

- A. The documents related to EPC and regulatory clearances have been examined by the Consultants (SBM & WTE), MCG and examination report sent to W/CMC by ADCMC-IV, MCG.
- B. All other documents related to financial closure, balance design and drawings, mobilization plan and remaining regulatory clearances also be submitted by M/s Ecogreen to MCG immediately.
- C. Necessary action may be taken for software based monitoring of timelines be taken by CE/EE, MCG.
- D. Status of legal advice be given by CE within a week.

The meeting ended with vote of thanks to the Chair and all the participants.




ADCMC-IV
MCG

Annexure-A

List of participants who attended the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Commissioner, Municipal Corporation Gurugram on 09.05.2023 at 3:30 PM in the Conference Hall, Sector 34, MCG, Gurugram.

S. No.	Name of Participants	Designation
1	Sh. Jaideep Kumar	Additional Commissioner - IV
2	Dr. Naresh Kumar	Joint Commissioner, MCG
3	Sh. O. P. Goel	Consultant - Engineering & SBM, MCG
4	Sh. Sharad Bhatnagar	Consultant - WtE, MCG
5	Sh. R.K Mongia	AE-SBM, MCG
6	Dr. Anita Phalswal	Consultant - SSC, MCG
7	Sh. Manpreet Singh	MIS-SSC, MCG
8	Sh. Shuvendu	Operation Head of M/s. Ecogreen
9	Sh. Sumit Allawadhi	Engineering Head of M/s. Ecogreen
10	Sh. Vikrant Bakshi	Representative from M/s. Ecogreen
11	Sh. N. Reddy	COO of M/s. Ecogreen
12	Sh. Yasin Ansari	Project Head - HMS
13	Sh. Abhijeet	Representative from M/s. Bhumi Green
	Participants through VC	
14	Smt. Shikha, HCS	Joint Commissioner, MCF
15	Sh. Padam Singh	EE-SBM, MCF
16	Sh. Sanjay Sharma	Dy. CEO, M/s. Ecogreen
17	Sh. Ajay Arora	Representative from M/s. Zigma
18	Sh. Sachin	Representative from M/s. Green Concrete

Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Commissioner, Municipal Corporation, Gurugram on 16.05.2023 at 12:45 PM in the Conference Hall, Sector 34, MCG, Gurugram.

LIST OF PARTICIPANTS ATTACHED IN ANNEXURE - "A"

The chairperson welcomed all the participants.

At the beginning of the meeting, the chairperson discussed the objectives of the meeting and the commitment of MCG towards resolving the issues in a timely manner as per the directions of the Hon'ble NGT. The outlined agenda was discussed point-wise and the chairperson was updated about the progress made by each stakeholder. It was communicated by the Chairperson that ownership and accountability would be defined with clarity and actions would be taken for any lapse in fulfilling the responsibilities assigned. Comprehensive summary of each agenda point, decisions taken, and directions issued are as under:

1. Fresh Waste Processing:

JC & EE-SWM, MCF informed the Chairperson about the progress of the tender process for Pali, and a work order has been issued.

It is also informed by Smt. Shikha, Joint Commissioner HCS, MCF that permission for tree cutting has already been applied, and DFO has sent the matter for legal opinion to the AG office, been allotted, but the work has not been started due to pending environmental clearance, the same is still pending.

Further, the progress on tenders for the development of additional 3 sites at Riwazpur, Mujedi and Partapgarh was discussed. The work order for all 3 sites have already been allotted and the work of the development of the Pratapgarh and Mujhedi sites are under progress. The work at the Riwazpur site could not be started because of public protest. It has been submitted that help would be taken from the police department, and work would be started within a week.

It was informed that for the development of the Pali site for Phase II (i.e., for the remaining land), 2 estimates have been finalized and the remaining are under progress.

AE-SBM, MCG has informed that the drain work will be completed in the end of the month (May 2023), and the work of the estimate for retaining wall is in progress, for the 2.5 acre land.

Regarding the availability and feasibility for 100 acres Manesar site, a letter has been sent to MD, HSIIDC. Regarding the 100 acre land acquisition at the Sohna site, the land lies in the Ujna village in Nuh District. After approval from the worthy CMC, MCG, a proposal will be sent to the Director, DULB for directions regarding the land acquisition, whether it needs to be done under the prescribed policy for purchase of land on the e-BHUMI Portal or at collector rate.

After detailed discussion, it was decided that:

- A. Chairperson has directed to JC, MCF that to adhere the timeline for the development of all sites for the fresh waste processing without any further delay as committed during the review meeting on dt. 13.04.2023 under the Chairmanship of Chief Secretary to Govt. of Haryana.
- B. Chairperson has directed to JC, MCF and JC-SBM, MCG to write a letter to the Chief Secretary, Govt. of Haryana and ACS, ULB regarding not providing the permission of tree cutting applied by MCF after necessary direction given by Chief Secretary, Govt. of Haryana during the meeting on dt. 13.04.2023, due to which MCG and MCF facing difficulties to adhere the timelines given by the Hon'ble NGT.
- C. Proposal for 100 acre land acquisition at Sohna Site, to be sent to the Director, DULB after approval from CMC, Gururgram.
- D. It was directed by the Chairperson that, the progress of allotted works for development work of Pali, Mujhedi and Pratapgarh site to be completed by 20.05.2023, and fresh waste dumping must be started by 25.05.2023 as committed by MCF.
- E. Chairperson has directed to M/s Ecogreen to make arrangements for the fresh waste processing at the sites developed by MCF and MCG as per the concessionaire agreement.

2. Legacy Waste

It was submitted that M/s Bhoomi Green is processed approx. 1,02,084 MT of legacy waste from 1st April 2023 to 15th May 2023. It was also informed by AE-SBM, MCG that the M/s GCC, M/s DCC and M/s AADARSH has been processed approx. 1,59,215.87 MT of waste from 1st April 2023 to 15th May 2023. M/s Zigma has set up the processing plant, and started the processing of legacy waste. The AE-SBM, MCG informed that the file for 03 tenders to process 05 Lac MT waste is under progress.

After detailed discussions, it was decided that:

- A. Since the progress achieved is very less in comparison to the targets. Hence, showcase notices be given to the defaulting agencies and imposed the penalties as per the agreement by the EE-SBM.
- B. EE-SBM, MCG has been directed to submit agency wise reports on daily, weekly and monthly basis for processing of legacy waste & report of penalty imposition also to be submitted.
- C. EE-SBM, MCG has been directed to submit agency wise lagging reports as per the road map for correction.
- D. EE-SBM, MCG has been directed to get all the weighbridges calibrated at the landfill site which are being used including for fresh waste weighment.

3. Leachate Management:

It was informed by EE-SBM, MCG that the existing DTRO is working satisfactorily. All the legacy leachate is disposed of at STPs, Gururgram and no legacy leachate is pending at SLF site and fresh leachate is being stored at Ponds and the same has been treated through the DTRO and LTP systems by M/s Ecogreen. A representative of M/s Ecogreen has also informed that the administrative approval of work of filling of Pond No. 7 with soil is under progress.

After detailed discussions, it was decided that:

- A. A file for 2 DTROs has been put up and is pending for administrative approval. Hence, be expedite.

- B. Chairperson has directed to increase the capacity of DTRO & LTP. Informed to M/s Ecogreen accordingly.
- C. EE-SBM, MCG has been directed to clear the village road and construct a drain for leachate along the village road.

4. Disposal of RDF:

It was informed that transportation of RDF to WtE plant at Murthal was stopped in the recent past which has been started again. Agency have to transport 200 TPD RDF at JBM Waste to Energy plant and the same will be disposed-off at WtE Murthal. EE-SBM informed that small quantity of RDF was disposed-off in last previous weeks by the agency due to continuous maintenance of WtE plant at Murthal.

After detailed discussions, it was decided that:

- A. Chairperson directed tender work of disposal of RDF may expedite.
- B. It was directed that action may be initiated by EE-SBM, MCG against the defaulting agency for non-disposal of RDF as awarded to them.
- C. It was directed that CE-MCG initiated the file for hiring of PMU unit with immediate effect without any delay.

5. Waste to Energy Plant:

Whereas the documents with respect to EPC contractors submitted by the M/s Ecogreen are under study but the financial closure and regulatory clearances are yet to be submitted by them. Accordingly, M/s. Ecogreen has been requested to supply the copies of financial closure and regulatory clearances immediately. It was discussed that Software based monitoring to be adopted to achieve the timelines. It was discussed to expedite the process to take legal advice by the reputed legal firm. Further it was discussed that the EC of 15 MW is already granted for the erection of WtE to M/s Ecogreen energy Pvt. Ltd.

After detailed discussion, it was decided that:

- A. Chairperson showing displeasure towards the M/s Ecogreen even after passing several months the Concessionaire not started the work of WtE plant.
- B. The documents related to EPC and regulatory clearances have been examined by the Consultants (SBM & WTE), MCG and put up the queries/reports without any delay.
- C. All other documents related to financial closure, balance design and drawings, mobilization plan and remaining regulatory clearances also be submitted by M/s Ecogreen to MCG immediately.
- D. Chairperson has directed to concessionaire to start the work of erection of WtE plant as they already have EC of 15 MW and same may enhanced after the legal opinion.
- E. Necessary action may be taken for software based monitoring of timelines be taken by CE/EE, MCG.
- F. Status of legal advice be given by CE within a week.

The meeting ended with vote of thanks to the Chair and all the participants.

Annexure-A

List of participants who attended the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Commissioner, Municipal Corporation Gurugram on 16.05.2023 at 12:45 PM in the Conference Hall, Sector 34, MCG, Gurugram.

S. No.	Name of Participants	Designation
1	Sh. Radhe Shyam	Chief Engineer, MCG
2	Dr. Naresh Kumar	Joint Commissioner, MCG
3	Sh. O. P. Goel	Consultant - Engineering & SBM, MCG
4	Sh. Sharad Bhatnagar	Consultant - WtE, MCG
5	Sh. R.K Mongia	AE-SBM, MCG
6	Sh. Shuvendu	Operation Head of M/s. Ecogreen
7	Sh. Sumit Allawadhi	Engineering Head of M/s. Ecogreen
8	Sh. Vikrant Bakshi	Representative from M/s. Ecogreen
9	Sh.	
10	Sh. Rajesh Sharma	JE, MCG
11	Sh. Sarjeet	JE, MCG
12	Sh. Yasin Ansari	Project Head - HMS
13	Sh. Prateek Agarwal	
Participants through VC		
14	Smt. Shikha, HCS	Joint Commissioner, MCF
15	Sh. Padam Singh	EE-SBM, MCF
16	Sh. Sanjay Sharma	Dy. CEO, M/s. Ecogreen
17	Sh. Nagarjuna Reddy	COO of M/s. Ecogreen

Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Commissioner, Municipal Corporation, Gurugram on 24.05.2023 at 12:45 PM in the CMC Camp Office, Gurugram.

LIST OF PARTICIPANTS ATTACHED IN ANNEXURE – "A"

The chairperson welcomed all the participants.

At the beginning of the meeting, the chairperson discussed the objectives of the meeting and the commitment of MCG towards resolving the issues in a timely manner as per the directions of the Hon'ble NGT. The outlined agenda was discussed point-wise and the Chairperson was updated about the progress made by each stakeholder. It was communicated by the Chairperson that ownership and accountability would be defined with clarity and actions would be taken for any lapse in fulfilling the responsibilities assigned. Comprehensive summary of each agenda point, decisions taken, and directions issued are as under:

1. Fresh Waste Processing:

EE-SWM, MCF informed the Chairperson about the progress of the tender process for Pali, and a work order which was yet to be issued.

The EE-SWM, MCF informed that works have been allotted to develop the site for fresh waste processing at Pali, but development works could not be started due to pending permission for cutting of trees from the forest department and now status quo to be maintained by both the parties as ordered by Hon'ble Supreme Court vide its order dated: 18.05.2023. Further, EE-SWM, MCF informed that for felling of trees the permission has been applied with DFO Faridabad for the development of Pali land of measuring 25 acre but the permission is still awaited and EE-SWM, MCF stated that permission for felling of trees will now be asked subject to decision of Hon'ble Supreme Court in Pali land case. It is further informed that the works for development of Mujhedi will be completed within 15 days i.e. by 10.06.2023 and for Pratapgarh levelling of site started. The works for development of site at Riwapur has been allotted but stalled due to public protest. It was informed that for the development of the Pali site for Phase II (i.e. for the remaining land), 2 estimates have been finalized and the remaining are

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under progress. EE-SWM, MCF also informed that tenders have been floated for disposal of fraction after processing by M/s Ecogreen.

AE-SBM, MCG has informed that the drain work will be completed by 10.06.2023, and the work of the estimate for retaining wall is in progress, for the 2.5 acre land. AE-SBM, MCG has informed that it is difficult to construct the catch drain at village road due to continuous collapse of waste. So, in lieu of that a temporary drain has been constructed to collect the leachate.

Regarding the availability and feasibility for 100 acre land at Manesar site, a letter has been sent to MD, HSIIDC. Regarding the 100 acre land acquisition at the Sohna site, the land lies in the Ujina village in Nuh District. After approval from the worthy CMC, MCG, a proposal will be sent to the Director, DULB for directions regarding the land acquisition, whether it needs to be done under the prescribed policy for purchase of land on the e-BHUMI Portal or at collector rate.

Chairperson asked to AE-SBM, MCG regarding purchasing and installation of trommel machine at MRF for processing of inert material. AE-SBM, MCG informed the tender for the same has been floated twice but no bid has been received. Accordingly, the RFP will be re-examined and necessary amendment in RFP will done after necessary approval from the competent authority. Further, it was directed to M/s Ecogreen to provide 1 trommel machine from Bandhwari landfill site and same will be repaired and installed by MCG at Badshahpur MRF.

After detailed discussion, it was decided that:

- A. Chairperson has directed to EE-SWM, MCF that to adhere the timeline for the development of all sites for the fresh waste processing without any further delay as committed during the review meeting on dt. 13.04.2023 under the Chairmanship of Chief Secretary to Govt. of Haryana.
- B. Chairperson has directed to JC-SBM, MCG and EE-SWM, MCF to write a letter to the Chief Secretary, Govt. of Haryana and ACS, ULB regarding not providing the permission of tree cutting applied by MCF after necessary direction given by Chief Secretary, Govt. of Haryana during the meeting on dt. 13.04.2023, due to which MCG and MCF are facing difficulties to adhere to the timelines given by the Hon'ble NGT.

- C. Chairperson directed to prepare the case of proposal for 100 acre land acquisition at Sohna Site, same may be sent to the Director, DULB, to seek the direction that whether it needs to be done under the prescribed policy for purchase of land on the e-BHUMI Portal or at collector rate.
- D. It was directed by the Chairperson that, the progress of allotted works for development work of Mujhedi and Pratapgarh to be completed by 10.06.2023 and 25.06.2023 respectively as per the given timelines, and fresh waste dumping must be started by MCF as committed.
- E. Chairperson has directed to M/s Ecogreen to make arrangements for the fresh waste processing at the sites developed by MCF, and disposal of fraction to be done by MCF as explained during the meeting about tender for the same.
- F. Chairperson has directed to AE-SBM/EE-SBM, MCG to repair/install trommel machine at MRF given by M/s Ecogreen for processing of legacy waste and re-submit the file to purchase 2 nos. of trommel machine with revised RFP.
- G. MRF should be self-sustained as Model MRF and no waste/fraction be sent to Bandhwari plant. Inert to be tested frequently.

2. Legacy Waste:

It was submitted that M/s Bhoomi Green has processed approx. 1,36,268.29 MT of legacy waste from 1st April 2023 to 23rd May 2023. It was also informed by AE-SBM, MCG that the M/s GCC, M/s DCC and M/s AADARSH has been processed approx. 2,10,820.49 MT of waste from 1st April 2023 to 23rd May 2023. M/s Zigma has set up the processing plant, and started the processing of legacy waste, and the installation work of weigh-bridge of M/s Zigma is under progress. The AE-SBM, MCG informed that the file for 03 tenders to process 05 Lac MT waste is under progress.

After detailed discussions, it was decided that:

- A. Since the progress achieved is very less in comparison to the targets. Hence, show-cause notices be given to the defaulting agencies and impose further penalties as per the agreement by the EE-SBM, MCG.
- B. EE-SBM, MCG has been directed to submit agency wise reports on daily, weekly and monthly basis for processing of legacy waste & report of penalty imposition also to be submitted.
- C. EE-SBM, MCG has been directed to submit agency wise lagging reports as per the road map for correction.
- D. EE-SBM, MCG has been directed to get all the weighbridges calibrated at the landfill site which are being used including for fresh waste weighment.

3. Leachate Management:

It was informed by EE-SBM, MCG that the existing DTRO is working under capacity. All the legacy leachate is disposed of at STPs, Gurugram and no legacy leachate is pending at SLF site and fresh leachate is being stored at Ponds and the same has been treated through the DTRO and LTP systems by M/s Ecogreen.

After detailed discussions, it was decided that:

- A. A file for 2 DTROs has been put up and is pending for administrative approval. Hence, be expedited.
- B. Chairperson has directed to increase the capacity of DTRO & LTP. Informed to M/s Ecogreen accordingly.
- C. EE-SBM, MCG has been directed to clear the village road and construct a drain for leachate along the village road.

4. Disposal of RDF:

It was informed that transportation of RDF to WtE plant at Murthal was stopped in the recent past which has been started again. Agency have to transport 200 TPD RDF at JBM Waste to Energy plant and the same will be disposed-off at WtE Murthal. EE-SBM informed that small quantity of RDF was disposed-off in last previous weeks by the agency due to continuous maintenance of WtE plant at Murthal.

After detailed discussions, it was decided that:

- A. Chairperson directed tender work for disposal of RDF may expedited.
- B. It was directed that action may be initiated by EE-SBM, MCG against the defaulting agency for non-disposal of RDF as awarded to them.
- C. It was directed that CE-MCG should initiate the file for hiring of PMU unit with immediate effect without any delay.

5. Waste to Energy Plant:

It was informed that work of site preparation (temporary facility/leveling/isolation) was scheduled to be started w.e.f. 31.03.2023 as per the project schedule submitted to MCG. It was assured by the Concessionaire that the civil work shall start from 25.06.2023. The Concessionaire has assured that Waste to Energy Plant will be completed by 30th November 2024, whereas the Government has extended the date of Commencement of Operations (COD) up to 31st October 2023. There is no visible progress at site and several notices have already been issued to the Concessionaire by MCG.

The Concessionaire was directed to obtain the financial closure before start of work. The Concessionaire informed that the financial closure is in the final stages and will be obtained in June 2023 and submitted to MCG. However, the Concessionaire requested for additional landfill site acquisition as EC also required to be obtained for SLF site & to pass on the legal opinion regarding Asola Wild Life restrictions and also the written assurance about providing additional Sanitary Landfill (SLF) site for disposal of ash and other inert products from the WtE.

After detailed discussion, it was decided that:

- A. Chairperson showing displeasure towards the M/s Ecogreen even after passing several months the Concessionaire not started the work of Waste to Energy plant.
- B. All the other the documents related to EPC and regulatory clearances have been examined by consultant – SBM & WtE, and put up the queries/reports without any delay.

- C. All other document related to financial closure, balance design and drawings, mobilization plan and remaining regulatory clearances also be submitted by M/s Ecogreen to MCG immediately.
- D. Chairperson has directed to the Concessionaire to start the work of erection of WtE plant as they already have EC of 15 MW.
- E. Software based monitoring to be adopted to closely monitor the timelines. CE, MCG has to take necessary action at the appropriate time before start of work.
- F. Chairperson directed JC-SBM, MCG to form a committee for search of additional landfill site.

The meeting ended with vote of thanks to the Chair and all the participants.

Annexure-A

List of participants who attended the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. &Ors. held under the Chairmanship of Commissioner, Municipal Corporation Gurugram on 24.05.2023 at 12:45 PM in the CMC Camp Office, Gurugram.

S. No.	Name of Participants	Designation
1	Sh. Radhe Shyam Sharma	Chief Engineer, MCG
2	Dr. Naresh Kumar	Joint Commissioner, MCG
3	Sh. O. P. Goel	Consultant - Engineering & SBM, MCG
4	Sh. Narender Suhag	EE-SBM, MCG
5	Sh. R.K Mongia	AE-SBM, MCG
6	Sh. Shuvendu	Operation Head of M/s. Ecogreen
7	Sh. Sumit Allawadhi	Engineering Head of M/s. Ecogreen
8	Sh. Vikrant Bakshi	Representative of M/s. Ecogreen
9	Sh. Anant Suthoo	Operation Head of M/s. Ecogreen (FBD)
10	Sh. Sanjay Sharma	Representative of M/s. Ecogreen
11	Sh. Rishi Malik	SSI (HQ), MCG
12	Sh. Sudhir Kumar	SSI-I & II, MCG
13	Sh. Yasin Ansari	Project Head - HMS
14	Sh. Manjeet Singh	Representative of M/s GCC
Participants through VC		
15	Sh. Padam Bhushan	EE-SWM, MCF
16	Sh. Saurabh Aggarwal	Representative of M/s DCC
17	Sh. Pankaj Maan	Representative of M/s DCC
18	Sh. Abhijeet	Representative of M/s Bhumi Green
19	Sh. Pankaj Phalaskar	Representative of M/s Bhumi Green
20	Sh. Nagarjuna Reddy	COO of M/s. Ecogreen
21	Sh. Gopi Pandit	Representative of M/s Aadarsh

To

Shri Vineet Garg, IAS
ACS Environment, Forest & wild life Department,
Govt. of Haryana.

Shri Vikas Gupta, IAS
Commissioner & Secretary, Urban Local Bodies Department,
Govt. of Haryana.

Shri Jitendra Kumar, IAS
Commissioner, Municipal Corporation, Faridabad.

Shri Nishant Yadav, IAS
Deputy Commissioner, Gurugram.

Shri Vikram, IAS Deputy
Commissioner, Faridabad.

Sh. Gurnam Singh,
Regional Director,
Central Pollution Control Board, Delhi.

Sh. Sanjay Sharma,
Deputy CEO,
M/s Ecogreen Energy Pvt. Ltd.

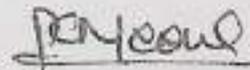
Memo No. CMC/MCG/2023/18432

Dated: 07/06/2023

Subject: - Minutes of the Meeting of the 'Oversight Committee, constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Sh. Sanjeev Kaushal, IAS, Chief Secretary, Haryana, on 26th May 2023 at 11.00AM in Main Committee Room, 4th Floor, Haryana Civil Secretariat, Chandigarh.

The meeting of the committee constituted as per the orders of the Hon'ble NGT in OA No. 172 of 2021, was held under the Chairmanship of Sh. Sanjeev Kaushal, IAS, Chief Secretary, Haryana, on 26th May 2023 at 11.00 AM in Main Committee Room, 4th Floor, Haryana Civil Secretariat, Chandigarh.

The Minutes of the same are hereby sent to you for information and necessary action please.



Commissioner,
Municipal Corporation,
Gurugram.

Enclst No. CMC/MCG/2023/18433.

Dated: 07/06/2023

A copy of the above is forwarded to Private Secretary to Worthy Chief Secretary, Government of Haryana for submitting the same before Worthy Chief Secretary, Government of Haryana.

Commissioner,
Municipal Corporation,
Gurugram

Enclst No. CMC/MCG/2023/ 18434

Dated: 07/06/2023

A copy of the above is forwarded to the following for information and necessary action please.

1. Sh. Radhey Shyam Sharma, Chief Engineer, Municipal Corporation, Gurugram.
2. Sh. B. K. Kardam, Chief Engineer, Municipal Corporation, Faridabad.
3. Sh. Pardeep Kumar, HCS, Joint Commissioner-SBM, Municipal Corporation, Gurugram.
4. Sh. Ranbir, Executive Engineer, Urban Local Bodies department.
5. Sh. Anil Kumar Bhardwaj, District Attorney, Chief Secretary, Government of Haryana.
6. Sh. Narender Suhag, Executive Engineer-SBM, Municipal Corporation, Gurugram.
7. Sh. R. K. Mongia, Assistant Engineer-SBM, Municipal Corporation, Gurugram.
8. Sh. O.P. Goyal, Consultant-Engg. and SBM, Municipal Corporation, Gurugram.
9. Sh. J.N Reddy, COO, M/s Ecogreen Energy Pvt. Ltd.
10. Sh. Sumit Allawardhi, Engineering Head, M/s Ecogreen Energy Pvt. Ltd.
11. PA to Commissioner, MCG for kind information of Ld. Commissioner, MCG.

Commissioner,
Municipal Corporation,
Gurugram

Minutes of the meeting of the Oversight Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Sh. Sanjeev Kaushal, IAS, Chief Secretary, Haryana, on 26th May 2023 at 11.00AM in Main Committee Room, 4th Floor, Haryana Civil Secretariat, Chandigarh.

List of Participants is attached as Annexure-A

1.1 Discussion and Deliberation on Intervention and directions by Hon'ble NGT

The Commissioner MCG explained in brief, the directions issued by NGT on 30 January 2023 along with the action taken thereon. It was informed that there are 05 major issues in the directions of NGT such as (i) Processing of fresh waste at any other location, other than Bandhwari so that dumping of fresh waste could be stopped; (ii) Processing of legacy waste (Approximately 32 Lac MT) in a time bound manner to complete the same by 30th September 2023; (iii) Disposal of RDF; (iv) Proper treatment and disposal of Leachate; and (v) The necessity of setting up of WtE when the processing of fresh waste is supposed to be decentralized for the entire quantity by MCG & MCF.

After detailed discussion, the following decisions were taken:

- a. Timelines given by Hon'ble NGT may be adhered to strictly for various activities as mentioned above without any delay.
- b. The directions of the Hon'ble NGT may be mentioned as bullet points in the agenda points for next meeting onwards.

(i) Processing of Fresh Waste:

The Commissioner MCG briefed that the fresh waste of Gurugram approx. 340 MTD and of Faridabad approx. 90 MTD is being processed in a decentralized manner. MCG is processing fresh waste at 05 locations, i.e., Beribagh, Badshapur, Carterpuri, Sector-44 & Darbaripur and also by Bulk Generators. The total waste being processed is around 430 TPD from both cities where as the generation of fresh waste is 2200 TPD (approx.) from both the cities.

Both the Corporations have tried their level best to identify and process the fresh waste at alternative sites but could not succeed due to large scale public protest. The only possibility at present is processing of waste at Pali (Faridabad).

The Commissioner MCF informed that works have been allotted to develop the site for fresh waste processing at Pali, but due to pending permission for cutting of trees from the forest department and status quo order by the Apex Court vide its order dated: 18.05.2023 SLP No 9953/2023. Further, Commissioner MCF informed that for felling of trees the permission has been applied with DFO Faridabad for the development of Pali land of measuring 25 acre but DFO

Faridabad informed that the permission will be granted for 8 acre only and Commissioner, MCF stated that permission for felling of trees will now be asked subject to decision of Apex Court in Pali land case. It is further informed that the works for development of Mujhedi will be completed by 15.06.2023 and for Pratapgarh by 20.06.2023. The works for development of site at Riwazpur has been allotted but stalled due to public protest.

The Commissioner MCG has informed that the fresh waste dumping has been started after development of 2.5 acres land at Bandhwari. Further, it was informed that MD, HSIIDC has been requested to allocate/earmark approx. 100 acre land at IMT Manesar (near Panchgaon) to MCG for Solid Waste Management. Also, it was informed that there is available approx. 100 acre land at Village - Ujina, Dist - Nuh as suggested by MLA, Sohna for which directions will be sought from DULB regarding mode of acquisition of this land on lease or purchase basis.

After detailed discussion, the following decisions were taken:

- a. The timeline given shall be strictly adhered to by MCF for development of 2 sites namely Mujhedi and Pratapgarh as committed.
- b. The Chairperson expressed displeasure regarding poor progress of treatment of waste in decentralized manner and directed both the Commissioners to finalize plans for processing of total waste 2200 (1200 + 1000) TPD in a decentralized manner aggressively within a month.
- c. The requirement of additional land for processing of fresh waste including land filling if required, be assessed judiciously by both the corporations.
- d. For earmarking/allocation of land at IMT Manesar, Commissioner & Secretary, ULB will take up the matter with MD, HSIIDC on priority.
- e. Both the Corporations should motivate the Bulk Waste Generators (BWGs) to process the fresh waste within their premises as per SWM Rules, 2016 by making strict enforcement and regular monitoring.
- f. Both the Corporations must make continuous efforts to increase the level of segregation of waste at source and progress of the same be submitted in the following meetings.

(ii) Processing of Legacy Waste

It was informed that sincere efforts are being made for treatment of legacy waste and approx. 7 Lac MT legacy waste has been processed form Jan 2023 to 23rd May 2023. Now, the

25.93 Lac MT legacy waste remains to be processed. Present capacity of legacy waste processing is 13000 TPD and MCG has floated 03 more tenders to process 05 Lac MT each. Thus, the processing capacity will be increased to 20000 TPD by the mid of June 2023 and the entire legacy waste will be processed by Jan 2024. The disposal of fractions is being monitored regularly and GPS enabled vehicles are being used for disposal of all fractions. The GPS has already been linked with GMDA control room.

After detailed discussion, the following decisions were taken:

- a. The timeline given above to increase the capacity for processing shall be strictly adhered to. More agencies may be engaged at the earliest after following the tender process.
- b. The Chairperson desired that the entire legacy waste may be processed by Nov 2023.

(iii) Disposal of RDF lying at Plant

It was informed that after bio-mining of waste by trommels about 40,000 MT RDF was lying at plant since September 2022. So far 14500 MT RDF has been disposed of by MCG. Balance 25500 MT RDF will be disposed-off over a period of 05 months in JBM plant at Murthal. CMC, MCG informed chairperson that JBM has now started taking the RDF at WtE Murthal and 500 MT RDF has been taken during the month of May 2023. To accelerate the disposal of RDF, MCG is also going to engage alternate disposal facilities like Cement Factories etc.

After detailed discussion, the following decisions were taken:

- a. The timeline for disposal of balance RDF shall be strictly adhered i.e. by 30th October 2023 positively.
- b. To accelerate the disposal of RDF, MCG to engage more alternative disposal facility for speedy disposal of balance RDF material as per the norms.

(iv) Leachate Management

It was informed that at present leachate treatment capacity is 550 KLD which works at about 80% of its capacity and daily generation of the leachate is about 450 KL and only 300-400 KLD is being treated, leachate stored in ponds are being disposed off through tankers to STPs Gurugram.

Further, fresh leachate treated is being done through the assets installed by M/s Ecogreen energy.

After a detailed discussion, the following decisions were taken:

- a. Entire leachate shall be treated/disposed-off in such a manner that every litre of leachate is accounted for.

(v) Waste to Energy Plant

It was informed that work of site preparation (temporary facility/levelling/isolation) was scheduled to be started w.e.f. 31.03.2023 as per the project schedule submitted to MCG. It was assured by the Concessionaire that the civil work shall start from 25.06.2023. The Concessionaire and MCG to take requisite action for clearing the WtE project site. The Concessionaire has assured that Waste to Energy Plant will be completed by 30th November 2024, whereas the Government has extended the date of Commencement of Operations (COD) up to 31st October 2023. There is no visible progress at site and several notices have already been issued to the Concessionaire by MCG. CMC, Gurugram informed the Chairperson that an expert legal agency was hired by MCG and legal advice has been obtained regarding Asola Wild Life restrictions.

The Chairman inquired whether the construction of the WtE Plant can be started in view of the present status of regulatory clearances. In response, the Commissioner, MCG informed that although the major requisite clearances are available, however the Concessionaire has not yet achieved the financial closure for the WtE project. The Concessionaire was directed to obtain the financial closure before start of work. The Concessionaire informed that the financial closure is in the final stages and will be obtained in June 2023 and submitted to MCG. However, the Concessionaire requested to pass on the legal opinion regarding Asola Wild Life restrictions and also the written assurance about providing additional Sanitary Landfill (SLF) site for disposal of ash and other inert products from the WtE, which was agreed by the Commissioner, MCG if the same (additional SLF) is required as per provisions of EC.

After detailed discussion, the following decisions were taken:

- a. The EPC Contractor details/timelines, final work/procurement plans and work progress will be discussed activity wise in the next meeting. M/s Ecogreen not to delay the project further and start the work as per their commitment i.e. w.e.f. 25.06.2023 and complete by November 2024.

- b. Financial closure may be obtained by the Concessionaire on top priority and submitted to MCG before start of work.
- c. MCG to engage a financial expert for examination of financial closure submitted by the Concessionaire.
- d. The IE/PMU be engaged by MCG as per the agreement and may add some more personnel for execution of WtE plant.
- e. Software based monitoring to be adopted to closely monitor the timelines. CE, MCG has to take necessary action at the appropriate time before start of work.
- f. Legal advice obtained by the MCG from the law agency may be conveyed to the Concessionaire.

The meeting ended with a vote of thanks to all the participants.

Annexure-A

List of participants who attended the 3rd meeting held Under the chairmanship of the Oversight Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Sh. Sanjeev Kaushal, IAS, Chief Secretary, Haryana, on 26th May 2023 at 11.00AM in Main Committee Room, 4th Floor, Haryana Civil Secretariat, Chandigarh

Sr. No	Name	Designation	Contact Details
1.	Sh. Vineet Garg, IAS	ACS, Environment, Forest & wild life Department, Govt. of Haryana	
2.	Sh. Vikas Gupta, IAS	Commissioner & Secretary, Urban Local Bodies Department, Govt. of Haryana	Through VC
3.	Sh. P C Meena, IAS	Commissioner, Municipal Corporation Gurugram	Through VC cmc@mcg.gov.in
4.	Sh. Jitender Kumar, IAS	Commissioner, Municipal Corporation Faridabad	Through VC
5.	Sh. Nishant Yadav, IAS	Deputy Commissioner, Gurugram	Through VC dcgrg@hry.nic.in
6.	Sh. Vikram, IAS	Deputy Commissioner, Faridabad	Through VC dcfbd@hry.nic.in
7.	Sh. Radhey Shyam Sharma	CE, MCG	Through VC
8.	Sh. B. K. Kardam	CE, MCF	Through VC 9717170369 7840015561
9.	Sh. Gurnam Singh,	Regional Director, Central Pollution Control Board, Delhi	
10.	Sh. Pardeep Kumar, HCS	Joint Commissioner-SBM, Municipal Corporation Gurugram	
11.	Sh. Ranbir	Executive Engineer, ULB	
12.	Sh. Anil Kumar Bhardwaj	District Attorney O/o CS Haryana	9417398111
13.	Sh. Narender Suhag	Executive Engineer-SBM, MCG	
14.	Sh. R. K. Mongia	Assistant Engineer-SBM, MCG	
15.	Sh. O. P. Goyal	Consultant-Engg and SBM, Municipal Corporation Gurugram	9212485300
16.	Sh. J.N Reddy	COO, M/s Ecogreen energy Pvt. LTD	
17.	Sh. Sumit Allawardhi	Engineering Head M/s Ecogreen	
18.	Sh. Sanjay Sharma	Representative of M/s Ecogreen	

		energy Pvt. LTD	
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Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Additional Commissioner-I, Municipal Corporation, Gurugram on 29.05.2023 at 10:30 AM in the Sector-42 Office, MCG.

LIST OF PARTICIPANTS ATTACHED IN ANNEXURE - "A"

The chairperson welcomed all the participants.

At the beginning of the meeting, the chairperson discussed the objectives of the meeting and the commitment of MCG towards resolving the issues in a timely manner as per the directions of the Hon'ble NGT. The outlined agenda was discussed point-wise and the Chairperson was updated about the progress made by each stakeholder. It was communicated by the Chairperson that ownership and accountability would be defined with clarity and actions would be taken for any lapse in fulfilling the responsibilities assigned. Comprehensive summary of each agenda point, decisions taken, and directions issued are as under:

1. Fresh Waste Processing:

EE-SBM, MCG informed the Chairperson about the progress of the tender process for Pali, and a work order has been issued by MCF.

The EE-SBM, MCG informed that works have been allotted to develop the site for fresh waste processing at Pali, but due to pending permission for cutting of trees from the forest department and now status quo to be maintained by both the parties as ordered by Hon'ble Supreme Court vide its order dated: 18.05.2023. Further, MCF for felling of trees the permission has been applied with DFO Faridabad for the development of Pali land of measuring 25 acre but the permission is still awaited and EE-SBM, MCG stated that permission for felling of trees will now be asked subject to decision of Hon'ble Supreme Court in Pali land case. It is further informed that the works for development of Mujhedi will be completed by 15.06.2023 and for Pratapgarh by 20.06.2023. The works for development site Riwazpur has been allotted but stalled due to public protest. It was informed that for the development of the Pali site for Phase II (i.e. for the remaining land), 2 estimates have been finalized and the remaining are under progress.

AE-SBM, MCG has informed that the drain work will be completed by 10.06.2023, and the work of the estimate for retaining wall is in progress, for the 2.5 acre land. AE-SBM, MCG has informed that it is difficult to construct the catch drain at village road due to continuous collapse of waste. So, in lieu of that a temporary drain has been constructed to collect the leachate.

Regarding the availability and feasibility for 100 acre land at Manesar site, a letter has been sent to MD, HSIIDC. Regarding the 100 acre land acquisition at the Sohna site, the land lies

in the Ujina village in Nuh District. After approval from the worthy CMC, MCG, a proposal will be sent to the Director, DULB for directions regarding the land acquisition, whether it needs to be done under the prescribed policy for purchase of land on the e-BHUMI Portal or at collector rate.

Chairperson asked to AE-SBM, MCG regarding purchasing and installation of trommel machine at MRF for processing of inert material. AE-SBM, MCG informed the tender for the same has been floated twice but no bid has been received. Accordingly, the RFP will re-examine and necessary amendment will have done after necessary approval from the competent authority. Further, it was directed to M/s Ecogreen to provide 1 trommel machine from Bandhwari landfill site and same will be repaired and installed by MCG at Badshahpur MRF.

After detailed discussion, it was decided that:

- A. Chairperson has directed to EE-SWM, MCF that to adhere the timeline for the development of all sites for the fresh waste processing without any further delay as committed during the review meeting on dt. 13.04.2023 under the Chairmanship of Chief Secretary to Govt. of Haryana.
- B. Chairperson has directed to JC-SBM, MCG and EE-SWM, MCF to write a letter to the Chief Secretary, Govt. of Haryana and ACS, ULB regarding not providing the permission of tree cutting applied by MCF after necessary direction given by Chief Secretary, Govt. of Haryana during the meeting on dt. 13.04.2023, due to which MCG and MCF facing difficulties to adhere the timelines given by the Hon'ble NGT.
- C. Chairperson directed to prepare the case of proposal for 100 acre land acquisition at Sohna Site, same may be sent to the Director, DULB, to seek the direction that whether it needs to be done under the prescribed policy for purchase of land on the e-BHUMI Portal or at collector rate.
- D. It was directed by the Chairperson that, the progress of allotted works for development work of Mujhedi and Pratapgarh to be completed by 15.06.2023 and 20.06.2023 respectively as per the given timeline, and fresh waste dumping must be started by MCF as committed.
- E. Chairperson has directed to M/s Ecogreen to make arrangements for the fresh waste processing at the sites developed by MCF and MCG as per the concessionaire agreement.
- F. Chairperson has directed to AE-SBM/EE-SBM, MCG to repair/install trommel machine at MRF given by M/s Ecogreen for processing of legacy waste and re-submit the file to purchase 2 nos. of trommel machine with revised RFP.

2. Legacy Waste:

It was submitted that M/s Bhoomi Green is processed approx. 1,50,313.17 MT of legacy waste from 1st April 2023 to 28th May 2023. It was also informed by AE-SBM, MCG that the M/s GCC, M/s DCC and M/s AADARSH has been processed approx. 2,39,038.61 MT of waste from 1st April 2023 to 28th May 2023. M/s Zigma has set up the processing plant, and started the processing of legacy waste, and the installation work of weigh-bridge of M/s Zigma is under progress. The AE-SBM, MCG informed that the file for 03 tenders to process 05 Lac MT waste is under progress.

After detailed discussions, it was decided that:

- A. Since the progress achieved is very less in comparison to the targets. Hence, show-cause notices be given to the defaulting agencies and imposed the penalties as per the agreement by the EE-SBM, MCG.
- B. EE-SBM, MCG has been directed to submit agency wise reports on daily, weekly and monthly basis for processing of legacy waste & report of penalty imposition also to be submitted.
- C. EE-SBM, MCG has been directed to submit agency wise lagging reports as per the road map for correction.
- D. EE-SBM, MCG has been directed to get all the weighbridges calibrated at the landfill site which are being used including for fresh waste weighment.

3. Leachate Management:

It was informed by EE-SBM, MCG that the existing DTRO is working under capacity. All the legacy leachate is disposed of at STPs, Gurugram and no legacy leachate is pending at SLF site and fresh leachate is being stored at Ponds and the same has been treated through the DTRO and LTP systems by M/s Ecogreen.

After detailed discussions, it was decided that:

- A. A file for 2 DTROs has been put up and is pending for administrative approval. Hence, be expedite.
- B. Chairperson has directed to increase the capacity of DTRO & LTP. Informed to M/s Ecogreen accordingly.
- C. EE-SBM, MCG has been directed to clear the village road and construct a drain for leachate along the village road.

4. Disposal of RDF:

It was informed that transportation of RDF to WtE plant at Murthal was stopped in the recent past which has been started again. Agency have to transport 200 TPD RDF at IBM Waste

to Energy plant and the same will be disposed-off at WtE Murthal. EE-SBM informed that small quantity of RDF was disposed-off in last previous weeks by the agency due to continuous maintenance of WtE plant at Murthal.

After detailed discussions, it was decided that:

- A. Chairperson directed tender work of disposal of RDF may expedite.
- B. It was directed that action may be initiated by EE-SBM, MCG against the defaulting agency for non-disposal of RDF as awarded to them.
- C. It was directed that CE-MCG initiated the file for hiring of PMU unit with immediate effect without any delay.

5. Waste to Energy Plant:

It was informed that work of site preparation (temporary facility/leveling/isolation) was scheduled to be started w.e.f. 31.03.2023 as per the project schedule submitted to MCG. It was assured by the Concessionaire that the civil work shall start from 25.06.2023. The Concessionaire has assured that Waste to Energy Plant will be completed by 30th November 2024, whereas the Government has extended the date of Commencement of Operations (COD) upto 31st October 2023. There is no visible progress at site and several notices have already been issued to the Concessionaire by MCG.

The Concessionaire was directed to obtain the financial closure before start of work. The Concessionaire informed that the financial closure is in the final stages and will be obtained in June 2023 and submitted to MCG. However, the Concessionaire requested to pass on the legal opinion regarding Asola Wild Life restrictions and also the written assurance about providing additional Sanitary Landfill (SLF) site for disposal of ash and other inert products from the WtE.

After detailed discussion, it was decided that:

- A. Chairperson showing displeasure towards the M/s Ecogreen even after passing several months the Concessionaire not started the work of Waste to Energy plant.
- B. All the other the document related to EPC and regulatory clearances have been examined by consultant - SBM & WtE, and put up the queries/reports without any delay.
- C. All other document related to financial closure, balance design and drawings, mobilization plan and remaining regulatory clearances also be submitted by M/s Ecogreen to MCG immediately.
- D. Chairperson has directed to the Concessionaire to start the work of erection of WtE plant as they already have EC of 15 MW.

- E. Software based monitoring to be adopted to closely monitor the timelines. CE, MCG has to take necessary action at the appropriate time before start of work.

The meeting ended with vote of thanks to the Chair and all the participants.

List of participants who attended the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Additional Commissioner-I, Municipal Corporation Gurugram on 29.05.2023 at 10:30 AM in the Sector-42 Office, MCG.

S. No.	Name of Participants	Designation
1	Sh. Pradeep Kumar	Joint Commissioner-SBM, MCG
2	Sh. Sharad Bhatnagar	Consultant - WtE, MCG
3	Sh. O. P. Goel	Consultant - Engineering & SBM, MCG
4	Sh. Narender Suhag	EE-SBM, MCG
5	Sh. R.K. Mongia	AE-SBM, MCG
6	Dr. Anita Phalasal	Consultant-SSC, MCG
7	Sh. Sarjeet	JE, MCG
8	Sh. Rishi Malik	SSI (HQ), MCG
9	Sh. Sudhir Kumar	SSI-I & II, MCG
10	Sh. Yasin Ansari	Project Head - HMS

Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Additional Commissioner, Municipal Corporation, Gurugram on 08.06.2023 at 03:30 PM in the Conference Hall, MCG Office, Sector-34, Gurugram.

LIST OF PARTICIPANTS ATTACHED IN ANNEXURE - "A"

The chairperson welcomed all the participants:

At the beginning of the meeting, the chairperson discussed the objectives of the meeting and the commitment of MCG towards resolving the issues in a timely manner as per the directions of the Hon'ble NGT. The outlined agenda was discussed point-wise and the Chairperson was updated about the progress made by each stakeholder. It was communicated by the Chairperson that ownership and accountability would be defined with clarity and actions would be taken for any lapse in fulfilling the responsibilities assigned. Comprehensive summary of each agenda point, decisions taken, and directions issued are as under:-

1. Fresh Waste Processing:

The progress from the Municipal corporation Faridabad would be sought and included in the next meeting.

AE-SBM, MCG has informed that the drain work will be completed by the end of the June 2023, and the work of the estimate for retaining wall is in progress, for the 2.5 acre land. He also discussed the practical problems that would arise due to massive fresh waste truck movements because the available road is not wide enough and is also in a bad shape at the moment.

Regarding the trommel machinery, it was updated by the EE-SBM, MCG that M/s. Ecogreen has provided the trommel which has been shifted to Badshahpur, however Ballistic Separator component has not been provided with the trommel, which is important for utilization of the trommel to its full capacity and efficiency.

Regarding the availability and feasibility for 100 acre land at Manesar site, a letter has been sent to MD, HSIIDC. It was informed by the Consultant SBM that no reply has been received as yet from HSIIDC.

Regarding the 100 acre land acquisition at the Sohna site, the land lies in the Ujina village in Nuh District. After approval from the worthy CMC, MCG, a proposal will be sent to the Director, DULB for directions regarding the land acquisition, whether it needs to be done under the prescribed policy for purchase of land on the e-BHUMI Portal or at collector rate.

Regarding the reply to be filed with HSPCB and Wild Life department, Haryana, it was reported by the EE-SBM MCG, that a file has been shared with the O/o DA, MCG with three cases whose replied have to be filed.

After detailed discussion, it was decided that:

- A. Chairperson directed the EE-SBM, MCG to adhere to the timeline for the development of 2 acre site for the fresh waste processing. It was directed to expedite the development of the drain and the boundary wall and it must be completed by 25-06-2023.

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- B. It was directed by the Chairperson to find out that development of this passage road comes under whose scope of work MCG or M/s. Ecogreen, and accordingly strengthening of the already existing road must be done.
- C. Regarding the difficulty in vehicle movement, it was directed that M/s. Ecogreen will allow to open a passage for entry/exit of fresh waste vehicles near the LTP location and MCG will expedite the work to clear the village road at the same time as it is the permanent solution for the long term dumping of fresh waste in the 2nd area land. It was also directed to clear the RDF generated through the M/s. Green Concrete at the earliest.
- D. The Chairperson directed M/s. Ecogreen to provide the Ballistic Separator along with the training. Representative from the M/s. Ecogreen informed that it would confirm the possibility of providing Ballistic Separator before the next Meeting after a discussion with its higher management.
- E. The Chairperson directed the EE-SBM MCG, to put an estimate for the repair of terminal at the Badshahpur site by the next meeting.
- F. The Chairperson directed the Chief Engineer MCG to expedite the process of terminal purchase to be completed by the next week.
- G. The Chairperson directed the Consultant SBM to send a reminder letter to HSDDC regarding the 100 acre land acquisition at Manesar Site.
- H. Proposal for 100 acre land acquisition at Sohna Site, to be sent to the Director, DDJ&R after approval from CMC, Gururgram. It was directed to write a letter to DRO and get a report with the revenue information for the Sohna Site. It was also directed to assign the duty of Patwari for expediting the related work.
- I. The Chairperson directed the Legal Consultant, MCG to follow up with BA office regarding three cases and to get the replies filed within a week.
- J. Chairperson has directed to M/s Ecogreen to make arrangements for the fresh waste processing at the sites developed by MCF and MCG as per the concessionaire agreement.

2. Legacy Waste:

It was submitted that M/s Bloomi Green is processed approx. 1,60,045 MT of legacy waste from 1st April 2023 to 7th June, 2023. It was also informed by AE-SBM, MCG that the M/s GGC, M/s DCC and M/s AADARSH has processed approx. 3,07,314 MT of waste from 1st April 2023 to 7th June, 2023. M/s Zigma has set up the processing plant, and has started the processing of legacy waste. The EE-SBM, MCG informed that the processing of the legacy waste has decreased in this week due to the rains.

The AE-SBM, MCG informed that the file for 03 tenders to process 05 Lac MT waste is under progress, the admin approval has been received which states that the work should be done on the risk and cost of M/s Ecogreen, however a clarification is required with respect to one point for which a letter needed to be sent for clarification.

After detailed discussions, it was decided that:

- A. EE-SBM, MCG has been directed to submit agency wise reports on daily, weekly and monthly basis for processing of legacy waste & report of penalty imposition also to be submitted.
- B. EE-SBM, MCG has been directed to submit agency wise lagging reports as per the road map for correction.
- C. EE-SBM, MCG has been directed to get all the weighbridges calibrated at the landfill site which are being used including for fresh waste weighment.

- D. Regarding the 03 tenders to process 05 Lac MT waste, the Chairperson directed the EE-SBM, MCG, to put up a draft for approval, which is required to be sent for the clarification.
- E. The chairperson directed to call all the agencies for a meeting next week, half an hour prior to regular weekly meeting.
- F. Regarding the PMU Hiring, the JC-HQ, MCG will follow up for the approval of proposal.

3. Leachate Management:

It was informed by EE-SBM, MCG that the existing DTRO is working satisfactorily. All the legacy leachate is disposed of at STPS, Gurugram and no legacy leachate is pending at WLF site and only the fresh leachate is being stored at Ponds and the same has been treated through the DTRO and LTP systems by M/s Ecogreen. A representative of M/s Ecogreen has also informed that two ponds have been completely vacated and filled with sand. Pond number 6 is 100% vacant and would be vacated at the earliest.

It was informed by the EE-SBM, MCG that a temporary catchment drain has been developed along the village road. The work for permanent drain could start only after the clearing of village road.

After detailed discussions, it was decided that:

- A. A file for 2 DTROs has been put up and is pending for administrative approval. The Chairperson person directed to get the files work completed at the earliest and expedite the process of purchase.
- B. The Chairperson directed to increase the capacity of DTRO & LTP. The M/s Ecogreen must use the LTP to its full capacity and increase the treatment to 350 KL/per day.
- C. The Chairperson directed the AE-SBM, MCG that the temporary drain must be lined by 20.06.2023.
- D. The chairperson directed that JC-HQ will get the fire tankers deputed at the site to manage any possible fire situations at the landfill.
- E. It was directed to send notices to the agencies to pick up leachate through the tankers.

4. Disposal of RDF:

It was informed that transportation of RDF to WtE plant at Murthal was stopped in the recent past which has been started again. A total of 11274 MT has been disposed off from 13.10.2022 to 07.06.2023 by GCC. There is still legacy RDF of 25000 MT that need to be disposed off. EE-SBM informed that small quantity of RDF was disposed-off in last previous weeks by the agency, i.e. 271 Ton, due to continuous maintenance of WtE plant at Murthal.

After detailed discussions, it was decided that:

- A. Chairperson directed that the work of disposal of RDF must be expedited. The agency must not stop the work and its payments would be cleared at the earliest.
- B. It was directed to find out if there is a penalty clause in the work order of the existing agency that can be imposed on the agency for delay in disposal work.
- C. It was directed by the Chairperson that if we need to hire other agencies for disposing the Legacy RDF, it must be done through the tendering process only. DNIT to be prepared after

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discussion regarding risk & cost of existing agency and the quantity to be taken in this DNIT must be assessed.

5. Waste to Energy Plant:

Whereas the documents with respect to EPC contractors submitted by the M/s Ecogreen are under study but the financial closure and regulatory clearances are yet to be submitted by them. Accordingly, M/s. Ecogreen has been requested to supply the copies of financial closure and regulatory clearances immediately.

It was discussed that Software based monitoring to be adopted to achieve the timelines. The Consultant WtE submitted that a schedule of activities has been developed. It was further submitted that all stakeholders must be on the same page for starting the WtE work as a team. It was submitted that the areas where various tromeels are working could be cleared at the beginning and possibility of starting the work should be explored.

It was discussed to expedite the process to take legal advice by the reputed legal firm. Further it was discussed that the EC of 15 MW is already granted for the erection of WtE to M/s Ecogreen energy Pvt. Ltd.

After detailed discussion, it was decided that:

- A. The documents related to EPC and regulatory clearances have been examined by the Consultants (SBM & WTE), MCG and put up the queries/reports without any delay.
- B. All other documents related to financial closure, balance design and drawings, mobilization plan and remaining regulatory clearances also to be submitted by M/s Ecogreen to MCG immediately.
- C. Chairperson has directed to the Concessionaire to start the work of erection of WtE plant as they already have EC of 15 MW and same may be enhanced after the legal opinion.
- D. It was directed to call a meeting with all stakeholders including the agencies for discussing the hurdles and laying out a plan for clearing the hurdles.
- E. Necessary action may be taken for software based monitoring of timelines be taken by CE/EE, MCG.
- F. It was directed to plan a visit to Sonepat plant for assessment and study of Waste Utilization.
- G. Status of legal advice to be given by CE within a week.
- H. It was directed to call the CAO, MCG in the next meeting to discuss the status of FC.
- I. It was directed to the AE-SBM, MCG to send notices to the M/s Geetanjali to remove their tromeels from the site.
- J. As directed by the worthy CS in last meeting, it is directed to enhance the on site management of waste generated through the BWG.
- K. The MRFs have not been established yet, a committee consisting of ADA, Tehsildar, AE-SBM and Consultant-SBM must be constituted to examine and expedite the work of MRFs.

The meeting ended with vote of thanks to the Chair and all the participants.

Annexure-A

List of participants who attended the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Additional Commissioner, Municipal Corporation Gurugram on 08.06.2023 at 03:30 PM in the Conference Hall, MCG office Sector 34, Gurugram.

S. No.	Name of Participants	Designation
1	Sh. O. P. Goel	Consultant - Engineering & SBM, MCG
2	Sh. Narender Suhag	EE-SBM, MCG
3	Sh. R.K Mongia	AE-SBM, MCG
4	Sh. Sharad Bhatnagar	Consultant, WtEMCG
5	Dr. Anita	Consultant, MCG
6	Manpreet Singh	MIS Executive
7	Sh. PSN Reddy	Representative of M/s. Ecogreen
8	Sh. Sumit Allawadhi	Engineering Head of M/s. Ecogreen
9	Sh. Vikrant Bakshi	Representative of M/s. Ecogreen
10	Sh. Prateek Aggarwal	Legal Consultant-MCG
11	Sh. Rajesh Sharma	JE, MCG
12	Sh. Yasin Ansari	Project Head - HMS
13	Sarjeet	JE-MCG


 Additional Commissioner-1
 Municipal Corporation
 Gurugram

Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Joint Commissioner, Municipal Corporation, Gurugram on 14.06.2023 at 03:30 PM in the Conference Hall, MCG Office, Sector-34, Gurugram.

LIST OF PARTICIPANTS ATTACHED IN ANNEXURE - "A"

The chairperson welcomed all the participants.

At the beginning of the meeting, the chairperson discussed the objectives of the meeting and the commitment of MCG towards resolving the issues in a timely manner as per the directions of the Hon'ble NGT. The outlined agenda was discussed point-wise and the Chairperson was updated about the progress made by each stakeholder. It was communicated by the Chairperson that ownership and accountability would be defined with clarity and actions would be taken for any lapse in fulfilling the responsibilities assigned. Comprehensive summary of each agenda point, decisions taken, and directions issued are as under:-

1. Fresh Waste Processing:

The Executive Engineer, MCF updated about the progress from the Municipal Corporation Faridabad regarding development of various fresh waste sites.

Regarding the Pali Site it was informed that the matter is still pending in the court and outcome subjected to the decisions made by the Hon'ble Supreme Court.

About the Mujhedi site, it was informed that the drain and platform for setting up a trommel is ready and the tender for weighbridge has also been floated by the MCF end. M/s Ecogreen has yet not provided trommel for the set up.

About the Pratapgarh site, it was informed that the platform will be ready by the next week. There has been some resistance by the locals at the site, which is being managed by the administration. It was submitted that at both the sites, Mujhedi and Pratapgarh, fresh waste processing work should start in next 15 days i.e by 30.06.2023.

It was submitted that 200 Metric Ton could be started from each site once the processing starts as Mujhedi and Pratapgarh.

EE-MCF also informed that there is provision for Leachate Management through the STPs. Tender work for drain and pumping has already been done.

AE-SBM, MCG has informed that the drain work will be completed by the end of the June 2023, and the work of the estimate for retaining wall is in progress, for the 2.5 acre land. He also discussed the practical problems that would arise due to massive fresh waste truck movements because the available road is not wide enough and is also in a bad shape at the moment.

Regarding the trommel machinery, it was updated by the EE-SBM, MCG that M/s. Ecogreen has provided the trommel which has been shifted to Badshahpur, however Ballistic Separator component has not been provided with the trommel, which is important for utilization of the trommel to its full capacity and efficiency.

About the status of purchase of two additional trommels, the file is under process. It was informed by the EE-SBM that M/s Ecogreen need to bear the AMC expenses once the trommel is set up. M/s Ecogreen raised queries about the site where the new trommels will be placed.

Regarding the availability and feasibility for 100 acre land at Manesar site, a letter has been sent to MD, HSIIDC. It was informed by the Consultant SBM that no reply has been received as yet from HSIIDC.

Regarding the 100 acre land acquisition at the Sohna site, the land lies in the Ujina village in Nuh District. It was informed by the Consultant SBM that report has not been received from the DRO as yet.

Regarding the reply to be filed with HSPCB and Wild Life department, Haryana, it was reported by the EE-SBM MCG, that a file has been shared with the O/o DA, MCG with three cases whose replied have to be filed.

After detailed discussion, it was decided that:

- A. The Chairperson directed that the development work of Mujhedi and Pratapgarh be completed and fresh waste processing must start by the 30.06.2023
- B. It was directed that M/S Ecogreen provide trommels for both the sites within a week.
- C. Chairperson directed the EE-SBM, MCG to adhere to the timeline for the development of 2 acre site for the fresh waste processing. It was directed to expedite the development of the drain and the boundary wall and it must be completed by 25-06-2023.
- D. It was directed that the JE-SBM will report regarding the sites where the new trommels could be set up.
- E. It was directed by the Chairperson to find out that development of this passage road comes under whose scope of work, MCG or M/s. Ecogreen, and accordingly strengthening of the already existing road must be done.
- F. Regarding the difficulty in vehicle movement, It was directed that M/s. Ecogreen, will allow to open a passage for entry/exit of fresh waste vehicles near the LTP location and MCG will expedite the work to clear the village road at the same time as it is the permanent solution for the long term dumping of fresh waste in the 2 acre land. It was also directed to clear the RDF generated throw the M/s. Green Concrete at the earliest.
- G. The Chairperson directed M/s. Ecogreen to provide the Ballistic Separator along with the trommel . Representative from the M/s. Ecogreen informed that it would confirm the possibility of providing Ballistic Separator before the next Meeting after a discussion with its higher management.
- H. The Chairperson directed the EE-SBM MCG, to put an estimate for the repair of trommel at the Badshahpur site by the next meeting.
- I. The Chairperson directed the EE-SBM to expedite the process of trommel purchase, to be completed by the next week.
- J. The Chairperson directed the Consultant-SBM to send a reminder letter to HSIIDC regarding the 100 acre land acquisition at Manesar Site.
- K. Proposal for 100 acre land acquisition at Sohna Site, to be sent to the Director, DULB after approval from CMC, Gururgram. It was directed to write a letter to DRO and get a report with the revenue information for the Sohna Site. It was also directed to assign the duty of Patwari for expediting the related work.
- L. The Chairperson directed the Legal Consultant, MCG to follow up with DA office regarding three cases and to get the replies filed within a week.

M. Chairperson has directed to M/s Ecogreen to make arrangements for the fresh waste processing at the sites developed by MCF and MCG as per the concessionaire agreement.

2. Legacy Waste:

It was submitted that M/s Bhoomi Green has processed approx. 1,06,30 MT of legacy waste from 1st April 2023 to 13th June, 2023. It was also informed by AE-SBM, MCG that the M/s GCC has processed 122041 MT, M/s DCC has processed 86727 MT and M/s AADARSH has processed approx. 145005 MT of waste from 1st April 2023 to 13th June, 2023. M/s Zigma has set up the processing plant, and has started the processing of legacy waste. M/s Zigma has processed 1733 MT till 13th June, 2023. The EE-SBM, MCG informed that M/s Zigma has been significantly lagging behind the target.

The AE-SBM, MCG informed that the file for 03 tenders to process 05 Lac MT waste is under progress, the admin approval has been received which states that the work should be done on the risk and cost of M/s Ecogreen, however a clarification is required with respect to one point, for which a letter needed to be sent for clarification. The latter draft has been sent to the worthy CMC for further action.

It was informed that report from IIT Guwahati has been received.

After detailed discussions, it was decided that:

- A. EE-SBM, MCG has been directed to submit agency wise reports on daily, weekly and monthly basis for processing of legacy waste & report of penalty imposition also to be submitted.
- B. EE-SBM, MCG has been directed to submit agency wise lagging reports as per the road map for correction.
- C. The chairperson directed all the agencies to expedite the processing work; else more penalties and actions will be imposed for the delay in the allotted work.
- D. It is to be decided whether the C&D waste retrieved at the Bandhwari site could be used to construct the existing road at the site, which is in a bad condition.
- E. Regarding the PMU Hiring, the JC-HQ, MCG will follow up for the approval of proposal.

3. Leachate Management:

It was informed by EE-SBM, MCG that the existing DTRO is working satisfactorily. All the legacy leachate is disposed of at STPs, Gurugram and no legacy leachate is pending at SLF site and only the fresh leachate is being stored at Ponds and the same has been treated through the DTRO and LTP systems by M/s Ecogreen. A representative of M/s Ecogreen has also informed that two ponds have been completely vacated and filled with soil. Pond number 6 is 60-70% vacant and would be vacated at the earliest.

It was discussed that the agencies are not lifting the leachate through the tankers as is directed. There is a dedicated schedule but the number of tankers taking the leachate out to the dedicated site is very low as compared to the target. All agencies need to lift the dedicated number of tankers.

It was informed by the EE-SBM, MCG that a temporary catchment drain has been developed along the village road. The work for permanent drain could start only after the clearing of village road.

After detailed discussions, it was decided that:

- A. A file for 2 DTROs has been put up and is pending for administrative approval. The Chairperson person directed to get the files work completed at the earliest and expedite the process of purchase.
- B. The Chairperson directed to increase the capacity of DTRO & LTP. The M/s Ecogreen must use the LTP to its full capacity and increase the treatment to 350 KL/per day.
- C. The Chairperson directed the AE-SBM,MCG that the temporary drain must be lined by 20.06.2023.
- D. It was directed that all the agencies will adhere to the target given for lifting of leachate through the tankers and a report will be submitted for weekly review. The target for each agency must be increased to 400 KLD.
- E. The chairperson directed that JC-HQ will get the fire tankers deputed at the site to manage any possible fire situations at the landfill.
- F. It was directed to send notices to the agencies to pick up leachate through the tankers.

4. Disposal of RDF:

It was informed that transportation of RDF to WtE plant at Murthal was stopped in the recent past which has been started again. A total of 13524 MT has been disposed off from 13.10.2022 to 13.06.2023 by GCC. There is still legacy RDF of 25000 MT that need to be disposed off. EE-SBM informed that small quantity of RDF was disposed-off in last previous weeks by the agency, i.e. 271 Ton, due to continuous maintenance of WtE plant at Murthal. The agency has stopped transportation since last week, citing payment of previous bill issues.

After detailed discussions, it was decided that:

- A. Chairperson directed that the work of disposal of RDF must be expedited. The agency must not stop the work and its payments would be cleared at the earliest.
- B. It was directed to find out if there is a penalty clause in the work order of the existing agency that can be imposed on the agency for delay in disposal work.
- C. It was directed by the Chairperson that if we need to hire other agencies for disposing the Legacy RDF, it must be done through the tendering process only. DNIT to be prepared after discussion regarding risk & cost of existing agency and the quantity to be taken in this DNIT must be assessed.
- D. All other agencies involved must dispose off their fractions on regular basis and these must not be further collection.

5. Waste to Energy Plant:

Whereas the documents with respect to EPC contractors submitted by the M/s Ecogreen are under study but the financial closure and regulatory clearances are yet to be submitted by them. Accordingly, M/s. Ecogreen has been requested to supply the copies of financial closure and regulatory clearances immediately.

It was discussed that Software based monitoring to be adopted to achieve the timelines. The Consultant WtE submitted that a schedule of activities has been developed. It was further submitted that all stakeholders must be on the same page for starting the WtE work as a team. It was submitted that the areas where various trowsers are working could be cleared at the beginning and possibility of starting the work should be explored.

It was discussed to expedite the process to take legal advice by the reputed legal firm. Further it was discussed that the EC of 15 MW is already granted for the erection of WtE to M/s Ecogreen energy Pvt. Ltd.

After detailed discussion, it was decided that:

- A. The documents related to EPC and regulatory clearances have been examined by the Consultants (SBM & WTE), MCG and put up the queries/reports without any delay.
- B. All other documents related to financial closure, balance design and drawings, mobilization plan and remaining regulatory clearances also to be submitted by M/s Ecogreen to MCG immediately.
- C. Chairperson has directed to the Concessionaire to start the work of erection of WtE plant as they already have EC of 15 MW and same may be enhanced after the legal opinion.
- D. It was directed to call a meeting with all stakeholders including the agencies for discussing the hurdles and laying out a plan for clearing the hurdles.
- E. Necessary action may be taken for software based monitoring of timelines be taken by CE/EE, MCG.
- F. It was directed to plan a visit to Sonapat plant for assessment and study of Waste Utilization.
- G. Status of legal advice to be given by CE within a week.
- H. It was directed to call the CAO, MCG in the next meeting to discuss the status of FC.
- I. It was directed to the AE-SBM, MCG to send notices to the M/s Geetanjali to remove their trommols from the site.
- J. As directed by the worthy CS in last meeting, it is directed to enhance the on site management of waste generated through the BWG.
- K. The MRFs have not been established yet, a committee consisting of ADA, Tehsildar, AE-SBM and Consultant-SBM must be constituted to examine and expedite the work of MRFs.

The meeting ended with vote of thanks to the Chair and all the participants.

Annexure-A

List of participants who attended the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Additional Commissioner, Municipal Corporation Gurugram on 08.06.2023 at 03:30 PM in the Conference Hall, MCG office Sector 34, Gurugram.

S. No.	Name of Participants	Designation
1.	Sh. Pradeep Yadav	JC-MCG
2	Sh. Padam Singh	Executive Engineer, MCF
3	Sh. O. P. Goel	Consultant - Engineering & SBM, MCG
4	Sh. Narender Suhag	EE-SBM, MCG
5	Sh. R.K Mongia	AE-SBM, MCG
6	Sh. Sharad Bhatnagar	Consultant, WtEMCG
7	Dr. Anita	Consultant, MCG
8	Manpreet Singh	MIS Staff, MCG
9	Sh. PSN Reddy	Representative of M/s. Ecogreen
10	Sh. Sumit Allawadhi	Engineering Head of M/s. Ecogreen
11	Sh. Vikrant Bakshi	Representative of M/s. Ecogreen
12	Sh. Anant	Representative of M/s. Ecogreen
13	Sh. Sarjeet	JE-MCG
14	Sh. Sachin	Green Concrete Constructions
15	Sh. Abhijeet Raikar	M/s Bhumi Green Energy
16	Sh. Praveen Suhag	M/s Daya Charan and Comapany
17	Sh. Prince Singh	M/s Adarsh Bharat
18	Sh. Vijay Sharma	M/s Zigma
19	Sh. Praveen Kashyap	M/s Zigma

To

1. Joint Commissioner –HQ/SBM
Municipal Corporation,
Gurugram
2. Executive Engineer SBM
Municipal Corporation,
Gurugram
3. District Attorney
Municipal Corporation,
Gurugram
4. Sanjay Sharma,
Deputy CEO,
M/S Ecogreen Energy Pvt. Ltd.

Memo No. ADMC-I/MCG/2023/ 736

Dated: 21/06/23

Subject-

Minutes of review meeting regarding decision made by the committee, constituted as per the order of Hon'ble NGT in OA No. 172 of 2021, held under the Chairmanship of Additional Commissioner-I, MCG, on 21th Jun 2023 at 11.30 AM in the Conference Hall, MCG Office, Sectors-34, Gurugram.

A review meeting regarding decision made by the committee, constituted as per the order of Hon'ble NGT in OA No. 172 of 2021, held under the Chairmanship of Additional Commissioner-I, MCG, on 21th Jun 2023 at 11:30 AM in the Conference Hall, MCG Office, Sectors-34, Gurugram.

The Minutes of the same are hereby sent to you for information and necessary action as per the decisions taken during the meeting please.

AL
21/6/2023

Additional Commissioner-I
Municipal Corporation,
Gurugram.

Endst.No.ADMC-I/MCG/2023/ 737

Dated: 26/06/2023

A copy of the above is forwarded to the following for information and necessary action please.

1. Commissioner, Municipal Corporation, Gurugram.
2. PA to Addl. Commissioner-I Municipal Corporation, Gurugram
3. Joint Commissioner-SBM, Municipal Corporation, Gurugram
4. Chief Engineer, Municipal Corporation, Gurugram.

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5. Executive Engineer-SBM, Municipal Corporation, Gurugram.
6. Consultant-SBM, Municipal Corporation, Gurugram.
7. Consultant-WTE, Municipal Corporation, Gurugram
8. Consultant-SSC, Municipal Corporation, Gurugram
9. Consultant-Legal, Municipal Corporation, Gurugram

At 26/6/2023

Additional Commissioner-1
Municipal Corporation,
Gurugram

Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 filed as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Additional Commissioner, Municipal Corporation, Gurugram on 21.06.2023 at 11PM in the Conference Hall, MCG Office, Sector-34, Gurugram.

LIST OF PARTICIPANTS ATTACHED IN ANNEXURE - "A"

The chairperson welcomed all the participants.

At the beginning of the meeting, the chairperson discussed the objectives of the meeting and the commitment of MCG towards resolving the issues in a timely manner as per the directions of the Hon'ble NGT. The outlined agenda was discussed point-wise and the Chairperson was updated about the progress made by each stakeholder. It was communicated by the Chairperson that ownership and accountability would be defined with clarity and actions would be taken for any lapse in fulfilling the responsibilities assigned. Comprehensive summary of each agenda point, decisions taken, and directions issued are as under:-

1. Fresh Waste Processing:

Consultant SBM, MCG has assured that the drain work will be completed by the end of the June 2023, and for the 2.5 acre land. He also discussed the practical problems that would arise due to massive fresh waste truck movements because the available road is not wide enough and is also in a bad shape near LTP.

Regarding the trommel machinery, it was updated by M/s. Ecogreen that trommel provided by them is still lying out side the Bandhwari plant and it has not been shifted to MRF Badshahpur. M/s. Ecogreen confirmed that it would provide ballistic separator. Which will be erected by MCG at Badshahpur.

About the status of purchase of two additional trommels, the file is under process. It was informed by the Consultant SBM that M/s Ecogreen need to bear the AMC expenses once the trommel is set up. M/s Ecogreen raised queries about the site where the new trommels will be placed.

Regarding the 100 acre land acquisition at the Sohna site, the land lies in the Ujina village in Nuh District. It was informed by the Consultant SBM that report has not been received from the DRD as yet.

Regarding the reply to be filed with HSPCB and Wild Life department, Haryana, for the tree cutting and leachate surrounding 2.5 acre land, a file has been shared with the O/o DA, MCG.

After detailed discussion, it was decided that:

- A. The EE-SBM, MCG was directed to expedite the development of the drain and the boundary wall and it must be completed by 30-06-2023.
- B. The EE-SBM, MCG to ensure the shifting of trommel from Bandhwari plant to MRF Badshahpur and will get it repair if required.
- C. The EE-SBM will suggest the sites where the new trommels could be set up.

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- D. Regarding the difficulty in vehicle movement, it was directed that M/s. Ecogreen will allow to open a passage for entry/exit of fresh waste vehicles from Gate NO 1 and MCG will expedite the work to clear the village road. It was also directed to clear the RDF generated by M/s. Green Concrete lying in proposed WTE area at the earliest.
- E. The Chairperson directed M/s. Ecogreen to provide the Ballistic Separator along with the trommel.
- F. The EE-SBM to expedite the process of trommel purchase, shall completed by the 19-07-2023.
- G. The committee with DRO must visit the site for additional land fill.
- H. Proposal for 100 acre land acquisition at Sohna Site, to be sent to the Director, DULB after approval from CMC, Gurugram. It was directed to write a letter to DRO and get a report with the revenue information for the Sohna Site.
- I. M/s Ecogreen to make arrangements for the fresh waste processing at the sites developed by MCF and MCG as per the concessionaire agreement.

2. Legacy Waste:

It was submitted that M/s Bhoomi Green has processed approx. **208825.33** MT of legacy waste from 1st April 2023 to 20th June, 2023. M/s GCC has processed **130806** MT, M/s DCC has processed **109683** MT and M/s AADARSH has processed approx. **166062.09** MT of waste from 1st April 2023 to 20th June, 2023. M/s Zigma has processed **3778.06** MT. till 20th June, 2023.

After detailed discussions, it was decided that:

- A. EE-SBM, MCG has been directed to submit agency wise reports on daily, weekly and monthly basis for processing of legacy waste & report of penalty imposition also to be submitted.
- B. EE-SBM, MCG has been directed to submit agency wise lagging reports as per the road map for correction.
- C. The chairperson directed all the agencies to expedite the processing work; else more penalties and actions will be imposed for the delay in the allotted work.
- D. The EE-SBM to explore the possibility to utilize the C&D waste retrieved at Bandhwari for road repair near LTP.
- E. Regarding the PMU Hiring, the JC-HQ, MCG will follow up for the approval of proposal.

3. Leachate Management:

It was informed by Consultant-SBM, MCG that the existing DTRO is working satisfactorily. All the legacy leachate is disposed of at STPs, Gurugram and no legacy leachate is pending at SLF site and only the fresh leachate is being stored at Ponds and the same has been treated through the DTRO and LTP systems by M/s Ecogreen. It was discussed that the agencies are not lifting the leachate through the tankers as is directed. There is a dedicated schedule but the number of tankers taking the leachate out to the dedicated site is very low as compared to the target. All agencies need to lift the dedicated number of tankers.

It was informed that a temporary catchment drain has been developed along the village road. The work for permanent drain could start only after the clearing of village road.

After detailed discussions, it was decided that:

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- A. A file for 2 DTROs has been put up and is pending for administrative approval. The Chairperson directed to get the files work completed at the earliest and expedite the process of purchase.
- B. The Chairperson directed to increase the capacity of DTRO & LTP. The M/s Ecogreen must use the LTP to its full capacity and increase the treatment to 350 KL/per day.
- C. It was directed that all the agencies will adhere to the target given for lifting of leachate through the tankers and a report will be submitted for weekly review. The target for each agency must be increased to 400 KL/D.
- D. The chairperson directed that JC-HQ will get the fire tankers deputed at the site to manage any possible fire situations at the landfill.
- E. It was directed to send notices to the agencies if they fail to pick up leachate through the tankers as per the target.
- F. It was directed to send a notice to M/s Zigma for the failure in meeting the targets both in legacy waste processing and leachate disposal.

4. Disposal of RDF:

It was informed that transportation of RDF to WTE plant at Marthal was stopped in the recent past which has been started again. A total of 13524 MT has been disposed off from 13.10.2022 to 13.06.2023 by GCC. There is still legacy RDF of 25000 MT that need to be disposed off. The agency has again stopped transportation since 15.06.2023, citing payment of previous bill issues.

After detailed discussions, it was decided that:

- A. Chairperson directed that the work of disposal of RDF must be expedited. The agency must not stop the work and its payments would be cleared at the earliest.
- B. It was directed that the RDF of M/S GCC which is lying around the left and right side of the M/s Ecogreen Office must be lifted by 06.07.2023.
- C. M/s GCC was directed to lift up the hallistic separator by 10.07.2023, M/s Shri Krishna to be served a notice to lift out its trommels that have been rented out to M/s GCC.
- D. It was directed that EE-SBM will send notice to M/s Geetanjali to lift its trommels from the site.
- E. It was directed that M/s Ecogreen will lift its trommels from the site by 10.07.2023.
- F. It was directed that M/s Ecogreen will shift one DTRO in this phase and second DTRO in next phase.
- G. It was directed that a time extension is to be given M/s GCC for RDF disposal, also the extention must mention the quantity of RDF to be disposed off clearly.
- H. It was directed by the Chairperson that if we need to hire other agencies for disposing the legacy RDF, it must be done through the tendering process only. DNIT to be prepared after discussion regarding risk & cost of existing agency and the quantity to be taken in this DNIT must be assessed.

5. Waste to Energy Plant:

Whereas, the documents with respect to EPC contractors submitted by the M/s Ecogreen are under study but the financial closure and regulatory clearances are yet to be submitted by them. Accordingly, M/s Ecogreen has been requested to supply the copies of financial closure and regulatory clearances immediately.

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It was discussed that Software based monitoring to be adopted to achieve the timelines. The Consultant WtE submitted that a schedule of activities has been developed. It was further submitted that all stakeholders must be on the same page for starting the WtE work as a team. It was submitted that the areas where various trommels are working could be cleared at the beginning and possibility of starting the work should be explored.

A detailed discussion took place to start out the WtE work in phased manner. It was decided that the area from boiler to the pit location must be cleared in the first phase. There are trommels of various agencies working in these areas, such as M/s GCC, M/s Ecogreen, M/s Geetanjali, M/s Zigma and M/S Krishna Enterprises which need to be shifted to clear the land for construction of WtE.

It was discussed to expedite opinion on legal advice received from DSK. Further it was discussed that the EC of 15 MW is already granted for the erection of WtE to M/s Ecogreen energy Pvt. Ltd.

M/s Ecogreen requested that for the electricity needs, a power sub-station for Bandhwari need to be pursued with HVPNL.

After detailed discussion, it was decided that:

- A. The documents related to EPC and regulatory clearances have been examined by the Consultants (SBM & WtE), MCG and put up the queries/reports without any delay.
- B. All other documents related to financial closure, balance design and drawings, mobilization plan and remaining regulatory clearances also to be submitted by M/s Ecogreen to MCG immediately.
- C. It was directed that for the phase 1 of the WtE plant, the land would be cleared by shifting the trommels and RDF of all concerned agencies, which are set up and working in the front side of the WtE site. All agencies must expedite the work and do shifting by 10.07.2023.
- D. It was directed that M/s Ecogreen will conduct the markings of the area once again.
- E. After the demarcation is complete, the existing road to 2 acre fresh waste land could be used till the time the village road is ready or other alternative path is assigned.
- F. Chairperson has directed to the Concessionaire to start the work of erection of WtE plant as they already have EC of 15 MW and same may be enhanced after the legal opinion.
- G. Necessary action may be taken for software based monitoring of timelines be taken by CE/EE, MCG.
- H. It was directed to plan a visit to Sonapat/Delhi plant for assessment and study of Waste Utilization.
- I. Calorific analysis of RDF to be carried out by the Consultant-WtE.
- J. Status of legal advice to be given by CE within a week.
- K. Power Sub-station needs to be pursued with HVPNL.
- L. It was directed to call the CAO, MCG in the next meeting to discuss the status of EC.
- M. As directed by the worthy CS in last meeting, it is directed to enhance the on site management of waste generated through the BWG.
- N. The MRFs have not been established yet, a committee consisting of ADA, Tehsildar, AE-SBM and Consultant-SBM must be constituted to examine and expedite the work of MRFs.

The meeting ended with vote of thanks to the Chair and all the participants.

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List of participants who attended the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Additional Commissioner, Municipal Corporation Gurugram on 08.06.2023 at 03:30 PM in the Conference Hall, MCG office Sector 34, Gurugram.

S. No.	Name of Participants	Designation
1.	Sh. Pradeep Yadav	JC-MCG
2	Sh. Padam Singh	Executive Engineer, MCF
3	Sh. O. P. Goel	Consultant - Engineering & SBM, MCG
4	Sh. Anil Mehta	Consultant-C&D, MCG
5	Sh. Sharad Bhatnagar	Consultant-WtE, MCG
6	Dr. Anita	Consultant, MCG
7	Manpreet Singh	MIS Staff, MCG
8	Sh. PSN Reddy	Representative of M/s. Ecogreen
9	Sh. Sumit Allawadhi	Engineering Head of M/s. Ecogreen
10	Sh. Vikrant Bakshi	Representative of M/s. Ecogreen
11	Sh. Anant	Representative of M/s. Ecogreen
12	Sh. Sachin	Green Concrete Constructions
13	Sh. Abhijeet Raikar	M/s Bhumi Green Energy
14	Sh. Praveen Suhag	M/s Daya Charan and Comapany
15	Sh. Prince Singh	M/s Adarsh Bharat
16	Sh. Vijay Sharma	M/s Zigma
17	Sh. Praveen Kashyap	M/s Zigma

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Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Commissioner, Municipal Corporation, Gurugram on 11.07.2023 at 03:00 PM in the Conference Hall, 3rd Floor, GMDA, Gurugram.

LIST OF PARTICIPANTS ATTACHED IN ANNEXURE - "A"

The chairperson welcomed all the participants.

The meeting commenced with the chairperson addressing the meeting's goals and emphasizing MCG's dedication to resolving the issues promptly in accordance with the directives of the Hon'ble NGT. The agenda was presented in a step-by-step manner, and each stakeholder provided an update on their progress, which was shared with the chairperson. The chairperson stressed the importance of clear ownership and accountability and assured that any failure to fulfill assigned responsibilities would be addressed through appropriate actions. Here is a comprehensive summary of each agenda item, including the decisions made and the directives issued:

1. Fresh Waste Processing:

The Chairperson directed that JC-SBM will be taking progress report from the Municipal Corporation Faridabad and provide an update regarding development of more Fresh Waste sites at Pali, Mujhedi, Riwazpur and Pratapgarh.

It was submitted by the JC-SBM that the Concessionaire agreement and SWM Rules 2016 both have mandated to develop processing facilities for reducing the waste to the minimum quantity before transporting it to the landfill site in Bandhwari. However the processing facilities have neither been developed nor been utilized by the Concessionaire as per the SWM rules 2016. The Chairperson directed that the ACMC, JC-SBM, EE-SBM and Consultant will visit all the Processing sites provided to the M/S Ecogreen to analyze and report the development, functioning and operations of the sites.

The Chairperson emphasized that non development and under utilization of the processing facilities is the breach of contract by the Concessionaire and it is absolutely not acceptable. The non-segregated waste being transported to the landfill site is not only over burdening the site but also a missed opportunity for recovery and recycling value of the solid waste. These practices are also against the mandates of SBM rules. It must be taken seriously and a notice must be served to the Concessionaire regarding non-development of processing facilities at the Secondary Points where land has already been provided to develop such facilities.

It was informed by the AE- SBM, that M/s Ecogreen continued dumping the fresh waste till 05.07.2023(although dumping was done for 2-3 days in April 2023)at the older site only instead to utilizing the 2.5 Acre land developed and assigned for fresh waste dumping and processing. Since the development of the 2.5 Acre land allotted for fresh waste should have been done by the M/s Ecogreen as per the obligations of the Concession Agreement, however due to its failure to take any steps for the said development, MCG had to start the development



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work on the risk & cost of M/s Ecogreen. He also informed that the drain work is completed for the 2.5-acre land.

M/s Ecogreen has also failed to develop any processing facility, which are being use as Material recovery facility so MCG has to purchase additional trommels at the risk and cost of M/s Ecogreen for processing of waste. About the status of purchase of two additional trommels at the Risk and Cost of M/s Ecogreen, the file is under process.

Regarding the 100 acre land acquisition at the Sohna site, the land lies in the Ujina village in Nuh District. It was informed by the JC-SBM that he has visited the site and submitted his report along with the Pros and Cons related to the accessibility to this site. The Chairperson directed that if there are no issues and objections from relevant sellers and stakeholders, the land should be purchased / acquired at the earliest as per the state Government policy as it could serve multiple purposes for the Solid Waste Management. for future requirement for MCG & MC Sohna.

The Chairperson also directed that smaller alternatives for plastic waste management should be explored like establishing a unit for shredding waste particles that could be used in bituminous mixes for road construction. Various guidelines for such usage have been issued by the Indian Road Congress which has also been endorsed by the Ministry of Transport and Highways, Gol and National Highway Authority of India. After due research, An Expression of Interest should be floated and proposals be asked from agencies/organizations which could help MCG to set up plastic waste shredding unit. Also, enquiry be made from NHAI & PWD (B&R) Haryana regarding possible usage of shredded plastic for their road construction projects.

2. Legacy Waste:

As on 30.04.2023, the balance legacy waste was 27.20 lacs MT at the Bandhwari Landfill site. From 1st May 2023 to till date (10.07.2023) total 5.57 lacs MT of legacy waste has been processed and 108061.21 MT fresh waste has been dumped w.e.f 1st May 2023 to till date thus balance 22.57 lacs MT legacy waste is to be processed by November 2023.

It was submitted by the AE-SBM that M/s Bhoomi Green has processed approx. 234503 MT of legacy waste from 1st April 2023 to 10th July, 2023. M/s GCC has processed 132413 MT, M/s DCC has processed 147964 MT and M/s AADARSH has processed approx. 201189 MT of waste from 1st April 2023 to 10th July, 2023. M/s Zigma has processed 6866 MT till 10th July, 2023. EE-SBM informed that the road near LTP is being repaired using the C&D retrieved the site itself.

The chairperson directed that the processing of the balance legacy waste must be expedited so as to achieve the target of processing of entire legacy waste up to November 2023. The fresh waste must be dumped separately on the 2.5 Acre land and it should not keep accumulating on the older dumps. It is the responsibility of M/s Ecogreen to ensure that waste is processed at the Secondary Processing sites and only 20-25% non recoverable, non recyclable waste should be dumped at the Bandhwari site.

3. Leachate Management:

It was informed by AE-SBM, MCG that the existing DTRO and LTP of Ecogreen are not functioning since this week. The situation of leachate is also worsening due to the ongoing



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monsoon. M/s Ecogreen has been directed multiple times to increase the capacity of leachate treatment as required for the site, but it has taken no additional measure for the same, moreover the existing set up of DTRO and LTP is also halted by it in this month. The Chairperson directed that a Notice must be served to M/s Ecogreen for its failure to manage leachate that is generated at the site, as per the obligations of Concessionaire Agreement.

It was discussed that the agencies are not lifting the leachate through the tankers as is directed. There is a dedicated schedule but the number of tankers taking the leachate out to the dedicated site is very low as compared to the target. All agencies need to lift the dedicated number of tankers.

It was informed that a temporary catchment drain has been developed along the village road. The work for permanent drain could start only after the clearing of village road.

4. Waste to Energy Plant:

Whereas M/s Ecogreen has not submitted the financial closure report despite repeated instructions and various notices served to it. Accordingly, M/s. Ecogreen has been directed to submit the copies of financial closure immediately.

The Consultant WtE submitted that a sketchy schedule of activities has been developed but there has been no progress on the work despite a detailed discussion with the M/s Ecogreen to start out the WtE work. M/s Ecogreen has been explicitly informed that they could start the work to establish the 15MW Plant as per the original plan and approvals. However, instead of starting the work, M/s Ecogreen is indulging in multiple delaying tactics. There are no concrete steps being taken by it. It is highly doubted that it intends to start the work on WtE plant construction and operation.

It was directed by the Chairperson that a notice should be issued to the M/S Ecogreen regarding its failure to submit Financial Closure report and its complacent state and delaying tactics for starting the work for establishment of the WtE Plant.

Following action points and directions were issued during the meeting:-

1. EE-SBM, MCG has been directed to issue Notice to the M/S Ecogreen regarding development of 2.5 Acre land for fresh waste dumping citing its obligations for the development.
2. EE-SBM, MCG has been directed to submit agency wise reports on daily, weekly and monthly basis for processing of legacy waste & report of penalty imposition also to be submitted and notice to Ecogreen to deposit the cost of work done by MCG at the Risk & Cost of the Ecogreen
3. EE-SBM, MCG has been directed to issue notice to the M/S Ecogreen for non-operational DTROs at the landfill site, hampering the leachate Management, citing its obligations and environmental consequences of poor leachate management. It must immediately start the operations of existing DTROs and LTP to its full capacity and increase the treatment to 350 KL/per day.
4. It was directed that all the agencies will adhere to the target given for lifting of leachate through the tankers and a report will be submitted for weekly review. The target for each



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- agency must be increased to 400 KLD. It was directed to send notices to the agencies if they fail to pick up leachate through the tankers as per the target.
5. The chairperson directed that JC-HQ will get the fire tankers deputed at the site to manage any possible fire situations at the landfill.
 6. EE-SBM, MCG has been directed to issue notice to the M/s Ecogreen for the clearing of site for Waste to Energy Plant site by removing the trommels or any other hindrance if exists any citing its obligations.
 7. Accounts Officer was directed that an assessment of all the works being done at the Risk and Cost of M/s Ecogreen should be done.
 8. Accounts Officer was directed to expedite the payments of the Drone Surveys of the landfill site done earlier. And get the drone survey done atleast once a month for analyzing the progress of processing works.
 9. Chairperson directed that the APMC, JC-SBM, EE-SBM and Consultant will visit all the Processing sites provided to the M/S Ecogreen to analyze and report the development, functioning and operations of the sites by 15.07.2021
 10. It must be mandated that every vehicle engaged in the transport work to and from the Landfill site should be GPS enabled. No bill related to the site will be processed without GPS enabled vehicles and tracking details provided to MCG.
 11. JC SBM to expedite the process of PMU hiring and engagement of Transactional Advisors from the govt. list of empanelled agencies.
 12. To empanel the processing agencies for BWGs, Sh. Sahil Gupta, IAS, Commissioner MCM has been given assignment, JC SBM to speak to Sh. Sahil Gupta, IAS, Commissioner MCM and also advertise in the newspapers for both MCG and MCM.
 13. It was directed that the Audit of all BWG must be done whether these are processing their waste at the site and what facility have they developed for the same. It was decided that the Human Matrix Team would be conducting this audit work.
 14. AE-SBM has been directed to frame an estimate for village road clearing through JCBs and take further necessary action to expedite the work.
 15. JC SBM to write a letter to Advisor SMART Cities regarding installation of CCTV cameras at all Secondary Collection Points and Processing facilities.
 16. EE-SBM directed to develop and submit an EOI for plastic waste management through shredded waste particle usage in road construction through mixing in bituminous mix.
 17. A notice be served to Ecogreen to manage the secondary collection points/transfer station in the efficient manner and fencing/sheeting should be done at all the sites.

The meeting ended with vote of thanks to the Chair and all the participants.

Annexure-A

List of participants who attended of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Commissioner, Municipal Corporation, Gurugram on 11.07.2023 at 03:00 PM in the Conference Hall, 3rd Floor, GMDA, Gurugram.

S. No.	Name of Participants	Designation
1.	Sh. Amardeep	Ad. CMC, MCG
2.	Sh. Pradeep Kumar	JC-MCG
3.	Sh. Vishal Garg	EE-SBM, MCG
4.	Sh. RK Mongia	AE-SBM, MCG
5.	Sh. Sarjeet	JE-SBM, MCG
6.	Sh. O. P. Goel	Consultant - Engineering & SBM, MCG
7.	Sh. Sharad Bhatnagar	Consultant-WtE, MCG
8.	Dr. Anita	Consultant, MCG
9.	Sh. Rajesh	TS-MCG
10.	Sh. Sunil	AO, MCG
11.	Manpreet Singh	MIS Staff, MCG

Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Commissioner, Municipal Corporation, Gurugram on 21.07.2023 at 11:00 AM in the Conference Hall, 3rd Floor, GMDA, Gurugram.

LIST OF PARTICIPANTS ATTACHED IN ANNEXURE - "A"

The chairperson welcomed all the participants.

The meeting began with the chairperson addressing the meeting's objectives, underlining MCG's commitment to swiftly address the issues in compliance with the directives from the Hon'ble NGT (National Green Tribunal). The agenda was presented in a systematic fashion, with each stakeholder offering updates on their respective progress, all of which were shared with the chairperson. Emphasizing the significance of clear ownership and accountability, the chairperson reassured attendees that any failure to meet assigned responsibilities would be met with appropriate actions. Here is a comprehensive summary of each agenda item, including the decisions made and the directives issued:

1. Fresh Waste Processing;

JC-SBM provided an update regarding development of more Fresh Waste sites at Pali, Mujhedi, Riwazpur and Pratapgarh in the Municipal Corporation Faridabad.

It was submitted that at the Pratapgarh site, 80% construction work has been completed and at the Mujhedi site 60-70% work has been completed. Both the sites are expected to be completed with the next 15 days i.e 15.08.2023.

It was submitted that the Pali site is in status quo and no further development has taken place. Along with it, Riwazpur site work could not progress due to public protest.

The Chairperson directed that the Concessionaire agreement and SWM Rules 2016, both, have mandated to develop processing facilities for reducing the waste to the minimum quantity before transporting it to the landfill site, so fresh waste processing facilities must be developed along with the dumping site, which should work as Model MRFs. The goal must be to process the waste maximally before it is transported to the landfill. The MRF and processing facilities should function optimally such that only 10-20% of the solid waste reaches the landfill site in the end.

It was informed by the AE- SBM, that M/s Ecogreen continued dumping the fresh waste till 05.07.2023 (although dumping was done for 2-3 days in April 2023) at the older site only instead of utilizing the 2.5 Acre land developed and assigned for fresh waste dumping and processing. It was emphasized by the Chairperson that the fresh waste dumping must be done only on the 2.5 Acre land. Meanwhile the Bio-mining and Bio-remediation work at older site should be expedited to reclaim the land.

M/s Ecogreen has also failed to develop any processing facility, which are being use as Material recovery facility so MCG has to purchase additional trommels at the risk and cost of M/s Ecogreen for processing of waste. About the status of purchase of two additional trommels at the Risk and Cost of M/s Ecogreen, the file is under process.

It was informed by the JC-SBM, that routine works of the Concessionaire such as door to door collection, clearance of secondary collection points, MRF centre and fresh waste processing facilities are not satisfactory and multiple complaints are being received from various platforms. The Chairperson directed to serve the notice to M/s Ecogreen regarding its failure in solid waste management on all the fronts despite multiple directions and notices. It was directed to serve the notice for action and correction within 3 days, otherwise MCG should deploy its resources for the management at the risk and cost of the Concessionaire.

It was informed by the JC-SDM that the secondary collection points are poorly maintained and there is no fencing around the designated area leading to waste being scattered beyond the designated area, also encroaching the nearby roads. The Chairperson directed that it is the responsibility of the Concessionaire to ensure proper fencing of all secondary points. A notice must be issued to the Concessionaire to do the fencing around all secondary points. If not done, MCG will get it done at the risk and cost of the Concessionaire through the concerned Executive Engineer.

Regarding the 100 acre land acquisition at the Sohna site, the land lies in the Ujina village in Nuh District. It was informed by the JC-SBM that he has visited the site and submitted his report along with the Pros and Cons related to the accessibility to this site. The Chairperson directed that if there are no issues and objections from relevant sellers and stakeholders, the land should be purchased / acquired at the earliest as per the state Government policy as it could serve multiple purposes for the Solid Waste Management for future requirement for MCG & MC Sohna.

JC-SBM informed that we have not received any reply from HSHDC regarding the Manesar site, a reminder will be sent again in this week.

2. Legacy Waste:

As on 30.04.2023, the balance legacy waste was 27.20 lacs MT at the Bandhwari Landfill site. From 1st May 2023 to till date (21.07.2023) total 6.1 lacs MT of legacy waste has been processed and 126398.8 MT fresh waste has been dumped w.e.f 1st May 2023 to till date thus balance 21.06 lacs MT legacy waste is to be processed by November 2023.

It was submitted by the AE-SBM that M/s Bhoomi Green has processed approx. 244392 MT of legacy waste from 1st April 2023 to 20th July, 2023. M/s GCG has processed 132413 MT, M/s DCC has processed 148061 MT and M/s AADARSH has processed approx. 201189 MT of waste from 1st April

2023 to 20th July, 2023. M/s Zigma has processed 8122 MT till 20th July, 2023. EE-SBM informed that the road near LTP has been repaired using the C&D retrieved the site itself.

The chairperson directed that the processing of the balance legacy waste must be expedited so as to achieve the target of processing of entire legacy waste up to November 2023. The fresh waste must be dumped separately on the 2.5 Acre land and it should not keep accumulating on the older dumps. It is the responsibility of M/s Ecogreen to ensure that waste is processed at the Secondary Processing sites and only 20-25% non recoverable, nor recyclable waste should be dumped at the Bandhwari site.

It was informed by the EE-SBM that drone survey report has been received. The Chairperson directed to analyze the report and a monthly survey of the site should be conducted to monitor the progress of the processing work being done.

It was informed by the EE-SBM that a 10% deduction is being made on the payment of all processing agencies for the day in achieving the targets.

3. Refused Derived Fuel:

It was informed by the JE-SBM that the agencies are disposing off RDF at the Delhi sites. The Chairperson discussed that disposal of RDF is a big challenge and must be done as per the norms and guidelines and we need to be vigilant of where the agencies are disposing their RDF. It was directed that JC-SBM should visit the Delhi sites where the RDF is being disposed off, meet the counter-part officials about the disposal and verify that the disposal is being done as per the norms.

It was also directed that all vehicles carrying RDF must be GPS enabled, their tracking details must be provided to GIS lab for analysis. EE-SBM has to ensure that no payment is made to any agency without adequate verification of GPS data. There is no scope of laxity in the GPS conditions for payments. As per the terms and conditions of the work order, GPS enabling and tracking is mandatory and it must be followed for payments to agencies. The rule applies to all vendors engaged by the MCG.

The Chairperson direct to research if RDF generated at Bandhwari site could be utilized by the NHAI in road construction purposes as per the specifications.

4. Leachate Management:

It was informed by AE-SBM, MCG that the existing DTRO and LTP of Ecogreen are not functioning since 3 weeks. The situation of leachate is also worsening due to the ongoing monsoon. M/s Ecogreen has been directed multiple times to increase the capacity of leachate treatment as required for the site, but it has taken no additional measure for the same, moreover the existing set up of DTRO and LTP is also halted by it in this month. M/s Ecogreen submitted that there is some electricity issue, so the DTROs and LTP are not operational. However it was refuted by the JC-SBM as all other processing work by other agencies are being carried out and there is no electricity issue at the site. The

Chairperson directed that these unsubstantiated excuses by the Concessionaire are not acceptable and a notice must be served to M/s Ecogreen for its failure to manage leachate that is generated at the site, as per the obligations of Concession Agreement. Also the cost being borne by MCG for the leachate disposal through tractors to STP site must be deducted from the concessionaire bills.

It was directed that power consumption data of the site could be analyzed to assess the working of DTRO and LTP of the Concessionaire.

It was informed that a temporary catchment drain has been developed along the village road. The work for permanent drain could start only after the clearing of village road.

5. Waste to Energy Plant:

It was informed by the Consultant-WTE that M/s Ecogreen has not submitted the financial closure Report despite repeated instruction and varied notices served to it. The Chairperson discussed that the Concessionaire had to submit the financial closure report within 180 days of signing the agreement; however it has failed to provide the reports despite 6 years of the agreement signing. Accordingly, M/s. Ecogreen is hereby directed to submit the copies of financial closure immediately.

M/s. Ecogreen representative informed that it will be submitting the financial closure report in the next 7 to 10 days, positively.

The Consultant WtE submitted that a sketchy schedule of activities has been developed but there has been no progress on the work despite a detailed discussion with the M/s Ecogreen to start out the WtE work. M/s Ecogreen has been explicitly informed that they could start the work to establish the 15MW Plant as per the original plan and approvals. However, instead of starting the work, M/s Ecogreen is indulging in multiple delaying tactics. There are no concrete steps being taken by it. It is highly doubted that it intends to start the work on WtE plant construction and operation.

It was directed by the Chairperson that a notice should be issued to the M/S Ecogreen regarding its failure to submit Financial Closure report and its complacent state and delaying tactics for starting the work for establishment of the WIE Plant.

Following action points and directions were issued during the meeting:-

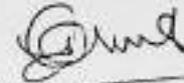
Agenda	Action Points	Responsibility
MCF	Work for the development of fresh waste sites at the Pali, Mujhedi, Pratapgarh, Riwajpur must expedite and fresh waste dumping at these sites to be initiated by 10.08.2023	JC, MCF
	Along with the new sites, processing facilities and MRFs should be developed in the MCF jurisdiction to ensure only 10-20% waste reaches the end point in landfill sites	JC, MCF

of

Fresh Waste	A notice must be issued to the Concessionaire to do the fencing around all secondary points. Otherwise MCG to do the fencing work through concerned EE at the risk and cost of M/s Ecogreen.	EE-SBM, MCG
	Installation of CCTV cameras at all Secondary Collection Points, Processing facility and MRFs.	JC-SBM, MCG
	M/s Ecogreen must ensure quality processing of the fresh waste at the processing facilities and MRFs so that only 10-20% waste is transported to the landfill site.	M/s Ecogreen
	Assign a team for weekly visit to processing facilities, MRFs and submit a weekly report on segregation, processing, composting.	JC-SBM, MCG
Legacy Waste	Submit agency wise reports on daily, weekly and monthly basis for processing of legacy waste & report of penalty imposition also to be submitted and notice to Ecogreen to deposit the cost of work done of MCG at the Risk & Cost of the Ecogreen	EE-SBM, MCG
	To frame an estimate for village road clearing through JCBs and take further necessary action to expedite the work.	EE-SBM, MCG
	A drone survey must be conducted every month to monitor the progress of processing work at the site.	EE-SBM, MCG
Leachate	Issue notice to the M/S Ecogreen for non-operational DTROs at the landfill site, hampering the leachate Management, citing its obligations and environmental consequences of poor leachate management.	EE-SBM, MCG
	It was directed that power consumption data of the site could be analyzed to assess the working of DTRO and LTP of the Concessionaire. Get the random sampling checked by the Pollution Control Board to for qualitative assessment of leachate treatment.	EE-SBM, MCG
	Issue notices to the agencies if they fail to pick up leachate through the tankers as per the target.	EE-SBM, MCG
	Cost being borne by MCG for the leachate disposal through tractors to STP site must be deducted from the concessionaire bills.	EE-SBM, MCG
	Logsheet must be maintained by the M/s Ecogreen at all sites, transfer stations, MRFs, Processing facilities and for DTRO and LTP operations.	M/s Ecogreen
RDF	Visit the Delhi sites where the RDF is being disposed off, meet the counterpart officials about the disposal and verify that the disposal is being done as per the norms.	JC-SBM, MCG
	It must be mandated that every vehicle engaged in the transport work to and from the Landfill site should be GPS enabled. No bill related to the site will be processed without GPS enabled vehicles and tracking details provided to MCG. Get the GPS tracking analyzed by the GIS Lab	EE-SBM, MCG
	To research if RDF generated at Bandhwari site could be utilized by the NHAI in road construction purposes as per the specifications.	Consultant-SBM
	Analyze the work done by various processing agencies, based on the performance, the extension of work of good performing agencies could be considered	EE-SBM, MCG

WTE	Issue notice to the M/s Ecogreen for the clearing of site for Waste to Energy Plant site by removing the trowsers or any other hindrance if exist any citing its obligations.	JC-SBM, MCG
	Submit the financial closure report within one week	M/s Ecogreen
BWG	To empanel the processing agencies for BWGs, Sh. Sahil Gupta, IAS, Commissioner MCM has been given assignment, JC SBM to speak to Sh. Sahil Gupta, IAS, Commissioner MCM and also advertise in the newspapers for both MCG and MCM.	JC-SBM, MCG
	It was directed that the Audit of all BWG must be done whether these are processing their waste at the site and what facility have they developed for the same. It was decided that the Human Matrix Team would be conducting this audit work.	JC-SBM, MCG

The meeting ended with vote of thanks to the Chair and all the participants.



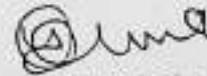
Joint Commissioner-SBM,
for Additional Commissioner-I,
Municipal Corporation,
Gurugram

Dated: 8/08/2023

Endst No. JC-SBM/MCG/2023/ 958

A copy of the above is forwarded to the following for information and necessary action please.

1. Additional Commissioner-I, Municipal Corporation, Gurugram.
2. Joint Commissioners, Municipal Corporation, Faridabad.
3. All Joint Commissioners, Municipal Corporation, Gurugram.
4. Superintending Engineer, Municipal Corporation, Gurugram.
5. EE-SBM/AE-SBM, Municipal Corporation, Gurugram.
6. Consultant-SBM, Municipal Corporation, Gurugram.
7. Consultant-WTE, Municipal Corporation, Gurugram.
8. Consultant-SSC, Municipal Corporation, Gurugram.
9. PRO, Municipal Corporation, Gurugram.
10. PA to Commissioner, Municipal Corporation, Gurugram.
11. Representative, M/s Ecogreen, Pvt. Ltd.



Joint Commissioner-SBM,
for Additional Commissioner-I,
Municipal Corporation,
Gurugram

Annexure-A

List of participants who attended of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. &Ors. held under the Chairmanship of Commissioner, Municipal Corporation, Gurugram on 21.07.2023 at 11:00 AM in the Conference Hall, 3rd Floor, GMDA, Gurugram.

S. No.	Name of Participants	Designation
1.	Sh. Amardeep	Ad. CMC, MCG
2.	Smt. Shikha	JC, MCF
3.	Sh. Pradeep Kumar	JC-MCG
4.	Sh. Vishal Garg	EE-SBM, MCG
5.	Sh. RK Mongia	AE-SBM, MCG
6.	Sh. Sarjeet	JE-SBM, MCG
7.	Sh. O. P. Goel	Consultant - Engineering & SBM, MCG
8.	Sh. Sharad Bhatnagar	Consultant-WtE, MCG
9.	Sh. RR Rohilla	PRO, MCG
10.	Dr. Anita	Consultant, MCG
11.	Sh. Manpreet Singh	MIS Staff, MCG
12.	Sh. Sumit	Representative, M/s Ecogreen

Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Commissioner, Municipal Corporation, Gurugram on 24.08.2023 at 12:00 noon in the Municipal Corporation, Gurugram.

LIST OF PARTICIPANTS ATTACHED IN ANNEXURE - 'A'

The chairperson welcomed all the participants.

The session commenced as the chairperson highlighted the goals of the meeting, underscoring MCG's dedication to promptly resolve concerns in accordance with the directives of the Hon'ble NGT (National Green Tribunal). The sequence of topics was introduced in an organized manner, with each participant providing insights into their individual advancements, all of which were communicated to the chairperson. Stressing the importance of distinct ownership and responsibility, the chairperson reassured participants that any lapses in fulfilling assigned duties would be met with suitable measures. Here's a detailed overview of each item on the agenda, encompassing the conclusions reached and instructions dispensed:

1. Fresh Waste Processing:

JC-SBM was directed to take an update regarding development of more Fresh Waste sites at Pali, Mujhedi, Riwazpur and Pratappgarh in the Municipal Corporation Faridabad.

The Chairperson issued a directive stating that both the Concessionaire agreement and the SWM Rules of 2016 mandate the establishment of processing facilities to minimize waste before its transfer to the landfill. Hence, it is imperative to develop new waste processing facilities alongside the disposal site, which should serve as exemplary Material Recovery Facilities (MRFs). The primary objective must be to process waste extensively prior to its transportation to the landfill, aiming to limit solid waste at the site to only 10-20% eventually.

According to information provided by the EE-SBM, M/s Ecogreen continued to deposit fresh waste at the older site until 05.07.2023, despite having 2.5 acres of designated land for this purpose (although there was brief dumping in April 2023). The Chairperson stressed the necessity of confining fresh waste disposal solely to the allotted 2.5 acres. Simultaneously, the Chairperson emphasized the urgency of expediting Bio-mining and Bio-remediation activities at the old site to reclaim the land.

Furthermore, M/s Ecogreen has not established any processing facilities functioning as Material Recovery Facilities, leading MCG to acquire additional trommels at the expense of M/s Ecogreen to facilitate waste processing. As for the acquisition status of the two additional trommels, the matter is currently in progress.

The JC-SBM reported that the routine operations of the Concessionaire, including door-to-door collection, clearing secondary collection points, MRF centers, and fresh waste processing facilities, have been unsatisfactory, resulting in numerous complaints from various sources. In response, the Chairperson directed that MCG would allocate its resources to manage the situation, with the Concessionaire bearing the associated risks and costs. Secondary points would be cleaned at the earliest. EE-SBM informed that tenders have been opened for deployment of vehicles for transporting waste from the secondary collection points to the

Bandhwari Landfill site. It was directed that the process must be completed in a timely manner. A monitoring mechanism should be developed to ensure regular monitoring to the work once allotted.

It was directed that tendering process for Primary Waste Collection should be started and tender should be floated. The MCG should be ready to manage any unpredictable circumstances should they arise because of the mismanagement and failure of the Concessionaire.

Regarding the 100 acre land acquisition at the Sohna site, the land lies in the Ujina village in Nuh District. It was informed by the JC-SBM that he has visited the site and submitted his report along with the Pros and Cons related to the accessibility to this site. The Chairperson directed that if there are no issues and objections from relevant sellers and stakeholders, the land should be purchased / acquired at the earliest as per the state Government policy as it could serve multiple purposes for the Solid Waste Management for future requirement for MCG & MC Sohana.

2. Legacy Waste:

As on 30.04.2023, the balance legacy waste was 27.20 lacs MT at the Bandhwari Landfill site. From 1st May 2023 to till date (24.08.2023) total 6.14 lacs MT of legacy waste has been processed and 186829MT fresh waste has been dumped w.e.f 1st May 2023 to till date thus balance 21.28 lacs MT legacy waste is to be processed by November 2023.

It was submitted by the AE-SBM that M/s Bhumi Green has processed approx. 281472 MT of legacy waste from 1st April 2023 to 24th August, 2023. M/s GEC has processed 132413 MT, M/s DCC has processed 157154 MT and M/s AADARSH has processed approx. 201189 MT of waste from 1st April 2023 to 20th July, 2023. M/s Zigma has processed 19033MT till 20th July, 2023. EE-SBM informed that the road near LTP has been repaired using the C&D retrieved the site itself.

The chairperson directed that the processing of the balance legacy waste must be expedited so as to achieve the target of processing of entire legacy waste up to November 2023. The fresh waste must be dumped separately on the 2.5 Acre land and it should not keep accumulating on the older dumps. It is the responsibility of M/s Ecogreen to ensure that waste is processed at the Secondary Processing sites and only 20-25% non recoverable, nor recyclable waste should be dumped at the Bandhwari site.

It was informed by the EE-SBM that drone survey report has been received. The Chairperson directed to analyze the report and a monthly survey of the site should be conducted to monitor the progress of the processing work being done.

It was informed by the EE-SBM that a 10% deduction is being made on the payment of all processing agencies for the delay in achieving the targets.

3. Refused Derived Fuel:

The Chairperson discussed that disposal of RDF is a big challenge and must be done as per the norms and guidelines and we need to be vigilant of where the agencies are disposing their RDF. It was directed that JC-SBM should visit the Delhi sites where the RDF is being disposed off, meet the counter-part officials about the disposal and verify that the disposal is being done as per the norms.

It was also directed that all vehicles carrying RDF must be GPS enabled, their tracking details must be provided to GIS lab for analysis. EE-SBM has to ensure that no payment is made to any agency without adequate verification of GPS data. There is no scope of laxity in the GPS conditions for payments. As per the terms and conditions of the work order, GPS enabling and tracking is mandatory and it must be followed for payments to agencies. The rule applies to all vendors engaged by the MCG.

4. Leachate Management:

It was informed by AE-SBM, MCG that the existing DTRO and LTP of Ecogreen are not functioning since 3 weeks. The situation of leachate is also worsening due to the ongoing monsoon. M/s Ecogreen has been directed multiple times to increase the capacity of leachate treatment as required for the site, but it has taken no additional measure for the same, moreover the existing set up of DTRO and LTP is also halted by it in this month. M/s Ecogreen submitted that there is some electricity issue, so the DTROs and LTP are not operational. However it was refuted by the JC-SBM as all other processing work by other agencies are being carried out and there is no electricity issue at the site. The Chairperson directed that these unsubstantiated excuses by the Concessionaire are not acceptable and a notice must be served to M/s Ecogreen for its failure to manage leachate that is generated at the site, as per the obligations of Concession Agreement. Also the cost being borne by MCG for the leachate disposal through tractors to STP site must be deducted from the concessionaire bills.

It was directed that power consumption data of the site could be analyzed to assess the working of DTRO and LTP of the Concessionaire.

It was informed that a temporary catchment drain has been developed along the village road. The work for permanent drain could start only after the clearing of village road.

5. Waste to Energy Plant:

It was informed by the Consultant-WTE that Financial Closure has already been received from M/s Ecogreen but the same would be scrutinized by the team of consultants and a report will be submitted to JC SBM. The matter was discussed in detail in this meeting and more clarification needed to be submitted to JC SBM by the consultants.

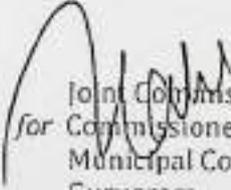


Following action points and directions were issued during the meeting:-

Agenda	Action Points	Responsibility
MCF	Work for the development of fresh waste sites at the Pali, Mujhedl, Pratappgarh, Riwajpur must expedite and JC-SBM must take status report from the MCF.	JC, MCF
	Along with the new sites, processing facilities and MRFs should be developed in the MCF jurisdiction to ensure only 10-20% waste reaches the end point in landfill sites	JC, MCF
Fresh Waste	Tender process for collection of primary waste should be started	EE-SBM, MCG
	Installation of CCTV cameras at all Secondary Collection Points, Processing facility and MRFs.	JC-SBM, MCG
	Tender process for transportation from Secondary collection point must be expedited	EE-SBM, MCG
	Monitoring mechanism for waste collection through tendering to be developed	JC-SBM, MCG EE-SBM, MCG
Legacy Waste	Submit agency wise reports on daily, weekly and monthly basis for processing of legacy waste & report of penalty imposition also to be submitted and notice to Ecogreen to deposit the cost of work done of MCG at the Risk & Cost of the Ecogreen	EE-SBM, MCG
	To frame an estimate for village road clearing through JCBs and take further necessary action to expedite the work.	EE-SBM, MCG
	A drone survey must be conducted every month to monitor the progress of processing work at the site.	EE-SBM, MCG
Leachate	Issue notice to the M/S Ecogreen for non-operational DTROs at the landfill site, hampering the leachate Management, citing its obligations and environmental consequences of poor leachate management.	EE-SBM, MCG
	It was directed that power consumption data of the site could be analyzed to assess the working of DTRO and LTP of the Concessionaire. Get the random sampling checked by the Pollution Control Board to for qualitative assessment of leachate treatment.	EE-SBM, MCG
	Issue notices to the agencies if they fail to pick up leachate through the tankers as per the target.	EE-SBM, MCG
	Cost being borne by MCG for the leachate disposal through tractors to STP site must be deducted from the concessionaire bills.	EE-SBM, MCG

	Logsheet must be maintained by the M/s Ecogreen at all sites, transfer stations, MRFs, Processing facilities and for DTRO and LTP operations.	M/s Ecogreen
RDF	Visit the Delhi sites where the RDF is being disposed off, meet the counter-part officials about the disposal and verify that the disposal is being done as per the norms	JC-SBM, MCG
	It must be mandated that every vehicle engaged in the transport work to and from the Landfill site should be GPS enabled. No bill related to the site will be processed without GPS enabled vehicles and tracking details provided to MCG. Get the GPS tracking analyzed by the GIS Lab	EE-SBM, MCG
WTE	Issue notice to the M/s Ecogreen for the clearing of site for Waste to Energy Plant site by removing the tromeels or any other hindrance if exist any citing its obligations.	JC-SBM, MCG
	Analysis and reporting about the submitted Financial Closure report from the Ecogreen.	Consultant-WTE

The meeting ended with vote of thanks to the Chair and all the participants.


Joint Commissioner-SBM,
for Commissioner,
Municipal Corporation,
Gurugram.

List of participants who attended the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Commissioner, Municipal Corporation, Gurugram on 24.08.2023 at 12:00 noon in the Municipal Corporation, Gurugram.

S. No.	Name of Participants	Designation
1.	Sh. Pradeep Kumar	JC-MCG
2.	Sh. Vishal Garg	EE-SBM, MCG
3.	Sh. O. P. Goel	Consultant - Engineering & SBM, MCG
4.	Sh. Sharad Bhatnagar	Consultant-WtE, MCG
5.	Sh. Vijay Garg	Finance Consultant, MCG
6.	Sh. Sunil Goel	Accounts Officer, MCG



Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Additional Commissioner, Municipal Corporation, Gurugram on 06.09.2023 at 04:00 PM in the Conference Hall, Municipal Corporation, Gurugram.

LIST OF PARTICIPANTS ATTACHED IN ANNEXURE - "A"

The chairperson welcomed all the participants.

The meeting commenced with the chairperson outlining the meeting's objectives, emphasizing MCG's commitment to promptly address issues in line with the directives of the Hon'ble NGT (National Green Tribunal). The agenda items were introduced systematically, and each participant shared their progress updates, which were relayed to the chairperson. Emphasizing the significance of clear ownership and responsibility, the chairperson assured participants that any failure to fulfill assigned tasks would result in appropriate actions. Below, you'll find a comprehensive summary of each agenda item, including the outcomes and instructions provided:

1. Fresh Waste Processing:

JC-SBM was directed to take an update regarding development of more Fresh Waste sites at Pali, Mujhedi, Riwazpur and Pratapgarh in the Municipal Corporation Faridabad.

The Chairperson issued a directive stating that both the Concessionaire agreement and the SWM Rules of 2016 mandate the establishment of processing facilities to minimize waste before its transfer to the landfill. Hence, it is imperative to develop new waste processing facilities alongside the disposal site.

According to information provided by the EE-SBM, M/s Ecogreen has been dumping the fresh waste at the 2.5 acre land and it has almost been covered with fresh waste. It was discussed that that huge amount of waste is being dumped on the site without due processing before the final disposal at the site. Whereas, the primary objective must be to process the waste extensively prior to its transportation to the landfill. The aim should be to limit solid waste at the site to only 10-20% eventually. Simultaneously, the Chairperson emphasized the urgency of expediting Bio-mining and Bio-remediation activities at the old site to reclaim the land.

Furthermore, M/s Ecogreen has not established any processing facilities functioning as Material Recovery Facilities, leading MCG to acquire additional trommels at the expense of M/s Ecogreen to facilitate waste processing. As for the acquisition status of the two additional trommels, EE-SBM informed that the matter is currently in progress. It was directed that the tender must be expedited, with technical approval and financial opening at the earliest.

The file related to shifting of Ecogreen trommel to Badhalpur site is pending at the AE-SBM level. It must be expedited and shifting needs to be done within a week.

The JC-SBM reported that the routine operations of the Concessionaire, including door-to-door collection, clearing secondary collection points, MRF centers, and fresh waste processing

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Additional Commissioner
Municipal Corporation
Gurugram

facilities, have been unsatisfactory, resulting in numerous complaints from various sources. In response, the Chairperson directed that MCG would allocate its resources to manage the situation, with the Concessionaire bearing the associated risks and costs. Secondary points would be cleaned at the earliest. EE-SBM informed that tenders have been opened for deployment of vehicles for transporting waste from the secondary collection points to the Bandhwari Landfill site. It was directed that the process must be completed in a timely manner. A monitoring mechanism should be developed to ensure regular monitoring to the work once allotted.

Regarding the status of CCTV installation at the Secondary Collection Points and processing sites, it was informed by the JC-SBM that the file is under process and has been sent to the Accounts Branch.

It was directed that tendering process for Primary Waste Collection should be started and tender should be floated. The MCG should be ready to manage any unpredictable circumstances should they arise because of the mismanagement and failure of the Concessionaire.

Regarding the 100 acre land acquisition at the Sohna site, the land lies in the Ujina village in Nuh District. It was informed by JC-SBM that the report is still awaited from the DRO.

Legacy Waste:

As on 30.04.2023, the balance legacy waste was 27.20 lacs MT at the Bandhwari Landfill site. From 1st May 2023 to till date (06.09.2023) total 6.14 lacs MT of legacy waste has been processed and 186829MT fresh waste has been dumped w.e.f 1st May 2023 to till date thus balance 21.28 lacs MT legacy waste is to be processed by November 2023.

It was submitted by the EE-SBM that M/s Bhumi Green has processed approx. 283472 MT of legacy waste from 1st April 2023 to 06.09.2023. M/s GCC has processed 132413 MT, and M/s DCC has processed 162747 MT of waste from 1st April 2023 to 06.09.2023. M/s Zigma has processed 20337 MT till 06.09.2023. EE-SBM informed that the road near LTP has been repaired using the C&D retrieved the site itself.

The chairperson directed that the processing of the balance legacy waste must be expedited so as to achieve the target of processing of entire legacy waste up to November 2023. The fresh waste must be dumped separately on the 2.5 Acre land and it should not keep accumulating on the older dumps. It is the responsibility of M/s Ecogreen to ensure that waste is processed at the Secondary Processing sites and only 20-25% non recoverable, nor recyclable waste should be dumped at the Bandhwari site.

It was informed by EE-SBM that 03 tenders for 05 Lac MT waste processing have to be recalled again. AE-SBM would be floating the tenders today.

It was informed that the report about weigh bridge calibration from IIT Guwahati has been received. It states that all installed weigh bridges are calibrated. It was directed that one more cross check could be done from a certified weigh bridge.

It was informed by the EE-SBM that drone survey report has been received. The Chairperson directed to analyze the report and a monthly survey of the site should be conducted to monitor the progress of the processing work being done.

Regarding the status of clearing of the village road, it was discussed that the new processing as per the 05 MT tenders would be started at the village road side. Also M/S Zigma Global is planning to install another trommels at the village road side and they will process the village road waste as well.

It was informed by the EE-SBM that a 10% deduction is being made on the payment of all processing agencies for the delay in achieving the targets.

The current incidents of fire outbreak at the landfill site on 03.09.2023 and 04.09.2023 were discussed. Consultant WTE informed that the fire incidents usually take place when the waste is dumped in haphazard manner without proper compaction while dumping. It leads to creation of air or methane pockets which result in fire outbreaks during high temperatures. Proper waste management including vents, slide cuts in the waste, methane gas detection and adequate compacting may help to minimize the incidents of fire at the site. JC-SBM informed that a fire mitigation plan would be sought from the Consultant and we may proceed accordingly. It was suggested by the SE, MCG that DLF fire station is the nearest to the landfill site, a letter may be written to them to provide immediate assistance in case of any fire at the landfill site.

2. Refused Derived Fuel:

The Chairperson discussed that disposal of RDF is a big challenge and must be done as per the norms and guidelines and we need to be vigilant of where the agencies are disposing their RDF. The Committee constituted for assessment of quantity of RDF lying at present on the site submitted its report. JC-SBM submitted that there is no balance RDF lying at the SLF site except the RDF of agencies currently working in processing of legacy waste.

It was submitted that the reports from various committees formed for RDF disposal sites is still awaited except committee for JBM Murthal. It was directed to send a reminder to all committees and collect the reports from all committees in one week.

It was also directed that all vehicles carrying RDF must be GPS enabled, their tracking details must be provided to GIS lab for analysis. EE-SBM has to ensure that no payment is made to any agency without adequate verification of GPS data. There is no scope of laxity in the GPS conditions for payments. As per the terms and conditions of the work order, GPS enabling and tracking is mandatory and it must be followed for payments to agencies. The rule applies to all vendors engaged by the MCG.

3. Leachate Management:

It was informed by AE-SBM, MCG that the existing DTRO and LTP of Ecogreen are not functioning since 6 weeks. The situation of leachate is also worsening due to the ongoing monsoon. Huge pond is formed around the site which is filled with leachate and monsoon water which will require approximately 100-120 tankers to lift it all. M/s Ecogreen has been directed multiple times to increase the capacity of leachate treatment as required for the site, but it has taken no additional measure for the same, moreover the existing set up of DTRO and LTP is also


 Add. Secy. Commissioner,
 Municipal Corporation
 Gurugram

halted by it since 3 months. The Chairperson directed that these unsubstantiated excuses by the Concessionaire are not acceptable and a notice must be served to M/s Ecogreen for its failure to manage leachate that is generated at the site, as per the obligations of Concession Agreement. Also the cost being borne by MCG for the leachate disposal through tractors to STP site must be deducted from the concessionaire bills.

It was discussed that the quantity of leachate lifted by various agencies must be assessed and a meeting should be convened with all agencies to lift the remaining leachate as per their target. An advance short term tender must be floated to lift the huge collection of leachate. It was also directed that the payment to all agencies must be made taking in all the observations and directions as raised by worthy CMC in the M/s GCC payment file.

It was informed that a temporary catchment drain has been developed along the village road. The work for permanent drain could start only after the clearing of village road.

4. Waste to Energy Plant:

It was informed by the Consultant-WTE that Financial Closure has already been received from M/s Ecogreen but the same would be scrutinized by the team of consultants and a report will be submitted to JC SBM. The matter was discussed in detail in this meeting.

Regarding the commencement of work at the site, the trommel, RDF, DTRD of Ecogreen has not yet been shifted. Two sign boards have been erected at the site and no real works has started. It was directed to issue a notice for clearing the site to Ecogreen.

The WTE consultant submitted that the Calorific Value analysis of RDF done by the IIT reports the NCB value which is below the ideal NCB. The quality of processing must be improved.

Following action points and directions were issued during the meeting:-

Agenda	Action Points	Responsibility
MCF	Work for the development of fresh waste sites at the Pali, Mujhedi, Pratapgarh, Riwajpur must expedite and JC-SBM must take status report from the MCF.	JC, MCF
	Along with the new sites, processing facilities and MRFs should be developed in the MCF jurisdiction to ensure only 10-20% waste reaches the end point in landfill sites	JC, MCF
Fresh Waste	Tender process for collection of primary waste should be started	EE-SBM, MCG
	Installation of CCTV cameras at all Secondary Collection Points, Processing facility and MRFs.	JC-SBM, MCG
	Tender process for transportation from Secondary collection point must be expedited	EE-SBM, MCG
	Technical approval and financial opening need to be expedited.	EE-SBM, MCG

	File for shifting of Ecogreen trommel from site to Badshahpur must be expedited	AE-SBM, MCG
	Monitoring mechanism for waste collection through tendering to be developed	JC-SBM, MCG
Legacy Waste	Submit agency wise reports on daily, weekly and monthly basis for processing of legacy waste & report of penalty imposition also to be submitted and notice to Ecogreen to deposit the cost of work done of MCG at the Risk & Cost of the Ecogreen	EE-SBM, MCG
	To frame an estimate for village road clearing through JCBs and take further necessary action to expedite the work.	EE-SBM, MCG
	Weigh-bridge calibration need to be cross checked from a certified agency	EE-SBM, MCG
	Work order for drone survey for next 6 cycles need to be issued	EE-SBM, MCG
	File for hiring PMU and transactional advisor need to be expedited	EE-SBM, MCG
	EE-SBM to check if an older proposal file for wall construction can be used for construction of the wall towards the village	EE-SBM, MCG
	Fire mitigation plan to be developed through the consultant	JC-SBM, MCG
	Notice to Ecogreen for failure in management of fire incidents	JC-SBM
	Letter to the DLF fire station for providing immediate assistance in case of fire incident at the landfill site	EE-SBM, MCG
Leachate	Get an assessment of how much quantity each agency has picked. Agencies must complete their target for leachate picking through tankers	EE-SBM, MCG
	Call a meeting of all agencies working for processing and leachate management on Saturday 11:00 AM in the Sector 2 Office.	EE-SBM, MCG
	Advance short term tender should be floated for urgent management of leachate (transport through tankers)	EE-SBM, MCG
	A weekly meeting with all agencies must be conducted to keep the pace of the processing and leachate management work	EE-SBM, MCG
	Cost being borne by MCG for the leachate disposal through tractors to STP site must be deducted from the concessionaire bills.	EE-SBM, MCG
	Logsheet must be maintained by the M/s Ecogreen at all sites, transfer stations, MRFs, Processing facilities and for DTRO and LTP operations.	M/s Ecogreen
	Worthy CMC has raised some observations and issued directions in the payment file of M/s GCC, all those observations must be followed in all other payments to all agencies	EE-SBM, MCG
	A notice must be issued to Ecogreen for management of leachate at the site	EE-SBM, MCG
RDF	Reports from all committees formed for RDF disposal assessment at various plants outside the city must be compiled and submitted in a week. A reminder to be sent to all the committees.	EE-SBM, MCG

Memo No. MCG/ADCMC/2023/774

Date: - 6/09/2023

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	Report from the committee formed for assessment of RDF quantity present at the Bandhwari landfill site must be submitted.	JC-SBM
	It must be mandated that every vehicle engaged in the transport work to and from the landfill site should be GPS enabled. No bill related to the site will be processed without GPS enabled vehicles and tracking details provided to MCG. Get the GPS tracking analyzed by the GIS Lab	EE-SBM, MCG
	Plastic waste shredding unit file need to expedite	EE-SBM, MCG
WTE	Issue notice to the M/s Ecogreen for the clearing of site for Waste to Energy Plant site by removing the trommels or any other hindrance if exist any citing its obligations.	JC-SBM, MCG
	Analysis and reporting about the submitted Financial Closure report from the Ecogreen.	Consultant-WTE

The meeting ended with vote of thanks to the Chair and all the participants.

	Report from the committee formed for assessment of RDF quantity present at the Bandhwari landfill site must be submitted.	JC-SBM
	It must be mandated that every vehicle engaged in the transport work to and from the Landfill site should be GPS enabled. No bill related to the site will be processed without GPS enabled vehicles and tracking details provided to MCG. Get the GPS tracking analyzed by the GIS Lab	EE-SBM, MCG
	Plastic waste shredding unit file need to expedite	EE-SBM, MCG
WTE	Issue notice to the M/s Ecogreen for the clearing of site for Waste to Energy Plant site by removing the tromeles or any other hindrance if exist any citing its obligations.	JC-SBM, MCG
	Analysis and reporting about the submitted Financial Closure report from the Ecogreen.	Consultant-WTE

The meeting ended with vote of thanks to the Chair and all the participants.

Annexure-A

List of participants who attended the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Additional Commissioner, Municipal Corporation, Gurugram on 06.09.2023 at 04:00 PM in the Conference Hall, Municipal Corporation, Gurugram.

S. No.	Name of Participants	Designation
1.	Sh. Pradeep Kumar	JC-MCG
2.	Sh. Radhe Shyam Sharma	SE-MCG
3.	Sh. Vishal Garg	IE SBM, MCG
4.	Sh. D. P. Goel	Consultant - Engineering & SBM, MCG
5.	Sh. Sharad Bhatnagar	Consultant-WtE, MCG
6.	Dr. Anita Phalswad	Consultant-MCG
7.	Sh. Surjeet	JE SBM
8.	Sh. Manpreet Singh	MIS-SBM

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6/9/23
Additional Commissioner-I
Municipal Corporation
Gurugram

To

Shri Vikas Gupta, IAS
Commissioner & Secretary, Urban Local Bodies Department,
Govt. of Haryana.

Mrs. A Mona Sreenivas, IAS
Commissioner, Municipal Corporation, Faridabad.

Shri Nishant Yadav, IAS
Deputy Commissioner, Gurugram.

Shri Pardeep Kumar, IAS
Member Secretary, HSPCB

Shri Vikram, IAS
Deputy Commissioner, Faridabad.

Sh. Gurnam Singh,
Regional Director,
Central Pollution Control Board, Delhi,

Memo No. CMC/MCG/2023/35037

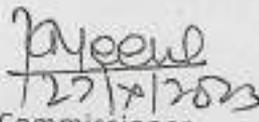
Dated: 27-10-2023

Subject: -

Minutes of the Meeting of the 'Oversight Committee, constituted in OA No.172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. &Ors. held under the Chairmanship of Sh. Sanjeev Kaushal, IAS, Chief Secretary, Haryana, on 13th October 2023 at 11.30AM in Main Committee Room, 4th Floor, Haryana Civil Secretariat, Chandigarh.

The meeting of the committee constituted as per the orders of the Hon'ble NGT in OA No. 172 of 2021, was held under the Chairmanship of Sh. Sanjeev Kaushal, IAS, Chief Secretary, Haryana, on 13th October 2023 at 11.30AM in Main Committee Room, 4th Floor, Haryana Civil Secretariat, Chandigarh.

The Minutes of the same are hereby sent to you for information and necessary action please.


27/10/2023
Commissioner,
Municipal Corporation,
Gurugram.

Endst No. CMC/MCG/2023/35042

Dated: 27-10-2023

A copy of the above is forwarded to Private Secretary to Worthy Chief Secretary, Government of Haryana for submitting the same before Worthy Chief Secretary, Government of Haryana.

Commissioner,
Municipal Corporation,
Gurugram

Endst No. CMC/MCG/2023/35044

Dated: 27-10-2023

A copy of the above is forwarded to the following for information and necessary action please.

1. Sh. Vishal Bansal, Chief Engineer, Municipal Corporation, Gurugram.
2. Sh. Jaideep Kumar, HCS Secretary, Municipal Corporation Faridabad.
3. Dr. Naresh Kumar, HCS, Joint Commissioner-SBM, Municipal Corporation, Gurugram.
4. Sh. Ram Babu, Technical Expert, HSPCB.
5. Sh. Anil Kumar Bhardwaj, District Attorney, Chief Secretary, Government of Haryana.
6. Sh. Vikas Malik, Executive Engineer, Municipal Corporation, Gurugram.
7. Sh. Vishal Garg, Assistant Engineer-SBM, Municipal Corporation, Gurugram.
8. Sh. Anil Mehta, Consultant-MCG, Municipal Corporation, Gurugram.
9. Sh. O.P. Goyal, Consultant-Engg. and SBM, Municipal Corporation, Gurugram.
10. Sh. Sharad Bhatnagar, Consultant-WtE, Municipal Corporation, Gurugram.
11. PA to Commissioner, MCG for kind information of Ld. Commissioner, MCG.

Commissioner,
Municipal Corporation,
Gurugram

Minutes of the meeting of the Oversight Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Sh. Sanjeev Kaushal, IAS, Chief Secretary, Haryana, on 13th October, 2023 at 11.30 AM in Main Committee Room, 4th Floor, Haryana Civil Secretariat, Chandigarh.

List of Participants is attached as Annexure-A

1.1 Discussion and Deliberation on Intervention and directions by Hon'ble NGT

Commissioner, MCG explained in brief, the directions issued by NGT on 30 January 2023 along with the action taken thereon. It was informed that there are 05 major issues which need to be monitored in view of the directions of NGT: - (i) Processing of fresh waste at any other location other than Bandhwari so that dumping of fresh waste could be stopped; (ii) Processing of legacy waste (Approximately 32 Lac MT) in a time bound manner to complete the same by 30th September 2023; (iii) Disposal of RDF; (iv) Proper treatment and disposal of Leachate; and (v) The Hon'ble Chairman desired to know the necessity of setting up of WtE when the processing of fresh waste is supposed to be decentralized for the entire quantity by MCG & MCF. Commissioner, MCG explained that waste processing and disposal of RDF is only a temporary arrangement and erection of "Waste to Energy Plant" or any waste to compost/Bio-remediation is the need of the hour to have a permanent solution for the disposal of waste/RDF.

Issues mentioned above were discussed as under:

(I) Processing of Fresh Waste:

Commissioner, MCG briefed that Gurugram and Faridabad is having processing capacity of processing of fresh mix waste in a decentralized manner to the tune of approx. 370 TPD and approx. 88 TPD respectively through MCs/BWGs. MCG is processing mix fresh waste at 05 locations, i.e., Beribagh, Badshapur, Carterpuri, Sector-44 & Darbaripur and segregated waste by Bulk Generators. The total waste being Handel is around 458 TPD from both cities where as the generation of fresh waste is 2200 TPD (approx.) from both the cities. Commissioner, MCG also briefed that multiple notices have been conveyed to concessionaire to utilize these sites for processing of segregated fresh waste in decentralized manner.

Both the Corporations have tried their level best to identify and process the fresh waste at alternative sites but could not succeed due to large scale public protest.

Commissioner, MCF informed that site selected at Pali for fresh waste processing is under litigation due to status quo to be maintained by both the parties as ordered by Hon'ble Supreme Court vide its order dated 18.05.2023 SLP No. 9953 of 2023. It is further informed that the works

for development of Mujhedi has been completed and for Pratapgarh and Riwazpur have been stopped due to public protest. MCF has floated tender for waste to compost and it has been decided that MCF shall itself process waste in case of non-performance of concessionaire in other segregated sites cluster.

Commissioner, MCG has informed that the fresh waste dumping has been started after development of 2.5 acres land at Bandhwari.

After detailed discussion, the following decisions were taken:

- a. Chairperson expressed dissatisfaction over progress of works and for not filling the application in Hon'ble Supreme Court for vacation of status quo by MCF.
- b. It was directed to file an application for early hearing regarding vacation of status quo in SLP No. 9953 of 2023 within 15 days. Commissioner, MCF has been directed to fix the responsibility of officer concerned to file the application at once and, if need be, an Advocate of good repute may also be hired for filling the application.
- c. Chairperson while expressing displeasure regarding poor progress of treatment of waste in decentralized manner and under utilization of sites by the concessionaire, directed the Commissioners (MCG & MCF) to finalize the plan within a month for processing of total fresh waste in decentralized manner aggressively in place of material recovery facility.
- d. Both the Corporations should motivate the Bulk Waste Generators (BWGs) to process the fresh waste within their premises as per Solid Waste Management Rules, 2016 by making strict enforcement and regular monitoring. Time bound target shall be fixed by both corporations to increase 25 MT waste processing by BWGs every month. Both the Commissioners shall fix the responsibility of officers concerned. The Commissioner, MCF will inform worthy Chief Secretary about the total number of BWGs and their target of waste processing within 3 days.

(ii) Processing of Legacy Waste

It was informed that sincere efforts are being made for treatment of legacy waste and approx. 7 Lac MT legacy waste has been processed since May 2023. Now, 21.43 Lac MT legacy waste plus fresh waste remains to be processed. Present capacity of legacy waste processing is 4000 TPD and MCG has re-invited 03 more tenders to process 05 Lac MT of legacy in each work. Thus, the processing capacity will be increased to 12000 TPD by the end of November 2023 and intent will be to process the entire legacy waste by April 2024. The disposal of fractions is being monitored regularly and GPS enabled vehicles are being used for disposal of all fractions and linked with GMDA control room to monitor on real time basis and payment is linked to that.

After detailed discussion, the following decisions were taken:

- a. It was directed that both the Commissioners (Commissioner MCG and Commissioner Faridabad) to give specific timeline to increase the capacity for processing and the same shall be strictly adhered to. More agencies may be engaged at the earliest after following due process and fix the responsibility of agencies/ officers, if target are not met.
- b. Chairperson desired that the entire legacy waste may be processed by April 2024 positively and depute competent officers for this purpose to get the desired results.

(iii) Leachate Management

It was informed that at present generation of the leachate is about 450 KLD only and the same is being treated. Leachate is stored in ponds is being disposed off through tankers to STPs Gurugram which is being monitored by HSPCB. The Commissioner, MCG informed that there is no over flow of leachate and leachate drain at site has been constructed.

District Attorney CS informed that recently an application has been filed before NGT about leakage of Leachate in Forest area endangering wildlife for which NGT has summoned the Commissioners to remain present in the Tribunal on 07 November 2023.

After a detailed discussion, the following decisions were taken:

- a. Entire leachate shall be treated/disposed-off in such a manner that every litre of leachate is accounted for.
- b. Member Secretary, HSPCB was directed to inspect the site regularly and take samples of the same from time to time.

(vi) Waste to Energy Plant

It was informed by Commissioner, MCG that EPC Contract agreement has not been submitted by M/s Ecogreen. However, they have informed that they intend to enter into a mutually beneficial partnership with M/s Vandana Infrastructure Pvt. Ltd. Thane, for investment & construction of WtE plant. A detailed activity-wise schedule/ timelines are still awaited from the concessionaire. The concessionaire has not yet achieved the financial closure for WtE project.

The Financial closure documents submitted to MCG by the concessionaire on 04, August 2023 to MCG have been examined and found major flaws. Deficiencies observed in the same were

conveyed to the concessionaire on 15, September 2023. The reply/clarifications submitted by M/s Ecogreen on 26, September 2023 are being examined.

After detailed discussion, the following decisions were taken:

- a. Municipal Corporation Gurugram has already submitted a proposal to Government for termination of concession agreement as agency has failed to deliver major deliverables including setting up of WtE
- b. Commissioner, MCG shall explore the possibility of substitution agreement as plan B. The interested agencies for construction of WtE shall be invited for discussion and to make an alternative plan for the same. The agencies working in the field of WtE not only from Haryana but also from other States may be invited with their proposals.

Meeting ended with a vote of thanks to all the participants.

Annexure-A

List of participants who attended the 4th meeting held Under the chairmanship of the Oversight Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Sh. Sanjeev Kaushal, IAS, Chief Secretary, Haryana, on 13th October 2023 at 11.30AM in Main Committee Room, 4th Floor, Haryana Civil Secretariat, Chandigarh

Sr. No	Name	Designation	Contact Details
1.	Sh. Vikas Gupta, IAS	Commissioner & Secretary, ULB Govt. of Haryana.	fcfg@hry.nic.in
2.	Sh. P C Meena, IAS	Commissioner, Municipal Corporation Gurugram	cmc@mcg.gov.in
3.	Mrs. A Mona Sreenivas, IAS	Commissioner, Municipal Corporation Faridabad	cmc.mcfbd@gmail.com.
4.	Sh. Nishant Yadav, IAS	Deputy Commissioner, Gurugram	dcgrg@hry.nic.in
5.	Sh. Vikram, IAS	Deputy Commissioner, Faridabad	Through VC dcfbd@hry.nic.in
6.	Sh. Pardeep Kumar, IAS,	Member Secretary, HSPCB	hspcbms@gmail.com
7.	Sh. Jaldeep Kumar, HCS	Secretary, MCF	Through VC cmc.mcfbd@gmail.com.
8.	Sh. Babu Ram	Technical Expert, HSPCB	baburampatiala@gmail.com
9.	Sh. Gurnam Singh,	Regional Director, Central Pollution Control Board, Delhi	7840015561
10.	Sh. Naresh Kumar, HCS	Joint Commissioner-SBM, Municipal Corporation Gurugram	jc.sbm@mcg.gov.in
11.	Sh. Vikas Malik	Executive Engineer, MCG	9971673513
12.	Sh. Anil Kumar Bhardwaj	District Attorney O/o CS Haryana	9417398111
13.	Sh. Anil Mehta	Consultant, MCG	9711005709
14.	Sh. O. P. Goyal	Consultant-Engg and SBM, MCG	9212485300
15.	Sh. Sharad Bhatnager	Consultant WtE, MCG	9316479104



To

Director
Urban Local Bodies, Haryana
Panchkula

Memo No.

MCG/ADCMC/2023/804

Dated: 7-11-2023

Subject:

Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors.

On the subject cited above, minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of W/Commissioner, Municipal Corporation, Faridabad on 02.11.2023 at 12:00 Noon in the Bandhwari Landfill site, Gurugram are hereby submitted for your information please.

The details/Annexure of the meeting is attached herewith.


Commissioner,
Municipal Corporation,
Gurugram.

Encl No.

MCG/ADCMC/2023/805

Dated: 7-11-2023

A copy of the above is forwarded to following for information and necessary action please:-

1. Worthy CMC, Municipal Corporation, Faridabad
2. Secretary, Municipal Corporation, Faridabad
3. Chief Engineer, Municipal Corporation, Gurugram
4. Joint Commissioner-I, II, III, IV, V, SBM & HQ, Municipal Corporation, Gurugram.
5. District Revenue Officer, Municipal Corporation, Gurugram.
6. Executive Engineer-ISWM-I, Municipal Corporation, Gurugram.
7. Executive Engineer-ISWM-II, Municipal Corporation, Gurugram.
8. Assistant Engineer- ISWM-I, Municipal Corporation, Gurugram.
9. Assistant Engineer- ISWM-II, Municipal Corporation, Gurugram.
10. Executive Engineer-SBM, Municipal Corporation, Gurugram.
11. All SSIs, Municipal Corporation, Gurugram.
12. Consultant WIE, SBM, SSC, Municipal Corporation, Gurugram


Commissioner
Municipal Corporation,
Gurugram.

Minutes of the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Commissioner, Municipal Corporation, Faridabad on 02.11.2023 at 12:00 Noon at the Bandhwari Landfill Site, Gurugram.

LIST OF PARTICIPANTS ATTACHED IN ANNEXURE - "A"

The chairperson welcomed all the participants.

The meeting commenced with the chairperson delivering an introductory briefing on the meeting's objectives and underlining the MCF and MCG's commitment to expeditiously addressing issues in accordance with the directives of the Honorable NGT (National Green Tribunal). The agenda items were introduced in a structured fashion, and every participant shared their progress updates, which were analyzed by the Chairperson. Emphasizing the significance of clear ownership and accountability, the Chairperson emphasized to the attendees that any failures in fulfilling their assigned responsibilities would result in necessary actions being taken. A comprehensive summary of each agenda item, including the outcomes and associated directions, is provided below:

1. Fresh Waste Processing:

The agenda started with a discussion about Fresh Waste sites that are to be developed at Pali, Mujhedi, Riwazpur and Pratapgarh in the Municipal Corporation Faridabad.

The EE-MCF informed that the works for development of MSW Processing Facility at Pali site such as construction of Prefab Boundary wall, leveling work, laying of granular sub-base, construction of RCC Floor and leachate tanks and drains at Pali site have already been allotted. The remaining works to be allotted includes the Construction of compost pits, Transportation of RDF, compost, inert for its utilization/disposal and Hiring/purchase of trommels. However, the status quo is maintained at present as the matter is under judicial consideration.

The chairperson directed that the application for vacation of status quo in Hon'ble SC must be expedited.

About the Status of Development works at Mujeri, it was informed that more than 80% of civil works have been completed, including removal of trees & bushes, Leveling, Platform for trommels & drains, 7 nos. of Compost pits, construction of leachate tank etc. The Remaining development works at Mujeri including installation of weighbridge and connection of supply line to STP is in progress. These remaining works are expected to be completed by 15.11.2023. Further, an estimate for hiring of trommels has been prepared and submitted for administrative approval.

The chairperson directed that the process of engaging trommels for Mujhedi site must be expedited and it must be operational by 07.11.2023. The trommels could meanwhile be hired from the agencies currently working for MCG at the Bandhwari site by 07.11.2023. Processing of waste at Mujhedi must be started at the earliest as this site is at the disposal of MCF and its must be utilization for waste management in an efficient manner.


P.H. Commissioner
Municipal Corporation
Gurugram

It was informed that at Pratapgarh, more than 70% of works have been completed including removal of bushes, leveling work laying of GSB, HDPE liner, RCC work The drains, leachate tank, leachate supply line and installation of weighbridge shall be completed by 30.11.2003 if protest by local representatives end. Police assistance in this matter has been requested and joint visit by MCF and Police officials has been conducted to plan next steps.

It was directed that 2 trommels could be purchased and placed at the Pratapgarh site as well, tendering process for it must be started by the next week.

The Chairperson directed that the MCF should work on improving source segregation and waste processing before the disposal at the landfill site. It should also develop its own sites for composting the solid waste. The Chairperson emphasized on the urgency of expediting Bio-mining and Bio-remediation activities at the Bandhwari site to reclaim the land.

It was informed by the EE-MCF that an application for permission for felling of trees at Pali site has been submitted to DFO for approval. Further, DFO has forwarded the Proposal to the Directorate for necessary permissions.

For the MCG, regarding the acquisition status of the two additional trommels, EE(ISWM-II) informed that the re-tender opening date was 03.10.2023 but again no bid has been received. Re-tendering has been done and so far no bid has been received.

The trommel and Ballistic separator of the Ecogreen trommel have been shifted to Badshahpur. For installation and repair of the trommel, a tender was called but no bid was received. The tender has been withdrawn and re-called.

Regarding the status of CCTV installation at the Bandhwari SLF, Secondary Collection Points and processing sites, it was informed by the EE(ISWM-I) that tendering has been done by the GMDA for execution of the work.

Regarding the 100 acre land acquisition at the Sohna site for future requirements, the land lies in the Ujina village in Nuh District. DRO informed that the land has been checked and verbal communication with the land owner has been done. A written consent from the owner may be taken. Then the MCG could proceed to purchase the land as per the E-Bhumi Portal guidelines.

2. Legacy Waste:

The EE(ISWM-I) MCG submitted the following information regarding the status of legacy waste at the Bandhwari Landfill site:

- (I) Total legacy waste assessed in January 2023 = 30.43 Lac MT,
- (II) Fresh waste dumped from January to 31st Oct 2023 = 5.20 Lac MT
- (III) Waste Processed from January to 31st Oct 2023 = 14.67 Lac MT
- (IV) Balance waste to be processed on 31st Oct 2023 = 20.96 Lac MT


For Commissioner
Municipal Corporation
Gurugram

The above details shows that during the last Ten month (till 31st Oct, 2023) approx 14.23 lacs MT (approx. 46.7 % of the waste assessed in Jan, 2023) has been processed.

It was submitted by the EE(ISWM-II) that M/s Bhumi Green has processed approx. 383299 MT of legacy waste from 1st April 2023 to 31.10.2023. M/s GCC has processed 132413 MT, and M/s DCC has processed 173755 MT of waste from 1st April 2023 to 31.10.2023. M/s Zigma has processed 35758MT till 31.10.2023.

The Chairperson expressed its disappointment with the work of M/s Zigma for its really low processing figures. It was directed to issue a notice to M/S Zigma and penalty for delay in processing must be imposed.

The chairperson directed that the processing of the balance legacy waste must be expedited so as to achieve the target of processing of entire legacy waste. The fresh waste must be dumped separately on the 2.5 Acre land and it should not keep accumulating on the older dumps. It is the responsibility of M/s Ecogreen to ensure that waste is segregated at the source and at the processing sites and only 20-25% non-recoverable, nor recyclable waste should be dumped at the Bandhwari site.

It was informed by EE(ISWM-II) that 03 tenders for 05 Lac MT waste processing have been recalled after necessary approvals. All tenders have been opened, 3 agencies have applied for the tender. The technical evaluation is approval from the competent authorities.

It was informed by the EE(ISWM-II) that the report for the drone survey done in Aug. 2023 has been received. Agency has assessed that approx 22 Lac of legacy waste is still laying at SLF site as on Mid. August, 2023. Next survey will be done after release of the payment.

Regarding the status of clearing of the village road, As Adarsh Bharat Enviro has completed its work, now M/s GCC has taken over their existing trommels and GCC has been directed to reclaim the land of village road by processing the waste lying at the site.

3. Refused Derived Fuel:

All the agencies were directed to expedite the RDF disposal. The Chairperson discussed that disposal of RDF is a big challenge and must be done as per the norms and guidelines and we need to be vigilant of where the agencies are disposing RDF lifted from Bandhwari landfill site. RDF should be disposed off by the agencies at only those cement plants and operational WtE plants with whom the agency has an MoU. Further, for disposing off the Bandhwari RDF at an operational WtE plant, the NOC of the concerned/linked Municipal Corporation should mandatorily be obtained. Only the WtE plants whose generation is scheduled on the State Load Dispatch Centre (SLDC) should be the authorized recipients of the RDF lifted from Bandhwari. The agencies should dispose the RDF to the authorized sites/plants by themselves and not delegate the disposal to third parties.

It was directed that a daily off take report must be analyzed and also included in the weekly progress report which is presented in the weekly meetings.

It was informed that the Check-list that must be attached with each and every filed related to payments w.r.t to Waste Management and processing has been developed and final inputs are sought from EE(ISWM-I). It would be finalized in a fortnight.


For Commissioner
Municipal Corporation
Gurugram

It was also directed that all vehicles carrying RDF and other fractions must be GPS enabled, their tracking details must be provided to GIS lab for analysis. EE(ISWM-I) has to ensure that no payment is made to any agency without adequate verification of GPS data. There is no scope of laxity in the GPS conditions for payments. As per the terms and conditions of the work order, GPS enabling and tracking is mandatory and it must be followed for payments to agencies. The rule applies to all vendors engaged by the MCG.

4. Leachate Management:

It was informed by AE-(ISWM-I), MCG that the existing DTRO and LTP of Ecogreen are not functioning since Mid June. M/s Ecogreen has been directed multiple times to increase the capacity of leachate treatment as required for the site, but it has taken no additional measure for the same, moreover the existing set up of DTRO and LTP is also halted by it since 3 months. The Chairperson directed the excuse making behavior and laxity of Ecogreen is not acceptable. It was directed that the cost being borne by MCG for the leachate disposal through tractors to STP site must be deducted from the concessionaire bills. It was also directed that the Environmental Damage cost should be put on Ecogreen and must be deducted from its immediate running bill.

It was informed that a total of 17100 KL leachate has been shifted since 09.09.2023 to 30.10.2023 in 684 trips. Leachate from the back pond is being transported using tankers on daily basis, half of the leachate has been shifted already.

It was informed that an estimate for construction of drain for leachate disposal and retaining wall along the revenue road of village Bandhwari has been put up for administrative approval. The work for permanent drain could start only after the clearing of village road.

5. Waste to Energy Plant:

It was informed by the Consultant-WTE that the WtE plant should have been set up in 2019 as per the concession agreement. However even the Financial Closure for the WTE Plant has not yet been achieved by the concessionaire. The financial closure documents submitted by Ecogreen in August 2023 were examined by MCG and certain discrepancies /shortcomings were observed, which were conveyed to Ecogreen. Clarifications submitted by Ecogreen are being examined. Actual work of construction of WtE plant has not started at site inspite of availability of clear fronts. The work of barricading / isolating of WtE plant construction area has been started, but is progressing at a very slow pace. There is no movement of manpower, machinery, and other resources at the site as yet, even the design/drawings have not been submitted by Ecogreen.

It was directed by the Chairperson that a valid financial closure plus concrete mobilization plan for plant/machinery, manpower and other resources should be submitted by Ecogreen at the earliest. A report and documents must be sought regarding the WtE plants the technological partner engaged by Ecogreen has established, and what role it played in the establishment of the said plants.

It was directed that the Consultant WTE will conduct meetings with Ecogreen technical partner and discuss with them about concrete steps that could be taken for commencement of construction of WtE plant. It was also directed that immediate steps required to be taken by ecogreen/MCG to mobilize the commencement of construction work of WtE plant, should be prepared and submitted by the WtE consultant for the information /action by all stakeholders.



For Commissioner
Municipal Corporation
Gurugram

The Chairperson expressed disappointment at the complacent attitude of Ecogreen despite accumulation of dumpsites in both the cities due to its failure in waste management. The situation can only be rectified if there is scientific disposal of waste with adequate processing before dumping at the landfill. The Chairperson exhorted upon Ecogreen to display a willingness to start concrete work instead of passing the buck during meetings.

Following action points and directions were issued during the meeting:-

Agenda	Action Points	Responsibility
MCF	The application for vacation of status quo in Hon'ble SC must be expedited.	EE, MCF
	The process for engaging trommels for Mujhedi site must be expedited and it must be operational by 07.11.2023	EE, MCF
	Tendering process for procurement of Trommels for the Pratapgarh site must be started	EE, MCF
	Along with the new sites, processing facilities and MRFs should be developed in the MCF jurisdiction to ensure only 10-20% waste reaches the end point in landfill sites	EE, MCF
Fresh Waste		
	Installation of CCTV cameras at all Secondary Collection Points, Processing facility and MRFs,	EE(ISWM-I)
	Purchase of two trommels for fresh waste processing, re-tendering to be done	EE(ISWM-II), MCG
	Re-Tender for the repair of Ecogreen trommel at the Badshahpur site must be expedited.	AE-SBM, MCG
Legacy Waste		
	Submit agency wise reports on daily, weekly and monthly basis for processing of legacy waste & report of penalty imposition also to be submitted and notice to Ecogreen to deposit the cost of work done of MCG at the Risk & Cost of the Ecogreen	EE(ISWM-I), MCG
	A meeting must be conducted with all the agencies to expedite the processing work	EE(ISWM-I), MCG
	Village road clearing through 5 Lac tender plus M/s GCC Trommel installation at the site.	EE(ISWM-I), MCG
	Weigh-bridge calibration need to be cross checked from a certified agency	EE(ISWM-I), MCG
	Work order for drone survey for next 6 cycles need to be issued	EE(ISWM-I), MCG
	Notice to M/S Zigma for delay in processing and penalty accordingly	JC-SBM
Leachate		
	Agencies must complete their target for leachate picking through tankers	EE(ISWM-I), MCG
	A weekly meeting with all agencies must be conducted to keep the	EE(ISWM-I), MCG


 For Commissioner
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	pace of the processing and leachate management work	
	Cost being borne by MCG for the leachate disposal through tractors to STP site must be deducted from the concessionaire bills.	EE(ISWM-I), MCG
	Logsheet must be maintained by the M/s Ecogreen at all sites, transfer stations, MRFs, Processing facilities and for DTRO and LTP operations.	M/s Ecogreen
	Checklist to be reviewed and submitted for approval	EE(ISWM-I)
	A notice must be issued to Ecogreen for management of leachate at the site	EE(ISWM-I)
	Sampling and quality check for the leachate free flowing beyond the landfill site	EE(ISWM-I)
	Environmental Damage cost should be put on Ecogreen and must be deducted from its immediate running bill.	EE(ISWM-I and II)
RDF	Daily uptake of RDF must be monitored and its report must be included in the progress report in each meeting	EE(ISWM-I)
	Reports from all committees formed for RDF disposal assessment at various plants outside the city must be compiled and submitted in a week. A reminder to be sent to all the committees.	EE(ISWM-I)
	Ensure that the RDF is disposed off at the cement plants or only at the WTE plants that are scheduled at the SLDC and with the approval/NOC of the Municipal Commissioner Concerned.	All agencies + EE(ISWM-I)
	It must be mandated that every vehicle engaged in the transport work to and from the Landfill site should be GPS enabled. No bill related to the site will be processed without GPS enabled vehicles and tracking details provided to MCG. Get the GPS tracking analyzed by the GIS Lab	EE(ISWM-I and II), MCG
	All agencies must expedite the disposal of RDF along with the processing	All Agencies
WTE		
	Seek report from the Ecogreen regarding approval of finance and the expertise of its technical partner with details of work done for plant establishment at other sites	EE(ISWM-I) and Consultant-WTE
	Conduct meeting with the Technical partner of Ecogreen for chalking out the concrete steps to be taken in the current phase of WTE development	EE(ISWM-I) and Consultant-WTE

The meeting ended with vote of thanks to the Chair and all the participants.


 for Commissioner
 Municipal Corporation
 Gurugram

Annexure-A

List of participants who attended the review meeting regarding decisions made by the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s. Ecogreen Energy Pvt. Ltd. &Ors. held under the Chairmanship of Commissioner, Municipal Corporation, Faridabad on 02.11.2023 at 12:00 Noon at the Bandhwari Landfill site, Gurugram.

S. No.	Name of Participants	Designation
	Sh. Jaideep Kumar	MCF
1.	Sh. Amardeep Singh	ADCMC-MCG
3	Sh. Naresh Kumar	JC-SBM
7	Sh. Vikas Malik	EE(ISWM-I)
8	Sh. Vishal Garg	EE(ISWM-II),
	Sh. Padam Singh	EE-MCF
9	Sh. Rakesh Joon	AE(ISWM-II)
10	Sh. S.S Rohilla	PRO, MCG
11	Sh. RK Mongia	AE(ISWM-I).
12	Sh. Anil Mehta	Consultant - Engineering, MCG
13	Sh. Sharad Bhatnagar	Consultant-WtE, MCG
14	Dr. Anita Phalswal	Consultant-MCG
15	Sh. Sarjeet	JE-SBM
	Sh. Sumit	Representative Ecogreen


 for Commissioner
 Municipal Corporation
 Gurugram

राज्य स्तरीय प्रकृति वंदन कार्यक्रम हुआ



29.08.2022

NOT

■ प्रस, गुड़गांव : हिंदू आध्यात्मिक एवं सेवा फाउंडेशन (एचएसएसएफ) हरियाणा द्वारा शहर के कार्टरपुरी स्थित कामधेनु गोशाला में राज्य स्तरीय प्रकृति वंदन कार्यक्रम का आयोजन किया गया। पेड़, पौधे और गौ माता को तिलक लगाकर रक्षासूत्र बांधा और एक साथ प्रकृति की रक्षा करने का संकल्प किया। राज्य के सभी जिलों से अपने-अपने घरों में प्रकृति वंदन करने वाले सैकड़ों परिवार भी सोशल मीडिया के माध्यम से कार्यक्रम से सीधे जुड़े और सभी ने पर्यावरण को स्वच्छ रखने में अपना योगदान देने का वचन लिया। नगर निगम कमिश्नर मुकेश आहूजा ने गोशाला में शंख पुष्पि गौ माता की वंदना कार्यक्रम की शुरुआत की। इस दौरान जूना अखाड़ा के स्वामी यतींद्रानंद गिरी महाराज ने भी पर्यावरण पर अपनी बात रखी।

अग्रज विज्ञान (11-08-2012)

पॉलिथीन का प्रयोग करने पर 63 हजार जुर्माना

संवाद न्यूज एजेंसी

गुरुग्राम। शहर में रेतड़ी-खोमड़े, फल-सब्जी विक्रेता ही नहीं, बड़े व्यवसायिक प्रतिष्ठानों के संचालक भी जमकर सिंगल यूज प्लास्टिक और पॉलिथीन का धड़ल्ले से इस्तेमाल कर रहे हैं।

इसका प्रमाण रविवार को उस समय मिला, जब नगर निगम की टीम साउथ सिटी फेज दो की मार्केट में पट्टी और चर्चा दुकानों को खंगालना शुरू किया। टीम को यहां से करीब 160 किलो पॉलिथीन और सिंगल यूज प्लास्टिक सामग्री बरामद हुई। टीम ने बजन के हिसाब



से दुकानदारों को चालान बका कर उनसे जुर्माना वसूला। टीम ने यहां कुल 35 चालान किए। इनमें 25000, 10000 और दो हजार के एक-एक, 3000 के दो, 1500 के

साउथ सिटी फेज दो की मार्केट से 160 किलो प्लास्टिक जवत

पांच, 500 रुपये के 25 चालान शामिल हैं। इस तरह टीम ने चालान को कुल 63 हजार रुपये की राशि बसूल की।

शहर में एक जुलाई से सिंगल यूज प्लास्टिक और पॉलिथीन पर प्रतिबंध है। उसी दिन से नगर निगम की टीम लगातार बाजारों में जांच कर रही है। जांच के दौरान टीमों को बड़ी संख्या में प्रतिबंधित सामग्री मिल रही है। प्रतिबंध का लोगों का कोई असर होता नजर नहीं आ रहा।

एमसीजी ने ऐरो बीन कंपोस्टिंग प्लांट लगाया

■ एनबीटी न्यूज, गुड़गांव : नगर निगम जोन-3 के सेक्टर 54 स्थित अरावली होम्स में रविवार को कचरा शून्य के तहत ऐरो बीन कंपोस्टिंग प्लांट लगाए गए। कार्यक्रम में एमसीजी (म्यूनिसिपल कारपोरेशन गुड़गांव) से नरेश कुमार शर्मा ने बतौर मुख्य अतिथि शिरकत की। उन्होंने बताया कि इस कंपोस्टिंग



प्लांट द्वारा गीले कचरे से खाद का निर्माण किया जाएगा, जिससे कचरे को घटाने में और खाद के द्वारा पेड़ पौधों को धरती को उपजाऊ बनाने में अहम भूमिका रहेगी। क्योंकि गीले कचरे से अच्छी खाद बनती है। खासकर रसोई से निकलने वाले सब्जी, फल और अन्य सामान से इसे बनाया जा सकता है। इसका सबसे बड़ा फायदा ये होगा शहर में कचरे का पहाड़ कम होगा। उन्होंने आमजन से अपील करते हुए कहा कि घर में ही गीला और सूखा कूड़ा अलग से रखें और जब नगर निगम की गाड़ी पहुंचे तो उसमें गीले और सूखे कूड़े को अलग अलग डालें। इससे कचरा का सही तरीके से निष्पत्त हो सकेगा। इस मौके पर आलोक लोयालका, प्रेसिडेंट निर्मल शोरन, जेएल गोयल आदि उपस्थित रहे।

NOBT (29-08-2022)

नगर निगम ने बाल दिवस पर प्रतियोगिता का किया आयोजन



राष्ट्रीय स्तर ब्यूरो

(16-11-2022)

गुरूग्राम। हाइवे स्कूल सेक्टर 45 रामलीला ग्राउंड में बाल दिवस के अवसर पर स्वच्छ भारत मिशन की टीम ने बच्चों को बताया की बच्चे किमी देश के भविष्य होते हैं। यही बच्चे बड़े होकर समाज और राष्ट्र

के जिम्मेदार नागरिक बनते हैं। स्वच्छता हर किसी के लिए जरूरी होती है, और स्वच्छता का महत्त्व राष्ट्र के हर बच्चे में होना चाहिए। स्वच्छता हमारे जीवन के लिए अच्छे स्वास्थ्य, स्वच्छता और समृद्धि के लिए बहुत ही आवश्यक है। इस एक्टिविटी में क्रिकेट बेटमिंटल ,

रेस, गायन, भाषण वा अन्य प्रतियोगिता आयोजित की गई और विजेता छात्र-छात्राओं को उपहार दिए गए एक्टिविटी में हाइवे स्कूल के होशियार सिंह अन्य शिक्षक, पूर्व पार्षद प्रतिनिधि अनिल यादव व अन्य लोग व एसबीएम से एचएमएस टीम उपस्थित थी।

जिगम ने किया डोर टू डोर कचरा संग्रहण वाहन के चालक, हेल्पर की कपैसिटी बिल्डिंग का आयोजन



116-11-2021
 स्प्रेमन इंडिया, अरुण
 गुरुग्राम। नगर निगम गुरुग्राम से
 संयुक्त आयोजन (एनएच भारत
 मिशन) संजय कुमार द्वारा गुरुग्राम में
 डोर टू डोर कचरा संग्रहण वाहन के
 चालक, हेल्पर के लिए कपैसिटी

बिल्डिंग प्रशिक्षण कार्यक्रम का
 आयोजन किया। जिसमें सुदाम
 हेल्पर को स्वास्थ्य एवं स्वच्छता,
 पीमारियाँ एवं महामारियाँ को
 रोकथाम, स्वच्छ वातावरण,
 कचरा-1-निष्पादन, व्यवस्थित

स्वच्छता, हाथों की स्वच्छता के
 उचित तरीके, कचरे के पृथक्करण
 का अर्थ, कचरे को सूखे और गीले
 श्रेणियों में विभाजित करना। सूखे
 कचरे में लकड़ी और संबंधित
 उत्पाद, धातु और कांच आदि शामिल

हैं। गीले कचरा अपतत्रि से उन
 कचरे को संदर्भित करता है जिनमें
 नमी होती है। अन्य सम्बन्धी विषयों
 पर महत्वपूर्ण जानकारी दी। इस
 एक्टिविटी में एसवीएम से
 एचएसएस टीम उपस्थित थी।

निगम ने किया डोर टू डोर कचरा संग्रहण वाहन के चालक, हेल्पर की कपैसिटी बिल्डिंग का आयोजन

(18-11-2022)

सुशांत लोच, भगत शर्मा (पंजाब केसरी) नगर निगम गुरुग्राम से संयुक्त आयुक्त (स्वच्छ भारत मिशन) नरेश कुमार द्वारा गुरुग्राम में डोर टू डोर कचरा संग्रहण वाहन के चालक हेल्पर के लिए कपैसिटी बिल्डिंग प्रशिक्षण कार्यशाला का आयोजन किया।

जिसमें ड्राइवर हेल्पर को स्वास्थ्य एवं स्वच्छता, थोमारियों एवं महामारियों का रोकथाम, स्वच्छता वारण, कचड़ा-निष्पादन, व्यक्तिगत स्वच्छता, हाथों की स्वच्छता के उचित तरीके, कचरे के पृथक्करण का अर्थ, कचरे को सूखे और गोले श्रेणियों में विभाजित



करना। सूखे कचरे में लकड़ी और संबंधित उत्पाद, धातु और कांच आदि शामिल हैं। गोला कचरा

आमतौर पर उन कचरे को संदर्भित करता है जिनमें नमी होती है। अन्य सम्बन्धी विषयों पर महत्वपूर्ण

जानकारी दी। इस एक्टिविटी में एसबीएम से एचएमएस टीम उपस्थित थी।

जलवायु टावर में पर्यावरण संरक्षण जागरूकता कार्यक्रम का हुआ आयोजन

● नगर निगम गुरुग्राम व पर्यावरण संरक्षण गतिविधि द्वारा आयोजित कार्यक्रम में नागरिकों को पर्यावरण संरक्षण के प्रति किया गया जागरूक

स्वच्छता/पर्यावरण

गुरुग्राम। नगर निगम गुरुग्राम तथा पर्यावरण संरक्षण गतिविधि द्वारा सेक्टर-56 स्थित जलवायु टावर में पर्यावरण संरक्षण जागरूकता कार्यक्रम का आयोजन किया गया, जिसमें नगर निगम गुरुग्राम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. चंद्र कुमार गुप्त गतिविधि के तौर पर शामिल हुए।

इस मौके पर संयुक्त आयुक्त ने कहा कि लक्ष्य में दिन-प्रतिदिन बढ़ता पर्यावरण प्रदूषण एक चिंताजनक विषय है और हम सभी को संयुक्त रूप से इसके संरक्षण के प्रयास करने चाहिए। इसके लिए



अधिक से अधिक पौधे लगाएँ तथा उनका जलन-पोषण करके उसे पैदा कराएँ। उन्होंने कहा कि पौधा उस नक़्क़ात शिनु की तरह होता है, जिसे बेहतर फलन-पोषण की बहुत ही आवश्यकता होती है। अगर हम पौधा लगाकर उसका सही से जलन-पोषण नहीं करेंगे, तो वह सूख जाएगा। उन्होंने कहा कि पौधा रोपण वहाँ पर करें, जहाँ अप्र आसानी से उसको देखभाल कर सकें।

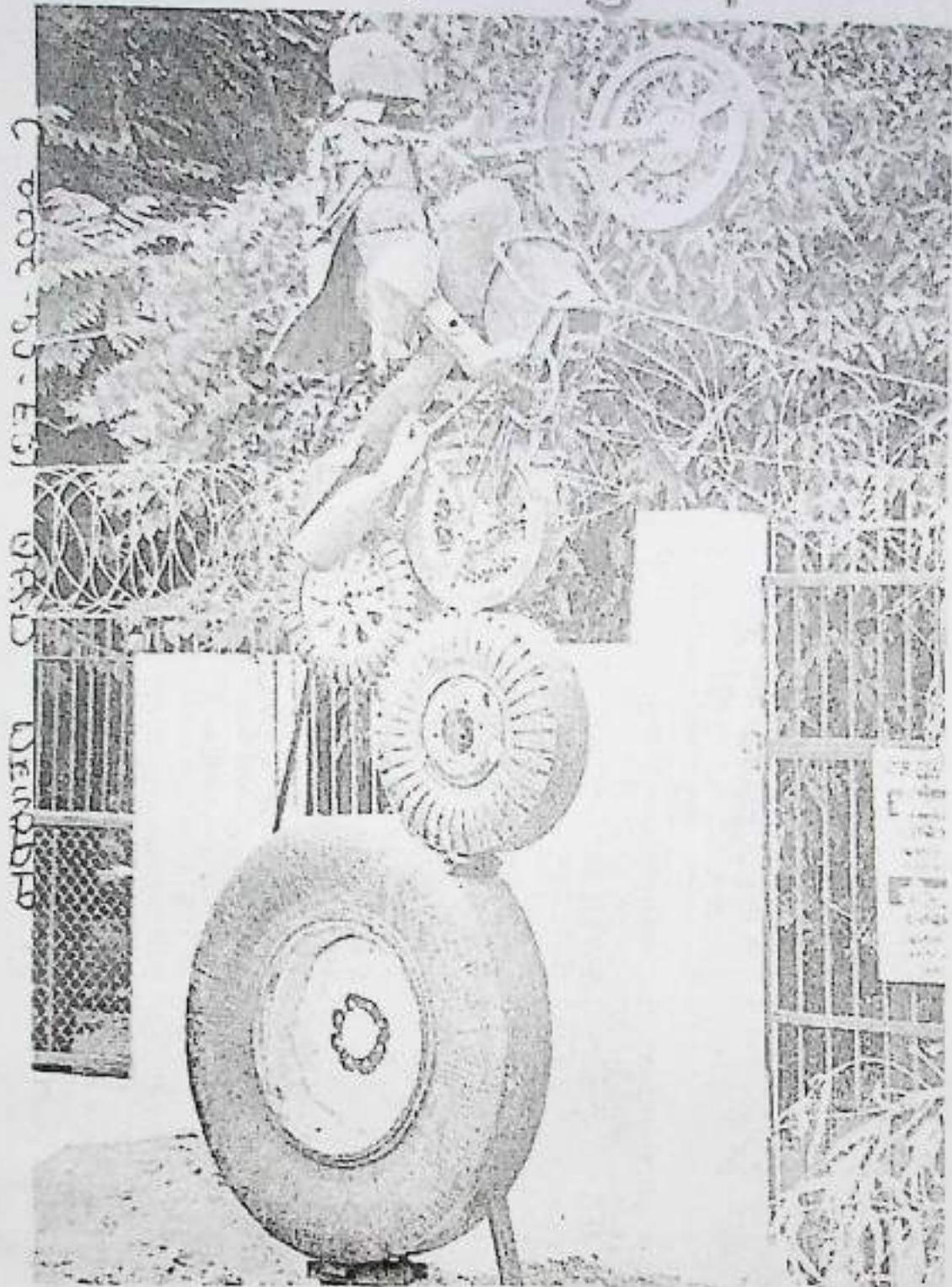
कार्यक्रम में पर्यावरण संरक्षण गतिविधि से विज्ञान शर्मा ने

राष्ट्रवादी अभियान 'एक पेड़ दोग के रान' के बारे में भी विद्यार्थी से जानकारी दी। उन्होंने कहा कि अपने घरों में पौधारोपण करके पौधों को अपने बच्चों की तरह देखभाल करते हुए बड़ा करने के बाद पार्क की खाड़ी जमीन में लगाएँ इस अभियान का उद्देश्य है। अभियान के माध्यम से 10 हजार घरों को संपर्क करके 50 हजार पेड़ लगाएँ हैं।

कार्यक्रम में जलवायु टावर से गुरुप्र केप्टन साहनी और अशोक टावर ने भी अपने विचार रखे। सामाजिक कार्यकर्ता निम्ता आहुजा

ने गोल व गूरे कचरे को अलग करने की आवश्यकता पर बल दिया। आकाश मैन ने गुरुप्रदूषण पर अपने विचार रखे।

मैन्सपॉज के किरण ने जलवायु टावर के 1 हजार किलोग्राम गोल कचरे का औद्योगिक उपयोग बताया और अमित रोहित ने मिट्टी से बने कपड़े के बारे में बताया। कार्यक्रम में जलवायु टावर, केन्द्रीय विहार, रेल विहार और विद्या अपार्टमेंट, ऑलिव हाईट, वेल्थी म्यू स्टेट व उष्णल सहस्रधर्म के नागरिक उपस्थित थे।



प्रस, गुडगांव : शहर के लोगों को इसी महीने वेस्ट टु वंडर पार्क की सौगात मिल जाएगी। सेक्टर-14 के सुभाष चंद्र पार्क में बनाए गए इस पार्क का काम पूरा हो गया है। केवल मेन गेट लगाना बाकी है। इस पार्क में बनी चीजों में कबाड़ और प्लास्टिक का इस्तेमाल किया गया है। 1 करोड़ रुपये की लागत से यह पार्क एक साल में बनाया गया है। साउथ दिल्ली में बने वेस्ट टु वंडर पार्क की तर्ज पर इस पार्क का निर्माण जुलाई, 2021 में शुरू किया गया था। इसके लिए एक एजेंसी को वर्क ऑर्डर दिया गया। यहां पर हजारों टन लोहा, प्लास्टिक के अलावा कबाड़ की अन्य चीजों का प्रयोग किया गया। सुभाष चंद्र बोस की मूर्ति, बाइक, लाइटों सहित कई प्रकार की चीजें बनाई गई हैं।

14 नव (10-03-2023)

MCG IMPOSES ₹15K FINE FOR FLOUTING WASTE DISPOSAL

Leena Dhankhar

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GURUGRAM: The Municipal Corporation of Gurugram on Thursday imposed a fine of ₹15,000 on 190 bulk waste generators (BWGs) for not segregating waste, said officials.

Officials said out they visited 220 locations, of which 190 were found violating the Solid Waste Management Rules, 2016. Of those penalised, 70 were residential areas. PC Meena, MCG commissioner, said: "We compiled a list of 465 BWGs in the city. Only 70 of them were found doing compost and were segregating wet and solid waste. We have decided to take strict against these offenders and they will not be allowed to take out waste from the societies if vehicles are found carrying mixed waste," he said.

15/03/2023 (01-03-2023)

अवैध कचरा डंपिंग के आरोप में 9 वाहन जब्त

नगर निगम की टीमों ने झंडाहेड़ा और वजीराबाद क्षेत्र में की कार्रवाई

समाद न्यून शक्ति

मुम्बई: नगर निगम की अन्त-अन्त टीमों ने झंडाहेड़ा और वजीराबाद में अवैध रूप से कचरा और प्लास्टिक के अवशेषों को डालने की कार्रवाई की। नगर निगम की संख्या-42 विभाग नगर निगम के कार्यालय परिसर में कार्रवाई किया गया है।

टीम के अधिकारियों ने बताया कि मुम्बई नगर निगम क्षेत्र में अन्त-अन्त अवैध रूप से कचरा को डालने की कार्रवाई की जा रही है। नगर निगम की संख्या-42 विभाग नगर निगम के कार्यालय परिसर में कार्रवाई किया गया है। नगर निगम की संख्या-42 विभाग नगर निगम के कार्यालय परिसर में कार्रवाई किया गया है।



नगर निगम के संख्या-42 विभाग नगर निगम में अवैध रूप से डाले गए कचरे की तस्वीरें।

को गोदालाई केन्द्र (गांधी) परिसर में अवैध रूप से कचरा डाला जा रहा है।

नगर निगम क्षेत्र में अवैध रूप से कचरा को डालने की कार्रवाई की जा रही है। नगर निगम की संख्या-42 विभाग नगर निगम के कार्यालय परिसर में कार्रवाई किया गया है।

नगर निगम क्षेत्र में अवैध रूप से कचरा को डालने की कार्रवाई की जा रही है। नगर निगम की संख्या-42 विभाग नगर निगम के कार्यालय परिसर में कार्रवाई किया गया है।

अधिकारियों ने कहा कि अवैध, गुरा और अवैध रूप से कचरा को डालने की कार्रवाई की जा रही है। नगर निगम की संख्या-42 विभाग नगर निगम के कार्यालय परिसर में कार्रवाई किया गया है।

कचरा फेंकने वाले नौ वाहनों को किया जल



गुरुग्राम नगर निगम की टीम ने मलबा फेंकने वाली ट्रैक्टर ट्राली को जल किया। निगम जासं, गुरुग्राम: नगर निगम की टीम ने मलदाार को अवैध रूप से कचरा-मलबा फेंकने वाले नौ वाहनों को जल किया। टीम ने वजीराबाद और इंडाहेड़ा क्षेत्र में कार्रवाई की। नगर निगम गुरुग्राम के सफाई निरीक्षक भूपेंद्र खटाना, जितेंद्र कुमार, दीपक डागर और बलजीत सिंह की टीम क्षेत्र का दौरा कर रही थी। इस दौरान टीम ने अवैध रूप से कचरा और मलबा डालने वाले नौ वाहनों को मोर्के पर पकड़ा तथा उन्हें जल कर सेक्टर-42 स्थित नगर निगम कार्यालय भेजा गया। इनमें चार वाहनों को अवैध रूप से कचरा डालने के मामले में तथा पांच ट्रैक्टर-ट्रालियों को सीपेंडडी वेस्ट (मलबा) डालने के मामले में जल किया गया है। बता दें कि नगर निगम गुरुग्राम क्षेत्र में अवैध रूप से सड़कों के किनारों, सार्वजनिक स्थानों आदि पर कचरा और मलबा फेंकना दंडनीय अपराध है। इस प्रकार की गतिविधियां करने वालों पर नजर रखने तथा उन्हें रोकने के लिए विशेष टीम क्षेत्र में गश्त कर रही है।

01-02-2023

अवैध मलबा डंपिंग करने वाले 9 वाहन जब्त

गुरुग्राम (जि.स.) : नगर निगम क्षेत्र में अगर कोई व्यक्ति अवैध रूप से कचरा व मलबा फेंकता पाया जाता है, तो उसके वाहन को निगम द्वारा जब्त कर लिया जाएगा। इसके लिए विशेष टीम क्षेत्र की निगरानी कर रही है। इसी कड़ी में टीमों ने वजीरावाट व डूंडायेड़ा क्षेत्र से अवैध डंपिंग करने वाले 9 वाहनों को जब्त करने की कार्रवाई की है। मंगलवार को नगर निगम गुरुग्राम के सफाई निरीक्षक भूपेन्द्र खटाना, गितेन्द्र कुमार, दीपक डामर व बलजीत सिंह की टीम क्षेत्र का दौरा कर रही थी। इस दौरान टीम ने अवैध रूप से कचरा व मलबा डालने वाले 9 वाहनों को मौके पर पकड़ा तथा उन्हें सेक्टर-42 स्थित नगर निगम कार्यालय में इंपाउंड करने की कार्रवाई की।

10/07/2023
10-07-2023

श्रमदान कर 200 से ज्यादा जगहों पर की सफाई

पीएम की अपील पर विधायक, अधिकारी व एनजीओ के सदस्यों ने चलाया अभियान

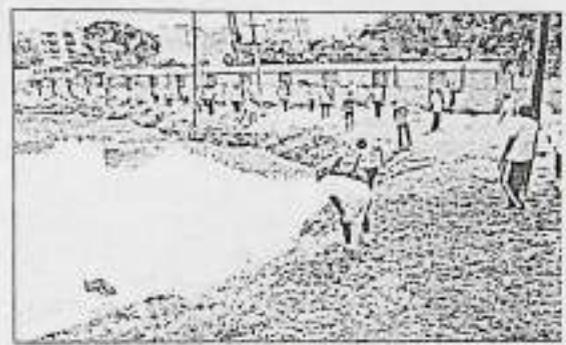
■ विशेष संवाददाता, मुड़गांव

प्रधानमंत्री की ओर से एक अक्टूबर को एक घंटे अभियान करने की अपील को लेकर नगर निगम की ओर से दो सौ से अधिक स्थानों पर स्वच्छता गतिविधियां आयोजित की गईं। इसके तहत विधायक, अधिकारी, एयरफोर्स अधिकारी, निवर्तमान निगम पार्षदों, अरुणकुमार और एनजीओ प्रतिनिधियों सहित मुड़गांव के लोगों की ओर से सफाई के अलावा पौधरोपण करके पर्यावरण संरक्षण का भी संदेश दिया। गांव समस्तपुर के तालाब पर आयोजित कार्यक्रम में एयर मार्शल पीके घोष और एयर कमांडर वीके पंडा ने एयरफोर्स के अन्य अधिकारियों, नगर निगम अधिकारियों और गांव के लोगों के साथ तालाब के आसपास सफाई की और पौधरोपण किया।

कार्यक्रम में नगर निगम के जॉइंट कमिश्नर सुमित कुमार ने एयर मार्शल सहित एयरफोर्स के अन्य अधिकारियों पर स्वागत किया। वहीं दूसरी ओर मुड़गांव के विधायक सुधीर सिंगला व नगर कमिश्नर पंचमी शीमा ने सडर बाजार से श्रमदान दिवस के तहत स्वच्छता अभियान की शुरुआत की। नगर निगम कमिश्नर पंचमी शीमा ने सेक्टर-37 में प्रोग्रेसिव फेडरेशन ऑफ ट्रेड एंड इंडस्ट्री के कार्यक्रम में हिस्सा लेते हुए पौधरोपण किया। उन्होंने कहा कि श्रमदान के तहत नगर निगम एरिया



स्वच्छता ही सेवा कार्यक्रम में श्रमदान करते पटौदी विधायक सत्यप्रकाश जरखला



नगर निगम गुरुग्राम द्वारा 200 से अधिक स्थानों पर की गई सफाई

श्रमदान

- गांव समस्तपुर में एयर मार्शल पीके घोष ने लोगों को स्वच्छता के लिए किया प्रेरित
- निगम कमिश्नर ने सेक्टर-37 में प्रोग्रेसिव फेडरेशन ऑफ ट्रेड एंड इंडस्ट्री के प्रतिनिधियों के साथ श्रमदान किया

में 200 से अधिक स्थानों पर स्वच्छता गतिविधियां की गई हैं। इस मौके पर जॉइंट कमिश्नर डॉ. नाराज कुमार, अखिलेश यादव और विजय चंदन, निवर्तमान निगम पार्षद सुधीर सिंगला, कुलदीप यादव, शोभन झा, संपक मैत्री, एसके आशुवास्त, आरस्तु शर्मा सहित अन्य लोग मौजूद रहे।

(६-२०२३) ०१/०२ (०२-१०-२०२३)

श्रमदान दिवस पर नगर निगम गुरुग्राम द्वारा 200 से अधिक स्थानों पर की गई स्वच्छता गतिविधियां

गुरुग्राम, 1 अक्तुबर। प्रधानमंत्री श्री नरेन्द्र मोदी द्वारा एक अक्तुबर को एक घंटे श्रमदान करने के लिए किए गए आह्वान की पालना में नगर निगम गुरुग्राम द्वारा 200 से अधिक स्थानों पर स्वच्छता गतिविधियां आयोजित की गईं। इसके तहत विधायकगण, अधिकारीगण, एयरफोर्स, निवर्तमान नगर पार्षदों, आरडब्ल्यू एंव एनजीओ प्रतिनिधियों सहित गुरुग्राम के गणमान्य व्यक्तियों ने युक्त द्वारा से सफाई की तथा पौधारोपण करके पर्यावरण संरक्षण का भी संदेश दिया। गांव मसपुर के तालाब पर आयोजित कार्यक्रम में एयर मार्शल पी. के. घोष तथा एयर कर्पोरेटर वी के पंडा एयरफोर्स के अन्य अधिकारियों, नगर निगम अधिकारियों तथा गांव के गणमान्य व्यक्तियों के साथ तालाब के आसपास सफाई की तथा पौधारोपण करके पर्यावरण संरक्षण का संदेश दिया। अपने संबोधन में एयर मार्शल श्री घोष ने कहा कि स्वच्छता तथा स्वास्थ्य का सीधा संबंध है। अगर हम अपने घर के साथ-साथ आसपास के क्षेत्र, ली, मोहल्ले, गांव, शहर, प्रदेश व देश को स्वच्छ रखेंगे तो हम सभी नागरिक भी स्वस्थ रहेंगे तथा हमारा देश विकास की गति में और अधिक तेजी से आगे बढ़ेगा। उन्होंने कहा कि हम सभी अपने घर में साफ-सफाई का विशेष ध्यान रखते हैं, लेकिन

कई बार जाने-अनजाने में अपने घर के कचरे को बाहर फेंक देते हैं। बाहर फेंका गया कचरा हमारे जूते-चप्पलों के साथ चिपककर वापिस हमारे ही घर में आ जाता है। प्रत्येक नागरिक का यह कर्तव्य



बनता है कि वह जिस प्रकार अपने घर की सफाई का ध्यान रखता है, उसी प्रकार अपने आसपास के क्षेत्र की सफाई का भी ध्यान रखे। सार्वजनिक स्थानों पर कचरा ना फैलाए तथा अगर कोई व्यक्ति कचरा फैलाता है, तो उसे ऐसा करने से रोकें क्योंकि स्वच्छता के इस महायज्ञ में सामाजिक भागीदारी बहुत ही आवश्यक है। कार्यक्रम में नगर निगम गुरुग्राम के संयुक्त आयुक्त सुमित कुमार ने एयर मार्शल सहित एयरफोर्स के अन्य अधिकारियों का स्वागत व धन्यवाद किया। वहीं, गुरुग्राम के

विधायक सुधीर सिंगला व नगर निगम गुरुग्राम आयुक्त पीसी मीणा ने सडर बाजार से श्रमदान दिवस के तहत स्वच्छता अभियान की शुरुआत की। उन्होंने निगम अधिकारियों तथा बाजार व्यापारियों के साथ क्षेत्र में सफाई करके स्वच्छता का संदेश दिया। अपने संबोधन में विधायक कहा कि प्रधानमंत्री श्री नरेन्द्र मोदी ने मन की बात कार्यक्रम में देशवासियों से एक अक्तुबर को एक घंटा स्वच्छता के लिए श्रमदान करने का आह्वान किया था। उनके आह्वान पर देश का प्रत्येक नागरिक अपने-अपने क्षेत्रों को स्वच्छ बनाने में इस मुहिम में जुटा हुआ है। विधायक ने कहा कि नगर निगम गुरुग्राम द्वारा निगम क्षेत्र के प्रत्येक हिस्से में कचरा उठान तथा सफाई सुनिश्चित जा रही है। नागरिक भी इस अभियान में शामिल होकर अपनी भागीदारी सुनिश्चित कर रहे हैं। नगर निगम गुरुग्राम के आयुक्त पीसी मीणा ने सैक्ट 37 में प्रोग्रेसिव फेडरेशन ऑफ ट्रेड एंड इंडस्ट्री द्वारा तथा बसई तालाब पर ग्रामीणों द्वारा आयोजित कार्यक्रम में पहुंचकर स्वच्छता तथा पर्यावरण संरक्षण का संदेश दिया। अपने संबोधन में उन्होंने कहा कि सभी नागरिक ठोस कचरा प्रबंधन निराले के तहत स्वच्छता के लिए अपनी-अपनी जिम्मेदारियों का निर्वहन करें।

विधायक सुधीर सिंगला के साथ निगमायुक्त पीसी मीणा ने सदर बाजार क्षेत्र में की सफाई

गुरुग्राम। प्रधानमंत्री नरेन्द्र मोदी द्वारा एक अक्टूबर को एक घंटे श्रमदान करने के लिए आह्वान की पालना में विधायक सुधीर सिंगला के साथ नगर निगम गुरुग्राम के आयुक्त पीसी मीणा से सदर बाजार क्षेत्र में सफाई की। उन्होंने निगम अधिकारियों तथा बाजार के व्यापारियों के साथ क्षेत्र में सफाई करके स्वच्छता का संदेश दिया। इस दौरान जोन-2 व 3 के संयुक्त निदेश विजय यादव और नरेश कुमार ने भी श्रमदान किया।

अपने संबोधन में विधायक सुधीर सिंगला ने कहा कि प्रधानमंत्री नरेन्द्र मोदी ने मन की बात कार्यक्रम में देशवासियों से एक अक्टूबर को एक घंटा स्वच्छता के लिए श्रमदान करने का आह्वान किया था। उनके आह्वान पर देश का प्रत्येक नागरिक अपने-अपने क्षेत्रों को स्वच्छ बनाने की इस मुहिम में जुटा हुआ है। विधायक ने कहा कि नगर निगम गुरुग्राम द्वारा निगम क्षेत्र के प्रत्येक हिस्से में कचरा उठान तथा सफाई सुनिश्चित की जा रही है। नागरिक भी इस अभियान में बढ़-चढ़कर अपनी भागीदारी सुनिश्चित कर रहे हैं। इस अवसर पर शहर की सामाजिक संस्था एक आवाज के अध्यक्ष आशीष गुप्ता, स्वास्थ्य क्लब के अध्यक्ष राज सैनी, बुलंद आवाज अध्यक्ष कुलदीप हिंदुस्तानी ने अपनी-अपनी टीम के साथ श्रमदान दिया। स्वच्छता कार्यक्रम में युवा मोर्चा अध्यक्ष सर्वप्रिय त्यागी, पार्षद सुभाष सिंगला, रोशन लाल पिंटू, विककी बंसल, सुनील सिंगला, गुरुग्राम एमिनेंट सिटीजन अमित गोयल, एक आवाज चेरमैन विकास गुप्ता, वरुण अग्रवाल, राजेश सैनी, मनोज तंवर, उत्कर्ष गुप्ता, अक्षित गुप्ता, निशान्त अहलावत, सौरभ गर्ग, दीपक शर्मा, आशीष,

आकाश शर्मा, आशीष वर्मा, अजय जैन, जग भुषण गुप्ता, गिरीश सिंगला व अन्य गणमान्य मौजूद रहे।

सेवा पखवाड़ा के तहत लगाया रक्त दान शिविर-भाजपा युवा मोर्चा की ओर से सेवा पखवाड़ा के तहत लगाए गए रक्त दान शिविर का विधायक सुधीर सिंगला ने शुभारंभ किया। अलग अलग स्थानों पर लगाए गए शिविरों में काफी संख्या में लोगों ने रक्तदान किया। इस अवसर पर विधायक सुधीर सिंगला ने कहा कि



भारतीय जनता पार्टी की सरकार बनने के बाद सेवा कार्य को भी सर्वोपरि रखा जा रहा है। पहले कोई सरकार इस तरह के विषयों पर बात नहीं करती थी, लेकिन प्रधानमंत्री नरेन्द्र मोदी ने राष्ट्रव्यापी जनजागरण के तहत देश के स्वच्छता के प्रति भी जगाने का काम किया है। शिविर में भाजपा युवा मोर्चा अध्यक्ष सर्वप्रिय त्यागी, सचिव देवतवाल, महेश यादव, कुलदीप यादव, जितेंदेर वर्मा अशोक सेन, मनोज गर्ग, रामफल पंडित, राजेश पांचाल तिलक राज सैनी, दीपक, ब्रह्मवीर कथूरिया, प्रमोद पंडित शकुंतला, मुन्नी देवी, मालती, कविता, सत्यवती व अन्य लोग मौजूद रहे।

विधायक सुधीर सिंगला के साथ निगमायुक्त पीसी मीणा ने सदर बाजार क्षेत्र में की सफाई

विधायक सुधीर सिंगला के साथ निगम मुख्यालय के आयुक्त पीसी मीणा ने सदर बाजार क्षेत्र में सफाई के लिए निगम अधिकारियों तथा सर के स्वयंसेवकों के साथ धारा 2-16-2023) अपने संघोषण में विधायक ने सिंगला ने कहा कि प्रधानमंत्री 2 मोदी ने यह की बात कर्णोक्त (राजस्थान) से एक अभूतक को : घंटा स्वच्छता के लिए स्वयंसेवकों ने यह आह्वान किया था। उनके इस पर देश का प्रत्येक नागरिक से- अपने क्षेत्रों को स्वच्छ बनाने इस मुहिम में जुटा हुआ है।

विधायक ने कहा कि नगर निगम मुख्यालय द्वारा निगम क्षेत्र के प्रत्येक हिस्से में सफाई इलाकें तथा स्वच्छता सुनिश्चित की जा रही है। नागरिक भी इस अभियान में सह-भाग्य लेकर अपने भागीदारी सुनिश्चित कर रहे हैं। इस अवसर पर नगर की सामाजिक संस्था एक आवास के अध्यक्ष आशीष गुप्ता, स्वयंसेवक फाउंडेशन के अध्यक्ष राज किरी, युवक आवास अध्यक्ष कुलदीप सिंहलगा ने अपनी-अपनी टीम के साथ सहभाग्य दिया।

स्वच्छता कार्यक्रम में युवा पीढ़ी अथवा सर्वप्रिय स्वामी, चार्ज सुभाष सिंगला, राजन शाल सिंह, निहाल बंसल, सुनील सिंगला, मुख्यालय सपोर्ट ऑफिसर अमित शर्मा, एक अत्याधुनिक नैदानिक विद्यार्थी मूल, चरण अग्रवाल, समीर शर्मा, मंगल ठंडर, उत्कर्ष गुप्त, अक्षय गुप्त, निखिल अग्रवाल, शीरष गर्ग, दीपक शर्मा, आशीष,



आकाश शर्मा, आशीष गर्ग, अजय वेन, जग भूपक गुप्ता, गिरीश सिंगला व अन्य स्वयंसेवक मौजूद रहे।

सेवा प्रदायिका के तहत लगाया गया रक्त दान शिविर

भाजन दुय सोचों की ओर से सेवा प्रदायिका के अंतर्गत लगाया गया रक्त दान शिविर का विधायक

सुधीर सिंगला ने सुभाष सिंगला, आकाश शर्मा के सहयोग से निगम क्षेत्र में सफाई कार्य में लोगों को प्रोत्साहित किया। इस अवसर पर विधायक सुधीर सिंगला ने कहा कि नागरिक जनता स्वच्छता को अपना करके नगर को स्वच्छ बनाने में मदद करेगी। उन्होंने कहा कि नगर निगम द्वारा सफाई कार्य में लोगों को प्रोत्साहित किया जा रहा है। उन्होंने कहा कि नगर निगम द्वारा सफाई कार्य में लोगों को प्रोत्साहित किया जा रहा है।

Annexure-R/3

Action Plan to treat balance legacy waste

- Total legacy waste assessed in January 2023 = 30.43 Lac MT,
- Fresh waste dumped from January to Nov 2023 = 5.63 Lac MT
- Waste expected to be dumped Dec 2023 to June 2024 = 3.0 Lac MT
- Waste Processed from January to Nov 2023 = 15.60 Lac MT
- Balance waste to be processed on 30th June 2024 (a+ b+c - d) = 23.46 Lac MT

Month	Target for Five agencies in operation since March 2023 (In MT)	Work expected to be allotted to new agencies in Dec. 2023(In MT)	Total target (In MT)	Target achieved or to be achieved (In MT)	Cumulative Achievement (%) (Against total waste i.e (30.43+5.63+3.0)= 39.06 Lacs MT to be processed) (In MT)	Remarks
Dec-23	100000	0	100000	100000	45.55%	Enhancement by 2.00 lacs MT overall has been approved during the meeting of High powered works Committee on 06.12.23, however proceedings are awaited. Further, works of allotment of 15 Lacs MT to 03 agencies is under consideration by High Powered Works Committee (HPWC)
Jan-24	100000	260000	360000	360000	54.89%	Work against enhancement will be carried out by the respective agencies as well as 3 agencies engaged for processing 5 lacs MT each legacy waste will be executing the processing work
Feb-24	100000	300000	400000	400000	65.12%	Work against enhancement will be carried out by the respective agencies as well as 3 agencies engaged for processing 5 lacs MT each legacy waste will be executing the processing work
Mar-24	100000	360000	460000	460000	76.76%	Work against enhancement will be carried out by the respective agencies as well as 3 agencies engaged for processing 5 lacs MT each legacy waste will be executing the processing work
Apr-24	100000	300000	400000	400000	86.59%	Work against enhancement will be carried out by the respective agencies as well as 3 agencies engaged for processing 5 lacs MT each legacy waste will be executing the processing work
May -24		328000	328000	328000	93.47%	3 agencies engaged for processing 5 lacs MT each legacy waste will be executing the processing work
June-24		300000	300000	300000	100%	3 agencies engaged for processing 5 lacs MT each legacy waste will be executing the processing work
			Total	2348000		

Checklist for clearing bills of processing agencies for the work of processing/bio-mining of municipal solid waste at Bandhwar S.U, MC Gurugram:-

1. Details of work order with name of work, name of agency, work order number, date of start of work, date of completion of work, date of record entry, date of preparation of abstract of cost required to be mentioned.
2. Ensure the work considered in the bill is for the period with in the time period of completion.
3. Penalty/ LD to be imposed due to non-extension of time period.
4. Logbook for various fractions weighed for disposal to be checked, logbook for bio remediation and bio mining to be checked whether maintained properly or not.
5. Lab testing & inspection record/ IAA reports for various requirements/compliances to be checked.
6. Challan and weight slips for various fractions to be checked, weigh bridge calibration, supervisory staff remarks/counter signed be checked.
7. GPS details of vehicles for Bio-soil, C&D, inert and RC of vehicles to be got attached and gross weight to be tallied with weighslips.
8. GPS report of Vehicles (in RML format or any other format as prescribed by MCG for example screenshot of monitoring software showing the location of vehicle with time stamp) to be verified/checked through MCG, GIS Lab/GMDAICC (analysis report of GPS be taken from GIS) for all fractions. E-way bills/ tollslips may also be considered in case of any ambiguity in GPS.
9. Contour Survey record and volume summary to be checked.
10. Affidavits of land owners for inert and compost disposal to be attached.
11. Physical verification of RDF, inert and compost be done by the committee/concerned officer from time to time. Actual processing of Waste is to be linked with RDF disposal.
12. Disposal Certificate/confirmation mail of RDF received from authorized & functional cement plants/WtE plants, where conventional fuel can be replaced with RDF.
13. Satisfactory report from JE & AE after Weighment, bio mining/bio remediation, CCTV monitoring, leachate management, fire protection measures, ground water test report, community participation, PERT analysis, HSPCB/NGT/HHRC/MSW rule 2016 directions compliances thereof.
14. Whether deductions made for withholding payment on account of, non-verification of RDF & other fractions, IAA observations & other non-performance of W.O/ agreement conditions.
15. AE to certify the actual land reclaimed. The payment of the waste processed should be released in proportionate to the actual land reclaimed.

Checklist for clearing bills of processing agencies for the work of processing/bio-mining of municipal solid waste at Bandhwari SLF, MC Gurugram: -

1. Details of work order with name of work, name of agency, work order number, date of start of work, date of completion of work, date of record entry, date of preparation of abstract of cost required to be mentioned.
2. Ensure the work considered in the bill is for the period within the time period of completion.
3. Penalty/ LD to be imposed due to non-extension of time period.
4. Logbook for various fractions weighed for disposal to be checked, logbook for bio remediation and bio mining to be checked whether maintained properly or not.
5. Lab testing & inspection record/ IAA reports for various requirements/compliances to be checked.
6. Challan and weight slips for various fractions to be checked, weigh bridge calibration, supervisory staff remarks/counter signed to be checked.
7. GPS details of vehicles for Bio-soil, C&D, inert and RC of vehicles to be got attached and gross weight to be tallied with weighslips.
8. GPS report of Vehicles (in KML format or any other format as prescribed by MCG for example screenshot of monitoring software showing the location of vehicle with time stamp) to be verified/checked through MCG, GIS Lab/GMDA/ICC (analysis report of GPS be taken from GIS) for all fractions. E-way bills/ tollslips may also be considered in case of any ambiguity in GPS.
9. Contour Survey record and volume summary to be checked.
10. Affidavits of land owners for inert and compost disposal to be attached.
11. Physical verification of RDF, inert and compost to be done by the committee/concerned officer from time to time. Actual processing of Waste is to be linked with RDF disposal.
12. Disposal Certificate/confirmation mail of RDF received from authorized & functional cement plants/WTE plants, where conventional fuel can be replaced with RDF.
13. Satisfactory report from JE & AE after Weighment, bio mining/bio remediation, CCTV monitoring, leachate management, fire protection measures, ground water test report, community participation, PERT analysis, HSPCB/NGT/HHRC/MSW rule 2016 directions compliances thereof.
14. Whether deductions made for withholding payment on account of, non-verification of RDF & other fractions, IAA observations & other non-performance of W.O/ agreement conditions.
15. AE to certify the actual land reclaimed. The payment of the waste processed should be released in proportionate to the actual land reclaimed.

16. AE to ensure that there should be no violation of any order of any court & Hon'ble NGT and all the legacy waste should be processed & disposed off as per SWM Rules-2016 and as per the guidelines issued by CPCB&HSPCB.
17. JE shall ensure that fraction arising out of the processed waste such as RDF, compost/soil enriches, C&D waste and inert are being disposed off scientifically as per the norms of CPCB. Due sampling of the soil enriches/compost etc. is being done by the concessionaire as per CPCB norms.
18. JE & AE to ensure that payment of the work shall be made as per actual quantity of the waste processed by the agency.
19. JE & AE shall ensure that the RDF is being utilized in the Industries/Plants where the conventional fuel can be replaced with RDF as prescribed by CPCB/SPCB. He/She shall obtain a declaration from the Officer-in-Charge concerned that the fraction arising out of the processed waste is not being dumped in open areas unscientifically by the contractor within or outside the MC limit.
20. JE & AE shall ensure the standards such as moisture contents, ash content, size, soil contents etc. of the final product/fractions arising after the Processing/Bio-Remediation of the legacy waste should not exceed the guidelines of CPHEEO/CPCB/HSPCB etc.
21. JE shall ensure that screened RDF should not contain ash/soil content more than 10% as provided in the RDF guidelines for Grade-1 RDF. The final RDF should be shredded to maximum size of 15-20 mm as per the RDF guidelines and the same should be properly balled and transported to the RDF users in covered vehicles in a compacted manner immediately after the processing. NO RDF, bio-earth, C&D waste, inert etc. should be accumulated at the site.
22. A checklist of all the above compliances duly signed by JE & AE be attached and Consultant/PMU shall verify the checklist. EE/JC/ADCMC shall ensure the checklist is attached while recommending the bills

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Annexure - R/5

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DISPATCH CHALLAN				MCG	
 AADARSH BHARAT ENVIRO PVT. LTD. Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana Mobile No. 8808535512, 7350053635, 9810335807					
Sr. No. 5345		Date: 31/05/2023			
Transporter Name Jai shree Balaji Enterprises					
Mobile No. 7860799190					
Vehicle No. HR 84 7945					
Driver Name					
Mobile No.					
Consignor Name: Aadarsh Bharat Enviro Pvt. Ltd.		Consignee Name: Municipal Corporation Gurugram			
Address: Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana		Dispatch To: Nirmal Singh Bandhwari			
Material:		Inert	Compost <input checked="" type="checkbox"/>	C & D	Recycling Plastic Etc.
Gross Wt (KG) 30480		Tare Wt (KG) 11400		Net Wt (KG) 19080	
It is Certified that particular given above are true and correct					
Aadarsh Bharat Enviro Pvt. Ltd.		Main Gate Security		Verified by MCG	
Authorised Signature		Authorised Signature		Authorised Signature	

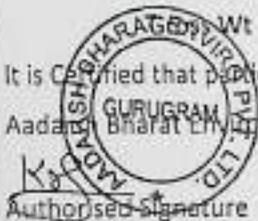
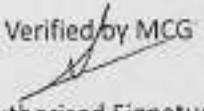
GURUGRAM MUNICIPAL CORPORATION

AADARSH BHARAT ENVIRO
BANDHWARI SLF SITE GURUGRAM HARYANA

RST No.	2490	VEHICLE NO	HR 84 7945
CUSTOMER	NIRMAL SINGH BANDHW	MATERIAL	COMPOST
GROSS WT:	30480.00	Kg	Date 31/05/2023 00:00:00
TARE WT:	11400.00	Kg	Time 12:05:50 AM
NET WT:	19080.00	Kg	Weight In Words Nineteen Thousand Eighty Only
This is computer generated and verified slip			

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DISPATCH CHALLAN			
 AADARSH BHARAT ENVIRO PVT. LTD.			
Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana		Mobile No. 8808535512, 7350053635, 9810335807	
Sr. No. 5346			
Transporter Name Jai Shree Ralasi Enterprises		Date: 31/05/2023	
Mobile No. 7960799190			
Vehicle No. HR 46 F 4103			
Driver Name			
Mobile No.			
Consignor Name: Aadarsh Bharat Enviro Pvt. Ltd.		Consignee Name: Municipal Corporation Gurugram	
Address: Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana		Dispatch To: Nirmal Singh Bandhwari	
Material:	Inert <input type="checkbox"/>	Compost <input checked="" type="checkbox"/>	C & D <input type="checkbox"/>
		Recycling Plastic Etc. <input type="checkbox"/>	
Gross Wt (KG) 31040		Tare Wt (KG) 10500	Net Wt (KG) 20540
It is Certified that particular given above are true and correct			
Aadarsh Bharat Enviro Pvt. Ltd.		Main Gate Security	Verified by MCG
 Authorised Signature		 Authorised Signature	 Authorised Signature

GURUGRAM MUNICIPAL CORPORATION			
AADARSH BHARAT ENVIRO			
BANDHWARI SLF SITE GURUGRAM HARYANA			
RST No.	2491	VEHICLE NO	HR 46 F 4103
CUSTOMER	NIRMAL SINGH BANDHW	MATERIAL	COMPOST
GROSS Wt:	31040.00 Kg	Date	31/05/2023 00:00:00
TARE Wt:	10500.00 Kg	Time	12:12:56:AM
NET Wt:	20540.00 Kg	Weight In Words	Twenty Thousand Five Hundred Forty Only
This is computer generated and verified slip			

DISPATCH CHALLAN		MCG
AADARSH BHARAT ENVIRO PVT. LTD.		
Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana		
Sr. No. 5347	Mobile No. 8808535512, 7350053635, 9810335807	
Transporter Name Krishna Enterprises	Date: 31/05/2023	
Mobile No. 7860799190		
Vehicle No. HR 38 AE 9346		
Driver Name		
Mobile No.		
Consignor Name: Aadarsh Bharat Enviro Pvt. Ltd.	Consignee Name: Municipal Corporation Gurugram	
Address: Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana	Dispatch To: Seema Pali	
Material:	Inert <input checked="" type="checkbox"/> Compost <input type="checkbox"/>	C & D <input type="checkbox"/> Recycling Plastic Etc. <input type="checkbox"/>
Gross Wt (KG) 32600	Tare Wt (KG) 11600	Net Wt (KG) 21000
It is Certified that particular given above are true and correct		
Aadarsh Bharat Enviro Pvt. Ltd.	Main Gate Security	Verified by MCG
<i>[Signature]</i> Authorised Signature	<i>[Signature]</i> Authorised Signature	<i>[Signature]</i> Authorised Signature

GURUGRAM MUNICIPAL CORPORATION

AADARSH BHARAT ENVIRO
BANDHWARI SLF SITE GURUGRAM HARYANA

RST No.	2492	VEHICLE NO	HR 38 AE 9346
CUSTOMER	SEEMA PALI	MATERIAL	INERT
GROSS WT:	32600.00 Kg	Date	31/05/2023 00:00:00
TARE WT:	11600.00 Kg	Time	12:19:11 AM
NET WT:	21000.00 Kg	Weight In Words	Twenty-One Thousand Only
This is computer generated and verified slip			

DISPATCH CHALLAN



AADARSH BHARAT GROUP

AADARSH BHARAT ENVIRO PVT. LTD.

Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana

Mobile No. 8808535512, 7350053635, 9810335807



Sr. No. 5348

Transporter Name	Jai shru Balaji Enterprises	Date:	31/05/2023.
Mobile No.	7860799190		
Vehicle No.	HR 46 F 2077		
Driver Name			
Mobile No.			
Consignor Name: Aadarsh Bharat Enviro Pvt. Ltd.		Consignee Name: Municipal Corporation Gurugram	
Address: Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana		Dispatch To:	Nirmal Singh Bandhwari
Material:	Inert	Compost	<input checked="" type="checkbox"/>
		C & D	<input type="checkbox"/>
		Recycling Plastic Etc.	<input type="checkbox"/>
Gross Wt (KG)	31640	Tare Wt (KG)	10600
		Net Wt (KG)	21040
It is Certified that particulars given above are true and correct			
Aadarsh Bharat Enviro Pvt. Ltd.	Main Gate Security	Verified by MCG	
Authorised Signatory	Authorised Signatory	Authorised Signatory	

GURUGRAM MUNICIPAL CORPORATION

AADARSH BHARAT ENVIRO

BANDHWARI SLF SITE GURUGRAM HARYANA

RST No.	2493	VEHICLE NO	HR 46 F 2077
CUSTOMER	NIRMAL SINGH BANDHW	MATERIAL	COMPOST
GROSS Wt:	31640.00	Kg	Date
TARE Wt:	10600.00	Kg	31/05/2023 00:00:00
NET Wt:	21040.00	Kg	Time
			12:27:01:AM
		Weight In Words	Twenty-One Thousand Forty Only

This is computer generated and verified slip

DISPATCH CHALLAN



AADARSH BHARAT GROUP

AADARSH BHARAT ENVIRO PVT. LTD.

Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana

Mobile No. 8808535512, 7350053635, 9810335807



Sr. No. 5349

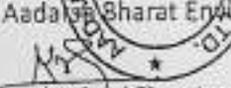
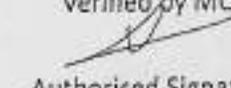
Transporter Name <i>Krishna Enterprises</i>		Date: <i>31/05/2023</i>	
Mobile No. <i>7860799190</i>			
Vehicle No. <i>HR 38 U 1296</i>			
Driver Name			
Mobile No.			
Consignor Name: Aadarsh Bharat Enviro Pvt. Ltd.		Consignee Name: Municipal Corporation Gurugram	
Address: Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana		Dispatch To: <i>Seema Pali</i>	
Material:	Inert <input checked="" type="checkbox"/>	Compost <input type="checkbox"/>	C & D <input type="checkbox"/>
		Recycling Plastic Etc. <input type="checkbox"/>	
Gross Wt (KG) <i>32640</i>		Tare Wt (KG) <i>11900</i>	Net Wt (KG) <i>20740</i>
It is Certified that particular given above are true and correct			
Aadarsh Bharat Enviro Pvt. Ltd.		Main Gate Security	Verified by MCG
<i>Ko</i> Authorised Signature		<i>[Signature]</i> Authorised Signature	<i>[Signature]</i> Authorised Signature

GURUGRAM MUNICIPAL CORPORATION

AADARSH BHARAT ENVIRO
BANDHWARI SLF SITE GURUGRAM HARYANA

RST No.	2494	VEHICLE NO	HR 38 U 1296	
CUSTOMER	SEEMA PALI	MATERIAL	INERT	
GROSS Wt:	32640.00	Kg	Date	31/05/2023 00:00:00
TARE Wt:	11900.00	Kg	Time	12:35:28:AM
NET Wt:	20740.00	Kg	Weight In Words	Twenty Thousand Seven Hundred 1

This is computer generated and verified slip

DISPATCH CHALLAN				MCG	
 AADARSH BHARAT GROUP		AADARSH BHARAT ENVIRO PVT. LTD.		Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana	
Sr. No. 5350		Mobile No. 8808535512, 7350053635, 9810335807			
Transporter Name Krishna Enterprises		Date: 31/05/2023			
Mobile No. 7860799190					
Vehicle No. HR 38T 5117					
Driver Name					
Mobile No.					
Consignor Name: Aadarsh Bharat Enviro Pvt. Ltd.		Consignee Name: Municipal Corporation Gurugram			
Address: Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana		Dispatch To: Seema Pali			
Material:	Inert <input checked="" type="checkbox"/>	Compost <input type="checkbox"/>	C & D <input type="checkbox"/>	Recycling Plastic Etc. <input type="checkbox"/>	
GROSS Wt (KG) 32570		Tare Wt (KG) 12300		Net Wt (KG) 20270	
It is Certified that particular given above are true and correct					
Aadarsh Bharat Enviro Pvt. Ltd.		Main Gate Security		Verified by MCG	
 Authorised Signature		 Authorised Signature		 Authorised Signature	

GURUGRAM MUNICIPAL CORPORATION

AADARSH BHARAT ENVIRO
BANDHWARI SLF SITE GURUGRAM HARYANA

RST No.	2495	VEHICLE NO	HR 38 T 5117	
CUSTOMER	SEEMA PALI	MATERIAL	INERT	
GROSS Wt:	32570.00	Kg	Date	31/05/2023 00:00:00
TARE Wt:	12300.00	Kg	Time	12:43:07:AM
NET Wt:	20270.00	Kg	Weight In Words	Twenty Thousand Two Hundred Seventy Only

This is computer generated and verified slip

DISPATCH CHALLAN



AADARSH BHARAT GROUP

AADARSH BHARAT ENVIRO PVT. LTD.

Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana



Sr. No. 5251

Mobile No. 8808535512, 7350053635, 9810335807

Transporter Name		Krishna Enterprises		Date:		31/05/2023	
Mobile No.		9335832254					
Vehicle No.		HR 38 T 7717					
Driver Name							
Mobile No.							
Consignor Name: Aadarsh Bharat Enviro Pvt. Ltd.				Consignee Name: Municipal Corporation Gurugram			
Address: Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana				Dispatch To: Seema Pali			
Material:		Inert	<input checked="" type="checkbox"/>	Compost	<input type="checkbox"/>	C & D	<input type="checkbox"/>
						Recycling Plastic Etc.	<input type="checkbox"/>
Gross Wt (KG)		32610		Tare Wt (KG)		12300	
				Net Wt (KG)		20310	
It is Certified that particular given above are true and correct							
Aadarsh Bharat Enviro Pvt. Ltd.		Main Gate Security		Verified by MCG			
Authorised Signature		Authorised Signature		Authorised Signature			

GURUGRAM MUNICIPAL CORPORATION

AADARSH BHARAT ENVIRO

BANDHWARI SLF SITE GURUGRAM HARYANA

RST No.	2496	VEHICLE NO	HR 38 T 7717
CUSTOMER	SEEMA PALI	MATERIAL	INERT
GROSS Wt:	32610.00	Kg	Date
TARE Wt:	12300.00	Kg	Time
NET Wt:	20310.00	Kg	Weight In Words
			Twenty Thousand Three Hundred Ten Only

This is computer generated and verified slip

DISPATCH CHALLAN



AADARSH BHARAT ENVIRO PVT. LTD.

Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana

Mobile No. 8808535512, 7350053635, 9810335807



Sr. No. 5352

Transporter Name <i>Jai Shree Balaji Enterprises</i>		Date: 31/05/2023	
Mobile No. 9335832254			
Vehicle No. HR 63 D 0463			
Driver Name			
Mobile No.			
Consignor Name: Aadarsh Bharat Enviro Pvt. Ltd.		Consignee Name: Municipal Corporation Gurugram	
Address: Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana		Dispatch To: <i>Nirmal Singh Bandhwari</i>	
Material:	Inert <input type="checkbox"/>	Compost <input checked="" type="checkbox"/>	C&D <input type="checkbox"/>
		Recycling Plastic Etc. <input type="checkbox"/>	
GROSS Wt (KG) 30890		Tare Wt (KG) 10400	Net Wt (KG) 20490
It is certified that particular given above are true and correct			
Aadarsh Bharat Enviro Pvt. Ltd.		Main Gate Security	Verified by MCG
<i>Subh</i>		<i>S</i>	<i>S</i>
Authorised Signature		Authorised Signature	Authorised Signature

GURUGRAM MUNICIPAL CORPORATION

AADARSH BHARAT ENVIRO

BANDHWARI SLF SITE GURUGRAM HARYANA

RST No.	2497	VEHICLE NO	HR 63 D 0463
CUSTOMER	NIRMAL SINGH BANDHW	MATERIAL	COMPOST
GROSS Wt:	30890.00	Kg	Date 31/05/2023 00:00:0
TARE Wt:	10400.00	Kg	Time 12:56:18:AM
NET Wt:	20490.00	Kg	Weight In Words Twenty Thousand Four Hundred Ninety Only

This is computer generated and verified slip

ADITYA BIRLA

Ultratech

Certificate of material received for co-processing

Certificate No.: UTCL/AC/AFR/DC/ABEPL/(MAY-JUNE)2023/01

Date: 01.07.2023

This is to certify that we have received material for co-processing, the following quantities 5,345.340 MT of Sorted MSW/RDF sent by "AADARSH BHARAT ENVIRO PRIVATE LIMITED", at our Aditya Cement Works during the period 01.05.2023 to 30.06.2023. The certificate quantity is not issue to any other entity.

Month	Type of Waste Material	Received Qty (MT)
(MAY-JUNE)2023	Sorted MSW	5,345.340

The vehicle wise receipt details are given below:

S.No.	Receipt Date	Vehicle Number	Challan Number	Challan Qty. (MT)	Qty. Received (MT)
1	07-05-2023	NL01AE3094	83	35.340	34.720
2	07-05-2023	HR38V0005	84	29.520	29.400
3	07-05-2023	RJ09701127	85	30.380	29.660
4	09-05-2023	HR55AG1727	0086	32.920	33.400
5	12-05-2023	HR55AG8327	1320	34.810	34.930
6	17-05-2023	RJ09G01527	91	32.490	31.620
7	17-05-2023	RJ09G03627	92	31.780	30.390
8	17-05-2023	RJ09G03927	80	35.450	37.850
9	17-05-2023	HR55AF0027	90	25.690	26.190
10	18-05-2023	RJ09G03027	93	35.050	34.000
11	18-05-2023	HR55AG1727	94	35.420	35.660
12	18-05-2023	NL01AE3094	95	37.020	30.900
13	18-05-2023	HR55AG3427	88	32.660	30.930
14	18-05-2023	RJ09G03627	95	33.180	32.770
15	18-05-2023	HR55AG0085	99	34.550	32.650
16	18-05-2023	RJ09G04827	100	35.220	34.590

Vijay Kumar

05/07/23

Pro

Seen
Recd

UltraTech

S.No.	Receipt Date	Vehicle Number	Challan Number	Challan Qty. (MT)	Qty. Received (MT)
17	19-05-2023	HR55AD2627	97	35.765	33.770
18	20-05-2023	RJ09GC1927	107	39.260	37.160
19	20-05-2023	HR55AF5307	105	40.110	39.500
20	21-05-2023	RJ09GE2627	115	33.680	33.480
21	22-05-2023	HR55AF5427	114	37.760	36.480
22	22-05-2023	RJ09GD5927	120	35.020	34.370
23	22-05-2023	RJ09GE1827	121	35.190	34.940
24	22-05-2023	RJ09GE3727	119	31.610	30.790
25	22-05-2023	RJ09GD2827	122	34.020	30.320
26	22-05-2023	RJ09GC2827	124	32.420	31.800
27	23-05-2023	RJ09GC8527	125	32.010	31.170
28	23-05-2023	NL01AE6021	123	30.970	29.470
29	23-05-2023	RJ09GD4827	127	32.710	32.050
30	23-05-2023	HR38A96627	126	30.920	29.760
31	23-05-2023	NL01AA6876	132	32.680	30.250
32	23-05-2023	HR55AG2627	133	38.360	37.660
33	23-05-2023	RJ09GC1827	134	40.230	40.390
34	25-05-2023	NL01AE6023	138	33.480	32.410
35	25-05-2023	RJ09GC3327	141	38.640	37.510
36	25-05-2023	NL01AE7257	142	33.100	31.350
37	25-05-2023	RJ09GC1927	130	38.720	36.760
38	25-05-2023	RJ09GE3727	152	33.820	33.020
39	25-05-2023	NL01AE6024	155	39.650	38.900
40	25-05-2023	RJ09GE1827	154	36.320	35.920
41	25-05-2023	RJ09GE2627	153	37.780	37.670
42	26-05-2023	RJ09GC2827	157	35.460	35.010
43	27-05-2023	HR55AH9099	104	37.310	36.920
44	27-05-2023	RJ09GC8527	106	39.470	38.560

V. Srinivas
05/07/23

ADITYA WRLA

UltraTech

S.No.	Receipt Date	Vehicle Number	Challan Number	Challan Qty. (MT)	Qty. Received (MT)
45	28-05-2023	NL01AA8676	167	37.060	34.910
46	28-05-2023	HR38AB8327	173	34.360	33.020
47	28-05-2023	HR55AG2627	170	37.260	35.840
48	28-05-2023	HR55AG2827	171	35.250	33.770
49	28-05-2023	NL01AE7257	177	35.780	35.210
50	29-05-2023	RJ09GE2627	175	40.320	40.060
51	30-05-2023	RJ09GD4827	176	39.110	39.080
52	30-05-2023	RJ09GC3327	178	35.270	35.370
53	01-06-2023	RJ09GD1027	180	34.290	33.790
54	02-06-2023	RJ09GF1727	182	35.500	34.760
55	02-06-2023	NL01AE8023	181	34.970	34.170
56	02-06-2023	HR38V0006	185	35.450	35.790
57	03-06-2023	NL01C5772	184	32.380	31.660
58	03-06-2023	NL01AE6024	187	35.510	34.090
59	03-06-2023	HR55AH8999	185	38.140	37.490
60	03-06-2023	RJ09GE2627	189	36.480	36.610
61	03-06-2023	HR55AF5327	185	35.780	38.740
62	03-06-2023	NL01AE7257	180	32.950	31.590
63	04-06-2023	RJ09GC2827	193	30.450	30.350
64	04-06-2023	HR55AG7727	189	39.640	38.310
65	04-06-2023	HR55AF2827	200	33.740	33.660
66	05-06-2023	RJ09GE3727	207	36.210	37.490
67	05-06-2023	HR38W0006	208	36.860	38.780
68	05-06-2023	HR55AG3427	211	35.380	34.010
69	06-06-2023	RJ09GD1827	210	32.910	32.430
70	06-06-2023	RJ09GD0927	209	38.700	36.510
71	07-06-2023	RJ09GD4827	202	36.850	38.500
72	07-06-2023	HR38AB8327	198	38.040	37.040
73	07-06-2023	NL01AE6021	203	37.500	36.410

V. Malan
27/06/2023

ADITYA BIRLA

ULTRATECH

S.No.	Receipt Date	Vehicle Number	Challan Number	Challan Qty. (MT)	Qty. Received (MT)
74	07-06-2023	HR55AF5427	205	35.750	33.900
75	07-06-2023	NL01AE7505	294	36.100	34.770
76	07-06-2023	HR46E5283	200	37.670	37.020
77	07-06-2023	NL01Q5772	219	40.100	39.530
78	07-06-2023	HR55AG2027	220	39.950	38.380
79	08-06-2023	NL01AE7257	221	35.920	35.400
80	08-06-2023	NL01AE6024	222	34.050	33.490
81	08-06-2023	HR55AH6327	218	32.850	32.450
82	08-06-2023	RJ09GD2827	225	36.650	35.650
83	08-06-2023	HR55AH9999	224	40.430	38.420
84	08-06-2023	HR55AF0027	227	32.140	31.210
85	09-06-2023	HR38AA2727	228	39.010	38.250
86	09-06-2023	RJ09GC4327	229	40.750	40.490
87	10-06-2023	RJ09GC2827	235	34.070	33.810
88	10-06-2023	NL01AE6023	337	33.230	32.070
89	10-06-2023	HR38AB7427	336	37.240	36.600
90	10-06-2023	HR38W0006	251	31.470	30.750
91	10-06-2023	RJ09GC0553	340	38.910	38.700
92	10-06-2023	RJ09GD1627	253	36.120	35.380
93	11-06-2023	RJ09GD1527	254	34.590	34.090
94	11-06-2023	HR55AG2627	252	33.950	32.320
95	12-06-2023	HR38AD6497	267	43.360	43.210
96	12-06-2023	HR55AF5327	260	41.260	40.860
97	12-06-2023	HR38AB8327	263	38.020	36.160
98	12-06-2023	RJ09GC1827	256	39.520	39.620
99	13-06-2023	NL01Q5772	272	32.410	31.160
100	13-06-2023	RJ09GC2827	273	30.550	30.040

V. Manoj
V. Manoj
o. chaitanya

ULTRATECH CEMENT LIMITED
(Unit - Aditya Cement Works)
Adityapuram - 312 622, Chitragudi (Raj) India

Tel: +91 3472 221011/221013-15
Fax: +91 3472 221020
E-mail: aditya.cement@ultratech.com

Head Office
E. Wing, Ahura Centre, Dist. Fact,
Ministeri, Coimbatore, Andhra Pradesh

ADITYA BIRLA

UltraTech

S.No.	Receipt Date	Vehicle Number	Challan Number	Challan Qty. (MT)	Qty. Received (MT)
101	13-06-2023	RJ09GF1827	270	32.070	31.730
102	14-06-2023	RJ09GD1627	275	31.100	32.490
103	14-06-2023	HR38W0006	276	32.150	31.970
104	14-06-2023	NL01AE0021	278	33.370	32.240
105	15-06-2023	NL01AA0575	269	31.100	32.400
106	15-06-2023	HR38AB7427	277	36.120	34.450
107	15-06-2023	NL01AE7257	279	37.350	35.490
108	15-06-2023	RJ09GE2027	282	37.540	36.800
109	15-06-2023	NL01AE0024	284	35.440	34.375
110	15-06-2023	RJ09GD1527	286	29.650	29.070
111	15-06-2023	NL01Q5772	292	31.120	30.590
112	15-06-2023	HR55AH9989	285	36.030	35.350
113	15-06-2023	HR55AF5427	291	35.340	34.020
114	16-06-2023	NL01AE7608	293	37.920	36.700
115	17-06-2023	HR55AG2627	290	26.430	34.520
116	17-06-2023	HR38AB8327	298	37.110	36.780
117	17-06-2023	HR55AF5327	303	41.480	41.120
118	17-06-2023	RJ09GD2627	299	35.500	34.880
119	18-06-2023	NL01AE6023	308	33.180	32.590
120	18-06-2023	RJ09GD1627	305	38.800	38.360
121	18-06-2023	HR55AF0027	306	31.100	30.630
122	18-06-2023	RJ09GE1827	312	32.090	32.230
123	18-06-2023	RJ09GC2027	313	34.870	34.520
124	18-06-2023	HR55AH6327	311	35.310	35.460
125	18-06-2023	RJ09GC8527	322	35.200	35.770
126	19-06-2023	NL01AE6024	324	34.510	34.200
127	19-06-2023	HR38W0006	316	31.420	31.440
128	19-06-2023	RJ09GD5927	325	37.180	37.120
129	19-06-2023	NL01AL7257	328	35.440	34.410

K. K. K.
05/07/23

ULTRATECH CEMENT LIMITED
 (Unit : Aditya Cement Works)
 Adityapuram - 512 022, Chittoor Dist. Andhra Pradesh

+91 972 72001 2234755
 +91 9447 221276
 aditya.cement@ultratech.com

Page 01 of 01
 B Wing, Aditya Cement, 2nd Floor,
 Marajala Cement Road, Adityapuram, Andhra Pradesh

ADITYA CEMENT

UltraTech

S.No.	Receipt Date	Vehicle Number	Challan Number	Challan Qty. (MT)	Qty. Received (MT)
130	19-06-2023	HR55AG3427	323	35.910	34.570
131	20-06-2023	NLD1AE6021	350	32.100	31.050
132	20-06-2023	HR33AB7427	349	35.820	34.400
133	20-06-2023	HR55AH9999	353	34.050	33.330
134	20-06-2023	HR33AV0136	351	30.550	30.260
135	20-06-2023	RJ09GC3327	352	32.550	31.750
136	21-06-2023	RJ09GD2227	301	35.950	35.090
137	21-06-2023	RJ09GD4027	354	34.090	33.860
138	21-06-2023	NLD1CG5772	265	33.300	32.290
139	21-06-2023	RJ09GD1527	362	22.770	22.510
140	21-06-2023	HR55AG2727	264	38.570	38.090
141	22-06-2023	RJS2GA3702	366	23.560	23.510
142	22-06-2023	RJ09GC8553	370	33.720	34.020
143	22-06-2023	HR55AH4827	389	33.550	33.600
144	22-06-2023	HR55AF5327	387	35.780	35.030
145	22-06-2023	NLD1AE6023	368	32.030	31.300
146	22-06-2023	HR55AH5327	370	30.980	30.750
147	23-06-2023	NLD1AE6021	368	36.810	35.570
148	24-06-2023	HR33AB7427	387	38.030	36.900
149	24-06-2023	HR55AG2827	395	37.850	36.430
150	24-06-2023	RJ09GE2627	397	35.510	35.000
151	25-06-2023	RJ09GC8553	395	35.990	35.280
152	25-06-2023	RJ09GC2827	390	31.800	30.850
153	25-06-2023	NLD1AE6024	300	33.320	32.220
154	26-06-2023	HR55AF0327	309	31.690	30.940
155	26-06-2023	RJ09GC8527	310	33.320	32.740
TOTAL					5,345,340

Note: This certificate is not valid for any EPR Benefits

Authorized Signatory.

[Signature]
 my eslutias

[Signature]
 AE

[Signature]
 Seal

CIN No. : L26943RJ1973PLC051904
 Phone : 01462 220101-5
 Toll Free : 1800 150 6003 / 6604
 Fax : 01462 220117 / 220118
 E-Mail : shree@shreecement.com
 Website : www.shreecement.com



SHREE CEMENT LTD.

An ISO 9001, 14001, 50001 & OHS 18001 Certified Company

Regd. Office:

BANGUR NAGAR, POST BOX NO.33, DEWARAH 305501, RAJASTHAN, INDIA

Ref No: SCL/2023-24/0095

Date: 4th July 2023

Certificate of Co-Processing

SCL Ras is engaged in the Co-processing of Refuse Derived Fuel (RDF) as per the guidelines of Co-processing in Cement /Power/ Steel industry CPCB 2010, The hazardous and other waste Management and handling Rules – 2016, Plastic waste Management & handling Rules – 2016.

The quantity of Refuse Derived Fuel (RDF) materials has been received during the period of 1st June 2023 to 30th June- 2023 is 185.58 MT. from M/s Aadarsh Bharat Enviro Private Limited at our plant in SCL Ras. The same shall be Co-Processed at our plant in due course of period

The details of the Vehicle along with the Quantity are indicated below

Material	Supplier	Truck No	Receipt Date	Dispatch Date	Net W/T	Dispatch W/T
RDF	AADARSH BHARAT ENVIRO PRIVATE LIMITED	RJ09GD2827	3-Jun-23	31-May-23	36.87	37.73
RDF	AADARSH BHARAT ENVIRO PRIVATE LIMITED	RJ09GC1827	3-Jun-23	1-Jun-23	42.11	41.76
RDF	AADARSH BHARAT ENVIRO PRIVATE LIMITED	HL01AA6676	3-Jun-23	1-Jun-23	31.06	31.35
RDF	AADARSH BHARAT ENVIRO PRIVATE LIMITED	HR38AA2727	5-Jun-23	1-Jun-23	39.24	40.03
RDF	AADARSH BHARAT ENVIRO PRIVATE LIMITED	RJ09GC4827	5-Jun-23	1-Jun-23	36.3	36.50
				Total	185.58	187.44

Authorized Signatory

For Shree Cement Limited



JAIPUR OFFICE : SB-187, Bapu Nagar, Opp. Rajasthan University, JLN Marg, Jaipur 302015

Phone : 0141 4241200, 4241204, Fax : 0141 4241219

NEW DELHI OFFICE : 122-123, Hans Bhawan, 1, Bahadurshah Zafar Marg, New Delhi 110002

Phone : 011 23370338, 23370218, 23370776, Fax : 011 23370456

CORP. OFFICE : 21, Strand Road, Kolkata 700001 Phone : 033 22309001-4 Fax : 033 22434226

CIN No. : L26943RJ1978PLC001925
 Phone : 01462 228101-5
 Toll Free : 1800 150 6003 / 6004
 Fax : 01462 228117 / 228118
 E-Mail : shreebwt@shreecement.com
 Website : www.shreecement.com



SHREE CEMENT LTD.

An ISO 9001, 14001, 50001 & OHS 18001 Certified Company

Regd. Office:
 BANGUR NAGAR, POST BOX NO.33, BEAWAR 305901, RAJASTHAN, INDIA

Ref No: SCL/2023-24/0095

Date: 4th July-2023

Certificate of Co-Processing

SCL Ras is engaged in the Co-processing of Refuse Derived Fuel (RDF) as per the guidelines of Co-processing in Cement /Power/ Steel industry CPCB 2010, The hazardous and other waste Management and handling Rules – 2016, Plastic waste Management & handling Rules – 2016.

The quantity of Refuse Derived Fuel (RDF) materials has been received during the period of 1st June 2023 to 30th June- 2023 is 185.58 MT. from M/s Aadarsh Bharat Enviro Private Limited at our plant in SCL Ras. The same shall be Co-Processed at our plant in due course of period.

The details of the Vehicle along with the Quantity are indicated below.

Material	Supplier	Truck No	Receipt Date	Dispatch Date	Net WT	Dispatch WT
RDF	AADARSH BHARAT ENVIRO PRIVATE LIMITED	RJ09GD2827	3-Jun-23	31-May-23	36.87	37.71
RDF	AADARSH BHARAT ENVIRO PRIVATE LIMITED	RJ09GC1827	3-Jun-23	1-Jun-23	42.11	41.76
RDF	AADARSH BHARAT ENVIRO PRIVATE LIMITED	ML01AAG676	3-Jun-23	1-Jun-23	31.06	31.35
RDF	AADARSH BHARAT ENVIRO PRIVATE LIMITED	HR38AA2727	5-Jun-23	1-Jun-23	39.24	40.03
RDF	AADARSH BHARAT ENVIRO PRIVATE LIMITED	RJ09GC4827	5-Jun-23	1-Jun-23	36.3	36.57
Total					185.58	187.42

Authorized Signatory

For Shree Cement Limited



JAIPUR OFFICE : 8B-187, Bapu Nagar, Opp. Rajasthan University, JLN Marg, Jaipur 302015
 Phone : 0141 4241200, 4241204, Fax : 0141 4241219
 NEW DELHI OFFICE : 123-123, Hans Bhawan, 1, Bahadurshah Zafar Marg, New Delhi 110003
 Phone : 011 23370928, 23379218, 23376776, Fax : 011 23370459
 CORP. OFFICE : 21, Strand Road, Kolkata 700001 Phone : 033 23389601-4 Fax : 033 23434236

Annexure I

Receipt details for the period 1st May to 31st May 2023 for Gurgaon

Collection State	Vehicle Details	Date of Receipt	Quantity received (MT)	Type of Plastic Waste	Co-processor name & location
Gurgaon	UP70HT4482	20-04-2023	40.2	RDF	Rollz India Waste Management Pvt Ltd (WTE) Dasna, Ghaziabad
Gurgaon	UP70ET5530	20-04-2023	39.9	RDF	Rollz India Waste Management Pvt Ltd (WTE) Dasna, Ghaziabad
Gurgaon	UP70HT4482	22-04-2023	39.77	RDF	Rollz India Waste Management Pvt Ltd (WTE) Dasna, Ghaziabad
Gurgaon	UP70ET5530	22-04-2023	40.49	RDF	Rollz India Waste Management Pvt Ltd (WTE) Dasna, Ghaziabad
Gurgaon	UP70HT4482	23-04-2023	40.13	RDF	Rollz India Waste Management Pvt Ltd (WTE) Dasna, Ghaziabad
Gurgaon	UP70ET5530	23-04-2023	40.93	RDF	Rollz India Waste Management Pvt Ltd (WTE) Dasna, Ghaziabad
Gurgaon	UP70ET5530	24-04-2023	40.93	RDF	Rollz India Waste Management Pvt Ltd (WTE) Dasna, Ghaziabad
Gurgaon	UP70HT4482	24-04-2023	40.69	RDF	Rollz India Waste Management Pvt Ltd (WTE) Dasna, Ghaziabad
Gurgaon	UP70HT4482	25-04-2023	40.13	RDF	Rollz India Waste Management Pvt Ltd (WTE) Dasna, Ghaziabad
Gurgaon	UP70ET5530	25-04-2023	39.95	RDF	Rollz India Waste Management Pvt Ltd (WTE) Dasna, Ghaziabad
Gurgaon	UP70HT4482	27-04-2023	40.56	RDF	Rollz India Waste Management Pvt Ltd (WTE) Dasna, Ghaziabad



Gurgaon	UP70E15530	27-04-2023	41.52	RDF	Rollz India Waste Management Pvt Ltd (WTE) Dasna, Ghaziabad
Gurgaon	UP70HT4482	28-04-2023	40.11	RDF	Rollz India Waste Management Pvt Ltd (WTE) Dasna, Ghaziabad
Total			525.03		



Rollz
AF

been
Seen

EAST DELHI WASTE PROCESSING COMPANY PRIVATE LIMITED
12 MW Ghazipur Waste to Energy Power Project, Near Veterinary Hospital,
Ghazipur, Delhi-110096 Ph: +911122702327 Fax: +911122702152
CIN- U37100DL2005PTC135145 GSTIN- 07AAACO2539D1Z1

Certificate of Co-Processing

Issued to: M/s. AADARSH BHARAT ENVIRO PRIVATE LIMITED

Certificate No: EDWPC/MLP/ABEPL/2023/APR/001

Date: 08/05/2023

This is to certify that we have received the following quantities of 1330.065 MT RDF sent by AADARSH BHARAT ENVIRO PRIVATE LIMITED for fulfilling the industrial waste obligations, from BANDHWARI in STATE GURGAON for Pre and/or Co-processing in our Waste to Energy Boiler for the month of APRIL 2023. The same would be safely and completely disposed off within 90 days of receipt and thereafter will not exist. We certify that the following mentioned quantity has not been accounted for / billed to any other entity.

Waste Name: RDF (Refuse Derived Fuel) (Tons): 1330.065 MT

RDF RECD. AS PER ANNEXURE. 1330.065

For East Delhi Waste Processing Company Private Limited

[Handwritten Signature]
Authorised Signatory



[Handwritten Signature]

[Handwritten Signature]



हरियाणा HARYANA

इकरारनामा

भगवते, M/s Aadarah Bharat Enyiro Pvt Ltd Residency Pawar Colony Lane-6, Sr. No 15 Viithal Nagar, Hadaprar, Pune, Maharashtra-411028 का हूँ।

प्रथम पक्ष

एवं

उमके, श्रीगति सीमा पत्नी श्री तेगन थ सोनिया पत्नी श्री देवेन्द, रिछपाली पत्नी श्री रामवीर निवासीगण गाँव पाली तहसील बडखल जिला फरीदाबाद, हरियाणा के हैं।

द्वितीय पक्ष

पेज न0 2 पर जारी....

31 MAR 2023

RUBINA GALLA

रिछपाली

:2:

यह कि द्वितीय पक्षगण वाका भौजा पाली तहसील बडखल जिला फरीदाबाद में स्थित अराजी खेवट न0 377, 367, 378, 379, 772, 785, सभी खेवटों में से अपने-अपने हिस्सेनुसार कुल रकबा 40 कनाल के बरुवे साल जमावन्ती 2020-2021 की रूह से बतौर हिस्सेदार मालिक व काबिजा है। जो कि मुझ प्रथम पक्ष ने द्वितीय पक्षगण के रकबा 40 कनाल यानि 5 एकड जमीन को खाद से भरने का ठेका लिया है। जिसकी बाबत निम्नलिखित शर्तें तय पाई हैं :-

1. यह कि मुझ प्रथम पक्ष को उक्त रकबा को भरने के लिए कचरे के प्रोजेक्ट में तैयार होने वाले इनर्ट और साईल लो लाईन भराई के लिए इस्तेमाल करेगा।
2. यह कि बंधवारी डैम्पींग से कचरे के प्रोजेक्ट में तैयार होने वाले इनर्ट और साईल लो लाईन भराई के लिए द्वितीय पक्ष के रकबा 40 कनाल यानि 5 एकड जमीन गोंब पाली में द्वितीय पक्ष डालेगा।

यह कि भराई के बाद द्वितीय पक्षगण की जमीन खेती करने या किसी काम के उपयोग में लाई जा सकेगी जिसमें मुझ प्रथम पक्ष को कोई उजरत या खर्च न होना होगा।

यह कि साईल और इनर्ट की भराई के लिए जो भी आवश्यक चीजे और भी मिशन रहेगी वो मुझ प्रथम पक्ष की जिम्मेवारी होगी।

पेज न0 3 पर जारी..



31 MAR 2023

दिदमती.

Seans

::3::

5. यह कि प्रथम पक्ष यानि कंपनी खाद डालने के लिए द्वितीय को 60,000/- रूपये प्रति एकड के रेट से देगी
6. यह कि प्रथम पक्ष उक्त जमीन में बीच-बीच में लेवल करता रहेगा तथा चार महीने के अन्दर पूरा लेवल करेगा देगा।
7. यह कि उक्त इकरानामा की शर्तों की दोनों पक्ष पाबन्द रहेगे।

अतः यह इकरानामा में सब सोच समझ कर बिना किसी दबाव के पूर्ण होश हवास में बीच लिखे गवाहों की मौजूदगी में तहरीर कर दिया। ताकि सन्द रहे ~~सक~~ जरूरत काम आवे। दिनांक 31.03.2023



ह0 प्रथम पक्ष

ह0 द्वितीय पक्ष

Sonia

रिदयाती

Sonia

गवाह न01

गवाह न0 2.

ATTESTED AS IDENTIFIED

NOTARY PUBLIC
Faridabad (Haryana).

31 MAR 2023

I know the deponent and he/she has signed & put his/her Thumb impression in my presence.



हरियाणा HARYANA

Y 066692



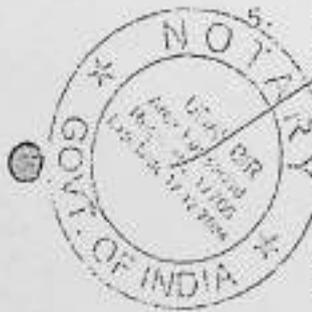
शपथ पत्र

मैं, **लिनिल सिंह** (आधार नं० 4080 6646 8560) पुत्र श्री पतरान
जिंदारी बंधवाड़ी, कादरपुर, बंधवरी(79), कादीपुर, गुडगाँव,
हरियाणा-122101 का रहने वाला हूँ और शपथपूर्वक यह घोषण
करता हूँ कि:-

- मेरी याकन मौजा बंधवाड़ी, तहसील सोहना व जिला गुरुगॉँव,
हरियाणा में स्थित खेवट/खाता नं० 162/163, मु० नं० 11,
कीला नं० 11/1(4-12), 20(8-0), 21(8-0), 22(7-4),
मु० नं० 10, कीला नं० 16/1(4-0), मु० नं० 25, कीला
नं० 1(7-4), 2(6-16), 3/1(6-15), 4/1(0-13),
4/4(2-2), 30(2-9), 37(0-10), 38(0-10) कित्ता 13
रकबा 58 कनाल 15 मरले का बरूवे मंजूर शुदा इंतकाल
नं० 4009 दिनांक 14.06.2011 व खेवट/खाता नं०
121/125, मु० नं० 11, कीला नं० 19(7-4) का बरूवे
मंजूर शुदा इंतकाल नं० 3519 दिनांक 12.12.2016 की
रुह से मालिक व काबिज हूँ। जो कि लैं लाइन में होने की
वजह से खेती के उपयोग में नही आ रहा है।

2. आदर्श भारत इनवेरो प्राइवेट लिमिटेड के बंधवारी कारोमाइनिंग प्रोजेक्ट में बनने वाली इनर्ट और सॉइल/सी.एन.डी. जमीन की भरवाई के काम के लिये मेरी मांग है।
3. इसके लिये आपके कचरे कि प्रोजेक्ट में तैयार होने वाला इनर्ट और सॉइल का तौ लाइन जमीन भरवाई के लिय इस्तेमाल करना चाहता हूँ। भरवाई के बाद मेरी जमीन खोती करने या और किसी काम के उपयोग में लाई जा सकेगी, मेरी जमीन पर इस सॉइल और इनर्ट के भरवाई और जमीन समतलन का राजा राम इंटर प्राइजेज ट्रांसपोर्ट के द्वारा किया जाएगा।
4. इस सॉइल और इनर्ट भरवाई आदि और जमीन समतलन केलीये जो भी आवश्यक चीजे और परमिशन रहेगी वो मेरी और राजा राम इंटर प्राइजेज ट्रांसपोर्ट की जिम्मेदारी है अगर भविष्य में इस भरवाई और समतलन की हुई सॉइल और इनर्ट आदि को लेकर या जमीन के विलवर टाइटल (स्पष्ट शीर्षक) के बारे में कुछ भी समस्या खड़ी होती है तो उसके लिये जमीन मालिक याने की में शुधन और राजा राम इंटर प्राइजेज ट्रांसपोर्ट जिम्मेदार रहेगें और आदर्श भारत इनवेरो प्राइवेट लिमिटेड (गुरुग्राम हरियाणा) इस कम्पनी की कुछ जिम्मेदार (संबंध) नहीं रहेगी और उसके वजह से आदर्श भारत इनवेरो प्राइवेट लिमिटेड (गुरुग्राम हरियाणा) का किसी भी तरह का नुकसान होता है तो उस नुकसान को भरके देने की पूरी जिम्मेदार जमीन मालिक यानी के में शुधन और राजा राम इंटर प्राइजेज की रहेगी।

5. मुझे सॉइल और इनर्ट आदि की आपूर्ति करना या नही करना इसका पूरा अधिकार आदर्श भारत इनवेरो प्राइवेट लिमिटेड (गुरुग्राम हरियाणा) को रहेगा इसमें दस्तपक्षप करने का मुझे या राजा राम इंटर प्राइजेज को कोई अधिकार नहीं रहेगा, आपसे अनुरोध है कि आप जल्द से जल्द इस इनर्ट और सॉइल की आपूर्ति करना शुरू करे, इसके लिए मैं आपका आभारी रहेगा, जिस जगह पर सॉइल और इनर्ट भरवाई करना है उस जगह के फोटो साथ पेपर साथ में जोड रहा हूँ।



तसदीक:- तसदीक की जाती है कि उक्त ब्याब मेरी जानकारी व चिचेक अनुसार सही व दुरस्त है इसमें कुछ भी छिपाया नहीं गया है।

शपथी
निर्मल सिंह

नाम:- निर्मल सिंह

शपथी
निर्मल सिंह

आधार नं० 4080 6646 8360

Attested NOTARY
Area Faridabad
(Govt. of India)

6 JUL 2023

Deposited & authenticated by me
Signature of the depositor
Signature of the notary

Non Judicial



Indian-Non Judicial Stamp
Haryana Government



Date : 16/04/2023

Certificate No. E0P2023D18

E0P2023D18

Stamp Duty Paid : ₹ 101

GRN No. 101565682

101565682

Penalty : ₹ 0

Seller / First Party Detail

Name: Rajpal

H.No/Floor: 116

Sector/Ward: 0

LandMark: Near bus chaulpal

City/Village: Pali

District: Faridabad

State: Haryana

Phone: 88*****35

Buyer / Second Party Detail

Name: ○ ○

H.No/Floor: 0

Sector/Ward: 0

LandMark: 0

City/Village: 0

District: 0

State: 0

Phone: 99*****00

Purpose: BOND

The authenticity of this document can be verified by scanning the DiCode Through smart phone or on the website <https://egrahsh.haryana.gov.in>

होया मैं,
श्रीमान प्रबंधक
आर्यन भारत इन्वीरो प्राइवेट लि० (गुरुग्राम हरियाणा)
बंगलावाड़ी बंगला हाईड, गुल्याग-फरीदाबाद रोड, गुरुग्राम हरियाणा
दिनांक 16-04-2023

विषय- आर्यन भारत इन्वीरो प्राइवेट लि० बंगलावाड़ी के बायोमार्किंग प्रोजेक्ट में बनने वाली इन्ट और सॉइल लॉडन जमान की भरई के काम के लिए बाँध है:-

साहचर्य:

सबिन्ध विवेदन है कि मैं राजपाल वाली में रहने वाला किसान हूँ
मैं गुरु श्री रामकुमार गाँव वाली पोस्ट वाली फरीदाबाद हरियाणा का रहने वाला हूँ और मेरा खसरा नं० 15/1/1 16/3 17/2 इन जगह पर 2 एकर का क्षेत्र है जो कि 7 मीटर ली लाइन में होने की वजह से खेती के उपयोग में नहीं आ रही है इसके लिए आप के कचरे कि प्रोजेक्ट में तैयार होने वाला इन्ट और सॉइल का ली लाइन भरई के लिए इस्तेमाल कराना पड़ता है भरई के बाद मेरी खेती करने या और किसी काम के उपयोग के लई जा सकेगा इस सॉइल और इन्ट के फिलिंग के लिये जो भी आवश्यक चीजे और पर मिरान रहेगी वो हमारी जिम्मेदारी है हम आपसे अनुरोध है कि आप जल्द से जल्द इस इन्ट और सॉइल को आपूर्ति कराना शुरु करें इस के लिए मैं आपका आभारी रहूँगा ।

आपका बिरबारी

राजपाल

मो० 8860452535



हरियाणा HARYANA

52AA 963007

शपथ पत्र

मैं, शुभन (आधार नं० 4963 8313 5706) पुत्र श्री भिखारी भिखारी बंधवरी, गुडगाँव, हरियाणा-122101 का रहने वाला हूँ और शपथपूर्वक यह घोषण करता हूँ कि:-

1. मेरी दाका मीजा बंधवारी जिला गुडगाँव, हरियाणा में स्थित रोड नं० 174/144, खतौनी नं० 175 गु० नं० 23, कीला नं० 21/ (0-10), 29(0-5), 42(1-9), 54(0-18), मु० नं० 24, कीला नं० 17/1(4-0), 24/2(7-12), 25(5-16), मु० नं० 41, कीला नं० 5/1(2-2), किला 8 रकबा 22 कनाल 12 मरले में से 1/5 भाग अपना हिस्सा, इस जमीन का क्षेत्र है जो कि क्षेत्र है जो कि लैंड लाइज में होने की वजह से खेती के उपयोग में नहीं आ रहा है।



2. आदर्श भारत इनवेस्ट प्राइवेट लिमिटेड के बंधवारी वायोमाइनिंग प्रोजेक्ट में बनने वाली इन्ट और सॉइल/सी.एन.डी. जमीन की भराई के काम के लिये मेरी मांग है।

3. इसके लिये आपके कचरे कि प्रोजेक्ट में तैयार होने वाला इन्ट और सॉइल वग लैंड लाइज जमीन भराई के लिय इस्तेमाल करना चाहता हूँ। भराई के बाद मेरी जमीन खेती करने या और किसी काम के उपयोग में लाई जा सकती, मेरी जमीन पर इस सॉइल और इन्ट के भराई और जमीन समतलता का राजा राज इंटर प्राइजेज ट्रांसपोर्ट के द्वारा किया जाएगा।

04 MAY 2023

4. इस सॉइल और इन्ट भर्राई आदि और जमीन समतलन केलीये जो भी आवश्यक चीजे और परमिशन रहेगी वो मेरी और राजा राम इंटर प्राईजेज ट्रांसपोर्ट की जिम्मेदारी है अगर भविष्य में इस भर्राई और समतलन की हुई सॉइल और इन्ट आदि को लेकर या जमीन के विलायर टाइटल (स्पष्ट शीर्षक) के बारे में कुछ भी समस्या खड़ी होती है तो उसके लिये जमीन मालिक याने की में शुधन और राजा राम इंटर प्राईजेज ट्रांसपोर्ट जिम्मेदार रहेगें और आदर्श भारत इनवेरो प्राईवेट लिमिटेड (गुरुग्राम हरियाणा) इस कम्पनी की कुछ जिम्मेदार (संबंध) नहीं रहेगी और उसके वजह से आदर्श भारत इनवेरो प्राईवेट लिमिटेड (गुरुग्राम हरियाणा) का किराी भी तरह का बुक्साम होता है तो उस बुक्साम को भर्रके देने की पूरी जिम्मेदार जमीन मालिक यानी के में शुधन और राजा राम इंटर प्राईजेज की रहेगी।

5. मुझे सॉइल और इन्ट आदि की आपूर्ति करना या नहीं करना इसका पूरा अधिकार आदर्श भारत इनवेरो प्राईवेट लिमिटेड (गुरुग्राम हरियाणा) को रहेगा इसमें हरतपक्षेप करने का मुझे या राजा राम इंटर प्राईजेज को कोई अधिकार नहीं रहेगा, आपसे अबुरोध है कि आप जल्द से जल्द इस इन्ट और सॉइल की आपूर्ति करना शुरू करे, इसके लिए मैं आपका आभारी रहेगा, जिस जगह पर सॉइल और इन्ट भर्राई करना है उस जगे के फोटो सब पेपर साथ में जोड रहा हूँ।

शपथी

तसदीक:- तसदीक की जाती है कि उक्त दयान मेरी जानकारी व विवेक अनुसार सही व सुरत है इसमें कुछ भी छिपाया नहीं गया है।

शपथी

नाम:- शुधन

आधार नं० 4963 8313 5706

शुधन

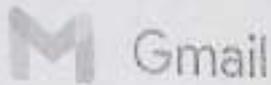


I have (1) Prepared and He/She Signed Print this for ready impression in my presence

ATTESTED AS IDENTIFIED

Notary Faridabad (Haryana)

04 MAY 2023



Assistant Engineer SBM <ae.sbm@mcg.gov.in>

Confirmation Regarding Co-Processing Certificate

2 messages

Assistant Engineer SBM <ae.sbm@mcg.gov.in>
To: okhlasouthdelhijindalenergypla@gmail.com
Cc: bhumigreenenergy@gmail.com

Mon, Jul 24, 2023 at 2:14 PM

On the subject cited above It is requested that a Co-Processing certificate has been received from M/s Bhumi Green Energy from dated 20-04-2023 to 31-05-2023 has been generated from your organisation i.e.Okhla Waste Management. May kindly give your confirmation regarding the above mentioned Co-Processing certificate whether issued from your organisation or not .

9 Okhla .pdf
799K

Okhla south delhi Jindal energy plant <okhlasouthdelhijindalenergypla@gmail.com>
To: Assistant Engineer SBM <ae.sbm@mcg.gov.in>

Tue, Aug 1, 2023 at 12:55 PM

Yes , I confirm
(Quoted text hidden)



Assistant Engineer SBM <ae.sbm@mcoj.gov.in>

Confirmation Regarding Co-Processing Certificate

2 messages

Assistant Engineer SBM <ae.sbm@mcoj.gov.in>
To: eastdelhimodenergyplant@yahoo.com
Cc: Tarun Dwivedi <tarundwivedi219@gmail.com>

Wed, Aug 2, 2023 at 2:11 PM

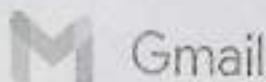
On the subject cited above It is requested that a Co-Processing certificate has been received from M/s Bhurni Green Energy from dated 20-04-2023 to 31-05-2023 has been generated from your organisation i.e. East Delhi Waste Processing company Ltd. May kindly give your confirmation regarding the above mentioned Co-Processing certificate whether issued from your organisation or not.

📎 7 East Delhi (1).pdf
888K

eastdelhimodenergyplant@yahoo.com <eastdelhimodenergyplant@yahoo.com>
To: Assistant Engineer SBM <ae.sbm@mcoj.gov.in>

Wed, Aug 2, 2023 at 4:10 PM

OK the received RDP
[Quoted text hidden]



Assistant Engineer SBM <ae.sbm@mcg.gov.in>

Confirmation Regarding Co-Processing Certificate

4 messages

Assistant Engineer SBM <ae.sbm@mcg.gov.in>
To: sumit.singh@jkcement.com
Cc: bhumigreenenergy@gmail.com

Mon, Jul 24, 2023 at 1:53 PM

On the subject cited above It is requested that a Co-Processing certificate has been received from M/s Bhumi green Energy from dated 20-04-2023 to 30-06-2023 has been generated from your organisation i.e. J K CEMENT WORKS. May kindly give your confirmation regarding the above mentioned Co-Processing certificate whether issued from your organisation or not .

2 attachments

- 1 JK Cement 20 April to 5 June.pdf
1489K
- 2 Jk Cement 6-june to 30-june-2023.pdf
822K

Assistant Engineer SBM <ae.sbm@mcg.gov.in>
To: sajel.kanthalia@jkcement.com
Cc: bhumigreenenergy@gmail.com

Fri, Jul 28, 2023 at 5:14 PM

[Quoted text hidden]

2 attachments

- 1 JK Cement 20 April to 5 June.pdf
1489K
- 2 Jk Cement 6-june to 30-june-2023.pdf
822K

Assistant Engineer SBM <ae.sbm@mcg.gov.in>
To: sejal.kanthalia@jkcement.com, jay.kumar@jkcement.com
Cc: bhumigreenenergy@gmail.com

Fri, Jul 28, 2023 at 5:21 PM

[Quoted text hidden]

2 attachments

- 1 JK Cement 20 April to 5 June.pdf
1489K
- 2 Jk Cement 6-june to 30-june-2023.pdf
822K

Jay Kumar <Jay.Kumar@jkcement.com>
To: Assistant Engineer SBM <ae.sbm@mcg.gov.in>
Cc: "sajel.kanthalia@jkcement.com" <sajel.kanthalia@jkcement.com>

Fri, Jul 28, 2023 at 5:47 PM

Yes Sir, certificates are released from JK.

1109

8/1/23, 12:25 PM

Municipal Corporation Gurgaon Mail - Confirmation Regarding Co-Processing Certificate

196



Assistant Engineer SBM <ae.sbm@mcg.gov.in>

Confirmation Regarding Co-Processing Certificate

2 messages

Assistant Engineer SBM <ae.sbm@mcg.gov.in>
To: abhishek.pal@shreecement.com

Mon, Jul 24, 2023 at 2:10 PM

On the subject cited above It is requested to you that a Co-Processing certificate has been received from M/s Bhumi green Energy from dated 01-05-2023 to 31-05-2023 has been generated from your organisation i.e Shree CEMENT LTD., May kindly give your confirmation regarding the above mentioned Co-Processing certificate whether issued from your organisation or not .

5 Shree Cement-1-05-23 to 31-05-23.pdf
527K**Abhishek Pal** <Abhishek.Pal@shreecement.com>
To: Assistant Engineer SBM <ae.sbm@mcg.gov.in>
Cc: Arpit Kumar Dixit <Arpit.Dixit@shreecement.com>

Tue, Jul 25, 2023 at 10:04 AM

Dear Sir,

We have received the vehicles of RDF as mentioned in your attached letter at our Cement factory at Ras, Rajasthan for co-processing. The net received weight is 134.08 MT against the despatch weight of 144.51 MT. The minor variation in quantity can be due to location to location weighbridge etc

Many Thanks

Abhishek Pal
Business Development - AFR
Shree Cement Limited
DLF Epitome Tower-B, Building No.5, 9th Floor,
Cyber City, DLF Phase-2, Gurugram
Haryana - 122002
Email : Abhishek.pal@shreecement.com, Mobile : 8108010261



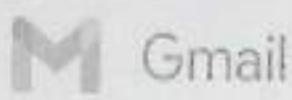
From: Assistant Engineer SBM <ae.sbm@mcg.gov.in>
Sent: 24 July 2023 14:10
To: Abhishek Pal <abhishek.pal@shreecement.com>
Subject: Confirmation Regarding Co-Processing Certificate

This email originated from outside of the organisation. Do not click links or open attachments unless you recognise the sender and know the content is safe.

<https://mail.google.com/mail/u/0/?ik=fbf123af4e&view=pt&search=all&permthid=thread-a:r:8591021549258739403&siml=msg-er-822134454774...> 1/2

8/1/23, 12:24 PM

Municipal Corporation Gurgaon Mail - Confirmation Regarding Co-Processing Certificate



Assistant Engineer SBM <ae.sbm@mcg.go

Confirmation Regarding Co-Processing Certificate

3 messages

Assistant Engineer SBM <ae.sbm@mcg.gov.in>
To: aanchal.susheen@adityabirla.com
Cc: bhumigreenenergy@gmail.com

Mon, Jul 24, 2023 at 1:5

On the subject cited above It is requested that a Co-Processing certificate has been received from M/s Bhumi Green Energy from dated 15-05-2023 to 24-06-2023 has been generated from your organisation i.e.UltraTech Cement Ltd. May kindly give your confirmation regarding the above mentioned Co-Processing certificate whether issued from your organisation or not.

2 attachments

- 3 Ultratech Cement 15 May to 5 June.pdf
761K
- 4 Ultratech cement 6 june to 24 june.pdf
426K

Assistant Engineer SBM <ae.sbm@mcg.gov.in>
To: nitin.malpani@adityabirla.com
Cc: bhumigreenenergy@gmail.com

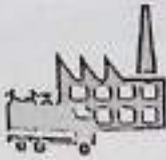
Fri, Jul 28, 2023 at 5:1

[Quoted text hidden]

2 attachments

- 3 Ultratech Cement 15 May to 5 June.pdf
761K
- 4 Ultratech cement 6 june to 24 june.pdf
426K

1111



EAST DELHI WASTE ENERGY PLANT GHAZIPUR
J8GH + 265, Ghazipur Dairy Farm, Ghazipur, New Delhi, Delhi-110096

198 163

Ref. No. :

Date : 9.6.2023

Certificate of Destruction

Issued to - Bhumi Green Energy

Certificate No - EDMC/JDGF/JAN/22/23/365

Date - 9.6.2023

This is to certify that we have successfully used the following quantity of RDF sent by Bhumi Green Energy Unit-6 (Biomining plant) at Bandhwari dumpsite, Gurugram, Faridabad Road, Haryana-122102 in our unit during the period 20-April-2023 TO 31-May-2023 TILL located at - J8GH +265 , Ghazipur Dairy Farm , Ghazipur, New Delhi, Delhi-110096.

RDF quantity :484.580 MT

The same receipt quantity would be safely and completely disposed of within 90 days of receipt & thereafter will not exist.

FOR East Delhi Waste Energy Plant Ghazipur .

East Delhi Waste Processing
Company Limited
Ghazipur

Authorized Signatory

BHUMI GREEN ENERGY UNIT-6

Plant Add- Bandhwari Dumpsite, Near Toll Tax, Gurugram-Haryana
 RDF DISPATCH DETAILS MONTH OF 20-APRIL-2023 TO 2-May-2023

Sr. No.	Date	Party Name	Transport Name	Lr.No	Vehicle no.	Gross weight	Tare Weight	Net Weight	
1	4/20/2023	East Delhi waste processing company ltd	Dev Enterprises	556	HR-38-S-1793	1130	30570	11680	18890
2	4/20/2023	East Delhi waste processing company ltd	Dev Enterprises	557	HR-38-W-3503	1131	28860	11400	17460
3	4/21/2023	East Delhi waste processing company ltd	Dev Enterprises	560	HR-38-W-3503	1135	28450	11400	17050
4	4/21/2023	East Delhi waste processing company ltd	Dev Enterprises	562	HR-38-S-1793	1142	29380	11690	17700
5	4/22/2023	East Delhi waste processing company ltd	Dev Enterprises	564	HR-38-W-3503	1145	30380	11400	18980
6	4/22/2023	East Delhi waste processing company ltd	Dev Enterprises	567	HR-38-W-3503	1151	29230	11400	17830
7	4/23/2023	East Delhi waste processing company ltd	Dev Enterprises	568	HR-38-S-1793	1154	30540	11680	18860
8	4/23/2023	East Delhi waste processing company ltd	Dev Enterprises	570	HR-38-W-3503	1161	29800	11400	18400
9	4/23/2023	East Delhi waste processing company ltd	Dev Enterprises	572	HR-38-S-1793	1163	29540	11680	17860
10	4/24/2023	East Delhi waste processing company ltd	Dev Enterprises	573	HR-38-S-1793	1174	30040	11680	18360
11	4/25/2023	East Delhi waste processing company ltd	Dev Enterprises	574	HR-38-W-3503	1176	29060	11400	17660
12	4/25/2023	East Delhi waste processing company ltd	Dev Enterprises	577	HR-38-W-3503	1185	28910	11400	17510
13	4/25/2023	East Delhi waste processing company ltd	Dev Enterprises	578	HR-38-S-1793	1187	30470	11680	18790
14	4/26/2023	East Delhi waste processing company ltd	Dev Enterprises	581	HR-38-W-3503	1191	30140	11400	18740
15	4/26/2023	East Delhi waste processing company ltd	Dev Enterprises	582	HR-38-S-1793	1192	29300	11680	17620
16	4/26/2023	East Delhi waste processing company ltd	Dev Enterprises	583	HR-38-S-1793	1198	29870	11680	18190
17	4/27/2023	East Delhi waste processing company ltd	Dev Enterprises	585	HR-38-W-3503	1200	29060	11400	17660
18	4/27/2023	East Delhi waste processing company ltd	Dev Enterprises	587	HR-38-S-1793	1207	30640	11680	18960
19	4/28/2023	East Delhi waste processing company ltd	Dev Enterprises	588	HR-38-W-3503	1213	28750	11400	17390
20	4/28/2023	East Delhi waste processing company ltd	Dev Enterprises	589	HR-38-S-1793	1218	30260	11680	18580
21	4/28/2023	East Delhi waste processing company ltd	Dev Enterprises	592	HR-38-W-3503	1221	27930	11400	16530
22	4/29/2023	East Delhi waste processing company ltd	Dev Enterprises	593	HR-38-S-1793	1225	28350	11680	16680
23	4/29/2023	East Delhi waste processing company ltd	Dev Enterprises	596	HR-38-W-3503	1229	29480	11400	18080
24	4/29/2023	East Delhi waste processing company ltd	Dev Enterprises	597	HR-38-S-1793	1230	29930	11680	18250
25	4/30/2023	East Delhi waste processing company ltd	Dev Enterprises	600	HR-38-S-1793	1237	28960	11680	17280
26	4/30/2023	East Delhi waste processing company ltd	Dev Enterprises	601	HR-38-W-3503	1239	28660	11400	17260
27	5/2/2023	East Delhi waste processing company ltd	Dev Enterprises	603	HR-38-S-1793	1240	29690	11680	18010
TOTAL								484580	

East Delhi Waste Processing
 Company Limited
 Ghaziipur

East Delhi Waste Processing
 Company Limited
 Ghaziipur

1113

Ref. No. :

Date : 8.6.2023

Certificate of Destruction

Issued to - Bhumi Green Energy

Certificate No - NDMC/WENG/JAN/22/23/280

Date - 8.6.2023

This is to certify that we have successfully used the following quantity of RDF sent by Bhumi Green Energy Unit-6 (Biomining plant) at Bandhwari dumpsite, Gurugram, Faridabad Road, Haryana-122102 in our unit during the period 20-April-2023 TO 31-May-2023 Till located at - Old NDMC Compost plant Mathura road Behind CRRJ Okhla Disposal Area Jasola New Delhi-110020.

RDF quantity :434.120 MT

The same receipt quantity would be safely and completely disposed of within 90 days of receipt & thereafter will not exist.

FOR Timar Pur Okhla Waste Management Co.Ltd.


Authorized Signatory

BHUMI GREEN ENERGY UNIT-6

Plant Add- Bandhwari Dumpsite, Near Toll Tax, Gurugram-Haryana

RDF DISPATCH DETAILS MONTH OF 20-APRIL-2023 To 1-May-2023

Sr.N o.	Date	Party Name	Transport Name	Lr.No.	Vehicle no.	Challa n No.	Gross weight	Tare Weight	Net Weight
1	4/21/2023	Okhla Waste Manangement	Dev Enterprises	558	HR-38-Q-7028	1133	29740	11500	18240
2	4/21/2023	Okhla Waste Manangement	Dev Enterprises	559	HR-38-U-9927	1134	31370	11750	19620
3	4/21/2023	Okhla Waste Manangement	Dev Enterprises	561	UP-70-GT-2195	1141	54860	14000	40860
4	4/22/2023	Okhla Waste Manangement	Dev Enterprises	563	UP-70-KT-9653	1143	53890	14200	39690
5	4/22/2023	Okhla Waste Manangement	Dev Enterprises	565	HR-38-Q-7028	1147	29840	11500	18340
6	4/22/2023	Okhla Waste Manangement	Dev Enterprises	566	HR-38-U-9927	1148	30690	11750	18940
7	4/23/2023	Okhla Waste Manangement	Dev Enterprises	569	HR-38-U-9927	1155	29390	11750	17640
8	4/23/2023	Okhla Waste Manangement	Dev Enterprises	571	HR-38-Q-7028	1162	30230	11500	18730
9	4/25/2023	Okhla Waste Manangement	Dev Enterprises	575	HR-38-U-9927	1177	30240	11750	18490
10	4/25/2023	Okhla Waste Manangement	Dev Enterprises	576	HR-38-Q-7028	1178	28860	11500	17360
11	4/26/2023	Okhla Waste Manangement	Dev Enterprises	579	HR-38-Q-7028	1188	30220	11500	18720
12	4/26/2023	Okhla Waste Manangement	Dev Enterprises	580	HR-38-U-9927	1189	30770	11750	19020
13	4/26/2023	Okhla Waste Manangement	Dev Enterprises	584	HR-38-U-9927	1199	31020	11750	19270
14	4/27/2023	Okhla Waste Manangement	Dev Enterprises	586	HR-38-Q-7028	1201	30110	11500	18610
15	4/28/2023	Okhla Waste Manangement	Dev Enterprises	590	HR-38-U-9927	1219	30510	11750	18760
16	4/28/2023	Okhla Waste Manangement	Dev Enterprises	591	HR-38-Q-7028	1220	29330	11500	17830
17	4/29/2023	Okhla Waste Manangement	Dev Enterprises	594	HR-38-Q-7028	1226	29370	11500	17870
18	4/29/2023	Okhla Waste Manangement	Dev Enterprises	595	HR-38-U-9927	1227	30710	11750	18960
19	4/29/2023	Okhla Waste Manangement	Dev Enterprises	598	HR-38-Q-7028	1231	30430	11500	18930
20	4/30/2023	Okhla Waste Manangement	Dev Enterprises	599	HR-38-U-9927	1235	30720	11750	18970
21	5/1/2023	Okhla Waste Manangement	Dev Enterprises	602	HR-38-U-9927	1239	31020	11750	19270
TOTAL									434120



1115



JK Cement Works, Mangrol
A unit of JK Cement Ltd.
CIN: L17229UP1994PLC0017199

Plot Kailash Nagar-312617, Nimbahera Dist., Chittorgarh-Raj, INDIA
T: +91-1473-220093, 220087 | E: jk.mgrl@jkcement.com
www.jkcement.com

Certificate of Destruction

Issued to – Bhumi Green Energy
Certificate No – JKCL/MGRL/AFR/07/2023-24/0005
Date – 04/07/2023

This is to certify that we have successfully used the following quantity of RDF sent by Bhumi Green Energy Unit-6 (Biomining plant) at Bandhwari dumpsite, Gurugram, Faridabad Road, Haryana-122102 in our unit during the period 20-APRIL-2023 TO 05-June-2023 Till located at – Old NDMC Composed plant Mangrol, Tehsil-Nimbahera, Chittorgarh, Rajasthan India.

Year	Challan Qty. (MT)**
20-APRIL-2023 TO 05-June-2023	2942.520

**This quantity is considered on basis of LR date.

The same receipt quantity would be safely and completely disposed of within 90 days of receipt & thereafter will not exist.

For JK CEMENT WORKS MANGROL
(A unit of JK Cement Limited)

Jay Kumar

Head - Shared Services

Corporate Office:

Padam Tower, 19 DDA Community Centre
Okhla, Phase - 3, New Delhi - 110020, India
T: +91-11-49220000
E: admin.padamtower@jkcement.com
www.jkcement.com

**JK SUPER
CEMENT**
BOLD SAFE

Manufacturing units at:
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**JK CEMENT
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Wide Cement Wall Putty



Registered Office: Padam Tower, Kanpur-208001, U.P., India | T: +91-512-2371472 to 85 | F: +91-512-2399854 | www.jkcement.com

The annexure of this certificate will also include below details -

BHUMI GREEN ENERGY UNIT-6									
Plant Add- Bandhwari Dumpsite, Near Toll Tax, Gurugram-Haryana Mob.No-9519070990/7775092692									
RDF DISPATCH DETAILS MONTH OF 20-APRIL-2023 TO 5-JUNE-2023 Till Date									
Sr.No.	Date	Party Name	Transport Name	Lr.No.	Vehicle no.	Challan No.	Gross weight	Tare Weight	Net Weight (Challan Quantity)
1	20-04-23	JK Cement Works	Shyam Roadways	27	RJ-09-GE-3627	1127	50740	15000	35740
2	21-04-23	JK Cement Works	Shyam Roadways	28	NL-01-AE-6021	1132	44230	14000	30230
3	21-04-23	JK Cement Works	Shyam Roadways	32	HR-55-AG-3427	1136	51510	14000	37510
4	21-04-23	JK Cement Works	Shyam Roadways	35	RJ-09-GD-2927	1137	52810	14200	38610
5	21-04-23	JK Cement Works	Shyam Roadways	33	NL-01-AE-7908	1138	55790	14000	41790
6	22-04-23	JK Cement Works	Shyam Roadways	36	HR-38-AB-6627	1144	53150	14000	39150
7	22-04-23	JK Cement Works	Shyam Roadways	37	HR-38-AB-7427	1146	52610	14000	38610
8	22-04-23	JK Cement Works	Shyam Roadways	40	RJ-09-GC-3827	1149	49050	14400	34650
9	22-04-23	JK Cement Works	Shyam Roadways	39	HR-55-AF-5327	1150	56450	15000	41450
10	23-04-23	JK Cement Works	Shyam Roadways	43	RJ-09-GB-3327	1157	50550	14300	36250
11	23-04-23	JK Cement Works	Shyam Roadways	42	RJ-09-GE-3627	1158	53420	15000	38420
12	23-04-23	JK Cement Works	Shyam Roadways	41	NL-01-AE-6021	1159	51780	14000	37780
13	24-04-23	JK Cement Works	Shyam Roadways	44	NL-01-AE-6024	1167	51680	15500	36180
14	24-04-23	JK Cement Works	Shyam Roadways	45	HR-38-V-000E	1168	50580	14500	36080
15	24-04-23	JK Cement Works	Shyam Roadways	46	HR-55-AG-2627	1169	52540	14000	38540
16	24-04-23	JK Cement Works	Shyam Roadways	47	HR-55-AF-2827	1172	45240	14000	31240
17	25-04-23	JK Cement Works	Shyam Roadways	51	RJ-09-GC-1927	1181	50730	14000	36730



18	25-04-23	JK Cement Works	Shyam Roadways	49	NL-01-AE-7257	1182	49640	14200	35640
19	25-04-23	JK Cement Works	Shyam Roadways	45	HR-35-W-0006	1184	44030	14000	30030
20	26-04-23	JK Cement Works	Shyam Transport Company	4	RJ-09-GC-2827	1193	52410	14800	37610
21	26-04-23	JK Cement Works	Shyam Transport Company	3	RJ-09-GE-2627	1194	56630	15000	41630
22	27-04-23	JK Cement Works	Shyam Roadways	52	HR-55-AF-5327	1202	54490	15000	39490
23	27-04-23	JK Cement Works	Shyam Transport Company	5	HR-38-AB-9827	1204	52830	14000	38830
24	28-04-23	JK Cement Works	Shyam Transport Company	6	RJ-09-GD-5927	1209	50430	15000	35430
25	28-04-23	JK Cement Works	Shyam Transport Company	10	HR-55-AF-0027	1210	51280	14500	36780
26	28-04-23	JK Cement Works	Shyam Transport Company	7	NL-01-AE-6024	1214	53570	14500	39070
27	28-04-23	JK Cement Works	Shyam Transport Company	8	NL-01-AE-7608	1215	52870	14000	38870
28	29-04-23	JK Cement Works	Shyam Transport Company	9	RJ-09-GD-1527	1222	45630	14000	31630
29	29-04-23	JK Cement Works	Shyam Transport Company	55	HR-38-AB-8327	1228	52700	13000	39700
30	30-04-23	JK Cement Works	Shyam Transport Company	56	RJ-09-GC-8327	1236	58680	14400	44280
31	06-05-23	JK Cement Works	Shyam Transport Company	39	HR-55-AF-3827	1264	45970	14000	31970
32	05-05-23	JK Cement Works	Shyam Transport Company	38	HR-55-AG-3727	1266	53870	14800	39070
33	07-05-23	JK Cement Works	Shyam Transport Company	40	NL-01-AE-7608	1267	52630	14000	38630
34	07-05-23	JK Cement Works	Shyam Transport Company	44	RJ-09-GB-2697	1272	47220	15000	32220
35	08-05-23	JK Cement Works	Shyam Transport Company	52	RJ-09-GD-1627	1276	52600	15000	37600
36	08-05-23	JK Cement Works	Shyam Transport Company	51	RJ-09-GE-2627	1279	53420	15000	38420
37	09-05-23	JK Cement Works	Shyam Transport Company	56	RJ-09-GD-5927	1280	50740	15000	35740
38	09-05-23	JK Cement Works	Shyam Transport Company	55	RJ-09-GD-1627	1281	50180	14500	35680
39	10-05-23	JK Cement Works	Shyam Transport Company	64	RJ-09-GB-2697	1288	49480	15000	34480



40	10-05-23	JK Cement Works	Shyam Transport Company	63	NL-01-AE-6024	1290	47040	14500	32540
41	11-05-23	JK Cement Works	Shyam Transport Company	66	NL-01-AE-6021	1293	47020	14000	33020
42	11-05-23	JK Cement Works	Shyam Transport Company	67	HR-55-AF-5427	1294	54870	15500	39370
43	12-05-23	JK Cement Works	Shyam Transport Company	68	NL-01-Q-5772	1299	53340	15000	38340
44	13-05-23	JK Cement Works	Shyam Transport Company	72	NL-01-AE-7608	1301	57360	14000	43360
45	13-05-23	JK Cement Works	Shyam Transport Company	78	RJ-09-GE-1827	1304	44650	13000	31650
46	13-05-23	JK Cement Works	Shyam Transport Company	79	RJ-09-GE-3727	1305	47340	13000	34340
47	14-05-23	JK Cement Works	Shyam Transport Company	84	HR-55-AG-2727	1309	51640	14500	37140
48	14-05-23	JK Cement Works	Shyam Transport Company	80	NL-01-AE-3444	1310	47590	14200	33390
49	14-05-23	JK Cement Works	Shyam Transport Company	85	NL-01-AE-6023	1312	47960	14000	33960
50	15-05-23	JK Cement Works	Shyam Transport Company	94	RJ-09-GB-2697	1317	49390	15000	34390
51	16-05-23	JK Cement Works	Shyam Transport Company	100	NL-01-AE-6021	1325	52440	14000	38440
52	16-05-23	JK Cement Works	Shyam Transport Company	107	RJ-09-GE-6527	1329	46230	14000	31230
53	18-05-23	JK Cement Works	Shyam Transport Company	110	RJ-09-GD-1627	1340	48690	14000	34690
54	18-05-23	JK Cement Works	Shyam Transport Company	121	NL-01-AE-6023	1341	47680	14000	33680
55	19-05-23	JK Cement Works	Shyam Transport Company	126	HR-38-W-0006	1361	48960	14500	32460
56	19-05-23	JK Cement Works	Shyam Transport Company	127	RJ-09-GD-2627	1362	52950	15000	37950
57	19-05-23	JK Cement Works	Shyam Transport Company	130	HR-38-AB-9827	1351	48620	14700	33920
58	19-05-23	JK Cement Works	Shyam Transport Company	129	RJ-09-GB-2697	1353	51630	15000	36630
59	20-05-23	JK Cement Works	Shyam Transport Company	147	HR-38-V-0005	1363	49250	14500	34750
60	20-05-23	JK Cement Works	Shyam Transport Company	140	NL-01-Q-5772	1364	46570	15000	31570
61	20-05-23	JK Cement Works	Shyam Transport Company	142	HR-55-AF-2827	1365	45890	14000	31890



62	20-05-23	JK Cement Works	Shyam Transport Company	141	HR-38-AB-7427	1366	51110	15000	36110
63	21-05-23	JK Cement Works	Shyam Transport Company	144	HR-55-AF-1727	1367	43580	14000	29590
64	21-05-23	JK Cement Works	Shyam Transport Company	146	HR-55-AG-3427	1369	52230	14000	38230
65	24-05-23	JK Cement Works	Shyam Transport Company	160	RJ-09-GB-2697	1375	48490	15000	33490
66	25-05-23	JK Cement Works	Shyam Transport Company	162	NL-01-AE-7608	1382	52670	14000	38670
67	25-05-23	JK Cement Works	Shyam Transport Company	161	HR-38-V-0006	1384	44940	14500	30440
68	26-05-23	JK Cement Works	Shyam Transport Company	165	NL-01-AE-3094	1387	44970	14800	30170
69	26-05-23	JK Cement Works	Shyam Transport Company	166	RJ-09-GI-3727	1388	42580	13000	29580
70	26-05-23	JK Cement Works	Shyam Transport Company	171	HR-55-AF-5327	1390	45470	15000	30470
71	28-05-23	JK Cement Works	Shyam Transport Company	175	RJ-09-GD-1527	1392	45720	14000	31720
72	28-05-23	JK Cement Works	Shyam Transport Company	174	NL-01-AE-6024	1393	52300	14500	37800
73	30-05-23	JK Cement Works	Shyam Transport Company	181	HR-55-AH-6327	1408	50050	14200	35850
74	30-05-23	JK Cement Works	Shyam Transport Company	182	HR-55-AF-2727	1409	49090	14000	35090
75	30-05-23	JK Cement Works	Shyam Transport Company	180	RJ-09-GC-8553	1410	51410	15000	36410
76	31-05-23	JK Cement Works	Shyam Transport Company	188	RJ-09-GB-2697	1411	52880	15000	37880
77	31-05-23	JK Cement Works	Shyam Transport Company	187	HR-38-AB-9827	1412	58420	14000	44420
78	01-06-23	JK Cement Works	Shyam Transport Company	189	RJ-09-GI-1827	1416	46010	13000	33010
79	01-06-23	JK Cement Works	Shyam Transport Company	191	RJ-09-GD-1627	1417	56370	15500	40870
80	01-06-23	JK Cement Works	Shyam Transport Company	190	HR-55-AF-0027	1418	45380	14000	31380
81	04-06-23	JK Cement Works	Shyam Transport Company	207	HR-55-AH-4827	1429	49690	14500	35190
82	05-06-23	JK Cement Works	Shyam Transport Company	218	RJ-09-GE-2427	1436	50730	15000	35730
TOTAL									2942520



ADITYA BIRLA



UltraTech

Certificate of Co-processing

Certificate No.: UTCL/AC/AFR/DC/BGE (UNIT-6)/ (MAY-JUNE)-23/01

DATE: 13.07.2023

This is to certify that we have successfully used the following quantity of RDF sent by Bhumi Green Energy Unit-6 (Biomining plant) at Bandhwari dumpsite, Gurugram, Faridabad Road, Haryana-122102 in our unit during the period 15-May-2023 TO 05-June-2023 Till located at – Old NDMC Composed plant Adityapuram, Shambhupura, Chittorgarh-312622, Rajasthan India.

RDF quantity: 1256.020 MT.

The same receipt quantity would be safely and completely disposed of within 90 days of receipt & thereafter will not exist.

BHUMI GREEN ENERGY UNIT-6					
Plant Add- Bandhwari Dumpsite, Near Toll Tax, Gurugram-Haryana					
Mob.No.-9519070990/7775092692					
RDF DISPATCH DETAILS MONTH OF 15-MAY-2023 TO 05-JUNE-2023					
Sr.No.	Date	Transport Name	Vehicle no.	Challan No.	Net Weight
1	15-05-2023	Shyam Brose	HR-55-AG-6327	1320	34810
2	16-05-2023	Shyam Brose	HR-55-AG-7027	1330	32070
3	17-05-2023	Shyam Brose	RJ-09-GD-3527	1332	37360
4	18-05-2023	Shyam Brose	RJ-09-GC-3427	1336	40890
5	18-05-2023	Shyam Brose	NL-01-AE-3100	1339	33990
6	19-05-2023	Shyam Brose	NL-01-AB-2127	1342	38630
7	19-05-2023	Shyam Brose	NL-01-AB-9756	1345	33520
8	19-05-2023	Shyam Brose	HR-55-AG-3727	1350	30690
9	19-05-2023	Shyam Brose	HR-55-AG-6327	1352	31790
10	20-05-2023	Shyam Brose	NL-01-AE-7282	1354	38120
11	20-05-2023	Shyam Brose	HR-55-AG-7027	1355	37660
12	21-05-2023	Shyam Brose	NL-01-AE-3094	1368	27370
13	21-05-2023	Shyam Brose	NL-01-AD-2071	1370	34100
14	21-05-2023	Shyam Brose	HR-38-U-0006	1371	33100
15	22-05-2023	Shyam Brose	RJ-09-GC-3427	1372	34610
16	22-05-2023	Shyam Brose	HR-55-AG-1727	1373	32840
17	25-05-2023	Shyam Brose	HR-55-AG-6327	1383	30280
18	26-05-2023	Shyam Brose	RJ-09-GC-5227	1386	32110
19	28-05-2023	Shyam Brose	NL-01-AE-3092	1394	34900
20	28-05-2023	Shyam Brose	NL-01-AE-3100	1395	35790
21	29-05-2023	Shyam Brose	RJ-09-GC-1927	1400	39330
22	29-05-2023	Shyam Brose	HR-55-AG-7027	1404	41210
23	29-05-2023	Shyam Brose	NL-01-AE-3094	1405	37350
24	30-05-2023	Shyam Brose	HR-55-AG-6327	1406	36190
25	30-05-2023	Shyam Brose	HR-55-AG-3727	1407	39000

ADITYA BIRLA

**UltraTech**

Sr.No.	Date	Transport Name	Vehicle no.	Challan No.	Net Weight
26	01-06-2023	Shyam Brose	NL-01-AE-3444	1414	34680
27	01-06-2023	Shyam Brose	HR-55-AG-7027	1419	34600
28	03-06-2023	Shyam Brose	HR-55-AG-6327	1423	38130
29	03-06-2023	Shyam Brose	NL-01-AB-9755	1424	37900
30	03-06-2023	Shyam Brose	HR-55-AG-2827	1425	41120
31	03-06-2023	Shyam Brose	HR-55-AG-3727	1426	39440
32	03-06-2023	Shyam Brose	RJ-09-GC-3427	1427	37710
33	04-06-2023	Shyam Brose	RJ-09-GD-3527	1430	40640
34	05-06-2023	Shyam Brose	NL-01-AE-3444	1433	34710
35	05-06-2023	Shyam Brose	RJ-09-GD-1927	1434	39380
30	03-06-2023	Shyam Brose	HR-55-AG-2827	1425	41120
TOTAL					1256020

This certificate is not valid for availing EPR credit.

Authorized Signatory



SHREE CEMENT LTD.

An ISO 9001, 14001, 50001 & OHS 18001 Certified Company

Regd. Office:

BANGUR NAGAR, POST BOX NO.33, BEAWAR 305901, RAJASTHAN, INDIA

Ref No: SCL/2023-24/0086

Date: 27th June-2023

Certificate of Co- Processing

SCL Ras is engaged in the Co- processing of Refuse Derived Fuel (RDF) as per the guidelines of Co – processing in Cement /Power/ Steel industry CPCB 2010, The hazardous and other waste Management and handling Rules – 2016, Plastic waste Management & handling Rules – 2016.

The quantity of Refuse Derived Fuel (RDF) materials has been received during the period of 1st May 2023 to 31st May- 2023 is 134.08 MT. from M/s BHUMI GREEN ENERGY, PUNE at our plant in SCL Ras. The same shall be Co-Processed at our plant in due course of period.

The details of the Vehicle along with the Quantity are indicated below:

Material	SUPPLIER	Truck No	Reciept Date	Dispatch WT	Net WT	Dispatch WT
RDF	BHUMI GREEN ENERGY, PUNE	RJ01GC1947	26-May-23	24-May-23	42.66	42.54
RDF	BHUMI GREEN ENERGY, PUNE	RJ09GC4641	27-May-23	25-May-23	36.85	36.44
RDF	BHUMI GREEN ENERGY, PUNE	RJ47GA6165	27-May-23	24-May-23	24.89	36.04
RDF	BHUMI GREEN ENERGY, PUNE	GJ12BY4730	30-May-23	25-May-23	29.68	29.49
				Total	134.08	144.51

Authorized Signatory

For Shree Cement Limited



JAIPUR OFFICE : SB-187, Bapu Nagar, Opp. Rajasthan University, JLN Marg, Jaipur 302015
Phone : 0141 4241200, 4241204, Fax : 0141 4241219
NEW DELHI OFFICE : 122-123, Hans Bhawan, 1, Bahadurshah Zafar Marg, New Delhi 110002
Phone : 011 23370828, 23379218, 23370776, Fax : 011 23370499
CORP. OFFICE : 21, Strand Road, Kolkata 700001 Phone : 033 22309601-4 Fax : 033 22434228

DISPATCH CHALLAN

1123

Municipal Corporation Gurugram

Bhumi Green Energy

Address :- Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana

Mob. No, 9519070990, 7775092692

BHUMI GREEN ENERGY

Sr. No. 21973

Transporter Name Bhumi Green Energy

Date :- 28/04/2023

Mobile No 7348481521

Vehicle No HR-38-T-5731

Driver Name

Mobile No

Consignor Name : Bhumi Green Energy

Consignee Name: Municipal Corporation Gurugram

Address- Bandhwari SLF Site, Near Gurugram- Faridabad Toll Tax, Gurugram, Haryana

Dispatch To: Jeet Pal Bandhwari

Material Compost Inert C & D Recycling Plastic Etc

Gross Wt (KG) 31240 Tare Wt (KG) 11100 Net Wt (KG) 20140

It is Certified that particular given above are true and correct



Bhumi Green Energy

Authorised Signature

Main Gate Security

Authorised Signature

Verified By MCG

Authorised Signature

GURUGRAM MUNICIPAL CORPORATION

BHUMI GREEN ENERGY

BANDHWARI SLF SITE GURUGRAM HARYANA PH-

RST No. : 24667

VEHICLE NO : HR-38-T-5731

CUSTOMER : Jeetpal

MATERIAL : Bio-Soil

GROSS Wt. :	31240.00 kg	Date & Time :	28-04-2023 00:11:00
TARE Wt. :	11100.00 kg	Date & Time :	28-04-2023 00:11:00
Net Wt. :	20140.00 kg	Weight in words :	Twenty Thousand One Hundred And Forty kg

This is computer generated and verified slip.



BHUMI GREEN ENERGY

Plant Add - Bandhwar Dump Site, Near Toll Tax Gurugram Haryana
Mo No - 9519070398, 9775092092

BHUMI GREEN ENERGY

Municipal Corporation Gurugram

DELIVERY CHALLAN

Challan Sr No: **1127**

Date: **20-04-2022**

Customer Name: **Bhumi Green Energy**

Consignee Name: **JK Cement Works**

Site Add - Bandhwar SLP Site, Near Gurugram -
Fardood Toll Tax, Gurugram, Haryana

Dispatch To: **Mangrol Nimbhedra
Chittar road - 312617**

Remark

Transporter Name: **Shyam Kulkarni**

Address: **Dada Dahi**

Vehicle No: **RJ-09-GE-2627**

Driver Name: **Mukul**

Mobile No: **1375396670**

Description Of Material: **RD**

Gross WT: **50740**

Day Weight (RD): Tare WT: **15000**

Net WT: **35740**

It is Certified that particular given above are true and correct



Main Gate Security
Vikas
Auth Signature

Municipal Corporation
Gurugram
[Signature]
Auth Signature

GURUGRAM MUNICIPAL CORPORATION

BHUMI GREEN ENERGY

BANDHWARI SLP SITE GURUGRAM HARYANA PH

RST No: 2371 VEHICLE NO: RJ-09-GE-2627
CUSTOMER: JK Cement Works MATERIAL: RD

GROSS WL: 50740.00 kg Date & Time: 20-04-2022 17:39:09
TARE WL: 15000.00 kg Date & Time: 20-04-2022 17:39:09
Net Wt.: 35740.00 kg Weight in words: Thirty Five Thousand Seven Hundred And Forty kg

This is computer generated and verified slip.

1125



BHUMI GREEN ENERGY

Plant Add - Bandhwari Dump Site, Near Toll Tax Gurugram Haryana
Mo No - 9519076990, 7775032692

BHUMI GREEN ENERGY

Municipal Corporation Gurugram

DELIVERY CHALLAN

Challan No	1123	
Date	20-04-2023	
Consignor Name	Bhumi Green Energy	Consignee Name Narela waste to energy plant
Name - Bhumi Green Energy		Name - Municipal Corporation Gurugram
Site Add - Bandhwari SLF Site, Near Gurugram - Faridkot Toll Tax, Gurugram, Haryana		Dispatch To - Narela

Remark

Transporter Name	Bhumi Enterprises
Address	Delhi
Vehicle No	HR-38-Y-1111
Driver Name	Safiq Khan
Mobile No	7560809101
Description Of Material	Gross WT 54930
Dry Waste/ RDF	Tare WT 14500
	Net WT 40430

It is Certified that particular given above are true and correct.



Main Gate Security

Vikash

Auth Signature

Municipal Corporation Gurugram

Auth Signature

GURUGRAM MUNICIPAL CORPORATION

BHUMI GREEN ENERGY

BANDHWARI SLF SITE GURUGRAM HARYANA PH-

EST No	: 23588	VEHICLE NO	: HR-38-Y-4111
CUSTOMER	: Narela waste to Energy Plant	MATERIAL	: RDF
GROSS WT	: 54930.00 kg	Date & Time	: 20-04-2023 21:15:00
TARE WT	: 14500.00 kg	Date & Time	: 20-04-2023 21:15:00
Net WT	: 40430.00 kg	Weight in words	: Forty Thousand Four Hundred And Thirty kg

This is computer generated and verified slip.

DISPATCH CHALLAN



Municipal Corporation Gurugram

Bhumi Green Energy

Address :- Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana

Mob. No, 9519070990, 7775092692

Sr. No. 22607

Transporter Name Bhumi Green Energy

Date :- 03/05/2023

Mobile No 7348481521

Vehicle No HR-55-W-0099

Driver Name

Mobile No

Consignor Name : Bhumi Green Energy

Consignee Name: Municipal Corporation Gurugram

Address- Bandhwari SLF Site, Near Gurugram- Faridabad Toll Tax, Gurugram, Haryana

Dispatch To: Ject, Pal
Bandhwari

Material

Compost Inert C & D Recycling Plastic Etc

Gross Wt (KG) 28750 Tare Wt (KG) 12500 Net Wt (KG) 16250

It is Certified that particular given above are true and correct



Main Gate Security

Authorized Signature

Verified By MCG

Authorized Signature

GURUGRAM MUNICIPAL CORPORATION

BHUMI GREEN ENERGY

BANDHWARI SLF SITE GURUGRAM HARYANA PH-

RST No. : 27168

CUSTOMER : Jectpal

VEHICLE NO : HR-55-W-0099

MATERIAL : C&D and Inert

GROSS Wt. : 28750.00 kg

Date & Time : 03-05-2023 12:13:00

TARE Wt. : 12500.00 kg

Date & Time : 03-05-2023 12:13:00

Net Wt. : 16250.00 kg

Weight in words : Sixteen Thousand Two Hundred And Fifty kg

This is computer generated and verified slip.

DISPATCH CHALLAN

1127

Municipal Corporation Gurugram

Bhumi Green Energy

Address :- Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana

Mob. No, 9519070990, 7775092692

BHUMI GREEN ENERGY

Sr. No. 22608

Transporter Name Bhumi Green Energy

Date :- 03/05/2023

Mobile No 7348481521

Vehicle No HR-38-T-5731

Driver Name

Mobile No

Consignor Name : Bhumi Green Energy

Consignee Name: Municipal Corporation Gurugram

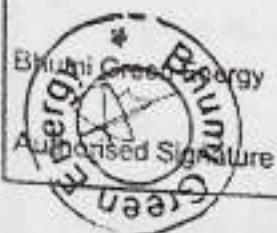
Address- Bandhwan SLF Site, Near Gurugram- Faridabad Toll Tax, Gurugram, Haryana

Dispatch To: Jeet Pal
Bandhwari

Material	Compost <input type="radio"/>	Inert <input checked="" type="radio"/>	C&D <input type="radio"/>	Recycling Plastic Etc <input type="radio"/>
----------	-------------------------------	--	---------------------------	---

Gross Wt (KG) 27540 Tare Wt (KG) 11100 Net Wt (KG) 16440

It is Certified that particular given above are true and correct



Main Gate Security

Authorised Signature

Verified By MCG

Authorised Signature

GURUGRAM MUNICIPAL CORPORATION

BHUMI GREEN ENERGY

BANDHWARI SLF SITE GURUGRAM HARYANA PH-

RST No. : 27169

CUSTOMER : Jeetpal

VEHICLE NO : HR-38-T-5731

MATERIAL : C&D and Inert

GROSS Wt. : 27540.00 kg

TARE Wt. : 11100.00 kg

Net Wt. : 16440.00 kg

Date & Time : 03-05-2023 12:22:00

Date & Time : 03-05-2023 12:22:00

Weight in words : Sixteen Thousand Four
Hundred And Forty kg

This is computer generated and verified slip.

DISPATCH CHALLAN

Municipal Corporation Gurugram

Bhumi Green Energy

Address - Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana

Mob. No. 9519070890, 7775092692

BHUMI GREEN ENERGY

Sr. No. 22603

Transporter Name Adush Enterprises

Date - 03/05/2023

Mobile No 7348481521

Vehicle No MP-07-HB-3872

Driver Name

Mobile No

Consignor Name : Bhumi Green Energy

Consignee Name: Municipal Corporation Gurugram

Address- Bandhwari SLF Site, Near Gurugram- Faridabad Toll Tax, Gurugram, Haryana

Dispatch To : Giriraj Bhadana
Paligaon

Material

Compost Inert C & D Recycling Plastic Etc

Gross Wt (KG) 30430

Tare Wt (KG) 12110

Net Wt (KG) 18320

It is Certified that particular given above are true and correct

Bhumi Green Energy
Authorised SignatureMain Gate Security
Authorised SignatureVerified By MCG
Authorised Signature

GURUGRAM MUNICIPAL CORPORATION

BHUMI GREEN ENERGY

BANDHWARI SLF SITE GURUGRAM HARYANA PH-

RST No. : 27164

VEHICLE NO : MP-07-HB-3872

CUSTOMER : Giriraj Bhadana

MATERIAL : C&D

GROSS Wt : 30430.00 kg

Date & Time : 03-05-2023 11:40:00

TARE Wt : 12110.00 kg

Date & Time : 03-05-2023 11:40:00

Net Wt : 18320.00 kg

Weight in words : Eighteen Thousand Three
Hundred And Twenty kg

This is computer generated and verified slip.

DISPATCH CHALLAN

Municipal Corporation Gurugram

Bhumi Green Energy

Address :- Bandhwari SLF Site, Noar Gurugram - Faridabad Toll Tax, Gurugram, Haryana
Mob. No, 9519070990, 7775092692

1129

BHUMI GREEN ENERGY

St. No. 22604

Transporter Name Adarsh Enterprises

Date :- 03/05/2023

Mobile No 7348481521

Vehicle No MP-07-HB-8655

Driver Name

Mobile No

Consignor Name : Bhumi Green Energy

Consignee Name: Municipal Corporation Gurugram

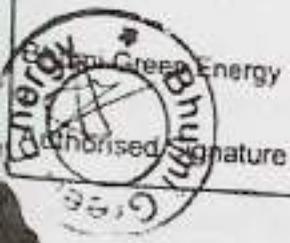
Address- Bandhwari SLF Site, Near Gurugram- Faridabad Toll Tax, Gurugram, Haryana

Dispatch To: Giriraj Bhadana
Pali Jaan

Material	Compost <input type="radio"/>	Inert <input type="radio"/>	C & D <input checked="" type="radio"/>	Recycling Plastic Etc <input type="radio"/>
----------	-------------------------------	-----------------------------	--	---

Gross Wt (KG) 30870 Tare Wt (KG) 12020 Net Wt (KG) 18850

It is Certified that particular given above are true and correct



Main Gate Security
Authorised Signature

Verified By MCG
Authorised Signature

GURUGRAM MUNICIPAL CORPORATION

BHUMI GREEN ENERGY

BANDHWARI SLF SITE GURUGRAM HARYANA PH-

RST No. : 27165	VEHICLE NO : MP-07-HB-8655
CUSTOMER : Giriraj Bhadana	MATERIAL : C&D

GROSS Wt. : 30870.00 kg	Date & Time : 03-05-2023 11:49:00
TARE Wt. : 12020.00 kg	Date & Time : 03-05-2023 11:49:00
Net Wt. : 18850.00 kg	Weight in words : Eighteen Thousand Eight Hundred And Fifty kg

This is computer generated and verified slip.

217 29

DISPATCH CHALLAN

Municipal Corporation Gurugram

1130

Bhumi Green Energy

Address :- Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana

Mob. No, 9519070990, 7775092692

BHUMI GREEN ENERGY

Sr. No. 21972

Transporter Name Bhumi Green Energy

Date :- 28/04/2023

Mobile No 7348481521

Vehicle No HR-74-A-3472

Driver Name

Mobile No

Consignor Name : Bhumi Green Energy

Consignee Name: Municipal Corporation Gurugram

Address- Bandhwari SLF Site, Near Gurugram- Faridabad Toll Tax, Gurugram, Haryana

Dispatch To: Jeet Pal
BandhwariMaterial Compost Inert C & D Recycling Plastic Etc

Gross Wt (KG) 30350 Tare Wt (KG) 10380 Net Wt (KG) 19970

It is Certified that particular given above are true and correct



Main Gate Security

Authorised Signature

Verified By MCG

Authorised Signature

GURUGRAM MUNICIPAL CORPORATION

BHUMI GREEN ENERGY

BANDHWARI SLF SITE GURUGRAM HARYANA PH-

RST No : 24661

VEHICLE NO : HR-74-A-3472

CUSTOMER : Jeetpal

MATERIAL : Bio-Soil

GROSS Wt. : 30350.00 kg

Date & Time : 28-04-2023 00:02:00

TARE Wt. : 10380.00 kg

Date & Time : 28-04-2023 00:02:00

Net Wt. : 19970.00 kg

Weight in words : Nineteen Thousand Nine Hundred And Seventy kg

This is computer generated and verified slip.

1131

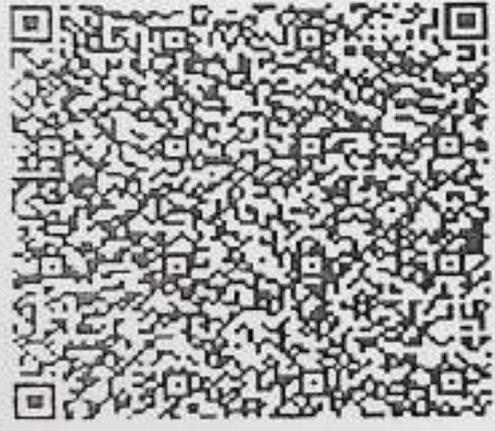


Registration Number: HR38T5117
 Owner Name: BABU RAM
 Name of Spouse: SHINDER SINGH
 Category: ALT
 Reg. Date: 19/06/2014
 Color: NA
 Fuel: DIESEL
 Vehicle Class: Goods Carrier - TR
 Body Type: OPEN BODY
 Manufacturer: TATA MOTORS LTD
 Chassis No: MAT448066EAE04523
 Engine No: 41D84157229
 Model No: LPK 2518

HR6777446

Manufacturing Dt. 05/2014

Tax Paid Up To: 30/09/2021
 Regd. Validity: 27/02/2021



Hypothecated To

Seat. Capacity: 003
 Stand. Capacity: 00
 No. Of Cyc: 06
 Owner Serial: 01

Unladen Wt: 809000
 Cubic Capacity: 000000
 Wheel Base: 000000
 R.L.W: 028000

Address: H NO-331/1, VPO-ANANGPUR FARIDABAD HR 0



Form-23A

RTA FARIDABAD
 Issuing Authority


 Signature Of Issuing Authority

132

Regn. Number HR3822193

Regd. Owner KISHAN LAL RAMJI

S/D/W of RAMJI LAL

Purpose ALT /

Regn. Date 05/02/2019

Manufacturing Dt. 01/2019

Tax Paid Up To 30/06/2019

Regd. Validity 04/02/2021

HR3088879

Colour WHITE

Fuel CNG ONLY

Vehicle Class Goods Cartler - TR

Body Type TIPPER

Manufacturer ASHOK LEMLAND LTD

Chassis No. MB1HTDHD3KFPJG6049

Engine No. JWPZ156505

Model No. 2518 THD

Allocated To YES BANK LTD.

Net Capacity	002	No. Of Cyc	06
Stand. Capacity	00	Owner Serial	01

Unladen Wt	010900
Cubic Capacity	005760
Wheel Base	003900
R.L.W	025000

Address VPO-DHANWAPUR ... Gurgaon HR 122001



Form-23A



RTA GURGAON
Issuing Authority

Signature Of Issuing Authority



FORM 24 (MOTOR VEHICLE REGISTER)

HARYANA TRANSPORT DEPARTMENT AUTHORITY - RTA, FARIDABAD

Registration No. : HR38AE0340 Date of Registration. : 07-Apr-2023
 Dealer's Name & Address : PASCO MOTORS LLP, SHOP NO- G-35 GF VARDHMAN PLAZA, SEC-19 FARIDABAD
 Owner Name : BABA GLOBAL GROUP Son/wife/daughter of : NA
 Full Address: (Permanent) : B, MANGAR 15, FARIDABAD GURGAON ROAD, VILLAGE- MANGAR, AC NAGAR, Faridabad, 121004
 Full Address: (Temporary) : B, MANGAR 15, FARIDABAD GURGAON ROAD, VILLAGE- MANGAR, AC NAGAR, Faridabad, 121004
 Nominee Name : Relationship with the nominee :
 Mobile No. : 9711521959 Old Registration No :
RC Cancel Details:
 a) Date : b) Cancel Reason :
Hypothecation Details:
 a) Financer Name : AXIS BANK LTD b) Financer Type : HYPOTHECATION
 c) Financer Address : "HUDA MARKET", "SECTOR 16", FARIDABAD, FARIDABAD, 121002, HARYANA
 The Motor Vehicle Is. : NEW (TRANSPORT) Sale Amount : 4846541
 Class of Vehicle : Goods Carrier(HGV) Month and Year of Manufacture : 3/ 2023
 No. Of Cylinders : 6 Norms : BHARAT STAGE VI
 Chassis No : MAT797053P3C07062 Colour : TITANIUM_WHITE
 Engine No. : B5.6B5A220006132C63926290 Type Of body : TIPPER
 Maker's Name : TATA MOTORS LTD Model Name : SIGMA 2823.K BSVI,39WHD 16BOX
 Fuel Used in Engine : DIESEL Horse Power(B.H.P) : 219.76
 Cubic Capacity : 5635.00 Wheel Base : 3830
 Seating Capacity : 2 Standing Capacity : 0
 Sleeper Capacity : 0 Length : 7230
 Width : 2598 Height : 3350
 laden Wt : 28000 Kg Unladen Wt : 11175 Kg
 Gross Vehicle Wt : 0 Kg Owner Sr. : 1
Number & Description of size of tyres :
 a) Front: 2 b) Rear: 2 c) Other: 0 d) Tandem: 1
Registered Axle Weight (In respect of each axle):
 a) Front: 1 kgs b) Rear: 1 kgs c) Other: 0 kgs d) Tandem: 1 kgs
 Purchase Date : 22-Mar-2023 Policy No. :
 INSURANCE COMPANY : INSURANCE TYPE :
 Insurance Validity : From To

Fee Details:

Receipt/Appl No. : Tax Receipt No. : HR38R23040002954

Particular	Amount	Penalty	Total
Service/User Charge	500	0	500
Smart Card Fee	200	0	200
Hypothecation Addition	3000	0	3000
Fitness Inspection/Certificate	800	0	800
New Registration	1500	0	1500
MV Tax(Tax Upto 30-Jun-2023)	5810	0	5810

Registration valid upto 06-Apr-2038 Fitness valid upto 06-Apr-2025

GRAND TOTAL (in Rs): 11810/- (ELEVEN THOUSAND EIGHT HUNDRED AND TEN ONLY)

Name and Designation of the Inspecting Officer who certifies the vehicle as fit for registration:

Inspector Name :

Owner Signature

Registering Authority



FORM 24 (MOTOR VEHICLE REGISTER)
HARYANA TRANSPORT DEPARTMENT AUTHORITY - RTA, FARIDABAD

1134

Registration No. : HR38AE3255 Date of Registration. : 07-Apr-2023
 Dealer's Name & Address : PASCO MOTORS LLP, SHOP NO- G-35 OF VARDHMAN PLAZA, SEC-19 FARIDABAD
 Owner Name : BABA GLOBAL GROUP Son/wife/daughter of : NA
 Full Address: (Permanent) : B. MANGAR 15 FARIDABAD GURGAON ROAD, VILLAGE- MANGAR, AG NAGAR, Faridabad, 121004
 Full Address: (Temporary) : B. MANGAR 15 FARIDABAD GURGAON ROAD, VILLAGE- MANGAR, AG NAGAR, Faridabad, 121004
 Nominee Name : Relationship with the nominee :
 Mobile No. : 9711521959 Old Registration No. :
 RC Cancel Details: b) Cancel Reason :
 a) Date :
 Hypothecation Details: b) Financer Type : HYPOTHECATION
 a) Financer Name : ANS BANK LTD b) Financer Type : HYPOTHECATION
 c) Financer Address : 7100A MARKET, SECTOR 15, FARIDABAD, FARIDABAD, 121002, HARYANA
 The Motor Vehicle Is : NEW (TRANSPORT) Sale Amount : 4840541
 Class of Vehicle : Goods Carrier(HGV) Month and Year of : 3/ 2023
 Manufacture :
 No. Of Cylinders : 6 Norms : BHARAT STAGE IV
 Chassis No : MAT797053P3C07060 Colour : TITANIUM WHITE
 Engine No. : B5 6B6A220008132B63926070 Type Of body : TIPPER
 Maker's Name : TATA MOTORS LTD Model Name : SIGNA 2823 K BSVI, GRAND 16BOX
 Fuel Used in Engine : DIESEL Horse Power(B.H.P) : 219.75
 Cubic Capacity : 5635.00 Wheel Base : 3880
 Seating Capacity : 2 Standing Capacity : 0
 Sleeper Capacity : 0 Length : 7230
 Width : 2598 Height : 3350
 Laden Wt : 28000 Kg Unladen Wt : 11175 Kg
 Gross Vehicle Wt : 0 Kg Owner Sr. : 1
 Number & Description of size of tyres :
 a) Front: 2 b) Rear: 2 c) Other: 0 d) Tandem: 2
 Registered Axle Weight (In respect of each axle):
 a) Front: 1 kgs b) Rear: 1 kgs c) Other: 1 kgs d) Tandem: 1 kgs
 Purchase Date : 22-Mar-2023 Policy No. :
 INSURANCE COMPANY : INSURANCE TYPE :
 Insurance Validity : From To :
 Fee Details:
 Receipt/App'l No. : Tax Receipt No. : HR38R23040002992

Particular	Amount	Penalty	Total
Service/User Charge	500	0	500
Smart Card Fee	200	0	200
Hypothecation Addition	3000	0	3000
Fitness Inspection/Certificate	800	0	800
New Registration	1500	0	1500
MV Tax(Tax Upto 30-Jun-2023)	5810	0	5810

Registration valid upto 06-Apr-2038 Fitness valid upto 06-Apr-2025
 GRAND TOTAL (In Rs): 11810/- (ELEVEN THOUSAND EIGHT HUNDRED AND TEN ONLY)

Name and Designation of the Inspecting Officer who certifies the vehicle as fit for registration:

Inspector Name :
 Owner Signature :

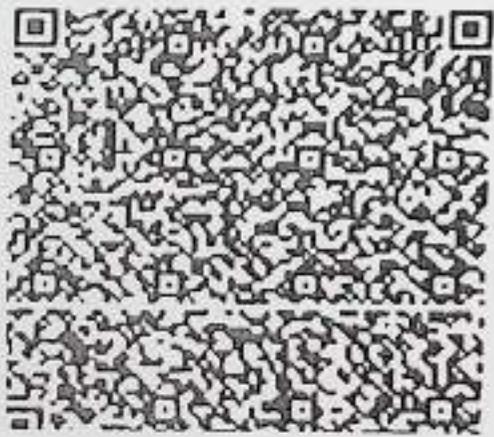
Registering Authority

1135

HR11339518

Regn Number **HR55N3883**
 Regd Owner **BABU RAM BHADANA**
 S/D/W of **INDER SINGHU BHADANA**
 Purpose
 Regn Date **23-08-2011** Manufacturing Dt. **05-2011**
 Colour **NA**
 Fuel **CNG ONLY**
 Vehicle Class **Goods Carrier - HGV**
 Body Type **MULTI AXLE (TRAILER)**
 Manufacturer **TATA MOTORS LTD**
 Chassis No **MAT448085B2E10649**
 Engine No **111E83128409**
 Model No **LPK 2518**

Tax Paid Up To
 Regd. Valency **As per Form 28**



Hypothecated To

Seal Capacity **1** No. Of Cyc **6**
 Stand Capacity **0** Owner Serial **3**

Unladen Wt
 Cubic Capacity **0.00**
 Wheel Base **0**
 R.L.W **28000**



2400

Form 28A

Address **VPO MANESAR, GURGAON, GGN, Gurgaon, HR.**
122001

RTA GURUGRAM

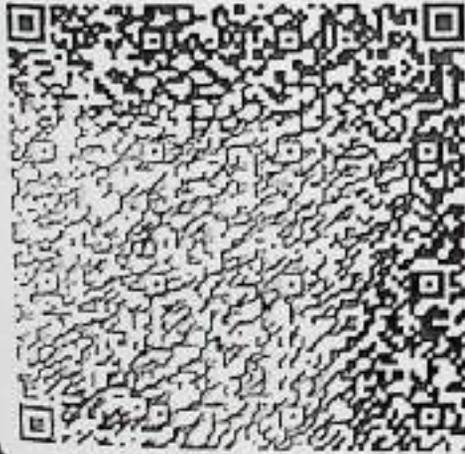
Signature of Issuing Authority

Regn. Number **HR38S3693**
 Regd. Owner **HARVEER SINGH**
 S/D/W of **SHRI MEETA SINGH**
 Purpose **ALT /**
 Regn. Date **22/01/2013**
 Colour **NA**
 Fuel **CNG ONLY**
 Vehicle Class **Goods Carrier - TR**
 Body Type **OPEN BODY**
 Manufacturer **TATA MOTORS LTD**
 Chassis No. **MAT448088C3H24236**
 Engine No. **3221H63282937**
 Model No. **LPK 2518 TC**

Manufacturing Dt: **12/2012**

HR7101814

Tax Paid Up To **31/12/2021**
 Regd. Validity **14/11/2022**



Hypothecated To **ICICI BANK LTD**

Seat. Capacity **003** No. Of Cyc **06**
 Stand. Capacity **00** Owner Serial **02**

Unladen Wt **009000**
 Cubic Capacity **000000**
 Wheel Base **000000**
 R.L.W **028000**

Address **H NO 879 WARD NO 13 BLOCK-1 PREM NAGAR**
COLONY VILLAGE ANANGPUR Faridabad HR 121002

RTA FARIDABAD
 Issuing Authority

Signature Of Issuing Authority



Form-23A

1137

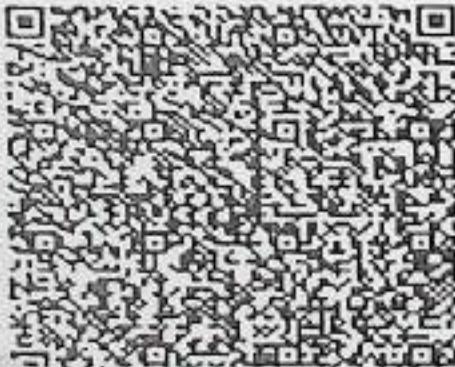
HR11457022

Regn. Number: **HR38AE1117**
 Regd. Owner: **KRISHNA ENTERPRISES**
 SDW of: **NA**
 Purpose:
 Regn. Date: **07-04-2023**
 Colour:
 Fuel: **TITANIUM WHITE**
 Vehicle Class: **DIESEL**
 Body Type: **Goods Carrier - HGV**
 Manufacturer: **TIPPER**
 Chassis No: **TATA MOTORS LTD**
 Engine No: **MAT797024P3C08249**
 Model No: **BS.6136A220D06132C63926821**
SIGNA 2823.K BSVL39WHD 18BOX

Manufacturing Dt. **03-2023**

Tax Paid Up To
Regd. Validity **As per Fitness**


 11175
 Form-23A



Hypothecated To: **HDFC BANK LTD**
 Seat. Capacity: **2**
 Stand. Capacity: **0**
 No. Of Cyc: **6**
 Owner Serial: **1**

Unladen Wt: **11175**
 Cubic Capacity:
 Wheel Base: **5635.00**
 R.L.W: **3880**
28000

Address: **(PROP- BABU RAM) C-108, KANT ENCLAVE,
 SURAJKUND, FARIDABAD, Faridabad, HR, 121009**

RTA FARIDABAD

Signature of Issuing Authority

225

1138

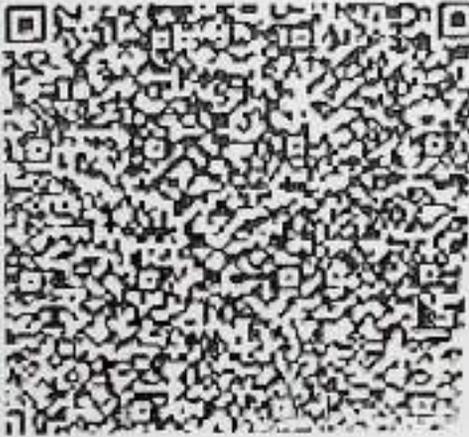
HR1724288

Regn. Number **HR38U0210**
 Regd. Owner **PRAMOD BHADANA**
 SID/W of **INDER SINGH BHADANA**
 Purpose **HPT**
 Regn. Date **02/02/2015** Manufacturing DL **11/2014**
 Colour **NA**
 Fuel **DIESEL**
 Vehicle Class **Goods Carrier - TR**
 Body Type **OPEN BODY**
 Manufacturer **TATA MOTORS LTD**
 Chassis No **MAT479125E3N24845**
 Engine No **41L83405209**
 Model No **LPK 2523**

Tax Paid Up To **31/12/2018**
 Regd. Validity **02/12/2019**



Form-23A



Hypothecated To

Seat Capacity **003** No. Of Cys **06**
 Stand Capacity **00** Owner Serial **02**

Unladen Wt **002000**
 Cubic Capacity **000000**
 Wheel Base **000000**
 R.L.W **025000**

Address **331 BIGHREH KI DHAM VILLAGE ANANGPUR,
 AMARNAGAR Faridabad HR 121003**

RTA FARIDABAD

Signature Of Issuing Authority



FORM 24 (MOTOR VEHICLE REGISTER)

HARYANA TRANSPORT DEPARTMENT AUTHORITY - RTA, FARIDABAD

Registration No. : HR38AE6976 Date of Registration. : 05-Apr-2023
 Dealer's Name & Address : PASCO MOTORS LLP, SHOP NO- G-35 GF VARDHMAN PLAZA, SEC-19 FARIDABAD
 Owner Name : BABA GLOBAL GROUP Son/wife/daughter of : NA
 Full Address: (Permanent) : 8, MANGAR, 15, FARIDABADGURGAON ROAD, VILLAGE- MANGAR, AC NAGAR, Faridabad, 121004
 Full Address: (Temporary) : 8, MANGAR, 15, FARIDABADGURGAON ROAD, VILLAGE- MANGAR, AC NAGAR, Faridabad, 121004
 Nominee Name : Relationship with the nominee :
 Mobile No. : 9711521959 Old Registration No. :
 RC Cancel Details: b) Cancel Reason :
 Hypothecation Details: a) Date : b) Financer Type : HYPOTHECATION
 a) Financer Name : ICICI BANK LTD : "A-25, IMPERIAL BUIDIND", 2ND FLOOR, MOHAN CO-OPERRATIVE", MATHURA
 c) Financer Address : ROAD", "NEW DELHI", 110044, DELHI
 The Motor Vehicle is. : NEW (TRANSPORT) Sale Amount : 4845541
 Class of Vehicle : Goods Carrier(HGV) Month and Year of Manufacture : 3/ 2023
 No. Of Cylinders : 6 Norms : BHARAT STAGE VI
 Chassis No. : MAT797053P3C07079 Colour : TITANIUM_WHITE
 Engine No. : B5.6B6A220D06132C63926272 Type Of body : TIPPER
 Maker's Name : TATA MOTORS LTD Model Name : SIGNA 2823.K BSVI, 39WHD
 16BOX
 Fuel Used In Engine : DIESEL Horse Power(B.H.P) : 219.75
 Cubic Capacity : 5635.00 Wheel Base : 3880
 Seating Capacity : 2 Standing Capacity : 0
 Sleeper Capacity : 0 Length : 7230
 Width : 2598 Height : 3350
 Laden Wt : 28000 Kg Unladen Wt : 11175 Kg
 Gross Vehicle Wt : 0 Kg Owner Sr. : 1
 Number & Description of size of tyres : c) Other: d) Tandem:
 a) Front: 2 b) Rear: 2 c) Other: 0 kgs d) Tandem: 1 kgs
 Registered Axle Weight (In respect of each axle):
 a) Front: 7000 kgs b) Rear: 21000 kgs
 Purchase Date : 25-Mar-2023 Policy No. : 12220031220350138443
 INSURANCE COMPANY : The New India Assurance Company Limited INSURANCE TYPE : THIRD PARTY
 Insurance Validity : From 25-03-2023 To 24-03-2024

Fee Details:

Receipt/Apppl No. :

Tax Receipt No. : HR38R23040001199

Particular	Amount	Penalty	Total
Service/User Charge	500	0	500
Smart Card Fee	200	0	200
Hypothecation Addition	3000	0	3000
Fitness Inspection/Certificate	800	0	800
New Registration	1500	0	1500
MV Tax(Tax Upto 30-Jun-2023)	5810	0	5810

Registration valid upto 04-Apr-2038 Fitness valid upto 04-Apr-2025

GRAND TOTAL (in Rs): 11810/- (ELEVEN THOUSAND EIGHT HUNDRED AND TEN ONLY)

Name and Designation of the Inspecting Officer who certifies the vehicle as fit for registration:
 Inspector Name :
 Owner Signature :

Registering Authority

1141

Regd. No. HR38X0096
 Regd. Owner MANOJ KUMAR
 Address DULICHAND
 City NEW HPA
 Regd. Date 15/01/2018
 Colour NA
 Fuel DIESEL
 Vehicle Class Goods Carrier - TR
 Body Type OPEN
 Manufacturer TATA MOTORS LTD

Manufacturing Dt. 11/2017

Tax Paid Up To 31/03/2018
 Regd. Validity 03/01/2020

Chassis No. MAT466135H3N29037
 Engine No. ISBE5.91804071L63639090
 Model No. TATA LPK 3118 CR 8X4 BS-IV



Hypothecated To **MAGMA FINCORP LTD** Unladen Wt: 070100
 Cubic Capacity 005800
 Seat Capacity 002 No. Of Cyc 06 Wheel Base 005800
 Stand. Capacity 00 Owner Serial 01 R.L.W 001000

Address H NO.1109 C BLOCK SGM NAGAR, Faridabad HR
 121004

RTA FARIDABAD
 Issuing Authority

Signature Of Issuing Authority

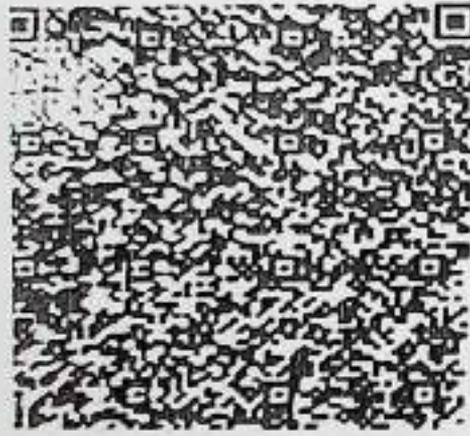
Form 23A

Regn Number: **HR38U1296**
 Regd Owner: **MANOJ KUMAR**
 S/DW of: **SH DULI CHAND**
 Purpose: **HPT**
 Regn Date: **17/03/2015**
 Colour: **NA**
 Fuel: **DIESEL**
 Vehicle Class: **Goods Carrier - TR**
 Body Type: **OPEN BODY**
 Manufacturer: **TATA MOTORS LTD**
 Chassis No: **MAT448138F3A01817**
 Engine No: **B5R1803251A63418827**
 Model No: **LPK 2518**

Manufacturing Dt. **01/2015**

Tax Paid Up To: **31/12/2018**
 Regd. Validity: **13/03/2019**

HR2498279



Hypothecated To

Seat Capacity **003** No. Of Cyc **06**
 Stand. Capacity **00** Owner Serial **01**

Unladen Wt: **00000**
 Cubic Capacity: **000000**
 Wheel Base: **000000**
 R.L.W: **028000**

Address **H NO-1109-A BLOCK-C SGM NAGAR FARIDABAD HR 0**

RTA FARIDABAD
Issuing Authority


 Signature Of Issuing Authority



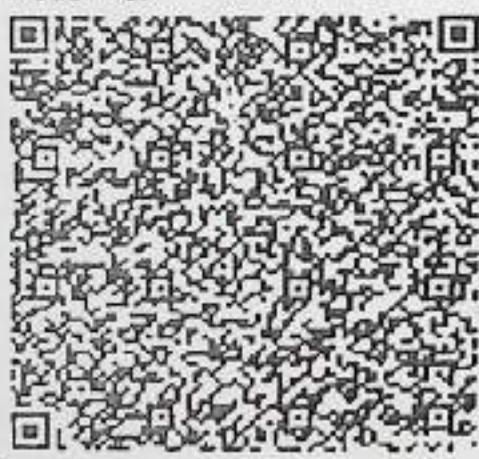
FORM 23A

1143

Regn. Number **HR46F4103**
 Regd. Owner **UNIVERSAL CONSTRUCTION COMPANY**
 S/D/W of **NA**
 Purpose **NEW / HPA**
 Regn. Date **22/07/2021** Manufacturing Dt. **03/2021**
 Colour **WHITE**
 Fuel **DIESEL**
 Vehicle Class **Goods Carrier - TR**
 Body Type **TIPPER**
 Manufacturer **ASHOK LEYLAND LTD**
 Chassis No. **MB1H3LHD1MPJM7775**
 Engine No. **MJPZ105708**
 Model No. **UE2820/39 T TIP**

HR6588428

Tax Paid Up To **30/06/2022**
 Regd. Validity **21/07/2023**

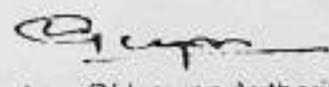


Hypothecated To **YES BANK LTD**
 Seat. Capacity **002** No. Of Cyc **06**
 Stand. Capacity **00** Owner Serial **01**

Unladen Wt **011840**
 Cubic Capacity **005760**
 Wheel Base **003900**
 R.L.W **028000**

Address **H NO- 1257/18/6, ROHTASH NAGAR ROHTAK Rohtak**
HR 124001

RTA ROHTAK
 Issuing Authority


 Signature Of Issuing Authority



Form-23A

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Regn. Number HR38AB9066
Regd. Owner JAI SHRI BALAJI ENTERPRISES

HR6776439

S/D/W of NEW / HPA
Purpose 11/08/2021
Regn. Date TITANIUM WHITE
Colour DESEL
Fuel Goods Carrier - TR

Vehicle Class TPPER
Body Type TATA MOTORS LTD
Manufacturer MAT797028MGC00436
Chassis No. B5 6B6A220D06112C63863800
Engine No. SIGNA 2823 K BSVL39VWHD 16BOX
Model No.

Manufacturing Dt 03/2021
Tax Paid Up To 31/12/2021
Regd. Validity 10/08/2023



Hypothecated To INDUSIND BANK LTD

Unladen Wt 0-10915
Cubic Capacity 005635
Wheel Base 003880
R.L.W 028000

Seat Capacity 002 No. Of Cyc 06
Stand. Capacity 00 Owner Serial 01
Address PROP RAJU, R-293 ADARSH COLONY NH 4
FARIDABAD FARIDABAD Faridabad HR 121001

RTA FARIDABAD

Issuing Authority

Signature Of Issuing Authority



Form-23A

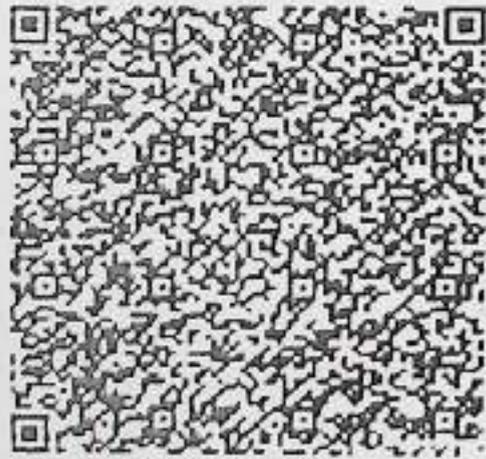
132

1145

HR 6588435

Regn Number: **HR46F2077**
 Regd Owner: **UNIVERSAL CONSTRUCTION COMPANY**
 SDW of: **NA**
 Purpose: **NEW / HPA**
 Regn Date: **19/07/2021** Manufacturing Dt.: **04/2021**
 Colour: **WHITE**
 Fuel: **DIESEL**
 Vehicle Class: **Goods Carrier - TR**
 Body Type: **TIPPER**
 Manufacturer: **ASHOK LEYLAND LTD**
 Chassis No.: **MB1H3LHD8MPHN1228**
 Engine No.: **MJPZ108214**
 Model No.: **UE2820/39 T TIP**

Tax Paid Up To: **30/06/2022**
 Regd. Validity: **18/07/2023**



Hypothecated To: **HDFC BANK LTD**
 Seat. Capacity: **002** No. Of Cyc: **06**
 Stand. Capacity: **00** Owner Serial: **01R.L.W**

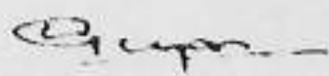
Unladen Wt: **011840**
 Cubic Capacity: **005760**
 Wheel Base: **003900**
 R.L.W: **028060**



Form-23A

Address: **H NO- 1257/18/6, ROHTASH NAGAR ROHTAK Rohtak**
HR-124001

RTA ROHTAK
 Issuing Authority


 Signature Of Issuing Authority

146

Regn Number HR63D0463
Regd Owner JAI SHRI BALAJI ENTERPRISES

HR1625990

SD/M of NA
Purpose NEW / HPA
Regn Date 19/12/2018

Manufacturing Dt. 04/2018

Tax Paid Up To 31/03/2019
Regd. Validity 12/12/2020

Colour NA
Fuel DIESEL
Vehicle Class Goods Cartier . TR
Body Type TPPER
Manufacturer TATA MOTORS LTD
Chassis No. MAT448207JAD18606
Engine No. 81D84473687
Model No. TATA LPK 2518 CRE BS-IV

Hypothecated To TATA MOTORS

Unladen Wt 079225

Form-23A

FINANCE LIMITED

Cubic Capacity 005680

Seal Capacity 002 No. Of Cyc 06 Wheel Base 003880

003880

Stand Capacity 00 Owner Serial 01 R.L.W 025000

025000

Address E 106 VISHWAKARMA COLONY M B ROAD DELHI N/A

V.P.O PARNALA BAHADURGARH Jhajar HR 124507



Bahadurgarh
Issuing Authority

Signature Of Issuing Authority

232



FORM J
(See Rule 20)

Report No.:-53

Dated - April 18, 2023

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub-section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 11th day of April, 2023 from Sh. Sidharth Bhargava AEE, a sample of domestic effluent of M/s 120 MLD STP Behrampur, Sec-48, Gurugram, collected on 10.04.2023 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 11/04/2023 to 18/04/2023 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet after secondary treatment	Outlet after tertiary treatment	Prescribed Limits	Method of Testing
1.	Colour	Greyish	Almost Colorless	Almost Colorless	----	As per relevant parts of IS:3025 (Part-I) 1987 and Standard Methods for the Examination of water and waste water APHA(23 rd edition) 2017
2.	Odour	Foul	Odourless	Odourless	----	
3.	pH Value	8.3	7.2	7.1	5.5-9.0	
4.	Conductivity μ S/cm	4260	1050	710	-----	
5.	Total Suspended Solids mg/l	235	15	11	20	
6.	B.O.D.(3 Days at 27 ^o C) mg/l	118	8	7	10	
7.	Chemical Oxygen Demand mg/l	471.2	47.5	31.6	50	
8.	Total Nitrogen mg/l	18.3	2.1	1.5	10	
9.	Fecal Coliform MPN/100 ml	----	63.0	33.0	<100	

The condition of the seals, fastening and container on receipt was as follow:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on 18th day of April, 2023

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To
The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Gurgaon South

Endst. No. HSPCB/LAB/F/2023/ 457

Dated: 18-4-2023

This test report relate only to the particular sample submitted for testing



FORM J
(See Rule 20)

Report No.:-52
Dated - April 18, 2023

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 11th day of April, 2023 from Sh. Sidharth Bhargava AEE, a sample of domestic effluent of M/s 50 MLD STP Behrampur, Sec-48, Gurugram, collected on 10.04.2023 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 11/04/2023 to 18/04/2023 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet after secondary treatment	Outlet after tertiary treatment	Prescribed Limits	Method of Testing
1.	Colour	Greyish	Almost Colorless	Almost Colorless	----	As per relevant parts of IS:3025 (Part-I) 1987 and Standard Methods for the Examination of water and waste water APHA(23 rd edition) 2017
2.	Odour	Foul	Odourless	Odourless	----	
3.	pH Value	8.2	7.3	7.5	5.5-9.0	
4.	Conductivity μ S/cm	4170	980	810	-----	
5.	Total Suspended Solids mg/l	175	17	14	20	
6.	B.O.D.(3 Days at 27 ^o C) mg/l	95	6	5	10	
7.	Chemical Oxygen Demand mg/l	380.1	35.6	27.7	50	
8.	Total Nitrogen mg/l	17.2	2.6	2.2	10	
9.	Fecal Coliform MPN/100 ml	----	50	37.0	<100	

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on 18th day of April, 2023

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Gurgaon South

Endst. No. HSPCB/LAB/F/2023/ 455

Dated: 18-4-2023

This test report relate only to the particular sample submitted for testing



FORM J
(See Rule 20)

Report No.: -156
Dated - May 19, 2023

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 11th day of May, 2023 from Sh. Sidharth Bhargava AEE, a sample of domestic effluent of M/s 50 MLD STP Behrampur, Sec-48, Gurugram, collected on 10.05.2023 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 11/05/2023 to 19/05/2023 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet after secondary treatment	Outlet after tertiary treatment	Prescribed Limits	Method of Testing
1.	Colour	Greyish	Almost Colorless	Almost Colorless	----	As per relevant parts of IS:3025 (Part-I) 1987 and Standard Methods for the Examination of water and waste water APHA(23 rd edition) 2017
2.	Odour	Foul	Odourless	Odourless	----	
3.	pH Value	8.4	7.4	7.1	5.5-9.0	
4.	Conductivity $\mu\text{S}/\text{cm}$	3250	960	720	-----	
5.	Total Suspended Solids mg/l	192	15	12	20	
6.	B.O.D.(3 Days at 27 ^o C) mg/l	102	8	7	10	
7.	Chemical Oxygen Demand mg/l	412	40.4	32.3	50	
8.	Total Nitrogen mg/l	18.4	2.9	2.5	10	
9.	Fecal Coliform MPN/100 ml	----	60	45	<100	

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on 19th day of May, 2023

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Gurgaon South

• Endst. No. HSPCB/LAB/F/2023/ 889

Dated: 19/05/2023

This test report relate only to the particular sample submitted for testing



FORM j
(See Rule 20)

Report No. :- 330
Dated - June 19, 2023

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 10th day of June, 2023 from Sh. Sidharth Bhargava AEE, a sample of domestic effluent of M/s 50 MLD STP Behrampur, Sec-48, Gurugram, collected on 09.06.2023 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 10/06/2023 to 19/06/2023 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet after secondary treatment	Outlet after tertiary treatment	Prescribed Limits	Method Testing of
1.	Colour	Greyish	Almost Colorless	Almost Colorless	----	As per relevant parts of IS:3025 (Part-I) 1987 and Standard Methods for the Examination of water and waste water APHA(23 rd edition) 2017
2.	Odour	Foul	Odourless	Odourless	----	
3.	pH Value	8.1	7.2	7.4	5.5-9.0	
4.	Conductivity μ S/cm	2920	850	690	-----	
5.	Total Suspended Solids mg/l	185	14	10	20	
6.	B.O.D.(3 Days at 27 ^o C) mg/l	115	7	6	10	
7.	Chemical Oxygen Demand mg/l	462.5	43.1	35.2	50	
8.	Total Nitrogen mg/l	15.6	2.4	1.9	10	
9.	Fecal Coliform MPN/100 ml	----	72.0	57.0	<100	

The condition of the seals, fastening and container on receipt was as follow:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on 19th day of June, 2023

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To
The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Gurgaon South

Endst. No. HSPCB/LAB/F/2023/ 1520-1521

Dated: 19/06/2023

This test report relate only to the particular sample submitted for testing

o/c

1151



FORM j
(See Rule 20)

Report No.:-717
Dated - July 27, 2023

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 16th day of July, 2023 from Sh. Sidharth Bhargava AEE, a sample of domestic effluent of M/s 50 MLD STP Behrampur, Sec-48, Gurugram, collected on 18.07.2023 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 18/07/2023 to 27/07/2023 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet after secondary treatment	Outlet after tertiary treatment	Prescribed Limits	Method of Testing
1.	Colour	Greyish	Almost Colorless	Almost Colorless	----	As per relevant parts of IS:3025 (Part-I) 1987 and Standard Methods for the Examination of water and waste water APHA(24 th edition) 2023
2.	Odour	Foul	Odourless	Odourless	----	
3.	pH Value	8.6	7.1	7.2	5.5-9.0	
4.	Conductivity $\mu\text{S}/\text{cm}$	3220	940	780	-----	
5.	Total Suspended Solids mg/l	225	18	12	20	
6.	B.O.D.(3 Days at 27 ^o C) mg/l	105	8	6	10	
7.	Chemical Oxygen Demand mg/l	416.1	45.7	41.3	50	
8.	Total Nitrogen mg/l	19.4	3.1	1.5	10	
9.	Fecal Coliform MPN/100 ml	----	87.0	70.0	<100	

The condition of the seals, fastening and container on receipt was as follow:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on 27th day of July, 2023

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To
The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Gurgaon South

Endst. No. HSPCB/LAB/F/2023/ 9758

Dated: 27/07/2023

This test report relate only to the particular sample submitted for testing.



FORM J
(See Rule 20)

Report No.: -951
Dated - August 28, 2023

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 19th day of August, 2023 from Sh. Sidharth Bhargava AEE, a sample of domestic effluent of M/s 50 MLD STP Behrampur, Sec-48, Gurugram, collected on 18.08.2023 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 19/08/2023 to 28/08/2023 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet after secondary treatment	Outlet after tertiary treatment	Prescribed Limits	Method Testing of
1.	Colour	Greyish	Almost Colorless	Almost Colorless	----	As per relevant parts of IS:3025 (Part-1) 1987 and Standard Methods for the Examination of water and waste water APHA(24 th edition) 2023
2.	Odour	Foul	Odourless	Odourless	----	
3.	pH Value	8.1	7.3	7.4	5.5-9.0	
4.	Conductivity μ S/cm	3640	820	910	-----	
5.	Total Suspended Solids mg/l	276	17	15	20	
6.	B.O.D.(3 Days at 27° C) mg/l	92	9	7	10	
7.	Chemical Oxygen Demand mg/l	396	48	38	50	
8.	Oil & Grease mg/l	6.4	BDL	BDL	10	
9.	Total Nitrogen mg/l	17.2	2.8	1.2	10	
10.	Fecal Coliform MPN/100 ml	----	93.0	76.0	<100	

The condition of the seals, fastening and container on receipt was as follow:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on 28th day of August, 2023

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To
The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Gurgaon South

Enst. No. HSPCB/LAB/F/2023/ 5436 - 5437

Dated: 28/08/23

This test report relate only to the particular sample submitted for testing

O/C



FORM J
(See Rule 20)

Report No.:-157
Dated - May 19, 2023

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and Control of Pollution) Act, 1974(6 of 1974) received on the 11th day of May, 2023 from Sh. Sidharth Bhargava AEE, a sample of domestic effluent of M/s 120 MLD STP Behrampur, Sec-48, Gurugram, collected on 10.05.2023 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 11/05/2023 to 19/05/2023 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet after secondary treatment	Outlet after tertiary treatment	Prescribed Limits	Method of Testing
1.	Colour	Greyish	Almost Colorless	Almost Colorless	----	As per relevant parts of IS:3025 (Part-I) 1987 and Standard Methods for the Examination of water and waste water APHA(23 rd edition) 2017
2.	Odour	Foul	Odourless	Odourless	----	
3.	pH Value	8.5	7.1	6.8	5.5-9.0	
4.	Conductivity $\mu\text{S}/\text{cm}$	3290	1320	840	-----	
5.	Total Suspended Solids mg/l	210	17	15	20	
6.	B.O.D.(3 Days at 27 ^o C) mg/l	105	9	8	10	
7.	Chemical Oxygen Demand mg/l	432.6	46.2	34.6	50	
8.	Total Nitrogen mg/l	20.3	2.7	1.8	10	
9.	Fecal Coliform MPN/100 ml	----	77.0	50.0	<100	

The condition of the seals, fastening and container on receipt was as follow:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on 19th day of May, 2023

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To
The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Gurgaon South

Endst. No. HSPCB/LAB/F/2023/ 89)

Dated: 19/05/2023

This test report relate only to the particular sample submitted for testing



FORM J
(See Rule 20)

Report No.: -335
Dated - June 19, 2023

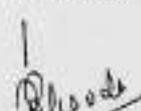
I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 10th day of June, 2023 from Sh. Sidharth Bhargava AEE, a sample of domestic effluent of M/s 120 MLD STP Behrampur, Sec-48, Gurugram, collected on 09.06.2023 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 10/06/2023 to 19/06/2023 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet after secondary treatment	Outlet after tertiary treatment	Prescribed Limits	Method of Testing
1.	Colour	Greyish	Almost Colorless	Almost Colorless	----	As per relevant parts of IS:3025 (Part-I) 1987 and Standard Methods for the Examination of water and waste water APHA(23 rd edition) 2017
2.	Odour	Foul	Odourless	Odourless	----	
3.	pH Value	6.2	7.2	7.1	5.5-9.0	
4.	Conductivity μ S/cm	3140	1170	740	-----	
5.	Total Suspended Solids mg/l	235	19	13	20	
6.	B.O.D.(3 Days at 27 ^o C) mg/l	126	6	5	10	
7.	Chemical Oxygen Demand mg/l	513.8	36.3	24.2	50	
8.	Total Nitrogen mg/l	17.3	2.5	1.3	10	
9.	Fecal Coliform MPN/100 ml	----	88.0	63.0	<100	

The condition of the seals, fastening and container on receipt was as follow:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on 19th day of June, 2023

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad


Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Gurgaon South

Endst. No. HSPCB/LAB/F/2023/ 1530-1531

Dated: 19/06/2023

This test report relate only to the particular sample submitted for testing

o/o



FORM J
(See Rule 20)

Report No.: -716

Dated - July 27, 2023

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 18th day of July, 2023 from Sh. Sidharth Bhargava AEE, a sample of domestic effluent of M/s 120 MLD STP Behrampur, Sec-48, Gurugram, collected on 18.07.2023 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-
I further certify that I have analyzed the afore-mentioned sample on 18/07/2023 to 27/07/2023 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet after secondary treatment	Outlet after tertiary treatment	Prescribed Limits	Method of Testing
1.	Colour	Greyish	Almost Colorless	Almost Colorless	----	As per relevant parts of IS:3025 (Part-3) 1987 and Standard Methods for the Examination of water and waste water APHA(24 th edition) 2023
2.	Odour	Foul	Odourless	Odourless	----	
3.	pH Value	8.4	7.5	7.8	5.5-9.0	
4.	Conductivity $\mu\text{S}/\text{cm}$	3950	1590	850	-----	
5.	Total Suspended Solids mg/l	258	17	14	20	
6.	B.O.D.(3 Days at 27 ^o C) mg/l	120	9	7	10	
7.	Chemical Oxygen Demand mg/l	488.8	41.6	37.4	50	
8.	Total Nitrogen mg/l	16.6	2.9	1.8	10	
9.	Fecal Coliform MPN/100 ml	----	90.0	73.0	<100	

The condition of the seals, fastening and container on receipt was as follow:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on 27th day of July, 2023

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To
The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Gurgaon South

Endst. No. HSPCB/LAB/F/2023/ 9756

Dated: 27/07/2023

This test report relate only to the particular sample submitted for testing



SHRIRAM INSTITUTE FOR INDUSTRIAL RESEARCH

(A unit of Shriram Scientific and Industrial Research Foundation)

19, University Road, Delhi – 110007 (India)
An ISO - 9001, 14001 & 45001 Certified Institute

Website : www.shriraminstitute.org
E-mail id : customercare@shriraminstitute.org
qad@shriraminstitute.org

ULR NO. : TC544423000012933F

TEST REPORT

NO : C1/0000343754



Issued To
Client Code : (GUR0)G1357)
GMDA,
SEWERAGE DIVISION, INFRA-II,
GURUGRAM
HARYANA-122022
Kind Attn :-ENGINEER - IV

Date : 30-11-2023
Job No : 2311-1-411-2089
Booking No : RC2324/1/6658
Booking Date : 20-11-2023
Customer Ref No : GMDA/AG-IV/2023/218
Customer Ref Dt : 18-11-2023

Sample Description:

Job No. 2311-1-411-2089

ONE GRAB SAMPLE OF EFFLUENT DRAWN BY OUR REPRESENTATIVE ON 18.11.2023 FROM GMDA, ENGINEER - IV, SEW. DIVISION INFRA II, GURUGRAM, W O NO. TWS/WO/222320584/GMDA 120 MLD O&M DTD 06.12.2022, SUB: REGULAR COLLECTION OF SAMPLES FROM 120 MLD STP BEHRAMPUR, GURUGRAM, MARKED AS "INLET WATER DRAWN FROM INLET CHAMBER", WAS RECEIVED.

S.No.	Tests	Results	Protocol
1	pH	6.3	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	2000	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	4800	APHA 24th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	2620	APHA 24th Ed., 5210
5	MPN Coliform / 100 ml	320000 Organisms	IS 1622 : 1981, RA2019
6	MPN Fecal Coliform / 100 ml	210000 Organisms	IS 1622 : 1981, RA2019

DOR: 20.11.2023
DOS: 20.11.2023
DOC: 30.11.2023

—End of Report —



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qad@shriraminstitute.org

ULR NO. : TC544423000012933F

TEST REPORT

NO : C1/0000343754



Issued To :

Client Code : (GURG01G1357)
GMDA,
SEWERAGE DIVISION, INFRA-II,
GURUGRAM
HARYANA-122022
Kind Attn : -ENGINEER - IV

Date : 30-11-2023
Job No : 2311-1-411-2089
Booking No : RG2324/1/6658
Booking Date : 20-11-2023
Customer Ref No : GMDA/AE-IV/2023/218
Customer Ref Dt : 18-11-2023

Sample Description:

Job No. 2311-1-411-2089

ONE GRAB SAMPLE OF EFFLUENT DRAWN BY OUR REPRESENTATIVE ON 18.11.2023 FROM GMDA, ENGINEER - IV, SEW. DIVISION INFRA II, GURUGRAM, W O NO. TWS/WO/222320584/GMDA 120 MLD O&M DTD 06.12.2022, SUB: REGULAR COLLECTION OF SAMPLES FROM 120 MLD STP BEHRAMPUR, GURUGRAM, MARKED AS "INLET WATER DRAWN FROM INLET CHAMBER", WAS RECEIVED.

SNo.	Tests	Results	Protocol
1	pH	6.3	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	2000	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	4800	APHA 24th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	2620	APHA 24th Ed., 5210
5	MPN Coliform / 100 ml	320000 Organisms	IS 1622 : 1981, RA2019
6	MPN Fecal Coliform / 100 ml	210000 Organisms	IS 1622 : 1981, RA2019

DDR: 20.11.2023
DOS: 20.11.2023
DOC: 30.11.2023

—End of Report —

[Handwritten signatures]



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qad@shriraminstitute.org

ULR NO. : TC544423000012932F

TEST REPORT

NO : C1/0000343753



Issued To

Client Code : (GURG01G1357)
GMDA,
SEWERAGE DIVISION, INFRA-II,
GURUGRAM
HARYANA-122022
Kind Attn : ENGINEER - IV

Date : 30-11-2023
Job No : 2311-I-411-2088
Booking No : RG2324/1/6658
Booking Date : 20-11-2023
Customer Ref No. : GMDA/AE-IV/2023/218
Customer Ref Dt : 18-11-2023

Sample Description:

Job No. 2311-I-411-2088

ONE GRAB SAMPLE OF EFFLUENT DRAWN BY OUR REPRESENTATIVE ON 18.11.2023 FROM GMDA, ENGINEER - IV, SEW. DIVISION INFRA II, GURUGRAM, W/O NO. TWS/WO/222320584/GMDA 120 MLD O&M DTD 06.12.2022, SUB: REGULAR COLLECTION OF SAMPLES FROM 120 MLD STP BEHRAMPUR, GURUGRAM, MARKED AS "TERTIARY WATER DRAWN FROM TERTIARY TANK", WAS RECEIVED.

<u>SN_o</u>	<u>Tests</u>	<u>Results</u>	<u>Protocol</u>
1	pH	6.9	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	6	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	32	APHA 24th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	6	APHA 24th Ed., 5210
5	MPN Coliform / 100 ml	39000 Organisms	IS 1622 : 1981, RA2019
6	MPN Fecal Coliform / 100 ml	33000 Organisms	IS 1622 : 1981, RA2019

DOR: 20.11.2023

DOS: 20.11.2023

DOC: 30.11.2023

—End of Report—

1159

Date	Address	Dist. NAME	Category	Time	Industry	Particulars	Class
16/12/23	455 8:10 AM M.C. Co. P. C. Co. Ltd.	Alwarhi videlko	A.2Vind	8:30 AM	S.I.E Industrial	Sonal ABH HARSHVA (Laxar) P. C. Co. Ltd. Mumbai (Maharashtra)	
16/12/23	456 11:30 AM M.C. Co.	250 KL NR 23-2074	B2Vind	11:35 AM	S.I.E Industrial	Bomali Wari (Laxar) P. C. Co. Ltd. Mumbai (Maharashtra)	
17/12/23	457 7:45 AM Jagat Singh	0514 NR 266-6694	Navah	7:50 AM	Domestic	L.K.T. - co	sector 47
"	" 458 8:10 AM Jagat Singh	0514 NR 266-6674	Navah	8:15 AM	Domestic	"	"
"	" 459 8:30 AM Jagat Singh	0514 NR 266-6674	Navah	8:40 AM	Domestic	"	"
"	" 460 8:30 AM Ashok	0514 NR 266-2572	Sachin	8:40 AM	Domestic	"	"
"	" 461 9:00 AM Ashok	0514 NR 266-2572	Sachin	9:10 AM	Domestic	"	"
"	" 462 8:05 AM Jagat Singh	0514 NR 266-6674	Navah	9:20 AM	Domestic	"	"
"	" 463 9:05 AM Jaivan	0514 NR 266-9239	Sachin Navah	9:15 AM	Domestic	G. M. Co. - co	sector 72
"	" 464 9:30 AM Ashok	0514 NR 266-2572	Sachin	9:40 AM	Domestic	L.K.T. - co	sector 47
"	" 465 9:40 AM Jagat Singh	0514 NR 266-6674	Navah	9:50 AM	Domestic	"	"
"	" 466 9:50 AM Ashok	0514 NR 266-2572	Sachin	10:05 AM	Domestic	Alkalilupa - co	sector 63
"	" 467 9:50 AM Jaivan	0514 NR 266-9239	Sachin Navah	10:05 AM	Domestic	G. M. Co. - co	sector 72
"	" 468 10:10 AM Jagat Singh	0514 NR 266-6674	Navah	10:20 AM	Domestic	L.K.T. - co	sector 47
"	" 469 10:20 AM Ashok	0514 NR 266-2572	Sachin	10:30 AM	Domestic	Alkalilupa - co	sector 63
"	" 470 10:45 AM Jagat Singh	0514 NR 266-6674	Navah	10:55 AM	Domestic	L.K.T. - co	sector 47

Annexure A17

S/N	Time	Address	Sluiterite	Vehicle No	Driver Name
471	10:45 AM	Jaikece	051K	HR266N-2522	Satya Prakash
472	10:55 AM	Ashok	051K	HR266N-2522	Sachin
473		Meehan Jagat Singh	051K	HR266N-6674	Narush
474	11:25 AM	M.C.G.	051K	HR266N-2522	Arvind
475	11:25 AM	Jagat Singh	051K	HR266N-6674	Narush
476	11:40 AM	AmarJat	051K	HR19A-9892	Chota
477	11:50 AM	Ashok	051K	HR266N-2522	Sachin
478	11:50 AM	Jagat Singh	051K	HR266N-6674	Narush
479	12:15 PM	AmarJat	051K	HR19A-9892	Chota
480	12:20 PM	Ashok	051K	HR266N-2522	Sachin
481	12:20 PM	Jagat Singh	051K	HR266N-6674	Narush
482	12:50 PM	AmarJat	051K	HR19A-9892	Chota
483	12:50 PM	Ashok	051K	HR266N-2522	Sachin
484	12:50 PM	Jagat Singh	051K	HR266N-6674	Narush
485	1:25 PM	AmarJat	051K	HR19A-9892	Chota
486	1:25 PM	Ashok	051K	HR266N-2522	Sachin

Sector	Time	Domestic	Industrial	Anti	Other
72	10:55 AM	Domestic		G.M.C. — co	Sector 72
63	11:00 AM	Domestic		Alulaliya — co	Sector 63
47	11:10 AM	Domestic		L.N.T. — co	Sector 47
47	11:25 AM	Domestic	SLF Industrial	Leemak Perinara Sambhar Reservoir Bambhali Plant Bambhali Land fill site Gungram Faridkot Road	
47	11:35 AM	Domestic		L.N.T. — co	Sector 47
48	11:50 PM	Domestic		VIPAL BISSAISE PAUL	Sector 48
63	12:10 PM	Domestic		Alulaliya — co	Sector 63
47	12:20 PM	Domestic		L.N.T. — co	Sector 47
48	12:30 PM	Domestic		VIPAL BISSAISE PAUL	Sector 48
63	12:40 PM	Domestic		Alulaliya — co	Sector 63
47	12:45 PM	Domestic		L.N.T. — co	Sector 47
48	1:00 PM	Domestic		VIPAL BISSAISE PAUL	Sector 48
63	1:05 PM	Domestic		Alulaliya — co	Sector 63
47	1:05 PM	Domestic		L.N.T. — co	Sector 47
48	1:35 PM	Domestic		VIPAL BISSAISE PAUL	Sector 48
63	1:45 PM	Domestic		Alulaliya — co	Sector 63

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Date	S/N	Initial	Address	Cell No	Vehicle No	Dr Name
17/12/05	482	2:05pm	Amrit Jot	0511	HR248-9892	cheta
"	486	2:05pm	Ashell	0511	HR266-2572	bachin
"	489	2:10pm	Jagat Singh	0511	HR266-6694	Kaush
"	490	2:40pm	mac G.	0511	HR273-2095	Ashell
"	491	2:40pm	Jagat Singh	0511	HR266-4430	Ranvir
"	492	2:40pm	Amrit Jot Ashell	0511	HR248-9892	cheta
"	493	2:40pm	Ashell	0511	HR266-2572	bachin
"	494	2:40pm	Jagat Singh	0511	HR266-6694	Kaush
"	495	2:40pm	Ashell	0511	HR266-2572	bachin
"	496	2:40pm	Jagat Singh	0511	HR266-6694	Kaush
"	497	3:50pm	Jagat Singh	0511	HR266-6694	Kaush
"	498	4:00pm	Ashell	0511	HR266-2572	bachin
"	499	4:15pm	Jagat Singh	0511	HR266-6694	Kaush
"	500	4:15pm	Amrit Jot	0511	HR248-9892	cheta
"	501	4:25pm	Ashell	0511	HR266-2572	bachin
"	502	4:40pm	Jagat Singh	0511	HR266-6694	Kaush

Sector	Address	Domestic	Industrial	Part	Address
48	2:15pm	Domestic	Government	cc	Sector 48
63	2:10pm	Domestic	Alu Waliya	cc	Sector 63
72	2:15pm	Domestic	com	cc	Sector 72
	3:20pm		Industrial	cc	General Recreational Bandhwa Landfill site Bhanguan Fardkot, P.O. Lanchote Recreational Farm Bandhwa Landfill P.O. 14009
72	2:50pm	Domestic	com	cc	Sector 72
48	2:50pm	Domestic	Village was built Government	cc	Sector 48
63	2:50pm	Domestic	Alu Waliya	cc	Sector 63
72	2:50pm	Domestic	com	cc	Sector 72
63	3:20pm	Domestic	Alu Waliya	cc	Sector 63
72	3:50pm	Domestic	com	cc	Sector 72
72	4:00pm	Domestic	"	"	"
63	4:00pm	Domestic	Village was built Alu Waliya	cc	Sector 63
72	4:15pm	Domestic	com	cc	Sector 72
48	4:25pm	Domestic	Village was built	cc	Sector 48
63	4:30pm	Domestic	Alu Waliya	cc	Sector 63
72	4:40pm	Domestic	com	cc	Sector 72

From,

Commissioner,
Municipal Corporation,
Gurugram.

To,

M/s Ecogreen Energy Gurgaon Faridabad Private Limited ("**Concessionaire**"),
160, Tatvam Villas, Sector-48,
Sohna Road, Gurugram.

M/s Ecogreen Energy Private Limited ("**Selected Bidder**"),
219, IIInd Floor,
Vipul Trade Centre, Sohna Road,
Sector-48, Gurugram.

Endst. No. MCG/JC-SBM/2023/1404

Dated:- 04/12/2023

Reference: Concession Agreement dated 14.08.2017.

Subject: Preliminary Notice of Termination under Clause 12.4(a)(ii) of Concession Agreement dated 14.08.2017 for the repeated Events of Default by M/s Ecogreen Energy Gurgaon Faridabad Private Limited.

- 1) This bears reference to the Concession Agreement dated 14.08.2017 ("**Contract/ Concession Agreement**") entered *inter alia* between Government of State of Haryana (represented by Director of Directorate of Urban Local Bodies ("**ULB**"), Haryana); Municipal Corporation Gurugram ("**MCG / Designated ULB**") (acting through its Commissioner); Municipal Corporation Faridabad ("**MCF/Participating ULB**") (acting through its Commissioner) and M/s Ecogreen Energy Gurgaon Faridabad Private Limited ("**Concessionaire**"), & Ecogreen Energy Private Limited, collectively hereinafter referred to as "**Ecogreen**".
- 2) The Contract was executed with the sole objective of developing, designing, and setting up of an integrated solid waste management facility for the Faridabad and Gurugram clusters.

MCG was appointed as the Designated ULB to discharge obligations set out under the Contract.

- 3) The present Preliminary Notice of Termination is being issued under Article 12.4(a) (i), (ii), (iii) of the Contract for termination of the said Contract on account of multiple material breaches and events of defaults committed by Ecogreen in both Faridabad and Gurugram clusters.
- 4) As per the extant terms and conditions of the Contract, the Concessionaire was *inter alia* contractually obligated to perform the following:
 - a) Setting-up of a processing facility including a power plant for processing of Municipal Solid Waste ("MSW") prior to its final disposal at the sanitary landfill site;
 - b) Undertake daily collection (door-to-door) of MSW generated within the project area;
 - c) Ensure dedicated mobile transfer stations/dumper placers/ container bins of 2 (two) cubic meters capacity for storage of waste at secondary collection points which shall receive MSW from the vehicles and devices engaged in the primary collection of waste, including setting-up of transfer stations, if required;
 - d) Ensure that all transfer stations / secondary storage points are covered and clean at all times, so that dust and litter is effectively controlled;
 - e) Transport MSW from secondary collection points to processing facility on a daily basis;
 - f) Setup processing facility and sanitary landfill sites on designated lands provided by ULB;
 - g) Setup at least 1 (one) complaint redressal center which would be functional from the commencement date for (i) Easy monitoring of operations of project and; (ii) establishment of standard protocol to address customer complaints;
 - h) Undertake to organize and manage various Information, Education & Communication ("IEC") activities for sufficient and effective awareness of the citizens;
 - i) Comply with all public laws in force related to health, safety and sanitation and be responsible for the health, safety and environment aspects of the Projects;
 - j) Promptly rectify and remedy the defects or deficiencies, if any, pointed out by the Project Management Unit ("PMU") / Participating ULB and furnish a report in respect to such rectification;
- 5) The Contract provided for specific timelines within which the Concessionaire was contractually liable to achieve the aforementioned objectives. Despite such a categorical and unequivocal understanding of the terms, the Concessionaire has failed to achieve the

concerned objectives and has committed multiple breaches of its contractual obligations, thereby amounting to Concessionaire's Events of Default.

Below mentioned are the specific Events of Default committed by the Concessionaire:

A. Failure in complying with the Service Level Benchmarks:

- 6) As per Annexure-1 (Project Details) of the Concession Agreement, the following service level benchmarks were to be achieved by the Concessionaire within a stipulated time period:
- i. 100% Household level coverage of MSW collection services through door-to-door collection of waste was to be achieved within 12 months of signing of Concession Agreement, but the Concessionaire has failed to achieve the same;
 - ii. 100% segregation of waste was to be achieved within 06 months of signing of Concession Agreement, but the Concessionaire has not only failed to achieve this benchmark, rather the segregation achieved so far is even less than 40%;
 - iii. 100% collection efficiency of waste was to be ensured within 06 months of signing of Concession Agreement, but the Concessionaire has miserably failed to achieve this benchmark and has not been able to collect waste on a daily basis;
 - iv. 80% recycling/processing of waste collected was to be achieved within 12 months of signing of Concession Agreement but the Concessionaire has failed to achieved this benchmark;
 - v. 100% scientific disposal of waste was to be achieved within 06 months from the date of setup of sanitary landfill, however, the landfill site has not even been developed and the waste is being dumped in haphazard manner on the land provided for the development of the project;
 - vi. 80% efficiency in redressal of customer complaint was to be achieved within 09 months of signing of Concession Agreement, however, instead of redressing the customer complaints the number of complaints have substantially increased due to the inefficiency of the Concessionaire.

It is pertinent to note that as per Clause 5.3 (s) of the Concession Agreement, the Concessionaire is obligated to mandatorily perform and comply with all the aforementioned performance parameters specifically set out in Annexure-1 of the Concession Agreement as service level benchmarks.

- 7) Further as mentioned in Annexure-1 of the Concession Agreement if in any quarter the aggregate liquidated damages levied by the Designated ULB on account of non-performance exceeds INR 7,00,000/-, then the same shall be construed as Concessionaire's Event of Default, which shall make this Concession Agreement liable for termination. The penalty imposed on the Concessionaire is much more than Rs. 7,00,000/- in multiple previous quarters. It is also pertinent to note that on account of multiple breaches of the Concessionaire, MCG has been constrained to impose contractually stipulated penalty running into crores, on the Concessionaire from 2018-19 to 2023-24, thereby constituting a Concessionaire's Event of Default.
- 8) Additionally, failure to collect waste for 7 consecutive days shall also be construed as Concessionaire's Event of Default. The Concessionaire has deliberately failed to collect waste continuously for several months. Hence, these lapses on part of the Concessionaire qualify as Concessionaire's Events of Default.

B. Failure in Achieving Financial Closure:

- 9) As per Article 2.2.2 of the Contract, the Concessionaire was contractually bound to achieve its Conditions Precedents ("CP") within 180 days of Appointed Date, i.e. 14.08.2017. One of these CP for the Concessionaire, as set out under Article 2.2.1.2, was that the Concessionaire shall achieve financial closure, i.e. procure and raise all funds (debts, equity, etc.) necessary to finance the Project and have immediate access to the funds there under. In order to demonstrate the achievement of financial closure the Concessionaire was obligated to submit with MCG a financial closure report along with necessary required clearances.
- 10) The requirement of the CP being achieved within 180 days of the Appointed Date under Article 2.2.2 is reiterated in Article 6.1.2. of the Contract. Additionally, Article 6.1.2 of the Contract also provides that if financial closure is not achieved within the stipulated period of 180 days from the Appointed Date, then the Concessionaire would be entitled to a further period, not exceeding 30 days, subject to payment of damages to MCG of a sum calculated at the rate of 0.1% of the performance security for each day of delay.

11) Despite the contract being executed in the year 2017, almost 06 years have lapsed, however, the Concessionaire could not achieve financial closure [**Please Confirm**]. Whilst MCG has been patient and cooperative, there have been no steps taken by the Concessionaire to expedite the achievement of its financial closure. Despite repeated reminders to the Concessionaire regarding the same and numerous commitments made by the Concessionaire assuring MCG of the same which never came to fruition.

12) Hence, the Concessionaire was required to achieve financial closure within 180 days i.e., by 10.02.2018 and at the latest by 12.03.2018, subject to payment of damages. However, the same was not achieved by the Concessionaire. Accordingly, since the Concessionaire did not rectify its lackadaisical attitude about fulfilling its commitments as per the Contract and failed to achieve the financial closure and submit its report to MCG in accordance with the terms of the Contract, MCG is now constrained to take remedial steps under the Concession Agreement.

C. Failure in Processing and Disposal of MSW:

13) As per Articles 5.5, 5.6, 5.7 and 5.8 of the Contract, the Concessionaire was contractually liable to (i) ensure the primary collection of waste from the point of generation, (ii) setting up of secondary collection points for storage of waste, (iii) transportation of waste from secondary collection points to the processing facility and (iv) processing and disposal of MSW respectively. However, since the very inception of the Contract, the Concessionaire has shown blatant disregard to the aforesaid contractual provisions.

14) Further, Article 5.3 requires that the Project be operational on all days of the calendar year, however, the Concessionaire has failed to ensure the same. Instead, the Concessionaire on multiple occasions has given baseless excuses such as rainfall in order to escape from fulfilling its contractual obligations.

15) Moreover, the Concessionaire's excuse regarding the processing of waste being extracontractual is also wrong and an attempt to evade its contractual obligations. Such failure on part of the Concessionaire is in complete contravention of the terms of the Contract as the same is categorically specified under Articles 5.3 to 5.8 along with Recital "E" of the Contract.

- 16) Please note that the inefficient Solid Waste Management ("SWM") in the city is solely due to the failure of the Concessionaire in fulfilling its obligations under the Concession Agreement and has created an alarming and hazardous situation for the residents. The mismanagement and chaotic disruption of services at all the levels starting from shoddy door to door collection, non-transportation of solid waste from the secondary collection points to the Bandhwari site, as well as not setting up the Waste to Energy Plant ("WtE Plant") and development of other processing facilities at the Bandhwari landfill site.
- 17) Concessionaire has stopped transporting the waste from secondary collection points since 28.06.2023 citing some strike of its vendors. MCG has received numerous grievances from the citizens and RWAs regarding sloppy door to door collection and consequent dumping at unauthorized sites. The mismanagement has been quoted by the national newspapers, which published several stories about the huge dumps of waste being accumulated at various secondary collection points all over the city. The situation has brought immense disrepute to the millennium city of Gurugram, especially in the light of the city hosting several events for the G-20 Summit.
- 18) Multiple meetings were held with the Concessionaire, however, it deliberately failed to start the operations to their requisite capacity. Numerous notices have been served which include but aren't limited to MCG/JC-SBM /2023/820, Dated:- 05-07-2023, JC-SBM/MCG/2023/881, Dated:- 18-07-2023, MCG/JC-SBM /2023 /874, Dated:- 18-07-2023, MCG/JC-SBM/2023/857, Dated:- 15-07-2023, MCG/JC-SBM / 2023/843, Dated:- 10-07-2023, MCG/EE-SBM/CFMS/2023/22398, Dated:- 12-03-2023, MCG/EE-SBM/ 2023 / 22859, Dated:- 15-07-2023, MCG/ADCMC-IV/2023/13389, Dated:- 26-04-2023, MCG/EE-SBM /CFMS /2023/22398, Dated:- 12-07-2023, MCG/AE-SBM/2023/22145, Dated:- 10-07-2023, MCG/JC-SBM/ 2023/950, Dated:- 02-08-2023, MCG/JC-SBM/2023/935, Dated:- 29-07-2023, in the last one month but the Concessionaire has not complied with any directions or acted upon its own assurances, to resolve the issue of waste accumulation. It has deployed very few namesake vehicles which are not sufficient to manage the huge waste collection in the city. Its inability to deploy additional vehicles and allocate sufficient resources to resolve the situation has demonstrated a blatant disregard to contractual obligations and a lack of concern for the welfare of our citizens.

19) Despite several requests and written correspondences, including but not limited to letters dated 05.07.2023, 10.07.2023, and 15.07.2023, wherein the Concessionaire was asked to ensure proper collection and disposal of waste, the Concessionaire has repeatedly failed in adhering to its contractual obligations of properly collecting and disposing of waste. The Concessionaire's failure to perform its obligations under the Contract and consequent breaches, inactions, and failure to comply with the contractual terms brought the city on the brink of an epidemic outbreak due to the acute unhygienic living conditions created as a result of the Concessionaire's dumping of huge mounds of garbage at several places.

D. Underutilization of Processing Sites

20) MCG identified and handed over 05 additional sites for waste processing so that the quantum of waste at Bandhwari may be reduced, namely Beribagh, Sector-44, Badshahpur, Darbaripur and Carterpuri. A committee of MCG officers visited the above-mentioned sites on 12.07.2023 and observed that even these additional sites were in bad shape and underutilized. The Concessionaire is neither maintaining any records at the Waste Processing Facility Centers ("WPFCs") nor disposing/processing of the dry and wet waste in a segregated manner, rather recklessly dumping mix waste on the sites. These sites which are a result of haphazard dumping of waste instead of meticulous waste management, have thus, become a menace and are now causing environmental and public health hazard.

21) It was also observed that a large quantity of wet waste was further being transported to Bandhwari landfill site without being processed and was mixed with other dry waste. This mismanagement compelled MCG to undertake the processing of waste on its own at the risk and cost of the Concessionaire. Dumping of unprocessed waste at Bandhwari site is causing burden on the land meant for setting up the WtE Plant and SLF. Moreover, such failure on the part of the Concessionaire in not utilizing the sites in a proper manner is also in contravention of the directions passed by the Hon'ble National Green Tribunal. A notice in this regard was also issued to the Concessionaire on 18.07.2023 but no improvement has been observed regarding waste processing at these sites, which demonstrates the thoughtless attitude of the Concessionaire and constitutes a material breach of its obligations under the Concession Agreement amounting to Concessionaire's Event of Default.

E. Failure to set up the Processing Facility

- 22) One of the primary obligations of the Concessionaire under the Concession Agreement was to set up the Project Facilities, i.e., the infrastructure to be created for processing of MSW prior to its final disposal at engineered sanitary landfill site. The concerned Project Facilities also included a WtE Plant having capacity of at least 10 MW and treatment of organic fraction by biological processing (composting, bio-methanation). MCG transferred the possession of the requisite land to the Concessionaire in September 2017 and even executed a lease deed in its favor for the said land in September 2018. However, despite MCG having fulfilled all corresponding obligations for this purpose, the Concessionaire has unjustifiably delayed the setting up of the concerned Project Facilities.
- 23) Further, as per Article 5.8(f), the Concessionaire consistently delayed the commencement of the works by failing to re-claim the required land for the WtE Plant by deploying suitable technology/processes to manage the waste piled up at the existing site. This issue was highlighted to the Concessionaire multiple times including the meeting dated 12.10.2019; however no corrective measures were taken by the Concessionaire.
- 24) Owing to the Concessionaire's failures, MCG was constrained to take up the works of the Concessionaire on its own at the risk and cost of the Concessionaire for reclaiming the land by way of treatment of legacy as well as fresh waste. MCG re-claimed 10 acres of total land for the WtE Plant and informed the Concessionaire of the same vide letter dated 07.12.2021 and requested the Concessionaire to start the work of erection of WtE Plant immediately. But the Concessionaire not only failed to start the construction of the WtE Plant, but has not even finalized the structural drawing, designs etc. till date. Additionally, the appointment of EPC contractor, financial closure for the WtE Plant and procurement of equipment of WtE Plant have also not been concluded. All of this demonstrates the careless attitude of the Concessionaire and constitutes a material breach of its obligations under the Concession Agreement.
- 25) Further, MCG had handed over about 30-acre land to the Concessionaire at Bandhwari for setting up the Integrated Solid Waste Management ("ISWM") project which includes WtE Plant, SLF and fresh waste processing facility. As per Clauses 3.1 (a) & 7.1 (f), site was to be handed over to the Concessionaire on "as is where is basis" and the Concessionaire was

required to occupy and use the site properly. However, the Concessionaire failed to do the same.

- 26) In terms of Clause 1.1.38, the Sanitary Landfill Site was to be developed, constructed and operated by the Concessionaire at the allocated site i.e., Bandhwari in Gurugram in conformance with the SWM Rules. Further, in terms of Clause 1.1.92, Residual Inert Matter means the inert matter left for final disposal in Engineered Sanitary Landfill Site after processing of the SWM by one or more of the relevant Project. It is to be noted that the Concessionaire has neither set up the processing facility nor developed the SLF. Moreover, in blatant violation of SWM Rules, 2016, the Concessionaire is creating huge dumps of mixed waste at the Bandhwari site instead of utilizing the site for processing residual waste only.
- 27) MCG is constrained to execute the work of processing of the accumulated waste which would not have accumulated if the Concessionaire had started treatment and processing along with the establishing and operating the WLE Plant as per the timeline stipulated in the Concession Agreement. The work undertaken by MCG is being carried out at the risk and cost of the Concessionaire and more than Rs. 95 Crores have been spent on treatment of waste as per the SWM Rules, 2016 and further works amounting to more than Rs. 250 Crores have been allotted or are in the process of allotment, expenditure for which is recoverable from the Concessionaire, among other costs and damages incurred by MCG. The Concessionaire is liable to compensate the amount spent by MCG in executing the contractual obligation of the Concessionaire under the Concession Agreement.
- 28) It is also pertinent to mention Clause 5.8(j) of the Concession Agreement which requires that the Concessionaire has to ensure treatment and safe discharge of leachate generated from Processing Facility & SLF. But Concessionaire failed to manage the leachate generated at SLF as both Disc Tube Reverse Osmosis ("DTRO") and Leachate Treatment Plant ("LTP") are non-functional and leachate has started accumulating into the natural pond located at the backside of SLF site and forest area around the SLF. Hence, Concessionaire's continuous violation of environmental norms and regulations poses significant health and safety risks to the nearby villagers. This mismanagement of leachate at the landfill site is completely against the SWM Rules, 2016, which the Concessionaire is bound to comply with, as per the terms and conditions of the Concessionaire Agreement.

29) As per Article 5, Clause 5.3 (h), the Concessionaire was obligated to take care of the health, security, environment and safety aspects of the Project at all times during the Concession Period. Despite being obligated to do the same, the Concessionaire has repeatedly displayed an impetuous attitude throughout the validity of the Concession Agreement.

30) The aforesaid deliberate lapses and failure on part of the Concessionaire constitutes a material breach of its obligations under the Concession Agreement and qualifies as a Concessionaire's event of default.

F. Inability to provide safety equipment:

31) Further, in accordance with Article 5, Clause 5.3(k), the Concessionaire was supposed to bear all expenses towards uniforms, safety gear and waste handling equipment for all waste lifters and drivers. Instead of taking care of its obligations, the Concessionaire only provided limited PPE kits to workers that too after repeated reminders from MCG.

G. Inability to obtain fitness certificate for vehicles:

32) Additionally, as per Article 5, Clause 5.3 (n), the Concessionaire was obligated to obtain approval from the transport department as applicable along with obtaining fitness certificate for the vehicles each year before the due date. However, the Concessionaire failed to not only obtain the approval from the transport department but also failed to obtain the fitness certificate for vehicles each year before their respective due dates. This action of the Concessionaire is in contravention of the Concession Agreement and amounts to an Event of Default.

H. Failure to install CCTV cameras:

33) Further, as per Article 5, Clause 5.3 (o), the Concessionaire was supposed to install CCTV cameras at various processing facilities, however, despite repeated reminders the Concessionaire failed to do the same and expressed no sincerity towards achieving the objectives of the Concession Agreement.

I. Failure to achieve COD within stipulated time period:

34) In addition to the aforementioned, as per Clause 5.3 (q), the Concessionaire was supposed to achieve the COD within the time stipulated in this Agreement, however, the Concessionaire not only failed to achieve the COD within the time stipulated, but it also went onto seek multiple extensions as also demonstrated from Concessionaire's letter dated 17.11.2023. The extended time sought for achieving COD is a direct display of Concessionaire's insincerity and lack of interest in realizing the objective of the Concession Agreement and fulfilling its obligations.

35) Further, as per Article 5, Clause 5.3 (r), the Concessionaire was obligated to remedy any defects as pointed out by Participating ULBs in the Inspection Report and furnish a report regarding the same within the stipulated time period. The Concessionaire, despite repeated reminders and requests by the designated ULBs to remedy the defects, failed to do the same. The failure to act on designated ULB's requests and reminders have led to multiple material breaches by the Concessionaire and the same has resulted in an environmental menace.

J. Failure in Monitoring and Inspection:

36) According to Article 8, Clause 8.1.1, the Concessionaire was required to submit a monthly report to MCG, within 7 days after the ending of each month, bringing out in detail the progress of the work undertaken and organize monthly review meetings on the Processing Facility, including the WTE Plant, other project facilities, the quantity of MSW collected, processed and disposed, and any other relevant information. However, the Concessionaire has failed to submit such monthly reports to MCG despite being given several reminders for the same.

K. Failure to implement IEC Activities:

37) Under Article 5.10(c), the Concessionaire was required to organize training programs for Resident Welfare Associations ("RWAs") to motivate the community towards waste management for ensuring the sustainability of a system at least once in three (3) months for first year of operations and thereafter at the interval of six months for balance

concession period, however, the Concessionaire has failed to organize even a single training program in past 2 years.

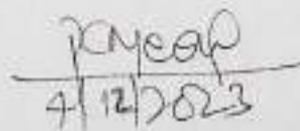
- 38) Further, as per Article 5.10(d), the Concessionaire was required to submit an annual program of the IEC activities planned for each year (on a monthly basis) to the ULB/ PMU within the first month of each calendar year clearly notifying the components & expenditure under each head of expense, however, the Concessionaire has failed to submit an annual program of the IEC activities planned for each year (on a monthly basis) to MCG thereby, constituting a breach of its obligations under the Concession Agreement and therefore amounting to Concessionaire's Event of Default.
- 39) The present situation of waste collection and transportation is very poor and large number of complaints are being received on daily basis which are not being attended to and the waste is getting accumulated not only at secondary collection points but also along the road, open spaces, shopping centers etc. Such indiscriminate disposal of waste directly on the road has led to a multitude of detrimental consequences that pose a significant risk to public health, environment, and the overall wellbeing of the community.
- 40) The situation has reached such an alarming state that it has triggered widespread protests by the locals, who have taken to the streets with banners and slogans, demanding immediate action to address this growing menace. The Hon'ble National Green Tribunal ("NGT") has taken a serious cognizance of the same in OA No. 473 of 2023 and has constituted a Joint Committee consisting of Deputy Commissioner, Gurugram and one representative from Haryana State Pollution Control Board (HSPCB) to visit the sites. MCG has conducted a survey of the situation of waste dumped in the city and made an assessment that an estimated 21683 MT of solid waste was lying scattered across the locations of secondary collection points in the city as on 28.11.2023. The same is further increasing day by day. This is an alarming situation which poses a threat not only to public health and hygiene but also undermines the aesthetic and ecological aspects of the concerned cities.
- 41) The aforementioned instances of the Concessionaire's failures stand in gross violation of the terms of the Contract and amount to Events of Default in terms of Clause 12 of the Concession Agreement. MCG has time and again requested and issued several written correspondences and reminders to the Concessionaire to rectify the said contractual lapses,

including but not limited to letters dated 30.05.2022, 30.06.2022, 12.07.2022, 22.09.2022, 14.07.2023 and 15.07.2023. However, despite the said letters and the Concessionaire's corresponding and repeated assurances, the Concessionaire has till date not made good on the said assurances and continues to violate the concerned obligations with impunity.

42) MCG and MCF are responsible for providing a clean, healthy, and safe environment to its citizens residing in the Faridabad and Gurugram clusters. However, owing to the gross violation to the terms of the Contract by the Concessionaire, MCG and MCF have been receiving multiple complaints from its citizens regarding the degrading living and environmental conditions in their respective residential areas due to improper disposal of waste which is ruining and tarnishing the image and reputation of MCG and MCF. Whilst MCG and MCF are committed to providing a safe and healthy environment to its citizens, the Concessionaire's actions are appalling and completely unacceptable as explained.

43) Accordingly, in terms of Article 12.4(a)(ii) of the Contract, the instant Preliminary Termination Notice is being issued to the Concessionaire wherein the Concessionaire is being called upon to make good its contractual obligations and submit with MCG a proposal detailing its plan to cure the above-mentioned Event of Defaults i.e., the *Concessionaire's Proposal to Rectify*. In the event, no proposal is received from the Concessionaire within a period of 30 days from the receipt of this notice, MCG will be constrained to take all actions available with it under the Concession Agreement including termination of the Contract by issuing a Termination Notice under Article 12.4(c).

44) The present notice has been issued without prejudice to MCG's position and legal rights. No contents of this notice must be construed to be abandonment and / or waiver of any legal rights, privilege or entitlement of MCG under the Concession Agreement and / or other remedies available to MCG in law, each of which are expressly reserved.


4/12/2023

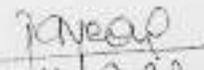
Commissioner,
Municipal Corporation,
Gurugram.

Endst. No. MCG/AM/2023/1405

Dt. 04/12/2023

A copy of the above is forwarded to the following for information and necessary action please.

1. Chief Secretary to Govt. of Haryana.
2. Principal Secretary to W/Chief Minister, Haryana, Chandigarh.
3. Director, Urban Local Bodies Haryana.
4. CMC, Municipal Corporation, Faridabad.
5. Additional Commissioner, Municipal Corporation, Gurugram.
6. All Joint Commissioners, Municipal Corporation, Gurugram.
7. Superintending Engineer, Municipal Corporation, Gurugram.
8. Chief Account Officer, Municipal Corporation, Gurugram.
9. Executive Engineer-SBM, Municipal Corporation, Gurugram.
10. Consultant - SBM, Municipal Corporation, Gurugram.
11. Consultant - WtE, Municipal Corporation, Gurugram.
12. Consultant SBM Financial, Municipal Corporation, Gurugram.
13. PA to CMC, Municipal Corporation, Gurugram.


4/12/2023
Commissioner,
Municipal Corporation
Gurugram